

C O N T E N T S

**Sixteenth Series, Vol. XVI, Seventh Session, 2016/1937 (Saka)
No. 15, Tuesday, March 15, 2016/Phalguna 25, 1937 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

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Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Tuesday, March 15, 2016/Phalguna 25, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

माननीय अध्यक्ष : प्रश्न संख्या 241, श्रीमती भावना गवली।

... (*व्यवधान*)

HON. SPEAKER: Not now. After the Question Hour.

... (*Interruptions*)

HON. SPEAKER: I will allow after the Question Hour.

... (*Interruptions*)

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): It is a High Court issue.

Every time it is happening. It is a very important issue... (*Interruptions*)

HON. SPEAKER: After the Question Hour. Question Hour has started.

... (*Interruptions*)

श्री अधीर रंजन चौधरी (बहरामपुर) : महोदया, वहां खुलेआम रिश्त लेने की छवि आ रही है... (*व्यवधान*)

HON. SPEAKER: Nothing will go on record. Only question and answers will go on record.

... (*Interruptions*)... *

HON. SPEAKER: It is not like this. I will give you time after the Question Hour.

... (*Interruptions*)

* Not recorded.

11.01 hours**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Q. No. 241 Shrimati Bhavana Gawali.

... (Interruptions)

(Q. 241)

श्रीमती भावना पुंडलिकराव गवली: अध्यक्ष महोदया, भारतीय खाद्य निगम, राज्य सरकार और निजी कंपनियों के माध्यम से खरीद होती है...(व्यवधान) गांवों में हमें राशन दुकानों में जो अनाज मिलता है, वह अच्छी क्वालिटी का नहीं होता है, बहुत बार हमारे पास ऐसी शिकायतें आती हैं।...(व्यवधान) हमारे पास ऐसी बहुत सारी शिकायतें आती हैं। लेकिन उसमें कोई बदलाव हमें नहीं दीखता है। मेरा यह प्रश्न है कि हमने जैसे कल-परसों आधार बिल पास किया है। उसके बाद एक आर्थिक सर्वे भी हुआ है, जिसमें डायरेक्ट सब्सिडी लाभार्थियों को देने के बारे में कहा गया है।

मेरा आपके माध्यम से माननीय मंत्री जी से प्रश्न है कि जन-धन आधार मोबाइल जो सर्वे में निकला है कि हम डायरेक्ट सब्सिडी लोगों को दे सकते हैं तो क्या जन-धन आधार मोबाइल के माध्यम से डीबीटी लागू करने का आपके मंत्रालय का कोई विचार है या इस सब्सिडी को आप डायरेक्ट लाभार्थियों के खातों में डालने की सोच रहे हैं या भविष्य में आपके मंत्रालय का ऐसा कोई प्लान है?

श्री रामविलास पासवान : अध्यक्ष महोदया, डीबीटी की हमारी योजना है और अभी हमने तीन राज्यों, पुद्दुचेरी, चंडीगढ़ और दादर एवं नागर हवेली का कुछ हिस्सा और चंडीगढ़ के जो शहरी इलाके हैं, उनमें हमने इसे लागू किया है। ऐसी हमारी योजना है कि पूरे देश में डी.बी.टी. लागू हो लेकिन जैसा कि आपको मालूम है कि जब तक पूरे देश में संचार व्यवस्था ठीक नहीं हो जाती है तथा कंप्यूटराइजेशन नहीं हो जाता है, तब तक इसे लागू करना बहुत मुश्किल है। लेकिन अभी हमने यहां शुरू किया है और आगे भी हमारी योजना है।

श्रीमती भावना पुंडलिकराव गवली: अध्यक्ष महोदया, मेरा सप्लीमेंट्री प्रश्न यह है कि हम गेहूं और चावल लाभार्थियों को देते हैं। उससे हमें कार्बोहाइड्रेट तो मिल रहा है, लेकिन हमें प्रोटीन नहीं मिल पा रहा है। इस योजना में दाल को भी शामिल करने का कोई प्रस्ताव आपके पास है कि हमें प्रोटीन भी मिले। कार्बोहाइड्रेट तो हम दे रहे हैं, लेकिन प्रोटीन भी मिले, क्योंकि दालों की कीमतें बहुत बढ़ी हैं और गरीब दाल नहीं खरीद पा रहे हैं तो क्या मंत्री जी इसको भी लाने की कोशिश करेंगे?

श्री रामविलास पासवान : महोदया, यह बात सही है कि अभी जो हम देते हैं, उसमें केवल चावल और गेहूं देते हैं, कहीं-कहीं चीनी भी देते हैं और कहीं-कहीं कैरोसिन तेल भी होता है। यह बात सही है कि जो पौष्टिक आहार है, राशन में बहुत सी चीजें नहीं हैं। जो गर्भवती महिलाएं हैं या 14 साल के बच्चे हैं, उनके लिए तो कुछ किया गया है। हम लोग इस पर सोच रहे हैं कि कैसे इसको किया जाए, लेकिन जहां तक दाल का सवाल है, जैसे कि प्रश्न के जवाब में है कि दाल का उत्पादन हमारे यहां बहुत कम होता है और आयात के ऊपर हम निर्भर करते हैं। हमने इस पर भी मंत्रालय की बैठक बुलाई थी कि क्या हम पीडीएस के माध्यम से दाल दे सकते हैं। एक या आधा किलो ही दे सकते हैं या उतना नहीं हो तो दो-दो सौ रुपये प्रति किलो जो रेट चला जाता है, क्या एमएसपी के प्राइस के आधार पर ही वहां हम डिस्ट्रिब्यूट कर सकते हैं। लेकिन अभी उसमें हम लोगों ने जहां तक विचार-विमर्श किया है, वह फिज़िबल नहीं लग रहा है, इसलिए भविष्य की बात तो हम नहीं कह रहे हैं, लेकिन हम स्वयं चिंतित हैं, सरकार भी चिंतित है कि जो भी पौष्टिक आहार हम दे रहे हैं, खास कर जो गरीब वर्ग के लोग हैं, जो मज़दूर श्रेणी के लोग हैं, उनके लिए उसमें कुछ पौष्टिक तत्व होना चाहिए। कैसे किया जाएगा, इस पर हम लोग विचार कर रहे हैं।

श्री अरविंद सावंत : महोदया, महाराष्ट्र की सरकार सन् 1995 में एक परियोजना लाई थी, जिसके तहत हमारे गरीबों को गेहूं, चावल तूअर की दाल, तेल और चीनी, ये पांच चीजें एमएसपी पर दी जाती थी, जो घोषणा की गई, वही प्राइस उसकी पूरे पांच वर्ष रही, ताकि गरीबों को उससे सहायता मिले। अब गेहूं का उत्पादन और गेहूं की खरीदी अगर आप देखेंगे तो सन् 2012-13 में 948.82 लाख टन गेहूं का उत्पादन हुआ और हमारी सरकार द्वारा 381.48 लाख टन खरीदी की गई। उसमें बहुत ज्यादा फर्क आ रहा है। सन् 2015-16 में भी देखिए कि उत्पादन 865 लाख टन हुआ है और खरीदी 280 लाख टन की गई है। यह जो खरीदी हम कर रहे हैं, वह इतनी कम मात्रा में क्यों हो रही है और जो खरीदारी अच्छे अनाज की होती है, वह राशनिंग पर उपलब्ध नहीं होती है। प्रोक्योरमेंट नहीं होने का कारण है कि किसानों को उसके पैसे, जो एमएसपी तय होती है, वह भी एक ही समय में नहीं दी जाती है, उसमें भी कभी-कभी हफ्ते लगाए जाते हैं। तो क्या किसानों को एक ही समय में उसके पैसे अदा किए जाएंगे और जो गरीब विधायक हैं, उनके लिए अच्छा अनाज उपलब्ध होगा?

माननीय अध्यक्ष : प्रश्न भी हमेशा शॉर्ट होना चाहिए तो उत्तर अपने आप शॉर्ट होगा।

श्री रामविलास पासवान : महोदया, जैसा कि आपने कहा कि तीन-चार प्रश्न जुड़ गए हैं। जहां तक खरीदी का सवाल है तो धान और गेहूं हम खरीदते हैं और उसमें जितना भी किसान बेचना चाहे, हम उसको खरीदते हैं, उसमें कहीं कोई कोताही नहीं करते हैं। जहां तक खरीद केंद्र का सवाल है तो उसमें भी हम

लोग चाहते हैं कि अधिक से अधिक मात्रा में खरीद केंद्र खुले और किसान को एमएसपी मिले। जैसा कि हमने प्रश्न के जवाब में कहा है कि जो धान की खरीद है, वह अभी तक 428 लाख टन हो चुकी तथा अभी और खरीदा जाएगा। जो गेहूं की खरीदी है, वह 2014-15 में भी 280 लाख टन थी और अभी भी 280 लाख टन है। जहां तक इन्होंने कहा कि सही समय पर लोगों को अनाज मिले, उसके लिए हम लोग एक महीने पहले ही अनाज मुहैया करा देते हैं। हम लोगों ने तो राज्य सरकारों को यहां तक कहा है कि आप छह महीने का राशन हमसे पहले ही ले लीजिए। हमारे पास गोदामों की कैपैसिटी की कमी नहीं है, राज्य सरकार के पास भी कमी नहीं है। लेकिन जो पब्लिक डिस्ट्रिब्यूशन सिस्टम है, वह पूरा का पूरा राज्य सरकार का मामला है। जहां तक उसमें जो थोड़े लॉसेज़ होते हैं या घपलाबाज़ी होती है, कहीं ब्लैक मार्केटिंग हो जाती है, इन सारी चीजों के लिए हमने एंड टू एंड कंप्यूट्राइज़ेशन और डिजिटाइज़ेशन का सारा का सारा काम करने जा रहे हैं कि राशन कार्ड का कौन लाभार्थी है, सबकी सूची वेबसाइट पर डाली जानी चाहिए। इसके कारण जैसा कि हमने पिछले दिनों कहा था कि पौना चार करोड़ जाली राशन कार्ड उसमें से निकले हैं। इन्होंने कहा कि पहले बहुत सारी चीजें पीडीएस के माध्यम से मिलती थीं, अभी नहीं दी जाती है, अलग-अलग सरकारें हैं, पश्चिम बंगाल है, अन्य भी हैं, जो 15-16 आइटम दे रही हैं। हम मुख्य रूप से चावल और गेहूं देते हैं, यह राज्य सरकार के ऊपर है कि राज्य सरकार चाहे तो और भी खाद्यान्नों को पीडीएस में जोड़ सकती है।

श्री रवीन्द्र कुमार पाण्डेय: महोदया, हम मंत्री महोदय से यह जानना चाहता हूँ कि बिहार और झारखण्ड में जो धान की खरीदारी नहीं हो पा रही है, खास कर झारखण्ड प्रदेश में पैक्स के माध्यम से लाखों टन धान आज की तारीख में पड़ा हुआ है और मिल मालिक या सरकार के द्वारा खरीदारी नहीं हो रही है, इसके लिए भारत सरकार का कोई चिंतन है और अगर है तो वर्तमान में कोई व्यवस्था बनाई गई है?

श्री रामविलास पासवान : महोदया, मैंने पहले ही कहा कि अभी भी एक लाख 34 हजार करोड़ रुपये हम सब्सिडी के रूप में दे रहे हैं तो हम पैसे में कहीं कमी नहीं करते हैं। जहां तक सवाल है, कि जहां डीसीपी स्टेट्स है, वहां राज्य सरकार खरीदती है। यदि वह आग्रह करती है कि हम भी एफसीआई से खरीदें तो हम वहां खरीदने जाते हैं। कुछ जगहों पर दोनों मिल कर खरीदते हैं। लेकिन जो भी राज्य सरकार खरीदे हम उसको पैसा दे देते हैं, इसलिए यह राज्य सरकार के ऊपर है कि वह अधिक से अधिक खरीदे।

श्री प्रेम सिंह चन्दूमाजरा: महोदया, देश भर में एमएसपी के लिए जो सूची बनी है, वह 22 फसलों की बनी है। उसमें धान भी है और गेहूं भी है। धान की एक किस्म बासती है। हमारी सरकार ने डायवर्सिफिकेशन ऑफ एग्रीकल्चर के लिए ऐसी फसलें बोने के लिए किसानों को तैयार किया है, जो कम पानी लें और

उनकी मैच्योरिटी जल्दी हो, उसमें बासमती भी है। पिछले वर्ष चार हज़ार रुपये प्रति क्विंटल पर बासमती बिकी है। इस वर्ष केवल 1500 रुपये प्रति क्विंटल बिकती रही तो मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या बासमती को उस 22 पीडीएस वाली लिस्ट में डाला जा सकता है? ... (व्यवधान)

श्री रामविलास पासवान : महोदया, जो एसेंशियल कमोडिटी एक्ट है, जो 22 हमारे पदार्थ हैं, वे कॉमन लोगों के लिए हैं। बासमती चावल अच्छे लोग खाते हैं, बड़े-बड़े लोग खाते हैं, इसलिए बासमती को 22 की सूची में जोड़ने का कोई प्रावधान नहीं है।

श्री अधीर रंजन चौधरी : महोदया, मंत्री जी ने कहा कि डीसेंट्रलाइज़ प्रोक्योरमेंट वाले कुछ राज्य हैं, जिसमें बंगाल एक डीसेंट्रलाइज़ प्रोक्योरमेंट स्टेट कहा जाता है। आपने यह दर कर दी कि 1410 रुपये और ए ग्रेड धान में 1450 रुपये। लेकिन बंगाल में सरकारी अधिकारी टोकन को बिचौलियों के हाथों में दे देते हैं और किसान धान बिक्री में समर्थ नहीं होते हैं क्योंकि बीच में बिचौलिए आ जाते हैं और सारे टोकन उनके पास हैं। इससे आम किसानों को बचाने के लिए आपने मॉनिट्रिंग का क्या इंतजाम किया है और बंगाल में आज तक प्रोक्योरमेंट के लिए कितने पैसे दिए हैं और कितना धान खरीदा गया है?

श्री रामविलास पासवान : जैसा कि मैंने कहा कि जो खरीद का मामला है, वह स्टेट गवर्नमेंट खरीदती है, हम उसको पैसा देते हैं। जहाँ तक यह बात है कि अच्छा अनाज मिले या अनाज गायब हो जाता है, उसके लिए जैसा मैंने कहा कि यह राज्य सरकार की पूर्णरूपेण जवाबदेही है। मैं पश्चिम बंगाल गया था, मैंने वहाँ मीटिंग भी ली है।

महोदया, हमारे दो ही मकसद हैं। हम एफसीआई के माध्यम से अपने गोडाउन तक सामान पहुँचा देते हैं, स्टेट एफसीआई के गोडाउन तक सामान ले जाते हैं। एफसीआई के गोडाउन से जो सामान निकलता है, वह राज्य सरकार के जिम्मे जाता है। उसमें भारी मात्रा में अनियमितताएं चल रही थीं। अब धीरे-धीरे कम हुई हैं, काफी कम हुई हैं और उसका कारण यह है कि हम इलेक्ट्रॉनिक्स डिवाइस का उपयोग कर रहे हैं। मुख्य रूप से जो माननीय सदस्य का प्रश्न है, वह राज्य सरकार से सम्बन्धित है। आपका मुख्य जो प्रश्न है कि कितना खरीदा गया, कितने खरीद केन्द्र बने हैं, जिस विषय के बारे में आपने कहा है, वह लिस्ट हमारे पास होगी, हम माननीय सदस्य को उसे भेज देंगे।

माननीय अध्यक्ष : मैं जानती हूँ कि पीडीएस सबके लिए महत्वपूर्ण बात है, प्रोक्युमेंट की बात भी महत्वपूर्ण है। अगर कोई चर्चा आप डिमांड करेंगे तो वह जरूर सदन में दी जा सकती है।

(Q. 242)

श्री लक्ष्मण गिलुवा: महोदया, सरकार का उत्तर तो मिला है, लेकिन देश के विभिन्न राज्यों में जैसे झारखंड, छत्तीसगढ़, पश्चिम बंगाल, बिहार के विभिन्न जिले नक्सल प्रभावित हैं। इन जिलों में विकास के कार्य भी ठप्प हैं। ठेकेदारों से पैसा वसूली की जाती है। खासकर हमारा जो झारखंड है, वहाँ आदिवासी क्षेत्रों के प्रत्येक घर से चाहे लड़का या लड़की, उसे नक्सली संगठनों में शामिल करने का भय दिखाना इत्यादि कारण हैं। क्षेत्र में असुरक्षा का वातावरण है। झारखंड के जिलों में नक्सल एवं माओवादियों द्वारा प्रत्येक घर से एक-एक बच्चा दिए जाने के लिए लोगों को मजबूर किया जा रहा है। क्या सरकार ने इसे रोकने के लिए कोई उपाय किए हैं? यह मैं आपके माध्यम से सरकार से जानना चाहता हूँ।

श्री हरिभाई चौधरी : महोदया, माननीय सदस्य ने जो बताया कि नक्सलवादी और माओवादी जो घरों से बच्चों को अनिवार्य रूप से लेकर जाने के लिए बोलते हैं और पैसा वसूली भी वे लोग करते हैं। वैसे तो यह विषय स्टेट गवर्नमेंट का है, पुलिस का है, लेकिन हमारी केन्द्र सरकार, गृह मंत्रालय ने इसके लिए एक काम्प्रिहेंसिव पॉलिसी बनाई है। इसके तहत जितने भी जिले, दस राज्यों में 106 जिले नक्सलवाद से प्रभावित हैं, उनके लिए हमारी सरकार ने बहुत चिन्ता की है और उसके लिए एक चतुर्मुखी पॉलिसी बनाई है। इनकी वजह से जिस स्टेट में विकास कम हुआ है तो विकास के लिए सुरक्षा बल, जो आदिवासी विस्तार में जिसको टाइटल नहीं मिला, उस टाइटल के लिए भी हम प्रयास करते हैं। जो माओवादी और नक्सलवादी गवर्नमेंट के विरोध में प्रोपेगैन्डा करके लोगों को गुमराह करते हैं, वसूली करते हैं, उसके लिए हर सम्भव मदद केन्द्र सरकार करती है। आज की तारीख में हमने, जो प्रभावित जिले हैं, उसमें 106 बटालियन भेजी हैं, जो पुलिस को मदद करती हैं। विकास के लिए भी हमने कई स्कीम्स बनाई हैं। खासकर झारखंड के बारे में मैं माननीय सदस्य को बताना चाहूँगा कि झारखंड में 21 जिले प्रभावित हैं। हमने 143 कम्पनियाँ उधर भेजी हैं। फॉर्टिफाइड पुलिस स्टेशन, जो पूरे नक्सल एरिया में 400 स्टेशन बनाने हैं, उनमें से 75 पुलिस स्टेशन आपको दिए हैं और उनमें से 69 पुलिस स्टेशन कम्प्लीट हो गए हैं। जो एंटी टैरिस्ट स्कूल बनाने हैं, उसमें से चार झारखंड में दिये हैं। सिक्यूरिटी रिलेटेड एक्सपेंडीचर, जो सुरक्षा बलों पर खर्चा होता है, उसके लिए भी 27 करोड़ रुपये दिये हैं। एडीशनल सैन्ट्रल असिस्टैन्स में नक्सल प्रभावित क्षेत्रों में अकेले झारखंड को 1894 करोड़ रुपये रिलीज़ किए हैं। नक्सल एरियाज़ में 2199 मोबाइल टावर्स खड़ा करने की सरकार ने सोची और उसमें से 1523 कंप्लीट किये हैं। झारखंड के लिए 782 अप्रूव किये हैं जिसमें से 507 कंप्लीट कर दिये हैं। आर.आर.पी. 1 प्लान में पूरे नक्सल एरियाज़ के लिए 7300 करोड़ रुपये अलॉट किये हैं 5400 किलोमीटर रोड बनाने के लिए, जिसमें से 4000 किलोमीटर रोड बन गई है।

झारखंड में 760 किलोमीटर में से 512 किलोमीटर कंप्लीट हुआ है। इसलिए केन्द्र सरकार पूरी तरह से नक्सल एरिया को ध्यान में रखते हुए हर संभव कदम उठा रही है।

श्री लक्ष्मण गिलुवा: अध्यक्ष महोदया, मेरा दूसरा पूरक प्रश्न यह है कि क्या प्रशासनिक सुधार आयोग की सातवीं रपट के अनुसार नक्सलियों द्वारा पैसा वसूलने की घटना को रोकने के लिए सैल बनाने का प्रस्ताव किया है? यदि हाँ, तो अब तक सरकार ने इस पर क्या कार्रवाई की है?

श्री हरिभाई चौधरी: माननीय अध्यक्ष महोदया, माननीय सदस्य की जो चिन्ता पैसा वसूली और अपहरण के संबंध में है, ठेकेदारों से, कर्मचारियों से, माइन्स माफिया से और सभी जगह से नक्सलवादी पैसा कलैक्ट कर रहे हैं और अपहरण भी करते हैं। लेकिन हमने बार-बार स्टेट गवर्नमेंट को बताया कि अपहरण की घटनाएँ न हों, इसके लिए इकोनॉमिक सैल बनाने के लिए बार-बार एडवाइज़री जारी की है। अभी दो बार हमने एडवाइज़री जारी की गई है कि स्टेट गवर्नमेंट को जो भी मदद चाहिए, वहाँ विकास के लिए, या सुरक्षा के लिए, तो सुरक्षा बलों की बटालियन देने के लिए भी केन्द्र सरकार हमेशा तैयार रहती है।

श्रीमती रमा देवी: माननीय अध्यक्ष महोदया, देश के नक्सल प्रभावित क्षेत्रों में हमारी सरकार संचार, रोड, विद्यालय, रेल, नागरिक सुरक्षा एवं विकास संबंधी सुविधाएँ उपलब्ध कराने के लिए प्रयासरत है, यह मंत्री जी ने अभी बताया है। परंतु जो सरकारी कर्मचारी व ठेकेदार ठेका लेकर काम करते हैं, तथा जो वहाँ के छोटे-बड़े व्यवसायी हैं, उनसे नक्सलियों द्वारा ज़बरन वसूली का कार्य हो रहा है, तथा पैसा नहीं देने पर हत्या और अपहरण किये जाते हैं। मेरे संसदीय क्षेत्र शिवहर में नक्सलवादी संगठन आज़ाद हिन्द फौज एवं पीपल्स लिबरेशन आर्मी द्वारा विद्युत कंपनी के सुपरवाइज़र उमाशंकर सिंह और बेलसंड ब्लॉक के माहर पुल की निर्माण एजेन्सी के इंजीनियर विकास झा एवं गयाबख्श सिंह से ज़बरन वसूली मांगी गई और न देने पर उनकी हत्या कर दी गई। बेलसंड ब्लॉक के दो मुखिया हरिशंकर गुप्ता, आमोद साह गुड्डू की हत्या कर दी गई। सुप्री प्रखंड के व्यवसायी उदय सिंह जी को ज़बरन वसूली न देने पर उनकी हत्या जैसी घटनाएँ पूरे बिहार में हो रही हैं। इससे क्षेत्र में केन्द्र की योजनाएँ समय पर पूरी नहीं होती हैं और इन हिस्सों में रहने वाले लोग आतंक और असुरक्षा के वातावरण में जी रहे हैं। मेरे संसदीय क्षेत्र शिवहर में प्रधान मंत्री ग्राम सड़क योजना और केन्द्र प्रायोजित योजनाओं के क्रियान्वयन में उपरोक्त नक्सलवादी संगठनों द्वारा ज़बरन वसूली मांगी जाती है जिसके कारण ठेकेदार और इंजीनियर काम करने में रुचि नहीं दिखा रहे हैं और वे अपना काम भी बंद करके भागे हुए हैं। उनको पुलिस सुरक्षा भी दी जाती है तो भी वे डरे हुए हैं कि हमें ऐसे ही मार देते हैं। हम चाहते हैं कि क्या सरकार को जानकारी है कि नक्सली संगठनों द्वारा ज़बरन वसूली से देश के कई स्थानों, विशेषकर मेरे संसदीय क्षेत्र के शिवहर, सीतामढ़ी एवं पूर्वी चंपारन जिले के केन्द्र

स्तर की विकास योजनाओं के क्रियान्वयन में कठिनाई हो रही है? इस संबंध में केन्द्र स्तर पर सरकार ने क्या प्रयास किये हैं जिससे नक्सली संगठनों से प्रभावित क्षेत्रों में विकास कार्य को पूरा किया जाए? हमारे बगल में जो माननीय सदस्य बैठे हैं, उन्होंने झारखंड की स्थिति बताई है। ... (व्यवधान)

माननीय अध्यक्ष : आपका प्रश्न हो गया है। आप बैठिये।

श्री हरिभाई चौधरी : अध्यक्ष महोदया, माननीय सदस्या ने पर्टिकुलर एक केस के बारे में बताया है। मैंने पहले भी आपको बताया कि पुलिस और लॉ एंड ऑर्डर स्टेट का सब्जेक्ट है, फिर भी मैंने जो योजनाएँ बताईं और जितना भी नक्सल प्रभावित क्षेत्रों में डेवलपमेंट का काम बाकी है, पहले कॉन्ट्रैक्टर को मार देते थे, कॉन्ट्रैक्टर का सामान जला देते थे। अभी हमने आईटीबीपी का भी बटालियन भेजने की सोची है और जो नेशनल हाईवे बनाने की बात थी, उसमें भी हमने ढिलाई की है और नेशनल हाईवे के नॉर्म्स में कुछ कमी करके लोकल कॉन्ट्रैक्टर द्वारा 10-10 किलोमीटर रोड बनाने के लिए नितिन गडकरी साहब के साथ बैठक करके मैं खुद रायपुर जाकर आया हूँ। उधर हमने लोकल लोगों को विकास में शामिल करके ये घटनाएँ कम हों, उसके लिए केन्द्र सरकार प्रयास करती है। पिछले पाँच सालों में 2011 में जो घटनाएँ घटती थीं, उससे 22 परसेंट कम आई हैं। मैं विश्वास दिलाता हूँ कि हमारी सरकार और हमारे गृह मंत्री ने निश्चय किया है कि एक मिशन के रूप में अगले कुछ समय में हम नक्सलवाद को समाप्त करेंगे।

DR. MRIGANKA MAHATO: Thank you, Madam.

My constituency Purulia in West Bengal is a Naxalite-affected area but for the last five year there is no single incident of Naxalite activity. There is total peace in that area due to some effective measures taken by our Chief Minister Mamata Banerjee. My humble submission to the Minister is this. Effective measures which are taken in West Bengal include employment of unemployed youth who have passed Class VIII or Class X in civic police, village police or Home Guards and rapid infrastructure improvement like drinking water. ...
(Interruptions)

HON. SPEAKER: So, you do not have any question.

... (Interruptions)

DR. MRIGANKA MAHATO: It is my suggestion that all those measures like employment generation and infrastructure development should be taken up in all

areas with Naxalite activity along with strict vigilance by the Central forces and the police forces. ... (*Interruptions*)

HON. SPEAKER: That is your suggestion.

... (*Interruptions*)

DR. MRIGANKA MAHATO : So, please look into this matter so that there will be no incidents in the future. ... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य ने सजेशन दिया है। आप देख सकते हैं।

श्री हरिभाई चौधरी : अध्यक्ष महोदया, माननीय सदस्य ने बताया कि हमारी सरकार अच्छा काम कर रही है लेकिन ये नक्सलवाद का विषय है जो केन्द्र सरकार और राज्य सरकार मिलकर करती है। राज्य सरकारों को जो सहायता चाहिए, वह सहायता हम देते हैं। वह विकास की हो, सुरक्षा बलों की हो, इंटरलिजेंस करनी है, तो उसके लिए हम सहायता करते हैं। आपने अच्छा काम किया है तो अभिनन्दन।

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष महोदया, यह सच है कि जो माओवाद से प्रभावित क्षेत्र हैं, उनमें एक्सटॉर्शन की घटनाएँ होती रहती हैं, किलिंग्स की घटनाएँ होती रहती हैं। जैसा मेरे सहयोगी श्री हरिभाई चौधरी ने बतलाया है, हमारी सैन्ट्रल गवर्नमेंट की एक मल्टी प्रांग्ड स्ट्रेटेजी है और इस स्ट्रेटेजी के तहत हम लोग बराबर स्टेट गवर्नमेंट्स को जो मैक्सिमम असिस्टेंस प्रोवाइड कर सकते हैं, वह हम प्रोवाइड करते रहते हैं। सदन की जानकारी के लिए मैं बतलाना चाहता हूँ कि 2010 में लगभग 2213 इंसीडेंट्स हुए थे, जिसमें से सिक्यूरिटी फोर्सेज और सिविलियन्स की जो किलिंग हुई थी, वह 1005 थी। इसमें सिक्यूरिटी फोर्सेज की किलिंग अकेले 285 थी और सिविलियन्स की किलिंग 720 थी। आज की तारीख में मैं सदन को अवगत कराना चाहूँगा कि हम लोगों की स्ट्रेटेजी का ही परिणाम है और साथ ही साथ स्टेट गवर्नमेंट्स को जो हम असिस्टेंस प्रोवाइड कर रहे हैं, उसी का यह परिणाम है कि 2015 में जो टोटल डैथ्स हुई हैं, वे 226 हैं जिसमें सिक्यूरिटी फोर्सेज की किलिंग्स जो 2010 में 285 थीं, आज वह केवल 58 रह गई हैं। इतना ही नहीं, 2010 में सिविलियन्स की किलिंग्स जो लगभग 720 थी, आज वह घटकर केवल 168 रह गई है। जैसा मेरे सहयोगी ने आश्वस्त किया है कि इस माओवाद के चैलेन्ज को मीटआउट करने के लिए जो भी अधिकतम सहायता हम राज्य सरकारों को उपलब्ध करा सकते हैं, वह हम उपलब्ध कराते हैं। माओवाद से प्रभावित क्षेत्रों के विकास का जहां तक प्रश्न है, विकास के लिए भी हमारी कई योजनाएँ हैं। कुछ योजनाओं की जानकारी हमारे सहयोगी ने यहां दी है।

प्रो. सौगत राय: राजनाथ जी, इसके बजट में कटौती हुई है। ... (व्यवधान)

श्री राजनाथ सिंह : कुछ स्कीम्स फोर्टीथ फाइनेंस कमीशन के कारण जो कट गई थीं, हम उनको रिवाइव करने की कोशिश कर रहे हैं।

माननीय अध्यक्ष : क्वेश्चन 243 और 246 दोनों एक जैसे हैं, दालों के संदर्भ में है और ये साथ में लिए जा सकते हैं। We will take Question No.243 and 246 together.

(Q.243 and 246)

SHRI R.P. MARUTHARAJA: Thank you Speaker Madam. To stabilize the soaring prices of pulses and increase its availability, the Tamil Nadu Government under the dynamic leadership of hon. Chief Minister Puratchi Thalaivi Amma has ordered pulses and essential commodities in its cooperative outlets at subsidized rates; Half a kg. of *Toor dal* is priced at Rs.55 and a kg. at Rs.110. The PDS outlet would continue to sell the subsidized *Toor dal* and *Urad dal* and palm oil at Rs.30 and Rs.25 respectively. These timely initiatives would help stabilize the market rate of *Toor dal*. It is because of the efforts taken by the hon. Chief Minister Puratchi Thalaivi Amma, the ill effects of price rise on the poor and middle class people have been reduced considerably.

My question to the hon. Minister is whether the Union Government has procured any additional quantity of pulses and other essential food grains in the last two years and distributed to various States, particularly Tamil Nadu, to stabilize market prices and also to ensure the availability of the same to common public.

श्री रामविलास पासवान : अध्यक्ष महोदया, यह बात सही है कि देश में अलग-अलग सरकारें हैं। तमिलनाडु में कुछ शर्तों के साथ सभी लोगों को मुफ्त में चावल और गेहूं दिया जाता है, लेकिन यह कहना गलत है कि इसे तमिलनाडु की सरकार दे रही है। यदि 30 रुपये वहां मिलते हैं तो उसमें 27 रुपये शेयर भारत सरकार का है। 27 रुपये हम देते हैं, सिर्फ 3 रुपये राज्य सरकारें वहां देती हैं। कहीं-कहीं यदि कंज्यूमर को एक रुपया देना पड़ता है तो दो रुपये राज्य सरकार देती है। कहीं-कहीं राज्य सरकार, बिहार वगैरह में एक भी पैसा नहीं देती है तो 27 रुपये हम देते हैं और 3 रुपये कंज्यूमर देता है। दिक्कत इस बात की है कि हर जगह पर राज्य सरकारें यह कहने की कोशिश कर रही है कि केन्द्र सरकार तो कुछ नहीं दे रही है, हम ही सब कुछ दे रहे हैं। यह सही नहीं है। हम इस बात को साफ करना चाहते हैं कि हमारा 91 पर्सेंट शेयर है, उनका सिर्फ 9 पर्सेंट शेयर है।

जैसा कि मैंने पहले प्रश्न के जवाब में कहा कि यदि राज्य सरकारें चाहती हैं कि चावल और गेहूं के अलावा और भी सामान दे सकें, तो वह राज्य सरकार के ऊपर है, वे चाहें तो दे सकती हैं, उनको पूरी की पूरी आजादी है।

SHRI R.P. MARUTHARAJA: Madam, Tamil Nadu's universal Public Distribution System is commended both within India and all over the world and is a model food security programme. Hon. Chief Minister Puratchi Thalaivi Amma has ordered the officials to ensure that the process of collection of biometric information through the National Population Register is expedited and the State is in a position to issue smart cards to all the families at the earliest. I would like to know whether the Union Government has any plans to execute and facilitate such innovative scheme all over the country to ensure poor families to get their food grains at low cost.

श्री रामविलास पासवान : जैसा मैंने कहा कि पूरे देश में जो कम्प्यूटराइज्ड सिस्टम है, एंड टू एंड कम्प्यूटराइजेशन, डिपो ऑनलाइन और डिजिटलाइजेशन का मामला है, ये सारे के सारे हम कर रहे हैं। इसमें दो मत नहीं है कि इनसे जनवितरण प्रणाली में सुधार हुआ है। हमारा टारगेट है कि वर्ष 2019 तक डिजिटलाइजेशन से लेकर एंड टू एंड कम्प्यूटराइजेशन तक अन्य सभी लक्ष्यों को हम पूरा करने का प्रयास करेंगे।

श्री रविन्दर कुशवाहा: अध्यक्ष महोदया, हम आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहते हैं कि एक साजिश के तहत दाल देश में होते हुए भी, अभी पिछले महीनों में दाल की जो किल्लत जमाखोरों के द्वारा देश में हुयी है। क्योंकि, जब पूरे देश में छापा पड़ा तो 1,34,000 मीट्रिक टन दाल बरामद हुई और कृत्रिम अभाव पैदा करके देश के अंदर शासन के खिलाफ एक संदेश देने की कोशिश की गई। इस तरह की परिस्थिति फिर देश के अंदर न उत्पन्न हो, इसके बारे में आगे किस तरह की व्यवस्था की गई है?

श्री रामविलास पासवान : अध्यक्ष महोदया, यह बहुत ही महत्वपूर्ण सवाल है और आपने जैसा कहा कि हम एक दिन चाहते हैं कि खाद्य-पदार्थों को लेकर, जिसमें दाल भी सम्मिलित है, किसी नियम तहत उसके ऊपर चर्चा की जाये। दाल का जो मामला है, जैसा मैंने कहा था कि दाल का जितना उत्पादन होना चाहिए, हमारे पास उतना उत्पादन नहीं होता है। पिछले साल हमें 226 लाख टन दाल चाहिए था, लेकिन हमारे यहां उत्पादन 170 लाख टन हुआ। 170 लाख टन दाल के अलावे भी 45 लाख टन दाल इम्पोर्ट हुआ लेकिन इस बार हमें यह कम से कम 65 लाख एक्सट्रा चाहिए, चूंकि सात लाख टन से लेकर नौ लाख टन तक दाल की खपत ज्यादा बढ़ जायेगी, उसमें दिक्कत यह होती है कि इम्पोर्टर्स प्राइवेट सैक्टर के ही लोग होते हैं, वे इम्पोर्ट करते हैं और शिकायत यह होती है कि वे विदेश में खरीद करके उसे वहीं पोर्ट पर रख देते हैं, या जब यहां दाम बढ़ने लगता है तब वहां से उसे लाते हैं। उसे वहां से लाने के बाद भी यहां होर्डिंग

करने का काम करते हैं और धीरे-धीरे जब दाल का दाम बढ़ जाता है तब वे उसे मार्केट में निकालने का काम करते हैं। केन्द्र सरकार के पास इसेंशियल कमोडिटी एक्ट के तहत और ब्लैक मार्केटिंग एक्ट के तहत जो प्रावधान है, उसे लागू करने का अधिकार राज्य सरकारों की है। इसलिए पिछली बार हमने स्टॉक लिमिट लगाया, हम ने कहा कि राज्य सरकारें जमाखोरों के खिलाफ कार्रवाई करें। कुछ राज्य सरकारों ने कार्रवाई की, 134 हजार टन दाल निकला, महाराष्ट्र की सरकार द्वारा सबसे ज्यादा 87 हजार टन दाल निकाला गया। हमने इस संबंध में बार-बार बैठक की। हम राज्य मंत्री की बैठक करते हैं, सचिव स्तर की बैठक करते हैं और राज्य सरकार से कार्रवाई का आग्रह करते हैं कि हमारे पास दाल की कमी है, हम ने उसके लिए जवाब में विवरण दिया है कि हम क्या-क्या रास्ता निकाल रहे हैं, एक्सपोर्ट में क्या कर रहे हैं, इम्पोर्ट में क्या कर रहे हैं, लेकिन दाल कोई कैश क्रॉप नहीं है। जहां सिंचाई की व्यवस्था होती है, वहां दाल की पैदावार कम हो जाती है। चूंकि, सिंचाई वाले स्थानों पर लोग दो-दो फसल उपजाते हैं और दाल को छोड़ देते हैं। इसलिए यह समस्या है, इसके हम लोग आपस में बैठ करके, इंटरमीनिस्ट्रियल ग्रुप भी उसे देख रहा है लेकिन हम राज्य सरकारों से भी आग्रह करना चाहते हैं कि वे जमाखोरों के खिलाफ कड़ी से कड़ी कार्रवाई करें और स्टॉक लिमिट को लागू करने का काम करें। हम लोग पूरी तरह से सतर्क हैं और इस बार हम लोग किसी भी कीमत पर दाल के दाम को बढ़ने नहीं देंगे और जो भी दाल के दाम बढ़ाने का प्रयास करेगा उसके खिलाफ कड़ी कार्रवाई की जायेगी।

माननीय अध्यक्ष : क्या आप सेकेण्ड सप्लिमेंट्री प्रश्न पूछना चाहते हैं?

श्री रविन्दर कुशवाहा : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से थोड़ा हट कर प्रश्न पूछना चाहता हूं कि पूरे देश के अंदर जब किसी भी सामान का दाम बढ़ता है तो अखबार और मीडिया के द्वारा पूरे देश में उसे हाइलाइट किया जाता है। वहीं जब किसान अपना आलू, गोभी, टमाटर पैदा करता है, जब प्याज की अधिकता हो जाती है और उसका रेट गिर जाता है, किसान को लागत मूल्य भी नहीं मिलता, उस समय मीडिया में कुछ नहीं आता और किसान की दुर्दशा होती है। क्या इस बारे में सरकार की कोई नीति है कि जब दाम एकदम नीचे चला जाता है तो किसानों को किसी तरह की राहत दी जा सके?

श्री रामविलास पासवान : अध्यक्ष जी, माननीय सदस्य का प्रश्न बहुत ही बढ़िया है। जैसे हमने कहा, हमारा एमएसपी लागू है। आप देखेंगे कि पिछली बार भी दाल के अलावा और किसी चीज की कीमत नहीं बढ़ी। हमारे पास चावल, गेहूं सफिशिएंट मात्रा में है, चीनी इतनी है कि लोग कहते हैं कि मार्केट में दाम बढ़े तब मिल मालिकों को थोड़ी सहूलियत होगी। कभी मौसम खराब हुआ तो थोड़े दिनों के लिए टमाटर के दाम बढ़ गए, प्याज के दाम बढ़ गए। लेकिन मैं माननीय सदस्य की बात से बिल्कुल सहमत हूं। जब हम

ऑपोजिशन में थे तब भी हमेशा कहते थे कि जब कार के दाम चार गुना हो जाते हैं, इंडस्ट्रियल प्रोडक्ट्स के दाम दस गुना बढ़ जाते हैं, तो कहीं हाय-तौबा नहीं होती, लेकिन जब खाद्यान का दाम थोड़ा बढ़ जाता है तो मीडिया में इतनी हाय-तौबा होने लगती है कि लगता है कि पहाड़ टूट गया हो। हम इस बात से सहमत हैं कि दाम दाम है। किसी चीज का भी दाम बढ़े तो उसका क्रिटिसिज्म होना चाहिए। जहां तक माननीय सदस्य की भावना की बात है कि किसान को प्रोटेक्शन मिले, किसान को उचित दर मिले, उसे कॉस्ट ऑफ प्रोडक्शन से भी ज्यादा दाम मिले, मैं इस बात से पूरी तरह सहमत हूं।

SHRI D.K. SURESH : Madam Speaker, thank you for giving me this opportunity. As we are all aware a majority of people in our country, particularly women and children, are suffering from the problem of mal-nutrition because of poverty and also because of their inability to purchase pulses which have high nutrition value.

I would like to ask the hon. Minister of the NDA Government, *Achche din ke sarkar*, proposes to supply pulses to poor people through PDS to help them to fight mal-nutrition.

श्री रामविलास पासवान : अध्यक्ष महोदया, पीडीएस के माध्यम से बॉटने के लिए हमारे पास दाल की पैदावार बहुत कम है। हम स्वयं चाहते हैं कि पीडीएस के माध्यम से दाल बँटे। लेकिन जब तक हमारे पास सफिशिएंट मात्रा में उसकी व्यवस्था नहीं हो जाती, तब तक ऐश्वोरेंस देना सही नहीं होगा। लेकिन यह बात सही है कि गरीब लोगों के पास पौष्टिक तत्वों की कमी है और दाल में पौष्टिक तत्व ज्यादा होता है। हम इस पर विचार कर रहे हैं, लेकिन अभी कोई ठोस आश्वासन नहीं दे सकते।

SHRIMATI KAVITHA KALVAKUNTALA: Madam Speaker, in order to plug the leakages in the implementation of the Food Security Act, the Government of Telengana and the Central Government are working closely in our State. जैसे अभी मंत्री महोदय ने कहा कि एंड टू एंड कम्प्यूटराइजेशन ऑफ पीडीएस करने के लिए हमने सौ प्रतिशत आधार की सीडिंग भी की है। लेकिन इस वजह से राज्य सरकार पर पर केजी ट्रांजैक्शन 17 पैसे का बर्दन आता है जिसमें सिर्फ 40 प्रतिशत केन्द्र सरकार रीएम्बर्स करती है। मैं मंत्री महोदय से जानना चाहती हूं कि क्या आप सौ प्रतिशत रीएम्बर्स करने पर विचार कर सकते हैं?

श्री रामविलास पासवान : अध्यक्ष महोदया, हम जिस रेट पर चावल, गेहूं देते हैं, उसके अलावा ट्रांसपोर्टेशन कॉस्ट में 50 प्रतिशत देते हैं। जहां तक इलैक्ट्रॉनिक डिवाइस का सवाल है, उसमें भी दे रहे हैं। हमने एंड टू एंड कम्प्यूटराइजेशन के लिए साढ़े चार सौ करोड़ से भी ज्यादा की राशि निर्धारित की है और 320 करोड़

से ज्यादा की राशि वितरित भी की जा चुकी है। इसमें दिक्कत है कि जो लाभकारी योजनाएं हैं और जिनमें सब्सिडी होती है, उनमें थोड़ा-बहुत राज्य सरकार को भी वहन करना चाहिए। राज्य सरकार वहन करती है और केन्द्र सरकार ज्यादा हिस्सा वहन कर रही है।

माननीय अध्यक्ष : ऊपर देखकर मत शोर कीजिए, ऊपर वाला मदद करने नहीं आएगा आपको चेयर मदद करेगी।

श्री जय प्रकाश नारायण यादव: अध्यक्ष महोदया, मैं माननीय मंत्री जी से जानना चाहता हूं, इन्होंने कहा कि सिंचाई की असुविधा होने के कारण दाल का उत्पादन नहीं हो रहा है। मैं समझ रहा हूं कि दाल का उत्पादन हमेशा से होता रहा है लेकिन जब से वर्तमान सरकार आई है दाल का ...(व्यवधान) दाल की जो कीमत बढ़ी है उसका कारण ...(व्यवधान) सिंचाई का प्रबंधन आठ महीने या अठारह महीने में हो गया? आज गरीबों की थाल से दाल चला गया इसे लौटाने का क्या काम सरकार कर रही है?

श्री राम विलास पासवान : अध्यक्ष महोदय, सरकार को बताने के पहले बिहार सरकार को बताना पड़ेगा सभी राज्यों में होर्डरों के खिलाफ कार्रवाई हुई, जमाखोरों के खिलाफ कार्रवाई हुई, बिहार में किसी के खिलाफ कार्रवाई क्यों नहीं की गई? ...(व्यवधान)

HON. SPEAKER: Nothing will go on record. Only the Supplementary to be put by Shri Jyotiraditya Scindia will go on record.

*(Interruptions)... **

श्री ज्योतिरादित्य माधवराव सिंधिया : महोदया, यह एक ऐसा विषय है जिससे देश की 125 करोड़ की जनता का भविष्य और वर्तमान जुड़ा हुआ है। वर्तमान में महंगाई का प्रकोप पूरे देश को प्रभावित कर चुका है। इसमें हमें राजनीति नहीं लानी चाहिए बल्कि देश की जनता के लिए हमें समाधान निकालना पड़ेगा। जो सरकार अच्छे दिन की बात करती थी आज महंगाई की स्थिति ऐसी हो गई है कि घर की मुर्गी दाल बराबर हो गई। मैं मंत्री जी से पूछना चाहता हूं कि जहां दाल का मुद्दा है वहां जमाखोरों के विरुद्ध केवल एडवाइजरी इश्यू करना और राज्य सरकारों के साथ मीटिंग करना काफी नहीं है। आप एक-एक राज्य के साथ मिल कर कौन सा कठोर कदम उठाना चाहते हैं जिससे दाल की महंगाई पर लगाम लगाया जा सके? इसी से जुड़ा हुआ सवाल है, दाल के क्षेत्र में समर्थन मूल्य सरकार क्यों नहीं बढ़ा रही है जिससे हम भारत के अंदर उत्पादन बढ़ा सकें और आयात बंद कर सकें?

* Not recorded.

श्री रामविलास पासवान : अध्यक्ष महोदय, जहां तक मूल्य वृद्धि का सवाल है उसके लिए अभी से नहीं बल्कि पहली सरकार से जो कार्रवाई की गई है। एक प्राइस मोनिटरिंग पीएमसी सेल है। जिसका मैंने प्रश्न के जवाब में कहा था, उसके लिए प्रिंसिपल इकोनॉमिक एडवाइजर हमारे ही मंत्रालय अंतर्गत हैं इसमें प्रिंसिपल इकोनॉमिक एडवाइजर होते हैं, उसके अलावा कमेटी ऑफ सेक्रेटरीज ऑन प्राइस के हेड कैबिनेट सेक्रेटरी होते हैं इसके अंतर्गत कृषि सचिव, उपोक्ता सचिव, वाणिज्य सचिव, वित्त सचिव, खाद्य सचिव और भारत के मुख्य आर्थिक सलाहकार होते हैं। इसके अलावा इंटर-मिनिस्ट्रियल कमेटी है इसकी बैठक होती है। इस पर भी पूरे तरीके से डिबेट होना चाहिए। कृषि मंत्रालय बतलाता है कि कितनी पैदावार होगी, कितनी डिमांड रहेगी, कितना गैप रहेगा, इसे कैसे पूरा करेंगे, यदि आयात-निर्यात का मामला है तो इसे कार्मस मिनिस्ट्री देखती है कि आयात करना है कि निर्यात करना है। 22 इंसेन्सियल कमोडिटीज के बारे में 89 सेंटर से सूचना प्राप्त करते हैं और उसके आधार पर पीएमसी सूचना प्राप्त करता है और कमेटी ऑफ सेक्रेटरीज और सारे लोग प्लानिंग बनाते हैं। जहां तक सिंधिया जी ने कहा, तो वह सही नहीं है। हमारे यहां किसी भी चीज की कीमत नहीं बढ़ी हुई है। सिर्फ दाल की कीमत बढ़ी है। दाल के बढ़ने ... (व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया: मंत्री महोदय, मैंने दाल का मुद्दा उठाया है। ... (व्यवधान) एक रुपया भी दाल का नहीं घटा। ... (व्यवधान) समर्थन मूल्य में कोई वृद्धि नहीं हुई ... (व्यवधान) महंगाई इतनी बढ़ गयी है ... (व्यवधान) आपके जितने भी मंत्रालय हैं ... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, आप जवाब दीजिए।

... (व्यवधान)

माननीय अध्यक्ष : ज्योतिरादित्य जी, यह क्या हो रहा है?

... (व्यवधान)

माननीय अध्यक्ष : ज्योतिरादित्य जी की कोई भी बात रिकार्ड में नहीं जायेगी।

... (व्यवधान)*

माननीय अध्यक्ष : आपने प्रश्न पूछा है, इसलिए अब उत्तर सुनिये।

... (व्यवधान)

श्री रामविलास पासवान : ज्योतिरादित्य जी, आप हमारे भतीजे के समान हैं। ... (व्यवधान) मैंने जय प्रकाश नारायण यादव जी के प्रश्न का जवाब बहुत कड़े शब्दों में दिया है। मैं आपके प्रश्न का जवाब कड़े शब्दों में नहीं देना चाहता हूं। हमारी सरकार ने 275 रुपये दाल का एम.ए.पी. बढ़ाया है। ... (व्यवधान)

* Not recorded.

माननीय अध्यक्ष : प्रश्न संख्या 244,

श्री बलभद्र माझी -- उपस्थित नहीं।

श्री अर्जुन लाल मीणा।

(Q. 244)

श्री अर्जुन लाल मीणा: माननीय अध्यक्ष महोदया, माननीय मंत्री जी ने वन पर्यावरण संबंधी जो जवाब दिया है, वह उन्होंने ओडिशा स्टेट के बारे में दिया है। मैं राजस्थान के उदयपुर लोक सभा क्षेत्र से आता हूँ। राजस्थान प्रदेश से पांच प्रस्ताव आये हैं, जिसमें से दो प्रस्तावों का अनुमोदन हुआ है और तीन शेष हैं। मैं मंत्री जी से पूछना चाहता हूँ कि राजस्थान प्रदेश के वे प्रस्ताव कौन से जिले के शेष हैं?

दूसरा, मेरा पूरक प्रश्न यह है कि उदयपुर जिले में जो शहरी क्षेत्र है, जो पेरीफेरी में आता है, उसके डाकन कोटरा ग्राम पंचायत का काला पहाड़ है, उस क्षेत्र में 50 सालों से आदिवासी निवास कर रहे हैं। क्या सरकार उन्हें पट्टा देने का विचार रखती है?

श्री प्रकाश जावड़ेकर : अध्यक्ष महोदया, अर्बन एरियाज में पानी, यातायात, स्कूल आदि ऐसे लोक उपयोगी कामों के लिए फॉरेस्ट के डायवर्शन की परमिशन दी जाती है। पहले यह मसला मिनिस्ट्री ऑफ इन्वायरनमेंट में आता था। हमने इसका विकेन्द्रीकरण करके जो दस रीजनल आफिसेज बनाये हैं, उनमें यह काम होता है। पहले परमिशन मिलने में 500 दिन लगते थे, लेकिन चुस्त प्रक्रिया होने के कारण अब यह काम 170 दिन से पहले हो जाता है।

अध्यक्ष महोदया, माननीय सदस्य ने राजस्थान के जो तीन प्रकल्प के बारे में पूछा है, तो वे तीनों ड्रिंकिंग वाटर के ही हैं। वे एक्टिव कंसीडरेशन में हैं और एक महीने के अंदर जब रीजनल आफिसेज में मीटिंगें होंगी, जिसमें राजस्थान के भी अधिकारी होंगे, तब इसका निर्णय होगा। दो मामलों में राजस्थान के संबंधित विभाग से जानकारी आनी बाकी थी। मेरा यह कहना है कि यह जल्दी ही होगा।

SHRI S.P. MUDDAHANUME GOWDA: Hon. Speaker, thank you. Diversion of forest land sometimes becomes necessary in the interest of the development of the country, particularly for development in urban areas. If the Government of India goes on diverting the land day in and day out for the sake of developmental activities, then the size of the forest in the country would be reduced. Definitely it will have an impact on the environment and ecology of the country.

To make good of the reduction in the size of the forest in the country, and to not only maintain the status quo but also to increase the size of the forest, what action plan does the Government of India have?

SHRI PRAKASH JAVADEKAR: Let me make it very clear that we have 80 million hectares of forest area in the country. Out of which, after so many decades,

after Independence, we have not diverted even one per cent of it. Let us understand the context properly.

More importantly we are trying to increase the area because any private project proponent, if he gets the land for mining or anything else, immediately he has to give equal land in non-forest area. It is compensated also.

We are now trying to increase the area. Our target is 33 per cent forest cover, that means, increasing the tree cover outside the forest also. It is not that forest cover should happen only in forest area; it should happen in non-forest area also. Our target is to have tree cover and forest cover of 33 per cent.

SHRI PREM DAS RAI: Madam, Speaker, there is no relaxation, according to the reply of the Minister, in the Forest Conservation Act, 1980 in urban areas. What I would like to ask the hon. Minister, through you, is this. Is he contemplating on looking at some of the issues related to the following? Some States have high forest area like mine. Sikkim is actually increasing the forest area almost to the extent of 83 per cent? However, there are States like Haryana where forest area is less than three per cent. Every time we have to take some land away from the forest, there is always the same issue and we are looked at with the same kind of lense. Will the Ministry look at this particular issue where the density of forest is very high? At the same time, since the urban centres in all such areas are also increasing, will the Ministry relax the norms for States like Sikkim and maybe even Arunachal Pradesh?

SHRI PRAKASH JAVADEKAR: We already have made arrangements where States having forest cover of more than the national average, we are considering them on a different footing. Those deficient States where forest cover is much less than the national average, we are incentivising them for increasing it and we are ensuring that unnecessary difficulties are not faced by States which have more forest cover. That is already taken. As far as the suggestion goes, it is a suggestion for action.

श्री गोपाल शेटी: माननीय अध्यक्ष जी, मैं मंत्री जी को धन्यवाद देना चाहता हूँ, उन्होंने बहुत अच्छा काम किया है। रिपोर्ट आई है कि महाराष्ट्र में पांच में से दो प्रपोजल माने गए हैं और तीन प्रपोजल बाकी हैं। इनका क्वांटम बहुत बड़ा है, 8.97 में से 8.41 पेंडिंग है। 1980 के एक्ट में जो रिलेक्सेशन थी, नहीं की है लेकिन रिविज्ड डाली है। उदाहरण के तौर पर मुम्बई शहर के अर्बन एरियाज़ में बहुत सारे एरियाज़ को इन्कलूड किया गया है जिससे परेशानी बहुत बढ़ी है। आज और कल, दो दिनों में मेरे लोकसभा मल्लाई क्षेत्र के चीकुवाड़ी में फॉरेस्ट एरिया इन्कलूड होने के कारण टालरेटिड झोपड़पट्टी तोड़ी जा रही है। मैं यह माननीय मंत्री जी के ध्यान में लाना चाहता हूँ।

श्री प्रकाश जावड़ेकर: माननीय अध्यक्ष जी, दस साल पहले सुप्रीम कोर्ट ने आदेश दिया था कि ईको सेंसिटिव जोन सभी प्रोटेक्टिड एरिया के कायम किए जाएं लेकिन इस पर ध्यान नहीं दिया गया था। जब मैंने कार्यभार संभाला तब केवल 10-15 केसिस ही हुए थे। हमने राज्यों के पीछे लगकर, साथ बैठकर ऐसा काम किया है कि लगभग 350 केसिस एक्टिव यानी मंजूर हुए हैं या मंजूरी की प्रक्रिया में हैं। यह संकट निश्चितता लाने से ही समाप्त होगा।

SHRI K.C. VENUGOPAL: Just like tribals in the forest, I think, fishermen should have a right in the coastal area. Due to CRZ norms, poor fishermen are not in a position to construct their small houses. Hon. Minister has replied that he has given sanction for about 900 projects in the last two years. What would be the future of these poor fishermen who are not in a position to construct houses due to these CRZ norms?

SHRI PRAKASH JAVADEKAR: This is very important that those vulnerable sections, fishermen and poor people who are staying on the coastlines for years together, they will face the real brunt of the nature when there is a furious coast. Therefore, we are reviewing the whole CRZ policy in the interest of the poor and in the interest of the coastal marine ecology.

HON. SPEAKER: Question Hour is over.

12.00 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid. Shri Rajnath ji.

गृह मंत्री (श्री राजनाथ सिंह) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) वर्ष 2016-2017 के लिए गृह मंत्रालय की अनुदानों की विस्तृत मांगें (खण्ड-I)।

[Placed in Library, See No. LT 4370/16/16]

- (2) वर्ष 2016-2017 के लिए गृह मंत्रालय (विधानमंडल रहित संघ राज्यक्षेत्र) की अनुदानों की विस्तृत मांगें (खण्ड-II)।

[Placed in Library, See No. LT 4371/16/16]

- (3) वर्ष 2016-2017 के लिए गृह मंत्रालय का परिणामी बजट।

[Placed in Library, See No. LT 4372/16/16]

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (प्रो. सांवर लाल जाट): माननीय अध्यक्ष महोदय, मैं सुश्री उमा भारती की ओर से वर्ष 2016-2017 के लिए जल संसाधन, नदी विकास और गंगा जीर्णोद्धार मंत्रालय की अनुदानों की विस्तृत मांगों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 4373/16/16]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री राम विलास पासवान) : माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) वर्ष 2016-2017 के लिए उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय की अनुदानों की विस्तृत मांगें।

[Placed in Library, See No. LT 4374/16/16]

- (दो) वर्ष 2016-2017 के लिए खाद्य और सार्वजनिक वितरण विभाग, उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय का परिणामी बजट।

[Placed in Library, See No. LT 4375/16/16]

(तीन) वर्ष 2016-2017 के लिए उपभोक्ता मामले विभाग, उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय का परिणामी बजट।

[Placed in Library, See No. LT 4376/16/16]

(2) (एक) भारतीय खाद्य निगम, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय खाद्य निगम, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4377/16/16]

(4) चीनी उप-कर अधिनियम, 1982 की धारा 6 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 258(अ) जो 28 जनवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा यह अधिसूचित किया गया है कि चीनी विकास निधि अधिनियम, 1982 के प्रयोजनार्थ भारत के किसी भी चीनी कारखाने में विनिर्मित सभी चीनी पर प्रति क्विंटल 124 रु० की दर से उप-कर का उदग्रहण और संग्रहण किया जाएगा।

(दो) का.आ. 259(अ) जो 28 जनवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 1 फरवरी, 2016 को चीनी उप-कर अधिनियम, 1982 के प्रवृत्त होने की तारीख के रूप में नियत किया गया है।

[Placed in Library, See No. LT 4378/16/16]

(5) चीनी विकास निधि अधिनियम, 1982 की धारा 9 की उपधारा (3) के अंतर्गत चीनी विकास निधि (संशोधन) नियम, 2016 जो 13 जनवरी, 2016 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 23(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4379/16/16]

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : माननीय अध्यक्ष जी, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) वर्ष 2016-2017 के लिए सामाजिक न्याय और अधिकारिता मंत्रालय की अनुदानों की विस्तृत मांगें।

[Placed in Library, See No. LT 4380/16/16]

- (2) वर्ष 2016-2017 के लिए सामाजिक न्याय और अधिकारिता मंत्रालय का परिणामी बजट।

[Placed in Library, See No. LT 4381/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2016-2017.

[Placed in Library, See No. LT 4382/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): I beg to lay on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of AYUSH for the year 2016-2017.

[Placed in Library, See No. LT 4382A/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2014-2015.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 4383/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 4384/16/16]

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): माननीय अध्यक्ष जी, मैं श्री सर्वानन्द सोनोवाल की ओर से वर्ष 2016-2017 के लिए युवक कार्यक्रम और खेल मंत्रालय की अनुदानों की विस्तृत मांगों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 4385/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): I beg to lay on the Table:--

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2014-2015.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4386/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2014-2015.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4387/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government C.P.R. Environmental Education Centre, Chennai, for the year 2014-2015.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4388/16/16]

- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2016-2017.

[Placed in Library, See No. LT 4389/16/16]

- (8) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Hazardous Wastes (Management, Handling and Transboundary Movement) Amendment Rules, 2016 published in Notification No. S.O.189(E) in Gazette of India dated 20th January, 2016.
- (ii) The e-waste (Management and Handling) Amendment Rules, 2015 published in Notification No. S.O.745(E) in Gazette of India dated 13th March, 2015.

[Placed in Library, See No. LT 4390/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):
I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2016-2017.

[Placed in Library, See No. LT 4391/16/16]

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) दमन और दीव पंचायत विनियम, 2012 की धारा 123 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) दमन और दीव ग्राम पंचायत के उप-सरपंच तथा जिला पंचायत के प्रेसिडेंट और वाइस-प्रेसिडेंट का निर्वाचन नियम, 2013 जो 20 जून, 2013 के दमन और दीव संघ राज्यक्षेत्र प्रशासन के राजपत्र में अधिसूचना संख्या 20 में प्रकाशित हुए थे।

(दो) दमन और दीव जिला पंचायत (बैठक) नियम, 2013 जो 26 जुलाई, 2013 के दमन और दीव संघ राज्यक्षेत्र प्रशासन के राजपत्र में अधिसूचना संख्या 28 में प्रकाशित हुए थे।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4392/16/16]

(3) राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 26 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 3520(अ) जो 28 दिसम्बर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के प्रयोजनार्थ सिटी सिविल तथा सत्र न्यायालय, बाम्बे को विशेष न्यायालय के रूप में अधिसूचित किया गया है।

(दो) का.आ. 398(अ) जो 8 फरवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(1) के प्रयोजनार्थ सिटी और अपर सत्र न्यायाधीश ग्रेटर बाम्बे श्री विजय वेंकटराव पाटील द्वारा पीठासीन सिटी सिविल तथा अपर सत्र न्यायाधीश ग्रेटर बाम्बे को विशेष न्यायालय के रूप में अधिसूचित किया गया है।

(तीन) का.आ. 399(अ) जो 8 फरवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत आतंकवादी और विघटनकारी गतिविधियां (निवारण) अधिनियम/आतंकवादी क्रियाकलापों का निवारण अधिनियम (टाडा/पोटा) के अंतर्गत पदाविहित जम्मू और श्रीनगर के न्यायालयों को विशेष

न्यायालय के रूप में अधिसूचित किया गया है।

- (चार) का.आ. 400(अ) जो 8 फरवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत जिला और सत्र न्यायाधीश, मणिपुर, ईस्ट इम्फाल को विशेष न्यायालय के रूप में अधिसूचित किया गया है।
- (पाँच) का.आ. 149(अ) जो 16 जनवरी, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राष्ट्रीय अन्वेषण अभिकरण अधिनियम, 2008 की धारा 11(3) के अंतर्गत मुख्य न्यायाधीश, सिटी सत्र न्यायालय, कलकत्ता को विशेष न्यायालय के रूप में अधिसूचित किया गया है।
- (छह) का.आ. 3521(अ) जो 28 दिसम्बर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा कार्य संचालन के लिए अपर सत्र न्यायाधीश-01, पटियाला हाउस कोर्ट, नई दिल्ली को राष्ट्रीय अन्वेषण अभिकरण विशेष न्यायालय में अपर न्यायाधीश अर्थात् जिला न्यायाधीश-चार-सह प्रभारी अपर सत्र न्यायाधीश, नई दिल्ली पुलिस जिला, पटियाला हाउस कोर्ट, नई दिल्ली के रूप में नियुक्त किया गया है।
- (सात) का.आ. 3522(अ) जो 28 दिसम्बर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 16 अक्तूबर, 2015 की अधिसूचना संख्या का.आ. 2874(अ) में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 4393/16/16]

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): माननीय अध्यक्ष जी, वर्ष 2016-2017 के लिए उर्वरक विभाग, रसायन और उर्वरक मंत्रालय के परिणामी बजट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 4394/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): I beg to lay on the Table:--

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2014-2015.
- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4395/16/16]

- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2014-2015.
- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4396/16/16]

- (c) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2014-2015.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4397/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:--

- (1) Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2016-2017.

[Placed in Library, See No. LT 4398/16/16]

- (2) Outcome Budget of the Ministry of Road Transport and Highways for the year 2016-2017.

[Placed in Library, See No. LT 4399/16/16]

- (3) Detailed Demands for Grants of the Ministry of Shipping for the year 2016-2017.

[Placed in Library, See No. LT 4400/16/16]

- (4) Outcome Budget of the Ministry of Shipping for the year 2016-2017.

[Placed in Library, See No. LT 4401/16/16]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृष्णपाल गुर्जर): माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) नेशनल इंस्टिट्यूट फॉर दि विजुअली हैण्डिकैप्ड, देहरादून के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टिट्यूट फॉर दि विजुअली हैण्डिकैप्ड, देहरादून के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4402/16/16]

- (3) (एक) नेशनल इंस्टिट्यूट फॉर दि मेंटली हैण्डिकैप्ड, सिकंदराबाद के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टिट्यूट फॉर दि मेंटली हैण्डिकैप्ड, सिकंदराबाद के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4403/16/16]

- (5) (एक) अली यावर जंग नेशनल इंस्टिट्यूट फॉर दि हियरिंग हैण्डिकैप्ड, मुंबई के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) अली यावर जंग नेशनल इंस्टिट्यूट फॉर दि हियरिंग हैण्डिकैप्ड, मुंबई के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4404/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (DR. SANJEEV BALYAN): I beg to lay on the Table:--

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the years 2012-2013 and 2013-2014.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4405/16/16]

- (b) (i) Review by the Government of the working of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2014-2015.
- (ii) Annual Report of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (1) above.

[Placed in Library, See No. LT 4405A/16/16]

(3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare for the year 2016-2017.

[Placed in Library, See No. LT 4406/16/16]

- (4) A copy of Notification No. S.O. 156(E) (Hindi and English versions) published in Gazette of India dated 19th January, 2016, making certain amendments in Notification No. S.O. 974(E) dated 14th December, 2010 issued under Section 42 of the Prevention and Control of Infectious and Contagious Diseases in Animal Act, 2009.

[Placed in Library, See No. LT 4407/16/16]

- (5) A copy of the Insecticides (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.164(E) in Gazette of India dated 15th February, 2016 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

[Placed in Library, See No. LT 4408/16/16]

12.01 hours**MESSAGES FROM RAJYA SABHA**

SECRETARY GENERAL: Madam Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 2016, which was passed by the Lok Sabha at its sitting held on the 9th March, 2016 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
 - (ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 2016, which was passed by the Lok Sabha at its sitting held on the 9th March, 2016 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
-

12.02 hours**COMMITTEE OF PRIVILEGES
1st and 2nd Reports**

SHRI S.S. AHLUWALIA (DARJEELING): I beg to lay on the Table the First and Second Reports (Hindi and English versions) of the Committee of Privileges.

12.02 ¼ hours**COMMITTEE ON SUBORDINATE LEGISLATION
11th Report**

श्री दिलीपकुमार मनसुखलाल गांधी (अहमदनगर) : माननीय अध्यक्ष जी, मैं “सिगरेट और अन्य तम्बाकू उत्पाद (पैकेजिंग और लेबलिंग) संशोधन नियम, 2014” के बारे में अधीनस्थ विधान संबंधी समिति का 11वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.02 ½ hours**STANDING COMMITTEE ON LABOUR
14th and 15th Reports**

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : माननीय अध्यक्ष जी, मैं श्रम संबंधी स्थायी समिति के निम्नलिखित (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

(1) श्रम और रोजगार मंत्रालय की अनुदानों की मांगों (2015-2016) के बारे में समिति के सातवें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई- कार्रवाई संबंधी 14वां प्रतिवेदन।

(2) ‘अर्बन हाटों की समीक्षा’ के बारे में समिति के 9वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 15वां प्रतिवेदन।

12.03 hours**COMMITTEE ON PETROLEUM AND NATURAL GAS
10th and 11th Reports**

SHRI ARVIND SAWANT (MUMBAI SOUTH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Tenth Report on the subject 'Functioning of Petroleum Conservation Research Association' of the Standing Committee on Petroleum and Natural Gas.
- (2) Eleventh Report on Action Taken by the Government on the recommendations contained in the Seventh Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2014-15) on 'Ethanol Blended Petrol and Bio-Diesel Policy'.

12.03 ½ hours**STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES,
LAW AND JUSTICE
81st Report**

SHRI P.P. CHAUDHARY (PALI): I beg to lay the Eighty-first Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on 'Role of Ministry of Law and Justice in Framing/Approving the Provisions of International Covenants/Multilateral/Bilateral Treaties or Agreements'.

12.04 hours

**STATEMENTS CORRECTING REPLY TO
UNSTARRED QUESTION NO. 846 DATED 01.03.2016
REGARDING 'NAGA ACCORD' AND
UNSTARRED QUESTION NO. 1639 DATED 08.03.2016
REGARDING 'ENEMY PROPERTY'**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): I beg to make the following statements:-

1. Correcting the reply given on 01.03.2016 to Unstarred Question No. 846 (Hindi version only) asked by Shri Mullappally Ramachandran, M.P., regarding 'Naga Accord.'

लोक सभा अतारांकित प्रश्न संख्या 846 के संबंध में दिनांक 1.3.2016 को दिए गए उत्तर के स्थान पर निम्नलिखित प्रतिस्थापित किया जाएगा:

उत्तर दिये गए प्रश्न का भाग	के लिए	पढ़ें
(क) और (ख):	(क) और (ख): भारत सरकार ने हाल के वर्षों में किसी नागा समझौते पर हस्ताक्षर नहीं किए हैं। दिनांक 3 अगस्त 2015 को एक ढांचागत समझौते पर हस्ताक्षर किए गए थे। इसमें विस्तृत सिद्धांत दिए गए हैं, जिसके अनुसार अंतिम समझौता किया जाएगा।	(क) और (ख): नागा मुद्दे का समाधान करने की दिशा में, भारत सरकार ने दिनांक 3 अगस्त 2015 को एक ढांचागत समझौते पर हस्ताक्षर किए हैं। इसमें विस्तृत सिद्धांत दिए गए हैं, जिसके अनुसार अंतिम समझौता किया जाएगा।
(ग) और (घ)	अंतिम समझौता करने से पूर्व सभी प्रभावित राज्य सरकारों से परामर्श किया जाएगा।	अंतिम समझौता करने से पूर्व सभी प्रभावित राज्य सरकारों से परामर्श किया जाएगा।

[Placed in Library, See No. LT 4409/16/16]

2. Correcting the reply given on 08.03.2016 to Unstarred Question No. 1639 (English and Hindi versions) asked by Shri T.G Venkatesh Babu., M.P., regarding 'Enemy Property'.

In reply to Lok Sabha Unstarred Question No. 1639 answered on 08.03.2016 , following would be substituted:

Sl. No.	Reference	For	Read
1.	Page 1 of Annexure -I of answer, total estimated value	10,43,390.00	1,04,339.00

Reasons for delay:

The aforesaid mistake was detected by the Ministry of Home Affairs on 8th March 2016 itself after the reply was laid on the Table of the House.

[Placed in Library, See No. LT 4410/16/16]

12.05 hours**ELECTION TO NATIONAL TIGER CONSERVATION AUTHORITY**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): I beg to move the following: -

“That in pursuance of clause (c) of sub-section (2) of section 38L of the Wild Life (Protection) Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Tiger Conservation Authority, subject to the other provisions of the said Act. ”

HON. SPEAKER: The question is:-

“That in pursuance of clause (c) of sub-section (2) of section 38L of the Wild Life (Protection) Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Tiger Conservation Authority, subject to the other provisions of the said Act. ”

The motion was adopted.

12.06 hours**RAILWAYS (AMENDMENT) BILL, 2014-Withdrawn***

THE MINISTER OF RAILWAYS (SHRI SURESH PRABHU): I beg to move for leave to withdraw a Bill further to amend the Railways Act, 1989.

HON. SPEAKER: The question is:-

“That leave be granted to withdraw a Bill further to amend the Railways Act, 1989.”

The motion was adopted.

SHRI SURESH PRABHU: I withdraw the Bill.

* The Bill was introduced on 7 August, 2014. A Statement containing reasons for which the Bill is being withdrawn has been circulated to members on 12 March, 2016.

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia, K.C. Venugopal, Nandi Yellaiah, G. Sukhender Reddy, Jay Prakash Narayan Yadav, Dushyant Chautala, Charanjeet Singh Rori, Prof. Saugata Roy, Shri Adhir Ranjan Chowdhury, Shrimati Kavitha Kalvakuntla and Shri A.P. Jithender Reddy, on different issues.

The matters though important do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

Mohammad Salim ji, would you like to say anything?

... (*Interruptions*)

12.07 hours**SUBMISSIONS BY MEMBERS****(i)Re: Reported disclosure by news agency showing politicians and higher officials taking bribe on camera**

श्री मोहम्मद सलीम (रायगंज) : अध्यक्ष जी, यह सवाल बहुत महत्वपूर्ण है और हम सभी से जुड़ा हुआ है।

महोदया, संसद की अपनी गरिमा है। हम चाहे किसी भी दल के हों, हम चुनकर संसदीय लोकतंत्र में आते हैं। हमारी अपनी मर्यादा है। प्रधानमंत्री जी कहते हैं कि यह लोकतंत्र का मंदिर है और हम सभी कभी देश के लोगों द्वारा पूजे जाते थे लेकिन जिस तरह से कुछ टीवी चैनल्स में दिखाया जा रहा है कि नोटों की गड़्डियां लेकर सांसद अपनी जेब में रख रहे हैं। हमारे सदन में इससे पहले भी ऐसे वाक्या हुए और समिति बनाकर जांच की गई। सीडी मंगवा कर सच सामने लाया गया तथा एक्शन लिया गया। 14वीं लोक सभा में 11 सांसदों को निकाला गया था। कोई अगर यह कहे कि आप हमें रुपये दो और हम लोबिंग करके मंत्री को, केंद्र सरकार को या राज्य सरकार को प्रभावित करेंगे और संसद में सवाल उठाएंगे। यह केवल उन सदस्यों के लिए ही नहीं बल्कि पूरी संसद के लिए अमर्यादाकर है और शर्मनाक है।

महोदया, मैं आपसे अनुरोध करूंगा कि नारदा न्यूज़ डॉट कॉम से तमाम सीडी मंगवाओ और समिति बनाकर जांच करो। सीबीआई एफआईआर करे और उसके बाद लोगों को सच्चाई का पता चले। हमें शर्म आ रही है कि हम ऐसे लोगों के साथ बैठेंगे जो नोटों की गड़्डियों से जेब भरेंगे। मैं समझता हूं कि सरकार को इस विषय को गंभीरता से लेना चाहिए। ... * ... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाएं, आपने अपनी बात सदन में कह दी है।

... (व्यवधान)

श्री मोहम्मद सलीम : हमें इन पर शर्म आती है। इन लोगों को ... * चाहिए।... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाएं।

... (व्यवधान)

श्री एस.एस.अहलुवालिया (दार्जिलिंग): माननीय अध्यक्ष महोदया, नागदा न्यूज़ डॉट कॉम एक न्यूज़ पोर्टल है। कल दोपहर से उन्होंने जो कुछ अपने न्यूज़ पोर्टल पर दिखाना शुरू किया, वह केवल दुर्भाग्यपूर्ण ही नहीं, बल्कि एक सांसद के लिए और भारतीय संसदीय प्रणाली के लिए एक लज्जाजनक बात भी है। जब मैंने देखा कि हमारे इसी सदन के पाँच सांसद इम्पैक्स कंसल्टेंसी के लिए लॉबिंग करने के लिए नोटों की

* Expunged as ordered by the Chair.

गडिडयाँ लेते हुए नज़र आये। संविधान के आर्टिकल 105 के तहत हमें अधिकार है कि हम निर्भय-निर्भिक होकर हम अपनी बात सदन में रख सकें। हमें कोई भी प्रभावित न कर सके। यदि कोई प्रभावित करता है, तो उसे सजा दी जाती है। किन्तु हम खुद प्रभावित हों, तो हमें भी सजा होनी चाहिए।

हमने पिछले समय वर्ष 2005 और वर्ष 2006 में देखा है कि जब ऑपरेशन चक्रव्यूह और ऑपरेशन दुर्योधन के केस लाये गये, तो सांसदों का नाम आया और उन्होंने भी इसी तरह से प्रभावित होकर लोगों के लिए काम करने के एवज़ में पैसे लिये थे, तो इसी संसद ने उन लोगों को बर्खास्त किया था।

मैं आपके माध्यम से और पूरे सदन के माध्यम से आपसे मांग करता हूँ इस दुर्भाग्यपूर्ण और लज्जाजनक घटना के लिए इस विषय को एथिक्स कमेटी के सामने भेजा जाए और नागदा न्यूज़ डॉट कॉम का सारा रिकॉर्डिंग मंगाया जाए तथा इसकी जाँच-पड़ताल करके उचित कार्रवाई की जाए।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र एवं डॉ. वीरेन्द्र कुमार को श्री एस.एस. अहलुवालिया द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

कृपया सब लोग न बोलें। आपकी पार्टी से एक व्यक्ति बोलें।

...(व्यवधान)

श्री अधीर रंजन चौधरी (बहरामपुर) : मैडम, बंगाल में घोटाले का सिलसिला जारी है। कल हम लोगों ने इसमें जो देखा है, उससे हम सब शर्मिदा महसूस कर रहे हैं। यह पहले भी तहलका को लेकर हो चुका है। ... (*Interruptions*)... * तहलका को लेकर त्याग-पत्र देना पड़ा था। ... (व्यवधान)

माननीय अध्यक्ष : किन्हीं का नाम नहीं लेना है।

...(व्यवधान)

श्री अधीर रंजन चौधरी: जो हुआ है, मैं वही बात कह रहा हूँ। ... (व्यवधान) मैं किसी के खिलाफ व्यक्तिगत रूप से कोई इल्ज़ाम नहीं लगा रहा हूँ। लेकिन जो कैमरा में कैद हो चुका है। जहाँ नोटों का बंडल लेकर सांसद चोरी-छिपे बात करते हैं, किसी को काम दिलाने के लिए, किसी को फेवर दिलाने के लिए, तो हमें यह देखना चाहिए कि इससे हम कैसे बचें क्योंकि इसका ताल्लुकात संसद की गरिमा से है। इससे संसद की गरिमा या मर्यादा क्षिण होती है। इसलिए इसके ऊपर कड़ी से कड़ी जाँच होनी चाहिए और जो भी दोषी पाये जाएं, उनके खिलाफ कार्रवाई होनी चाहिए। यह हमारी मांग है।

PROF. SAUGATA ROY (DUM DUM): Madam, I am sorry that I have to live this day to hear these things in Parliament. Madam, you know, ... (*Interruptions*)

* Not recorded.

HON. SPEAKER: Nobody has taken it up.

... (*Interruptions*)

PROF. SAUGATA ROY : Madam, you did not interrupt anybody else. Please let me just say. ... (*Interruptions*)

HON. SPEAKER: I am not interrupting anyone.

... (*Interruptions*)

माननीय अध्यक्ष : प्लीज आप बैठिए।

... (*Interruptions*)

PROF. SAUGATA ROY: Madam, three Members of Parliament – one from CPM, one from Congress and one from BJP – have raised certain matters which had been shown on a TV channel. It pertains to certain allegations against Members belonging to our Party. I want first to know ... (*Interruptions*) I am not quite clear, Madam, under what Rule you allowed them to speak. Have they given ... (*Interruptions*)

SHRI MOHAMMAD SALIM: Under what Rule money was taken? ... (*Interruptions*)

माननीय अध्यक्ष : आप लोग यह क्या कर रहे हैं? मो. सलीम बैठ जाइए।

... (*व्यवधान*)

HON. SPEAKER: Shri Mohammad Salim, please sit down.

... (*Interruptions*)

HON. SPEAKER: This will not go on record. I will not allow this.

... (*Interruptions*)... *

HON. SPEAKER: Shri Mohammad Salim, please sit down. This is not fair.

... (*Interruptions*)

PROF. SAUGATA ROY: This is not the way. Please sit down.

... (*Interruptions*)

* Not recorded.

माननीय अध्यक्ष : प्लीज आप बैठ जाइए। यह अच्छा नहीं है। मैंने आपको बोलने का पूरा मौका दिया था।
Now let him speak. आपको भी यदि किसी नियम के अंतर्गत नहीं दिया है, आपने एडजर्नमेंट मोशन का नोटिस दिया था, तो आप टोक नहीं सकते हैं।

... (*Interruptions*)

HON. SPEAKER: What you are doing is not fair. मैंने आपको मौका दिया है।

You said whatever you wanted to say. वे भी नहीं बोल रहे हैं।

He is also not taking any name.

... (*Interruptions*)

PROF. SAUGATA ROY : Madam, just allow me for two minutes...

(*Interruptions*) Madam, I think, the matter should not have been raised at all. If a Member had a complaint, he should have written to you and you could have given a decision. But I want to say that this is part of a political conspiracy before the West Bengal elections, where CPM, Congress and BJP are destined to lose; and the people who are raising this complaint... (*Interruptions*)

HON. SPEAKER: Now, you have raised your point.

... (*Interruptions*)

PROF. SAUGATA ROY: People who are raising this issue... (*Interruptions*) One Member was arrested on murder charges and was put in jail... (*Interruptions*)

12.16 hours

(ii)Re: Establishment of a separate High Court in Andhra Pradesh and Telangana

HON. SPEAKER: Shri Jithender Reddy.

... (*Interruptions*)

HON. SPEAKER: Nothing will go on record except what Shri Jithender Reddy speaks.

... (*Interruptions*)... *

* Not recorded.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam Speaker...
(Interruptions)

HON. SPEAKER: Mr. Adhir Ranjan Chowdhury, this is not fair. I had already allowed you. Why are you standing, now?

... (Interruptions)

माननीय अध्यक्ष : चिल्लाने से क्या होता है। वहां चिल्लाओ।

...(व्यवधान)

HON. SPEAKER: Hon. Members, please take your seats. Let Mr. Jithender Reddy speak.

श्री ए.पी. जितेन्द्र रेड्डी: मैडम, हम तेलंगाना के मेम्बर्स ऑफ पार्लियामेंट संविधान की मर्यादा रखते हुए, हाउस की मर्यादा रखते हुए, आपकी मर्यादा रखते हुए, हम एमपीज के ऊपर कष्ट लेते हुए, हाउस को डिस्टर्ब नहीं करते हुए मौन प्रदर्शन करके हम लोगों ने कई बार अपने राज्य के हाई कोर्ट के बारे में आपके सामने प्रस्ताव किया है। इसके बाद गृहमंत्री जी ने आश्वासन दिया है कि बहुत जल्दी वह कर देंगे। सदानन्द गौड़ा जी द्वारा हमें आश्वासन दिया गया कि जल्दी कर देंगे, लेकिन दो साल बीत गए हैं।

The absence of a separate High Court for Telangana is causing untold damage and injustice to the people of Telangana as the present Andhra Pradesh dominated High Court is poised to work against the interests of Telangana. यह मुद्दा हम इस तरीके से आपके सामने ले आए हैं। We do not want to disturb the House till now also. We want an early decision to be taken. We want the Home Minister to intervene in this and see that the High Court is bifurcated. Madam, in the case of earlier States, when they were formed, within a month or two, those High Courts were formed there. But why this delay is being made only for Telangana, we would like to know. There is something going on behind this, which is not good for the country. I am not talking anything outside the Constitution. Whatever had been promised by the AP State Organisation Act, that is what we are demanding. Still, we are requesting you, Madam, in a very good and not disturbing the House, to please intervene and give instructions to the Home Ministry and the Law Ministry to bifurcate the High Court and do the justice to Talangana.

HON. SPEAKER: Shri Gutha Sukender Reddy is permitted to associate with the issue raised by Shri A.P. Jithender Reddy.

आपकी बात हो गयी। खड़गे जी, आप कुछ कहना चाहते हैं।

...(व्यवधान)

माननीय अध्यक्ष : मैं सभी को एलाऊ नहीं कर रही हूँ।

...(व्यवधान)

12.18 hours

(iii) Re: Injustice faced by people of Andhra Pradesh due to non-implementation of the provisions of Andhra Pradesh Reorganisation Act by the Government of India

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम स्पीकर, एक बहुत ही गंभीर विषय सदन के सामने लाना चाहता हूँ।...(व्यवधान)

माननीय अध्यक्ष : वह हो गया, मंत्री जी बाद में सबका जवाब देना हो तो दे सकते हैं। अभी बैठिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: मैडम, जब आन्ध्र प्रदेश और तेलंगाना का विभाजन हुआ, रिआर्गनाइजेशन हुआ, उस वक्त यह आश्वासन दिया गया था कि वहां पर स्पेशल कैटेगरी स्टेटस आन्ध्र प्रदेश को दिया जाएगा, फिस्कल मेजर्स, टैक्स इन्सेंटिक्स दिए जाएंगे और अखिल भारतीय स्तर पर जो संस्थाएं हैं, चाहे वह आईआईटी हो, आईआईएम हो, सेंट्रल यूनिवर्सिटी हो या दूसरी जितनी भी बड़ी-बड़ी संस्थाएं हैं, ये सभी चीजें उनको देने का वायदा इस सरकार ने किया था। जब सदन में यह विषय उठा था, उस वक्त नायडू साहब ने कहा था। जरा, नायडू साहब का ध्यान इधर रहे।...(व्यवधान)

माननीय अध्यक्ष : आप बोलिए, मैंने एक मिनट बोला है।

श्री मल्लिकार्जुन खड़गे: स्पेशल स्टेटस की प्रॉब्लम आई थी, उस वक्त नायडू साहब ने कहा था कि सिर्फ पांच साल नहीं, दस साल तक देना चाहिए। उसके लिए सिर्फ पांच साल नहीं, दस साल तक देना चाहिए, यह उनका कहना था। लेकिन अब दो साल हो रहे हैं, फिर भी अभी आप उसे स्पेशल स्टेटस भी नहीं दे रहे हैं। इसके अलावा जो कुछ आपने उस समय आश्वासन दिए थे, उनमें से एक भी आश्वासन पूरा नहीं किया।...(व्यवधान)

माननीय अध्यक्ष: अब आप बैठ जाएं, क्योंकि आप अपना इश्यू रेज़ कर चुके हैं।

श्री मल्लिकार्जुन खड़गे: हमने जो कुछ भी आश्वासन दिया था, उसमें थोड़ा फुलफिल किया, लेकिन बाकी के जो आश्वासन थे, उन्हें फुलफिल करने की जिम्मेदारी इस सरकार की थी, वे आश्वासन आज तक पूरे नहीं किए गए। इसलिए मैं चाहूंगा कि इन्हें स्टेटमेंट देना चाहिए।... (व्यवधान) वह इसे किस तरह से करेंगे, यह उन्हें कहना चाहिए।

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Speaker, as the Parliamentary Affairs Minister, I would like to respond to the first issue also. I seek your permission because from the Government's side, it should not been seen that the Government is silent. Various Members of different parties have given notices of Adjournment Motion and it was deserved. Subsequently, the Speaker, in her discretion, has allowed it to be raised in the House. For that also, some friends have raised objections but what I am saying is, we should not appear to the general public that we are trying to hide under some rule or under some pretext because that will send a wrong message. What I am suggesting is, Madam, we do not know whether what is being aired in the television channels is true or false as far as West Bengal is concerned. But the fact of the matter is something is being shown. We have also seen earlier incidents where such things have come. There was discussion and subsequently, there was some inquiry. The House has taken it very seriously. My friend Saugata Roy Ji with all his experience, has made a very serious allegation as if the BJP, Congress and TMC which are all sitting together for the last two years and then doing everything common, have all come together and then doing it. It is not the question of TMC or BJP.

PROF. SAUGATA ROY: It is a conspiracy.

SHRI M. VENKAIAH NAIDU: Saugata Ji, you are a very learned parliamentarian. Please do not go beyond a point and embarrass a lot of people. My point is if it is TMC, Congress, TDP, CPM, BJP - everybody has got their own political line and everybody knows it. I do not want to politicise this. From the point of view of

Parliament as a Parliament Affairs Minister, the prestige of the Parliament is at stake. So, we have to establish the truth. The people, who are being portrayed negatively, will have a recourse to take and then the people, who are showing with such falsehood, have to be taken to task. But simply saying it is a political conspiracy and not accepting any sort of inquiry, will not suffice and will not justify the public impression also.

So, This is what I am suggesting, Madam Speaker, without taking sides because I do not want to take sides also on this.

There are two ways. One is, the Government should order an inquiry and the other one is, the House should order an inquiry. You are the custodian of the House. As the Speaker of the House, you please consult others also and see whether it is referred to Ethics Committee - we have no problem - or if you want to have some other mechanism of finding the truth, then let us try to do it because this impression should be dispelled. Right or wrong, I am not going into the details. This has to be dispelled because the very system of Parliament and our functioning is under question. We should not be seen with suspicion. Nowadays, it has become a fashion also to condemn all parliamentarians and also the political system. I do not want this to happen in this connection. It has come just now before the election. That is a different matter but at the same time, truth has to prevail.

So, I request the Chair to take appropriate action in this regard in whatever manner. If you want to have consultation, we can have consultation.

The second point is this, that is, the issue raised by Kharge Ji through the Motion. The Motion says:

“The injustice faced by the people of Andhra Pradesh because of non-implementation of the provisions of Andhra Pradesh Re-organisation Act by the Government of India which gives Special Category Status to the State of Andhra Pradesh.”

I am a student of law. I am also a parliamentarian for some time and a legislator also earlier. Nowhere in the Andhra Pradesh Re-organisation Act, there is any mention of special category status to Andhra Pradesh.

Madam, hon. Mallikarjun Kharge Ji has taken my name. I should tell him, I should remind him also and I have no problem and hesitation in that also that the Bill that was brought by the UPA Government and adopted by Parliament, here in Lok Sabha, does not contain the words 'Special Category Status'. I have the proceedings.... (*Interruptions*)

माननीय अध्यक्ष : आज क्या हो गया है? ज्योतिरादित्य जी, आप बैठ जाइए।

...(व्यवधान)

HON. SPEAKER: Jyotiraditya Ji, I am sorry.

... (*Interruptions*)

HON. SPEAKER: No, nothing will go on record like this. I have not allowed anybody.

... (*Interruptions*)... *

माननीय अध्यक्ष : जिसको मैं अलाऊ नहीं करती हूँ, वह रिकॉर्ड में नहीं जाएगा।

... (*Interruptions*)... *

माननीय अध्यक्ष : मंत्री जी, हर बात का उत्तर देना चाहिए, यह भी जरूरी नहीं है।

...(व्यवधान)

SHRI M. VENKAIAH NAIDU: I am going to elaborate that. Your leader is capable of arguing the case effectively. What I am trying to say is, I am mentioning about the notice given by you, people. You, people said it is as part of the Re-organisation Act. I did not say it. You are saying, it is part of the Re-organisation Act and you are questioning me saying that, no, in the case of 11 States, no Act has been passed by Parliament. You cannot have both.... (*Interruptions*) I am coming to that. ... (*Interruptions*) Mr. Mekapati Raja Mohan

* Not recorded.

Reddy, I am coming to that. I am arguing on their notice. It is not one person. ... *(Interruptions)* That means, you are withdrawing the notice. You have nothing to argue. This is one.

Secondly, Madam, I want to tell you that I have the list of the projects of the assurances or mentions made in the AP Re-organisation Act about IITs, about universities, about AIIMS and about various establishments. All these things, one after another, a majority of them have already been fulfilled by this Government. I am very happy to say it also. I am also born in that region though I do not belong to one particular place. But I can tell you that the Government is continuously monitoring and we are taking keen interest.

The very second day on a burning issue of Andhra Pradesh, which is the lifeline of Andhra Pradesh, Polavaram project, Madam, you are aware that my Government's first priority in the Cabinet was, one about the black money and second about Polavaram. An Ordinance was issued and it was again approved by Parliament also. How can anybody say and that too with all experience that none of them has been fulfilled and all that? ... *(Interruptions)*

SHRI MALLIKARJUN KHARGE: You come to the point of Special Category Status.

SHRI M. VENKAIAH NAIDU: The point is, it is not there in the Re-organisation Act. It was a promise.... *(Interruptions)*

HON. SPEAKER: Nothing will go on record. Only your statement is going on record.

... *(Interruptions)*... *

HON. SPEAKER: Do not answer anybody

SHRI M. VENKAIAH NAIDU: Madam Speaker, if they want to hear my response, I am ready with the response.... *(Interruptions)*

HON. SPEAKER: Yes, they do not want to hear.

... *(Interruptions)*

* Not recorded.

HON. SPEAKER: No, this is not allowed.

... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: It has become a habit. While in power, you did not do it. ... (*Interruptions*)

माननीय अध्यक्ष : ज्योतिरादित्य जी, इतनी तेज आवाज में मत बोलिए।

...(व्यवधान)

SHRI M. VENKAIAH NAIDU: Even I, myself raised it in the Rajya Sabha. I was the one who raised the issue in the Rajya Sabha. I requested you to bring it in the Act. You never bothered to bring it in the Act... (*Interruptions*) Now you are shedding crocodile tears outside.... (*Interruptions*) You are creating political agitation. This will not work. You have failed in your responsibility. You have betrayed the people of Andhra Pradesh.... (*Interruptions*) You have betrayed the people of Telangana for 10 years. You did not do your duty and do not accuse us.... (*Interruptions*) We are committed to fulfill each promise made in the Act and also we are trying to do justice to Andhra Pradesh.... (*Interruptions*)

HON. SPEAKER: This is not fair.

इन सभी के नाम लिखिए। यह सब क्या हो रहा है?

...(व्यवधान)

HON. SPEAKER: Is everything fine?

... (*Interruptions*)

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष जी, श्री जितेन्द्र रेड्डी जी ने जो हाई कोर्ट का प्रश्न उठाया है...(व्यवधान)

माननीय अध्यक्ष : आप लोग बैठ जाइए।

...(व्यवधान)

HON. SPEAKER: No, nothing will go on record.

... (*Interruptions*)... *

* Not recorded.

श्री राजनाथ सिंह : श्री जितेन्द्र रेड्डी जी ने हाई कोर्ट का जो मुद्दा उठाया है...(व्यवधान)

माननीय अध्यक्ष : आप लोग किसी न किसी कारण से हल्ला करने की पद्धति मत बनाइए। आप लोग बैठ जाइए।

...(व्यवधान)

HON. SPEAKER: Nothing will go on record.

... (*Interruptions*)... *

श्री राजनाथ सिंह : मैं इस बारे में यही कहना चाहता हूँ कि हमारी सरकार इससे सहमत है कि हाई कोर्ट का बाईफरकेशन होना चाहिए...(व्यवधान) और इसके लिए लॉ मिनिस्ट्री की तरफ से प्रयत्न जारी है...(व्यवधान)

* Not recorded.

12.29 hours

(At this stage, Shri Mallikarjun Kharge and some other hon. Members left the House.)

SHRI M. VENKAIAH NAIDU: Madam Speaker, no, we are not going back.

HON. SPEAKER: I know.

SHRI M. VENKAIAH NAIDU: We are addressing each and everything which is mentioned in the Act. Please try to understand we are addressing all the issues, including the promises. It was I who said it in Parliament. It is not in five years or 10 years ago. I had raised the issue. You people did not do it. I am aware of it. I am conscious of it. After the 14th Finance Commission certain problems have come. Those problems are being addressed by the Finance Minister. Yesterday, he has explained it also. We are studying all these aspects including the promises that they had made. It is not in the Act. The Act is silent because they forgot their responsibility. Now, they are trying to be violent after being silent while in power. Just to score a political point, they are saying this. After talking out, they are walking out now. ... *(Interruptions)*

SHRI ASADUDDIN OWAISI (HYDERABAD): You are being a diplomat now. ... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: Owaisi ji, please sit down. भारत माता की वंदना करने में भी आपको शर्म है।...*(व्यवधान)* आप भारत मां की वंदना करने के लिए तैयार नहीं हो। ओवैसी, आप बैठ जाओ।...*(व्यवधान)* आप मां को भी सलाम नहीं करते।...*(व्यवधान)* भारत मां को भी सलाम नहीं करते...*(व्यवधान)*

Jithender ji, please sit down. You can ask after I finish it. ... *(Interruptions)*
I request the hon. Members from Telangana to sit down. ... *(Interruptions)* Once I finish it, other hon. Members can also ask whatever they want to. ... *(Interruptions)*

Madam Speaker, this should go on record because this issue is concerning the aspirations of the people. Madam, they made a sweeping allegation. ... *(Interruptions)* But, I want to inform the House as to what we have done – IIT sanctioned; IIIT sanctioned; Indian Institute of Management sanctioned; Indian

Institute of Science Education and Research sanctioned; ESSO – NIOT Ocean research facility sanctioned; Polavaram Project approved both in Ordinance and Parliament; National Kamadhenu Research Centre sanctioned; National Institute of Fisheries Education sanctioned; and Solar Energy Corporation of India sanctioned. ... (*Interruptions*) Then, upgradation of Vizag Airport sanctioned; Tirupati Airport has been upgraded to International Airport and has been inaugurated; Vijayawada Airport modernization is going on; multimodal logistic park at Kakinada Container Corporation is going on; work on Vizag New Green field airport is going on. ... (*Interruptions*)

HON. SPEAKER: Jyotiraditya ji, this is not fair.

... (*Interruptions*)

HON. SPEAKER: Please sit down. Otherwise, I will name you.

... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: Hon. Madam, National Highway projects worth Rs.65,000 crore have been recently announced by Nitin Gadkari ji. Outer Ring Road around Vijayawada has also been sanctioned. Ministry of Urban Development has sanctioned Rs.1000 crore – Rs.500 crore for Guntur and Rs.500 crore for Vijayawada. Then, Vizag and Kakinada are part of the 20 Smart Cities. ... (*Interruptions*)

As far as National Heritage City Development and Augmentation Yojana (HRIDAY) is concerned, an amount of Rs.22 crore has been sanctioned under it. Amaravati falls under this project. Spices Park has been sanctioned. A Special Development Package for Visakhapatnam, Vizianagaram and Srikakulam has been sanctioned and the money has been released twice. Money has also been released for Anantapur, Kadapa, Kannur and Chittoor. Money for Krishnapatnam International Leather Complex sanctioned. Then, money for SAMEER – Society for Applied Microwave Electronic Engineering & Research has also been sanctioned. ... (*Interruptions*)

What is happening with the Congress Party – the Leader walks out and the Dy. Leader comes in. ... (*Interruptions*)

An amount of Rs.300 crore has been sanctioned for Bharat Electronics Ltd., Palasamudram. Hon. Finance Minister, Arun Jaitley visited there and laid the foundation. DRDO Missile Test Facility at Nagayalanka is under consideration; Naval Air Station is under consideration; National Open Air Range at Kurnool is under consideration. Foundation of All India Institute of Medical Science, Mangalagiri has been laid by the hon. Health Minister ... (*Interruptions*)

Madam, they have no special status. Having not done anything during their status, they do not have special status now. ... (*Interruptions*) Congress Party do not have that status. ... (*Interruptions*)

Rajiv Gandhi Institute of Petroleum and Technology is also at the advanced stage of sanctioning. A few other projects in respect of Ministry of Chemicals and Fertilizers are under active consideration. ... (*Interruptions*) Then, Tribal University, Central University and Petroleum University are under active consideration. Land has been identified for them. ... (*Interruptions*)

Under 14th Finance Commission, an amount of Rs.2,09,819 crore, as a result of increased devolution, has been sanctioned. It is a part of the Andhra Pradesh Reorganization Act. As per the recommendation of 14th Finance Commission, Rs.41,364 crore is being given per year to the State. It is Rs.29,374 crore more in comparison to the recommendations of 13th Finance Commission.... (*Interruptions*)

Dugarajapatnam Port at Nellore district is also under consideration. It is at the final stage of decision. ... (*Interruptions*) There are a lot more things to be mentioned. ... (*Interruptions*) Nowhere, since Independence, so many projects have been sanctioned. ... (*Interruptions*) It is because that the State is divided. Injustice has been done to Andhra because of the partition and because of the thoughtlessness of the Congress Government. ... (*Interruptions*) We are going out of the way to help the State of Andhra Pradesh.

We will definitely do it. We will take care of Telangana also because we feel that justice was not done to both the States by the Government which has divided the State arbitrarily and without application of mind. Madam Speaker, I can assure you that the entire Government is looking into the grievances of the people and there is no question of going back on any of the promises made in the A.P. Reorganisation Act. ... (*Interruptions*)

Whatever you people have been saying outside, it has no takers. You know what has happened in Andhra Pradesh also. Do not try to mislead the people. Today, the truth has come out. All the notices given by Khargeji, Jyotiraditya Scindia, K.C. Venugopal and Nandi Yellaiah, and all these Congress leaders, said 'as mentioned in the A.P. Reorganisation Act'. That means that you are not even applying your mind before giving a notice. Please try to understand and rectify it in future. Extend support to the Government for the good things we are planning to do. We have done it to Andhra Pradesh and also to Telangana.

HON. SPEAKER: What happened Jithenderji?

SHRI A.P. JITHENDER REDDY : In the same rhythm, whatever has been given in the A.P. Reorganisation Act's section 94 has not been done. Aims have not been done. Tribal University has not been done. Horticulture University has not been done. National Project for Irrigation in Telangana has not been given. High Court bifurcation has not been done.

माननीय अध्यक्ष : ऐसा नहीं होता है, यहां आप यह काम मत कीजिए।

... (व्यवधान)

SHRI A.P. JITHENDER REDDY: Industrial corridor has not been given. CAMPA funds have not been given. Backward Region Funds are not given. So, all these items are still pending. Only one-sided bifurcation as per A.P. State Reorganisation Act has been done. This is not correct.

When Venkaiah Naiduji has given such a big list, in the same fashion, he should have also said that so and so things have been done in Telangana also. But nothing has been said by our Minister. So, there should not be any partiality. The

division has taken place and both the States have to be treated equally. Whatever Andhra Pradesh State gets, Telangana State also has to be given that. This is my submission.

When next time Shri Venkaiah Naidu gives out a big list, he should also come out with the same list for Telangana also, saying what has been done for Telangana. I expect the same rhythm from him in respect of Telangana also. ...

(Interruptions)

HON. SPEAKER: Now, it is okay. I am not going to allow any question.

SHRI M. VENKAIAH NAIDU: I have a long list. know that this is not Question Hour. So, I am not going into it.

Since the issue was raised by them about Andhra Pradesh, I responded. I am ready about Telangana also. ... *(Interruptions)*

माननीय अध्यक्ष : माननीय सदस्यगण, शाम को जैसे ही पूरा बिज़नेस समाप्त हो जाएगा, तब ज़ीरो ऑवर बराबर लिया जाएगा, उसमें सबको मौका दिया जाए। Now, nobody will be allowed.

...(व्यवधान)

12.38 hours**MATTERS UNDER RULE 377 ***

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over text of the matters at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Need to set up a Research Centre of Ayush in Uttarakhand

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): आयुर्वेद अर्थात् आयु का विज्ञान एक शाश्वत चिकित्सा पद्धति है जो न केवल तन को बल्कि मन और मस्तिष्क को स्वस्थ करने की बात करती है। विश्व के 60 प्रतिशत से अधिक लोग पारम्परिक दवाइयों का उपयोग करते हैं। चरकसंहिता और सूश्रुत संहिता के कमशः 341 और 760 पौधों का वर्णन है और मुख्यतः हिमालय ही इनका उद्गम स्थल है। विकसित देशों से 40 प्रतिशत से अधिक लोग जड़ी-बूटी का सेवन करते हैं। भारत की 70 प्रतिशत से अधिक ग्रामीण जनता आयुर्वेदिक दवाइयों पर निर्भर है। आयुर्वेद की लोकप्रियता पूरे विश्व में लगातार बढ़ रही है। हम सौभाग्यशाली हैं कि प्रकृति ने हमें आयुर्वेद जड़ी-बूटियों का असीम खजाना दिया है। पिछले कुछ वर्षों से आयुष क्षेत्र में 20-25 की विकास दर देखी जो कि अत्यंत उत्साहजनक है। उत्तराखंड देवभूमि होने के साथ पर्यावरण की दृष्टि से अत्यंत संवेदनशील राज्य है। जैव विविधता के क्षेत्र में यह विश्व के श्रेष्ठ स्थानों व हिमालय से घिरा यह प्रदेश 65 प्रतिशत से अधिक वन क्षेत्र से आच्छादित है। ऐसी स्थिति में आयुष संबंधी किसी भी महत्वाकांक्षी योजना के लिए स्वाभाविक केन्द्र है।

आयुर्वेद में संस्कृति की महत्ता के मददेनजर हमने इसे द्वितीय राजभाषा बनाकर प्रदेश और देश का गौरव बढ़ाया। आज हम गर्व से कह सकते हैं कि उत्तराखण्ड ही एकमात्र ऐसा राज्य है जहां संस्कृत को द्वितीय राजभाषा के रूप में स्थापित किया गया है। इस प्रदेश में 15 से अधिक विश्वविद्यालय हैं जिससे यह राज्य शिक्षा के हब के रूप में अपनी पहचान बना चुका है।

मेरा केन्द्र सरकार से अनुरोध है कि उत्तराखंड में आयुष का शोध संस्थान स्थापित करे ताकि उसमें आयुर्वेदिक उत्पादों के आधुनिकतम मापदण्ड स्थापित किए जा सकें। मौलिक शोध-उत्पादों पर ध्यान दिए जाने की आवश्यकता है। इसके अतिरिक्त मेरा केन्द्र सरकार से अनुरोध है कि प्रस्तावित शोध संस्थान में निम्न विषयों पर गहन शोध कराया जाना चाहिए:- 1. वैज्ञानिक शोध प्रणालियां, 2. सार्वजनिक स्वास्थ्य सेवाएं, 3. क्लीनिकल रिसर्च 4. औषध पादप शोध, 5. आयुर्वेद उत्पादों का निर्माण एवं विपणन आदि।

(ii) Need to provide civic amenities as well as government welfare schemes to forest dwellers in Gonda parliamentary constituency, Uttar Pradesh

श्री कीर्ति वर्धन सिंह (गोंडा): मैं अपने संसदीय क्षेत्र गोण्डा के अधीन तहसील तरबगंज एवं मनकापुर के अन्तर्गत वनटांगिया बुटाहनी, अशरफाबाद, मनीपुर व रामगढ़ कक्ष संख्या-05 के वन प्रवासियों की परेशानियों की ओर सरकार का ध्यान आकृष्ट करना चाहता हूँ।

वनटांगिया परिवार सन 1936 से वनीकरण से सम्बद्ध काश्तकार है। यह सारे अधिवास जंगल क्षेत्र के अधीन होने के कारण राजस्व ग्राम घोषित नहीं हो पाए हैं और न ही किसी ग्राम पंचायत से सम्बद्ध हैं। इस कारण इन्हें भारत सरकार तथा राज्य सरकार की तमाम लाभकारी योजनाओं से वंचित होना पड़ रहा है। सन् 2013 में तत्कालीन जिलाधिकारी द्वारा इन अधिवासों का निरीक्षण किया गया था तथा अपनी आख्या में उनकी परेशानियों का उल्लेख किया है। वनवासी प्रदूषित जल पीने को बाध्य है। जिसकी वजह से वे अक्सर संचारी रोगों से ग्रसित रहते हैं। प्रकाश की कोई व्यवस्था न होने के कारण जंगली जानवरों एवं जहरीले कीटों का भय बना रहता है। इन आदिवासियों के पास न ही राशन कार्ड और न ही जॉब कार्ड हैं क्योंकि वे किसी ग्राम मूलभूत सेवाओं से भी वंचित हैं। वन अधिकारों की मान्यता कानून 2006 एवं संशोधित नियम 2012 के अन्तर्गत जिला स्तरीय समिति के आदेश पर उपखंड स्तरीय समिति को पुनविचार करने हेतु आदेश जिला स्तरीय समिति ने पारित किया है। 8.5.2013 के इस आदेश का अभी तक पालन नहीं हुआ है।

मेरा माननीय पर्यावरण, वन एवं जलवायु परिवर्तन तथा माननीय जनजातीय कार्य मंत्री से अनुरोध है कि भारत का राजपत्र असाधारण भाग-2, खंड-3, उपखंड (1) प्राधिकार से प्रकाशित जनजातीय कार्य मंत्रालय अधिसूचना 06 सितम्बर, 2012 के निर्देशों का ध्यान में रखते हुए इन वनटांगिया परिवार को उनका हक दिलवाने की कृपा करें।

(iii) Need to take suitable measures to prevent accidents of fishing boats in sea close to Rajula Jaffarabad in Gujarat

श्री नारणभाई काछड़िया (अमरेली): मैं मंत्री जी को बताना चाहता हूँ कि गुजरात राज्य में राजुला जाफराबाद के समुद्र में वहां के स्थानीय निवासी मछली उद्योग पर ही निर्भर करते हैं, जब वे मछली पकड़ने के लिए अपनी बोट लेकर समुद्र में जाते हैं तो अनेकों बार उनकी बोट बड़े-बड़े जहाजों से टकरा कर नष्ट हो जाती है और मछुआरों की मौत भी हो जाती है।

इन दुर्घटनाओं की जांच तक नहीं होती है और न ही मछुआरों को सरकार की ओर से कोई सहायता दी जाती है, और कोई कानूनी कार्यवाही भी नहीं होती है, जिसका सीधा असर मछुआरों की जीविका पर पड़ता है।

मेरी मांग है कि समुद्र के मध्य में यदि कोस्टगार्ड की गश्त बढ़ा दी जाये तो इस प्रकार की दुर्घटनाओं को रोका जा सकता है और साथ ही साथ, मछुआरों को उनका हक और न्याय दिलाने की प्रक्रिया में मदद हो सकती है।

(iv) Need to prepare a fresh list of BPL and Antyodaya families

श्री विनोद कुमार सोनकर (कौशाम्बी): गरीबों को गरीबी रेखा से ऊपर उठाने के लिए भारत सरकार द्वारा विभिन्न योजनाओं का क्रियान्वयन वर्ष 2002 में बनायी गयी बीपीएल सूची को आधार मानकर किया जाता है, परन्तु सही मायने में वर्तमान बीपीएल सूची में उन पात्र गरीबों का नाम नहीं है जिन तक सरकार विभिन्न कल्याणकारी योजनाओं का लाभ पहुँचाना चाहती है क्योंकि सूची में तमाम शिकायतें प्राप्त होती रहती हैं और ग्रामीण क्षेत्रों में पात्र व्यक्तियों के वंचित होने से आये दिन विवाद होता रहता है। देश में जनगणना का कार्य भी सामाजिक व आर्थिक आधार पर वर्ष 2011 में पूर्ण किया जा चुका है। किन्तु वर्ष 2002 में बनी बीपीएल सूची को ही आज भी आधार मानकर योजनाओं का लाभ दिया जा रहा है जबकि तब से अब तक सामाजिक व आर्थिक क्षेत्रों में काफी परिवर्तन हुआ है।

मैं सरकार से मांग करता हूँ कि नई बीपीएल व अंत्योदय सूची बनाकर सरकार द्वारा चलायी जा रही जनकल्याणकारी एवं गरीबी उन्मूलन संबंधी विभिन्न योजनाओं का लाभ वास्तविक पात्र व्यक्तियों को दिया जाए जिससे गरीबों का उत्थान हो सके तथा सही मायने में पं. दीनदयाल उपाध्याय के एकात्म मानववाद का लक्ष्य प्राप्त किया जा सके।

(v) Need to provide employment to the families whose land was acquired for construction of Munger-Begusarai rail-cum-road bridge in Bihar

डॉ. भोला सिंह (बेगूसराय): मुंगेर-बेगूसराय रेल-सह-सड़क पुल हेतु किसानों की सैकड़ों एकड़ जमीन इस परियोजना में गई है। यह उनकी रोटी थी, यही उनकी बेटी थी, यही उनका सर्वस्व था। रेलवे बोर्ड ने किसानों की अर्जित जमीन लेने के समय उनसे कहा था कि वे जिनकी जमीन लेंगे उनके परिवार से एक सदस्य को नौकरी दी जाएगी। परन्तु अभी तक एक तिनका भी उनकी झोली में नहीं डाला गया। घोषणा के अनुरूप नौकरी पाना उनका संवैधानिक अधिकार है। पूर्व-मध्य रेल अंचल के पदाधिकारी अभी इस विषय पर मौन हैं। जहां भारत सरकार किसानों को राष्ट्र की 40 प्रतिशत आय उनके जीवन में समृद्धि लाने के लिए व्यय करने जा रही है, वहीं किसान अपने बच्चों के भविष्य के लिए दर-दर की ठोकरें खा रहे हैं।

इस परिस्थिति में किसानों में भयानक असंतोष एवं हाहाकार है। रेलवे प्रशासन पुनः कटघरे में खड़ा है। अपने दिए आश्वासन को पूरा करने के लिए उनमें गंभीरता का अभाव है। संसदीय गणतंत्र में जहां जनता की आस्था ही किसी सरकार के प्राण होते हैं यह दृष्टिकोण प्रशंसनीय नहीं है। अतः मैं अपनी पीड़ा को जो जनता की वेदना है, की ओर माननीय प्रधानमंत्री जी का ध्यान आकृष्ट करना चाहता हूँ।

(vi) Need to revamp the Maternity Benefit Act, 1961

SHRI HARISH MEENA (DAUSA): I draw Government's attention to the widely prevalent discrimination against pregnant women in the corporate sector in the country and the need to revamp the Maternity Benefit Act, 1961.

The statutory guidelines framed in 1961 allow 12 weeks of paid maternity leave for women in private sector. However the Indian household has undergone a drastic change from 1961 to 2016 with significant increase of women participation in labour market, mainly urban areas.

I am concerned with alarming reports of discrimination faced by women in the economic sphere of their life. Survey shows one-fourth of highly educated women in urban areas abandon their professional careers and at least 11% face dismissal at work due to pregnancy. Most employers are not generous to respect the dignity of Motherhood and this has put huge burden on middle class mothers trying to strike balance between their careers and family. India is also at the bottom amongst South Asian countries in breastfeeding practices, with more than 50% children born every year deprived of optimal feeding practices.

To safeguard working women and their rights to remain self-reliant and economically independent, revised maternity plan is the need of the hour. A recent study by Booz and Company says that if men and women are employed equally in India, the nation's GDP might go up by 27%. Few organizations in India such as Flipkart, Accenture, Google, Facebook, Godrej, HUL, SAP Labs have allowed more than 3 months of maternity leave to their employees. However, this is not being practiced in majority of the private sector organizations where women employees continue to be discriminated against.

In the light of above, I would like the government to expedite the proposal made by WCD Ministry to extend Maternity Leave period in private sector and bring in place a legislation that makes it mandatory for the private sector to provide for six months of Maternity Leave.

(vii) Need to expedite construction of ring road in Ranchi Parliamentary constituency, Jharkhand

श्री राम टहल चौधरी (राँची): मैं सरकार का ध्यान अपने संसदीय क्षेत्र रांची में हो रहे रिंग रोड के निर्माण की धीमी गति की तरफ दिलाना चाहता हूँ। जैसा कि सभी जानते हैं कि रांची झारखण्ड की राजधानी है और यह झारखण्ड के दक्षिण झारखण्ड एवं उत्तरी झारखण्ड के बीचों बीच स्थित है। यहां से रोजाना हजारों की संख्या में वाहन निकलते हैं जिसके कारण आये दिन रांची शहर में जाम बना रहता है और वाहनों के रूक रूक कर जाने से रांची शहर का प्रदूषण समय के साथ बढ़ रहा है और भीड़-भाड़ होने से दुर्घटनाएँ होती हैं। रांची शहर से गुजरने में घंटों लग जाते हैं। इस रिंग रोड के निर्माण को पांच वर्ष पूर्व तैयार होना था, देरी से निर्माण होने की वजह से इसकी निर्माण लागत भी बढ़ती जा रही है। इसे पहले 156 करोड़ रुपये में तैयार होना था लेकिन देरी की वजह से 452 करोड़ रुपये खर्च करने होंगे। इस तरह से लागत में तिगुना वृद्धि हुई है।

मैं सरकार से अनुरोध करना चाहूंगा कि रांची में निर्माणधीन रिंग रोड के कार्य में तेजी लाये जाये जिससे रांची की जनता को जाम से राहत मिल सके।

(viii) Need to open a cultural centre in memory of Sree Narayana Guru at Varkala, Kerala

PROF. RICHARD HAY (NOMINATED): I urge upon the Government to open a suitable cultural centre in memory of Sree Narayana Guru at Varkala, Kerala.

(ix) Need to set up an Agriculture University in Ujjain, Madhya Pradesh

प्रो. चिंतामणि मालवीय (उज्जैन): मेरा संसदीय क्षेत्र उज्जैन (मध्य प्रदेश) कृषि के दृष्टिकोण से काफी संभावनाओं वाला क्षेत्र है तथा यहाँ के किसान अपनी ग्रामीण जीवन शैली को ध्यान में रखते हुए कृषि कुशलता अभिवृद्धि हेतु एक मिशन की भांति कटिबद्ध हैं। कृषि एवं सम्बद्ध विज्ञानों की उच्च स्तरीय शिक्षा एवं अनुसंधान केन्द्र के रूप में उज्जैन को विकसित करने हेतु यहाँ पर एक केन्द्रीय कृषि विश्वविद्यालय की अति आवश्यकता है। इसके माध्यम से कृषि सेवाओं का ज्ञान तथा अनुशासित प्रौद्योगिकी का कृषकों, विस्तार कार्यकर्ताओं एवं विविध कृषि विकास कार्यक्रमों को काफी लाभ मिलेगा। उज्जैन के आस-पास के जिलों में भी अंगूर, सन्तरा, पपीता तथा बागवानी आदि का उत्पादन बड़ी मात्रा में होता है।

अतः मेरा माननीय कृषि मंत्री जी से निवेदन है कि मेरे निवेदन को ध्यान में रखते हुए उज्जैन में जल्द से जल्द कृषि विश्वविद्यालय स्थापित करने हेतु प्रस्ताव लायें जिससे मध्य प्रदेश सहित मेरे संसदीय क्षेत्र उज्जैन के किसानों को इसका पूर्ण रूप से लाभ मिल सके।

(x) Need to set up a Pulse Production Research Centre in Eastern Uttar Pradesh

श्री शरद त्रिपाठी (संत कबीर नगर): पूरे देश में दलहन के मांग के अनुरूप आपूर्ति में काफी अंतर है। पूर्वी उत्तर प्रदेश के जिलों को चयनित कर विशेष योजना के माध्यम से किसानों को प्रशिक्षित और प्रोत्साहित किया जाए तो दलहन की कमी से निपटा जा सकता है। मैं, इस संदर्भ में, सरकार से मांग करता हूं कि पूर्वी उत्तर प्रदेश में एक दलहन उत्पादन शोध केंद्र स्थापित किया जाये और वहां दलहन उत्पादन को बढ़ाने की संभावना का पता लगाया जाये और उक्त केंद्र के माध्यम से किसानों को प्रोत्साहित किया जाये, तो पूर्वी उत्तर प्रदेश दलहन-गलियारा (कोरीडोर) के रूप में विकसित हो सकता है, पूरे देश में दालों की उत्पादन का एक मॉडल केंद्र बन सकता है।

(xi) Need to ban import of synthetic Menthol

श्री सत्यपाल सिंह (सम्भल): मैं सरकार का ध्यान अति महत्वपूर्ण विषय सिंथेटिक मेंथॉल के दुष्प्रभाव से भारतीय प्राकृतिक मेंथॉल, किसानों व उत्पादों को बचाने की ओर आकृष्ट करना चाहता हूँ। भारतीय मेंथॉल ऑयल एवं उद्योग एक निर्यातोन्मुख उद्योग है। यह उद्योग करीब 25 लाख किसानों, जिनमें प्रमुखतः मेरी लोक सभा क्षेत्र सम्भल सहित उत्तर प्रदेश, बिहार, पंजाब व मध्य प्रदेश के क्षेत्र शामिल हैं, की जीविका का साधन है। लघु व छोटे उत्पादों का यह उद्योग किसानों की जीविका का भी एक मात्र साधन है। इसके निर्यात से भारी मात्रा में विदेशी मुद्रा का भी अर्जन होता है। मेंथॉल की खेती करके किसानों द्वारा मेंथॉल ऑयल का उत्पादन किया जाता है जो कि बड़े पैमाने पर खाद्य पदार्थों, सौन्दर्य प्रसाधनों एवं फार्मा उद्योग में एक कच्चे माल के रूप में प्रयोग किये जाते हैं। हाल ही में कुछ विदेशी कम्पनियाँ नई तकनीकों का प्रयोग करके पेट्रोलियम पदार्थों व केमिकलों द्वारा सिंथेटिक मेंथॉल का निर्माण कर रही हैं और सिंथेटिक मेंथॉल को भारतीय बाजार में प्राकृतिक मेंथॉल की तुलना में काफी कम मूल्य पर बेच रही हैं। इसका दुष्प्रभाव भारतीय विदेशी विनिमय पर भी है। वित्तीय वर्ष 2012-13 में 5514.28 करोड़ रुपये, 2013-14 में 4526.80 करोड़ रुपये, 2014-15 में 3160.29 करोड़ रुपये और 2015-16 में 1021.06 करोड़ रुपये विदेशी मुद्रा का अर्जन हुआ है। इसमें भारी गिरावट आई है। इस स्थिति को देखते हुए ऐसा लगता है कि भारतीय किसान निकट भविष्य में इतने कम मूल्य पर मेंथॉल का उत्पाद नहीं कर पायेंगे और पूरे भारतीय मेंथॉल उद्योग का भी समापन हो जाएगा। लाखों किसान, मजदूर बेरोजगार हो जायेंगे और आजीविका का बहुत बड़ा संकट खड़ा हो जाएगा।

मेरा माननीय कृषि मंत्री जी से निवेदन है कि किसानों और भारतीय मेंथॉल उद्योग के हित में सिंथेटिक मेंथॉल आयात पर पूर्ण प्रतिबंध लगाया जाए, निर्यातकों को प्रोत्साहन दिया जाए और भारतीय मेंथॉल की उन्नत प्रजाति यथाशीघ्र उपलब्ध कराने की कृपा करें, जिससे यहाँ का किसान मेंथॉल उत्पादन में प्रति हेक्टेयर में वृद्धि होने पर बाजार की प्रतिस्पर्धा में कम मूल्य पर भी मेंथॉल ऑयल बेचकर अपने परिवार की आजीविका चला सकें।

(xii) Need to launch a special drive to trace the missing children

श्रीमती रमा देवी (शिवहर): बच्चे भारत का भविष्य हैं। उनके शैक्षणिक विकास एवं उनके कौशल विकास से देश का विकास संभव है। मैं सरकार का ध्यान देश में हर आठ मिनट में एक बच्चा गायब होने के आंकड़ों की तरफ आकर्षित करना चाहती हूँ। बच्चों के गुम होने पर उसके माता-पिता पर क्या बीतती है, उसे हम सभी महसूस कर सकते हैं। बच्चों का अपहरण कर कई गिरोह उनके शरीर को विकलांग कर उनसे भीख मंगवा रहे हैं। कई बच्चों का उपहरण इसलिए किया जाता है कि उनके लीवर और किडनी निकाल कर देश के किडनी और लीवर से पीड़ित अमीर वर्ग के लोगों को उपलब्ध करवाया जा सके। अरब के देशों में बच्चों की तस्करी की जा रही है। इस तरह से भारत में बच्चे असुरक्षित हो रहे हैं। भारत में हर साल लगभग एक लाख बच्चे गायब हो रहे हैं, जो अपेक्षाकृत अन्य देशों से ज्यादा है। चीन में एक साल में दस हजार और पाकिस्तान में एक साल में तीन हजार बच्चे गायब होते हैं। भारत में 2015 में 2014 की अपेक्षा बच्चों के गुम होने में 45 प्रतिशत की बढ़ोतरी हुई है। मैं उन कई संस्थाओं को धन्यवाद देती हूँ, जो बच्चों को ढूँढने के कार्य में लगे हैं और उन्होंने इसके लिए कई वेब साइट बनाई हुई हैं। देश में गुम हो रहे बच्चों के मामले में सर्वोच्च न्यायालय को हस्तक्षेप करना पड़ा और उसके लिए पुलिस व्यवस्था पर फटकार भी लगाई है।

अतः मेरा सरकार से अनुरोध है कि बच्चों को ढूँढने में आधुनिक तकनीक का उपयोग किया जाये और इसके लिए विशेष अभियान समय-समय पर चलाये जायें और इसके दोषियों को सख्त से सख्त सजा दी जाये।

(xiii) Need to improve poor service of BSNL in Ladakh region

SHRI THUPSTAN CHHEWANG (LADAKH): The performance of the Bharat Sanchar Nigam Ltd. (BSNL) in Laddakh during the past 18 months has been dismal and people of my constituency are disappointed and angry. The region has been neglected to the extent that pending works on installation of Towers and land lines have not been taken up and left incomplete. No additional facilities like DSPTS have been provided and improvement in functioning by enhancement in capacity has not made any progress. No fund under USO has been provided to augment facilities. The services of the BSNL have been declining with disruption in internal services and instances of repeated call drops. Now that a new work season is about to commence with harsh weather conditions, I would like to request the authorities in the BSNL and the Department of Telecommunications to kindly take note of the poor service of BSNL in Ladakh region and sanction more towers and fund under USOF to provide adequate telecom facilities there.

(xiv) Need to construct a Rail Over Bridge on level crossing No.1 on Gaya-Mugalsarai Section in Gaya parliamentary constituency, Bihar

श्री हरि मांझी (गया): मेरे संसदीय क्षेत्र गया से मुगलसराय रेल खंड पर रेलवे गुमटी नम्बर-1 को बंद कर दिया गया है जिससे पूरे गयावासियों को एक लम्बी दूरी तय कर उस पार बाजार जाने में कठिनाईयों का सामना करना पड़ रहा है। गया एक सुप्रसिद्ध तीर्थ-स्थल है, जहां पर लाखों तीर्थयात्री देश-विदेश से आते जाते रहते हैं।

अतः मैं माननीय रेल मंत्री जी से मांग करता हूं कि इस रेलवे गुमटी के ऊपर रेलवे ओवरब्रिज का निर्माण करवाने की कृपा की जाए।

(xv) Need to find a permanent solution to Indo-Myanmar boundary dispute

DR. THOKCHOM MEINYA (INNER MANIPUR): On December 18, 2013, Smt. Preneet Kaur, MOS External Affairs in her written reply to my Unstarred Question No. 2165 on Indo-Myanmar border dispute had replied: “There is no boundary dispute between India and Myanmar. There are, however, nine unresolved Boundary Pillars (BP) along the India-Myanmar Border in Manipur sector. The two sides hold regular dialogue on issues related with boundary demarcation and border management, through institutionalized mechanisms, such as Foreign Office Consultations, National Level Meetings (NLM) and Sectoral Level Meetings (SLM). Meetings are also held at the level of the Heads of Survey Department and Director (Survey), where issues related to boundary demarcation, joint survey, inspection and maintenance of boundary pillars are, *inter alia*, discussed. Joint survey, inspection and maintenance of Boundary Pillars are regularly carried out by Survey Departments of both the sides. India has also proposed constitution of a Joint Boundary Working Group with Myanmar to enable examination of all boundary related issues in a comprehensive manner. Media has recently carried reports of protests against fencing work at the India-Myanmar border on grounds that the fence was being constructed deep inside Indian Territory. A Central Team recently conducted site inspection of the Bps near Moreh, Manipur, along with representatives of the Manipur Government and the political parties”.

In this connection, I would very respectfully like to state that nothing has happened on the ground. Villagers on the border and near these nine unresolved Boundary Pillars are feeling uneasy. Unauthorized constructions are being done by the foreigners inside our Indian Territory.

Hence, I do strongly urge upon the Union Government and Ministry of External Affairs in particular to immediately submit the report of this Central Team to the Parliament and the Parliament should debate on it and find a permanent solution to the alleged Indo-Myanmar boundary dispute immediately.

(xvi) Need to establish AIIMS in Kerala

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Quality healthcare can only be provided through quality medical institutions. Hospitals equipped with state-of-art infrastructure and enhanced facilities can alone provide improved and affordable healthcare services to the masses.

The Government, in 2015, had promised to establish an All India Institute of Medical Sciences (AIIMS) in Kerala to promote medical research, encourage information dissemination and provide affordable healthcare to residents of Kerala and of the neighbouring districts in Tamil Nadu. This would also provide excellent higher education opportunities in medicine and jobs to young medical professionals.

Kerala has finalized the required logistics and identified suitable locations to establish this institution, including a location in the rural areas of Thiruvananthapuram. However, the Central Government has not made the required financial allocation for the purpose.

I, therefore, urge the Government to provide financial assistance to Kerala to establish an AIIMS in Thiruvananthapuram.

(xvii) Need to include Malabar Cancer Centre, Tellicherry, under Rashtriya Arogya Nidhi Scheme

SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA): Malabar Cancer Centre (MCC), Tellicherry is a prestigious Institute under Government of Kerala that caters to 50% of Kerala population and hundreds of patients from Karnataka, Tamil Nadu and Mahe (Puduchery). MCC has applied through Government of Kerala to include it in the list of recognized Government Cancer Hospitals under Rashtriya Arogya Nidhi (RAN) scheme for obtaining financial assistance for the treatment of poor patients. However, Government of India has rejected the request stating that MCC has not been identified as State Cancer Institute or Tertiary Care Cancer Centre. It may be noted that MCC has been raised to the status of Tertiary Cancer Centre and has received financial assistance under TCC scheme during the year 2012. MCC is also providing free treatment to the majority of patients using various financial assistance schemes. Considering these facts, I earnestly appeal to the Government to include MCC Tellicherry under Rashtriya Arogya Nidhi scheme.

(xviii) Need to revamp education loan disbursement

DR. K. GOPAL (NAGAPATTINAM): Education loans are being given to students for pursuing higher education. Earlier, economically poor students could not afford the cost of professional and higher education. However, the policy of giving education loan is deficient on many counts. It has no statutory backing or proper guidelines. Each bank has its own guidelines. Many banks often refuse the same on some silly and technical grounds. Guarantee and surety is always insisted upon for granting the loan.

The rate of interest on such loan also varies from bank to bank. Students and parents are harassed and have to run from pillar to post to get the loan disbursed. Students pursuing studies in Private institutions and seeking admission in management quota are not given loan.

So, the Central government should take the following steps:

- (1) Loans to be disbursed for pursuing professional courses such as medical, engineering or vocational course or education in any discipline in any college or institution or University.
- (2) The loan application should be disposed of within a period of one month from the date of its receipt.
- (3) The bank shall make payment directly to the head of the college or institution or University.
- (4) The bank should never deny an education loan to a student on any ground.
- (5) To do away with the system of guarantee, mortgage or surety for the purpose of disbursement of loan.
- (6) A bank official who refuses should be punished with imprisonment for a term or a fine equivalent to the amount of loan sought by the student.

- (7) The loan should be waived off, if a student, even after five years of completing his course, fails to get any employment.

(xix) Need to establish Ayurveda and Yoga institutes in Chidambaram, Tamil Nadu

SHRI M. CHANDRAKASI (CHIDAMBARAM): I wish to draw the attention of the Union Government towards the need to create awareness about the AYUSH treatment in our country. It is disappointing to know that the NSSO-survey shows little attraction towards these systems of Medicines. This illustrates that the Government have not taken adequate steps to promote and popularize AYUSH.

In my state, the Chief Minister has ordered distribution of 'Nilavembu-water' to safeguard people from Dengue and Swine flu-fever. The Government of Tamil Nadu also distributes a Siddha based –ante-natal-kit to pregnant woman free of cost.

I request the Central Government to implement National Health Programmes in AYUSH for the benefit of the public.

In Tamil Nadu, both Siddha and Ayurveda Systems of treatment are very popular since ancient times. Honble Serafoji Maharaja of Thanjavur District in Tamil Nadu was Ayurveda doctor and performed numerous eye surgeries, first operation of cataract on August 20th 1827. He was taken to Kashi to teach the techniques of surgeries. The records are still available in the Saraswathi Mahal Library of Thanjavur. I urge the Central Government to start National Institute of Ayurveda in the memory of Serafoji Maharaja in my Chidambaram constituency.

Also, one more important fact I wish to bring to the notice of the Parliament, the father of Yoga, Pathanjali belonged to my constituency, Chidambaram. He popularized Yoga to the entire world. As this Government is celebrating International Yoga Day, I urge upon the Central Government to establish Central Research Institute for Yoga in memory of Pathanjali, Yoga Guru at Chidambaram.

(xx) Need to undertake dredging in Ichhamati river in West Bengal

DR. TAPAS MANDAL (RANAGHAT): I want to draw the attention of the Central Government to a long pending demand of almost 20-30 lakh people residing on both the sides of the river Churni and Ichhamati. The reactivation specially dredging is extremely necessary for river Ichhamati in West Bengal to increase its navigability, better drainage and flood management to save the lives of people. The bank erosion is assuming dangerous dimension causing huge loss of agricultural crops, property, and lives of people residing on both the sides of the river Chruni and Ichhamati from Majdia (Pabakhali Village), Nadia to Hasnabad, 24-PGS (N).

The Mathabanga river originates from Bangladesh and enters into India through Nadia District and it is bifurcated near Majdia, falling under my constituency, Ranaghat, creating two branches namely Ichhamati and Churni. After traversing a length of 19.5 KM in India, the river Ichhamati enters into Bangladesh near Fatehpur – Mubarakpur. In the course of its journey, the Ichhamati joins the Jamuna at Tippi in 24- PGS (N), the western branch called Churni flows west of Ranaghat, Cahkdaha, and Payradanga. Previously, dredging had been completed between Barnaberia and Kalanchi on Indo-Bangladesh border. And again dredging is necessary between Fatehpur and Dattapulua via Mubarakpur in Nadia district in India. If the proposed dredging between Fatehpur and Dattapulua via Mubarakpur is not executed, the earlier dredging will be of no use. By dredging you not only give life to the river, but also ensure the lives of all living beings nearby.

Therefore, I would hope and expect that the government would undertake to clear up off-take point at Pabakhali, Majdia, Nadia, dredging in the river up to

Dattapulia to save the river Ichhamati and also the off-take point of the river Jamuna to link it up with the Bhagirathi (Ganges).

(xxi) Need to take steps to alleviate the suffering of tea garden workers in West Bengal

SHRIMATI PRATIMA MONDAL (JAYANAGAR): The closure of privately owned tea gardens in Darjeeling, West Bengal has left the plantation workers in a pitiable condition.

The State has decided to pay FAWLOT (Financial Assistance to the Workers in Locked Out Industrial Units) to jobless tea workers. The state has identified tea estates and plantations which are 'sick' and will provide food grains to 1.03 lakh workers and their families at Rs. 2 per kg under the *Antodaya Yojana*. Rs. 1,080 crore is being spent under this scheme and a total of 3.28 lakh people will be benefitted from it.

The State Food Department has set up six ration shops outside the gates of the five closed tea gardens, so that the workers, along with the people living in those areas, can get the benefit of procuring ration from those shops. The Central Government is responsible for securing better working conditions for the workers and for investigating companies which have defaulted on the payment of wages. It has the authority to take over the management of a tea company which fails to comply with the Tea Act, 1953. The Centre has turned a blind eye towards the hardships and distress faced by the workers and their families. I would urge the Government to take the necessary steps to alleviate the suffering of the workers and to extend a revival package for the tea gardens in the State.

(xxii) Need to set up a Odisha Hydro Power Corporation Limited Plant in the state

SHRI BAIJAYANTI JAY PANDA (KENDRAPARA): Odisha, which is a coal bearing state and a significant contributor to the National Clean Energy Fund (NCEF) corpus, has a long list of projects which are in urgent need of funds.

The NCEF corpus, comprising central cess on the coal mined, is being spent for research and development of clean energy technology. According to official sources, the NCEF corpus has reached a considerable amount and is expected to grow further.

The Odisha Hydro Power Corporation Limited (OHPC) is planning to establish a 600 mega watt (MW) pump storage hydro power plant at Upper Indravati. This pump storage hydro power plant, a green energy project, is to meet the peak power requirement in the state. Central PSU WAPCOS has already conducted a preliminary study of the project and found it feasible. The Government of India is urged to consider providing the investment required for the setting up of the OHCP plant.

(xxiii) Need to accord permission to convert STD/PCO booths run by differently-abled persons into multi-purpose vendor booths

श्री अरविंद सावंत (मुम्बई दक्षिण): मोबाइल चलन के बाद दिव्यांग लोगों को एस.टी.डी./पी.सी.ओ. जो रेलवे द्वारा आवंटित किये गये हैं, की आय न के बराबर हो गयी है। इस तथ्य को सरकार ने भी माना है। मेरे द्वारा दिनांक 2.3.2016 को पूछे गये प्रश्न संख्या 1027 में सरकार ने माना है कि इन बूथों को बहु-प्रयोजन स्टालों में परिवर्तित करने के कुछ अभ्यावेदन सरकार को प्राप्त हुए हैं तथा यह भी माना है कि एस.टी.डी./पी.सी.ओ. बूथ को बहु-प्रयोजन स्टाल में परिवर्तित करने की कोई नीति नहीं है।

एक तरफ हम दिव्यांग को आगे बढ़ाने की बात करते हैं, दूसरी ओर रेलवे के एस.टी.डी./पी.सी.ओ. बूथों को बहु-प्रयोजन स्टालों में परिवर्तित करने को मना करते हैं। जबकि दिव्यांग व्यक्तियों के परिवार का भरण पोषण का एकमात्र सहारा एस.टी.डी./पी.सी.ओ. बूथ ही है। अतः मेरा सरकार से अनुरोध है कि इस स्थिति में बदलाव कर इन बूथों को बहु प्रयोजन स्टाल में परिवर्तित करें।

(xxiv) Need to provide forest clearance for construction of a new capital for Andhra Pradesh

SHRI JAYADEV GALLA (GUNTUR): The dreams of people of AP and sacrifices of farmers, who have given their land, culminated into a sacred mission to construct new capital Amaravathi for AP. It is modern, world-class, smart, green, blue and people's capital. There is no doubt that the land pooled so far is not sufficient to go ahead with the envisaged plan. So in pursuance to Section 94(4) of AP Reorganisation Act, Government of AP has requested for diversion of some forest land and the State environment and forest authorities have cleared the proposal. The State Environment Impact Assessment Authority has also approved the proposal. And, the proposal has been sent to the Ministry of Environment and Forests, Government of India for its clearance.

I am given to understand that the Forest Advisory Committee sought some clarifications from the State and the State has submitted the same. Hon. Union Environment Minister is on record saying and I quote,

“Whatever be the procedural issues, we would grant all environmental and forest-related clearances for the new capital in a month.”

In view of the above, I request Government of India and the Environment Ministry to give forest clearance early so that construction work on the ground can be commenced.

(xxv) Need to check illegal diamond trade in Mahabubnagar and Kurnool districts

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Not all minerals and gems have to be mined. In Mahabubnagar District, Telangana and Kurnool District of Rayalaseema, diamonds are frequently found on soil surface in the fields after ploughing. The historic Golconda mines known for famous Kohinoor Diamonds is here. Diamonds are also gathered in forest streams here.

Illegal Diamond trade flourishes in this area. Some traders and anti-social elements who use muscle and guns, control this trade. They pay a pittance to the farmers, take away the diamonds and reap huge profit. Both these districts are drought prone and the farmers are very poor.

NMDC in contrast runs a fully mechanized mine where the diamond production is falling, it contributes less than 1% to NMDC and whose profitability is unknown.

If the Mines Ministry buys the surface diamonds or pays a finders fee to these farmers, it will curb the illegal trade, help the farmers make some money, reduce violence against farmers, make NMDC Diamond business more profitable. I request the Ministry to consider this suggestion.

(xxvi) Need to construct a level crossing on eastern side of Lailakh railway station in Bhagalpur parliamentary constituency, Bihar

श्री शैलेश कुमार (भागलपुर): मेरे संसदीय क्षेत्र भागलपुर स्थित पूर्व रेलवे के मालदा रेल मण्डल अधीन लैलख रेलवे स्टेशन के समीप रेल लाइन को पार करने के लिए कोई समपार नहीं है, रेलवे लाइन के दोनों तरफ गांवों की आबादी करीब 60,000 से भी ज्यादा है। लैलख रेलवे स्टेशन के पश्चिमी छोर पर एक समपार के निर्माण कराये जाने के लिए स्थानीय नागरिकों की यह बहुत ही पुरानी मांग है, जिससे कि आम लोगों को रेल लाइन के दोनों तरफ आवागमन में असुविधा नहीं हो। कई बार लोग अपनी जान को जोखिम में डालकर रेलवे लाइन पार करते हैं तथा दुर्घटना के शिकार हो जाते हैं। दुर्घटना के पश्चात् यहां पर समपार के निर्माण के लिए स्थानीय नागरिक आंदोलित भी हो चुके हैं जिससे कानून व्यवस्था की स्थिति बिगड़ जाती है।

अतः भारत सरकार से मेरी मांग है कि पूर्व रेलवे के मालदा रेलवे मण्डल के लैलख रेलवे स्टेशन के पश्चिमी छोर पर जनहित में एक समपार का निर्माण कराने हेतु आदेश देने की कृपा करने का कष्ट करें।

(xxvii)Need to release funds for construction of Auditorium in Pratapgarh, Uttar Pradesh

कुंवर हरिबंश सिंह (प्रतापगढ़): 23.01.2015 को मेरे द्वारा मंत्रालय में प्रतापगढ़ (उत्तर प्रदेश) में ऑडोटेोरियम निर्माण हेतु पत्र प्रेषित किया गया था। पुनः यह संज्ञान लें कि जनपद मुख्यालय पर एक भी ऑडोटेोरियम ऐसा नहीं हैं कि 1000 से 1500 व्यक्तियों को बैठाकर सांस्कृतिक कार्यक्रम या सभा की जा सके, जबकि विकास भवन के पास पर्याप्त भूमि उपलब्ध है एवं जिलाधिकारी ने भी सहमति पत्र दिया है। पुनः इस सम्बन्ध में जिलाधिकारी ने मुझे अवगत कराया है कि उनके माध्यम से एक प्राक्कलन तैयार कर उत्तर प्रदेश सरकार के माध्यम से संस्कृति मंत्रालय, भारत सरकार को प्रेषित भी किया जा चुका है। जनहित में ऑडोटेोरियम की आवश्यकता को प्राथमिकता प्रदान कर संस्कृति मंत्रालय, भारत सरकार द्वारा धन अवमुक्त कराने का कष्ट करें।

(xxviii) Need to increase the stipend for wrestlers

SHRI DUSHYANT CHAUTALA (HISAR): I would like to urge the Government to increase the stipend being provided to wrestlers and develop the existing *akharas* under the Sports Authority of India. Wrestling is one of the indigenous sports of the country, but now it is not being given proper importance by the government. The players were given over the last 10 years a mere stipend of Rs. 1000 which is not enough to meet even the travelling allowance. Hon'ble Minister had informed in his written answer on 11.08.2015 that in order to create a broader base for modern wrestling the Sports Authority of India has adopted 32 *akharas* with about 15-20 wrestlers each. But in reality, the *akharas* are provided very limited facilities and Rs.1000/- stipend provided to the wrestlers is very low. Besides other facilities, the diet for wrestlers is more essential than any other sportsperson. Therefore, I request the government to enhance the amount of stipend for wrestlers from Rs. 1000/- to Rs. 3000/- per month and allocate more funds for the development of *akharas* running under the Sports Authority of India.

(xix) Need to confer Padma Award on K.D. Jadhav, the renowned Olympic wrestler

श्री राजू शेटी (हातकणंगले): सभी को यह पता है कि विभिन्न क्षेत्रों में असाधारण कार्य करने वाले व्यक्तियों को पद्म पुरस्कारों से सम्मानित किया जाता है। इस वर्ष भी कई मान्दयों को सम्मानित करने हेतु नामों की चयन सूची घोषित की गई है। इनमें से कुछ महान व्यक्तियों को मरणोपरान्त पद्म पुरस्कार से सम्मानित किया जाने वाला है। यह बहुत ही अच्छी बात है, जो यह संकेत भी देते हैं कि हम देशवासी उनके द्वारा किये गये महत्वपूर्ण कार्य को हमेशा याद रखते हैं। इसी आदर्श को ज़िंदा रखने हेतु पिछली सरकार के साथ पत्राचार करके पहले ओलम्पिक पदक विजेता श्रीयुत खाशाबा जाधव (के.डी.जाधव) जिन्होंने हेलसिंकी ओलम्पिक, 1952 में अत्यंत विपरीत परिस्थितियों में पदक प्राप्त करके देश को गौरवान्वित किया। इस कार्य को ध्यान में रखते हुए उन्हें मरणोपरान्त पद्म पुरस्कार प्रदान हो ऐसी विनती मैंने की थी, किन्तु पिछले सरकार में मरणोपरान्त पद्म पुरस्कार प्रदान नहीं किया जाता है, ऐसा लिखित पत्र मुझे सौंप दिया।

इस वर्ष जिनके नाम इस सूची में सम्मिलित किये गये हैं और मरणोपरान्त पद्म पुरस्कार कुछ लोगों को प्रदान किये गए, उससे प्रतीत होता है कि शायद इन नियमों में कुछ बदलाव किया गया है। मेरी आप सभी से प्रार्थना है कि अगर महान व्यक्तियों को मरणोपरान्त पद्म पुरस्कार से सम्मानित किया जा सकता है तो देश के वरिष्ठ रेसलर भारत माता के सुपुत्र ओलम्पिक पदक विजेता श्री खाशाबा जाधव (के.डी.जाधव) जी को उनके गौरवपूर्ण कार्य को सम्मानित करने हेतु मरणोपरान्त पद्म पुरस्कार से सम्मानित किया जाए।

12.39 hours**¹NATIONAL WATERWAYS BILL, 2015
(Amendments made by Rajya Sabha)**

HON. SPEAKER: Now, we will take Item No. 26 – Shri Pon Radhakrishnan.

... (*Interruptions*)

HON. SPEAKER: This is only a small amendment.

... (*Interruptions*)

HON. SPEAKER: Please take your sit. Now, nothing will be allowed. I am sorry.

... (*Interruptions*)... *

HON. SPEAKER: Shri Radhakrishnanji.

... (*Interruptions*)

माननीय अध्यक्ष : एक छोटा सा संशोधन है, ज्यादा बड़ी बात नहीं है।

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, on behalf of my senior colleague, Shri Nitin Gadkari, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill to make provisions for existing national waterways and to provide for the declaration of certain inland waterways to be national waterways and also to provide for the regulation and development of the said waterways for the purposes of shipping and navigation and for matters connected therewith or incidental thereto, be taken into consideration :-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

¹ The Bill was passed by Lok Sabha on the 21st December, 2015 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 9th March, 2016 and returned it to Lok Sabha on 10th March, 2016.

* Not recorded.

CLAUSE 1

2. That at page 1, line 2, *for* the figure, "2015", the figure "2016" be *substituted*.

CLAUSE 4

3. That at page 2, line 18, *for* the figure, "2015", the figure "2016" be *substituted*."

HON. SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill to make provisions for existing national waterways and to provide for the declaration of certain inland waterways to be national waterways and also to provide for the regulation and development of the said waterways for the purposes of shipping and navigation and for matters connected therewith or incidental thereto, be taken into consideration :—

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

CLAUSE 1

2. That at page 1, line 2, *for* the figure, "2015", the figure "2016" be *substituted*.

CLAUSE 4

3. That at page 2, line 18, *for* the figure, "2015", the figure "2016" be *substituted*."

The motion was adopted.

HON. SPEAKER: I shall now put Amendment Nos. 1, 2 and 3 made by Rajya Sabha together to the vote of the House.

The question is:

ENACTING FORMULA

“That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.”

CLAUSE 1

“That at page 1, line 2, *for* the figure “2015”, the figure “2016” be *substituted*.”

CLAUSE 4

“That at page 2, line 18, *for* the figure “2015”, the figure “2016” be *substituted*.”

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendments made by Rajya Sabha in the National Waterways Bill, 2015, as passed by Lok Sabha, be agreed to.

SHRI PON RADHAKRISHNAN: I beg to move :

“That the amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be agreed to.”

HON. SPEAKER: The question is :

“That the amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be agreed to.”

The motion was adopted.

12.41 hours**REAL ESTATE (REGULATION AND DEVELOPMENT) BILL, 2016**

HON. SPEAKER: Now, we will take up Item No. 27, Shri M. Venkaiah Naidu.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): I beg to move:

“That the Bill to establish the Real Estate Regulatory Authority for regulation and promotion of the real estate sector and to ensure sale of plot, apartment or building, as the case may be, or sale of real estate project, in an efficient and transparent manner and to protect the interest of consumers in the real estate sector and to establish an adjudicating mechanism for speedy dispute redressal and also to establish the Appellate Tribunal to hear appeals from the decisions, directions or orders of the Real Estate Regulatory Authority and the adjudicating officer and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration.”

Madam Speaker, I would like to request the hon. Members to pay a special attention to this Bill because this Bill is the need of the hour. The request has come from various quarters for all these years. This is an issue, which is pending for long. We have been discussing about some regulation in the Real Estate for the last 11 years because all the buyers across the country are agitated rightly and they are not getting adequate redressal system as per the previous arrangement.

So, keeping that in mind, during the UPA regime, a Bill was brought and the Bill was referred to the Standing Committee. The Standing Committee, in its collective wisdom, has made certain recommendations. Out of 30 and odd recommendations, 22-23 recommendations were accepted. In between, there was a change of Government and the Government that came has brought it in the form of a new Bill. The Bill has gone to the Rajya Sabha because it has originated from there and the Rajya Sabha, in its wisdom, had again referred this matter to the Select Committee.

The Bill, which was approved by the Standing Committee consisting of Lok Sabha and Rajya Sabha Members was again referred to the Select Committee of Rajya Sabha. I have agreed simply because I want the Bill finally to be passed at the end of the day. So, we have agreed and the Select Committee of the other House has done an excellent job. They have made their own recommendations and sent them back to the Rajya Sabha.

Now, Madam, I am very happy to share with the House that the Bill was debated, discussed and decided in the Rajya Sabha almost unanimously with one Party, namely, AIADMK -- and I must put it on record -- have raised a fundamental issue saying that the Parliament has no jurisdiction on this issue because it is a matter concerning the local bodies at the State-level. We discussed about that matter within ourselves in the Department also, and I have referred the matter to the Law Ministry. The Law Ministry has opined that Yes, the Parliament has a jurisdiction.

Subsequently, I have referred the matter to the Attorney General of India. The Attorney General of India also, after careful study, has sent back saying that the Parliament of India has the jurisdiction to pass such a legislation in the larger interest of the people. Keeping that in mind, the present Bill has been brought in and in the Rajya Sabha it was approved by the support of all the Parties. I am very happy to state it.

Madam, the purpose of the Bill is that it is not only going to make consumer the king, but bring in such needed regulation and transparency to the people who are involved in this sector. This Bill seeks to create a set of rights and obligations for both the consumers as well as developers.

Secondly, this Bill seeks to encourage both of them to live up to the expectations of each other as per the agreement entered into by both of them. When you purchase a house, you enter into an agreement. If one of the parties fail to perform the obligation, then the provisions of the Bill will come into operation. If they mutually agreed upon, nobody is going to intervene. Unfortunately, what is

happening is that the buyers or the consumers are always at the receiving end. In India, the Law of Torts is very weak as compared to other Western countries. We do not have such provisions to enforce the law. Also, in India, the issues take a long time. In courts, we have such a system that delay is being caused. I am not here to accuse the judiciary, but the judicial system as of now in India today is such that we are not able to get speedy justice. So, the hapless consumers should not be left in lurch. That is what has really stirred my conscience that we must bring this Bill at the earliest.

This Bill seeks to establish a regulatory authority with which the developer will register the project to be launched. If 'x' wants to launch a project, he has to register it with the regulatory authority. It is that simple. Secondly, while doing so, they have to declare all project related information, including the details of developers, status of land, various approvals, project schedule, information regarding architects and structural engineers, etc., so that there is transparency and people get satisfied when they come to know who the architects are, who the developers are, who the engineers are, and what is the size of the project. All these things will be in public domain. Thirdly, the disclosure helps the home buyers to make an informed choice. कौन-सा मकान खरीदना है, उसका डेवलपर कौन है, उसका आर्किटेक्ट कौन है, पूरा ब्यौरा जनता के सामने आयेगा और जो कंज्यूमर्स हैं, ग्राहक हैं, उनको एक अच्छा च्वाइस मिलेगा। थोड़ी जानकारी उनके सामने रखने से, उनको जो पसंद होगा, वे उसे चूज करेंगे।

Apart from promoting fair play in real estate transactions, it also aims ensuring timely execution of the projects – timely execution is a major issue; people do not respect time and as a result, when there is cost escalation, the buyer or the consumer is always put to loss. Keeping that in mind, it ensures timely execution of the projects.

The Bill seeks to provide uniform regulatory environment and orderly growth of the real estate sector. We want the real sector to grow. As the Minister of Urban Development, I have no hesitation in saying that. We feel that the real estate developers are also partners in development. We do not consider them as

untouchables. Some people have the habit of condemning the private sector. We who are in the Government do not believe that private sector is bad. Public and private partnership is the need of the hour. That is the way forward. We have seen the other methods in all these years, then we have learned by experience and that is why we have come to this conclusion.

Display of unanimity and the spirit of give and take by both the Government and the Opposition enabled the passage of this crucial Bill in Rajya Sabha on 10th March, and the stage is now set for receiving the Lok Sabha approval. The manner in which it was passed in the Upper House clearly highlights that the highest Legislature of the land could do it to further the aspirations of the people. The spirit of camaraderie demonstrated in the Upper House underlined what we could do collectively for the betterment of the lives of the people. The Rajya Sabha witnessed the rare occasion of the Opposition and the Treasury Benches giving credit to each other for introducing and piloting this Bill. I have no hesitation in saying – I have said it there and I am saying it here also – that it was a Bill brought during the earlier regime, by the earlier Minister. Then, certain improvements have been made in that Bill by both the Standing Committee and the Select Committee. Finally, now, the time has come during this Government that we brought this Bill and I am putting it before the House. The credit for the significant improvements in the Bill goes to the work done by the Standing Committee and it also goes to the Select Committee, the ideas they have exchanged among themselves and the conclusions they have reached has really helped me to come to some conclusion. Normally, in many of the cases, we come to Lok Sabha and people say, “You have majority here, you just got it passed and all that.” But we have gone to Rajya Sabha because the issue was pending there. I am happy that Rajya Sabha, after deliberations... (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): The same system has to be followed in other cases, including in case of Aadhar.

SHRI M. VENKAIAH NAIDU: It is a very good suggestion. If the same system of consultation, discuss, debate, decide and do not disrupt is allowed, I am happy to take this route. What Shri Premachandran has said is really a good idea. People of the country want it. This morning also I got a message saying, "Please preserve the example of Rajya Sabha and follow it also." I have no problem at all. The Government have nothing to hide. Whether it is Lok Sabha or Rajya Sabha, both of them have been given their respective jurisdictions and responsibilities. We should work together. Both of them together are called the Parliament of India. If we do not perform our responsibilities in Lok Sabha and Rajya Sabha, then it will go to *parlok Sabha*. This is what has happened to many of the Bills earlier. I do not want that to happen. If you discuss, debate and decide, good things will emerge and good ideas will come. Nobody is perfect. In spite of our experience, nobody is perfect. After discussion, some saner points or good points have emerged, and the Government had no hesitation at any point of time to take those suggestions forward.

I was moved by the response of the public on social media also, after the Rajya Sabha cleared the Bill. There was so much appreciation from across the country, from different parts of the country, hailing the passage of the Bill in Rajya Sabha. Many of them posted that they rejoiced at that historic moment and some were overwhelmed with emotions. I understand such reactions as cries of joy after having gone through the pain of waiting for long to get their due and finally, the moment of restoring order in the real estate sector becoming a reality. In this country, a lot of consumers have been taken for a ride by unscrupulous elements. I am not trying to damn the entire real estate sector. There are great people; there are good people; there are reputed builders and architects also who have constructed many buildings across the country. Our aim of Housing for All by 2022 is not possible by mere efforts of the Central Government or State Governments alone. Government of India, State Governments and then private sector also should join in a big way. If you consider the housing sector in the

country, the contribution of the private sector individuals, whatever you call, is also immense. They have done a great job. We have so many prestigious projects in the country. That is why even the FDI also is coming in this particular sector.

Media has been following the progress for last three years and have given their thumbs up to the Bill. Almost all sections of the media have hailed the passage of the Bill because it enhances the confidence of the consumers and investors. It ensures transparency and also encourages accountability. That is the factor which was missing for many years for variety of reasons. I am not trying to get into politics because it has nothing to do with politics. It is an issue where we are trying to plug the leakages, shortages, shortcomings, if any, and trying to improve the system so that the system can help the people.

Jones Langs Lassalle India is one of the industries, a real estate consultancy firm opined that the enactment of the Bill as law will almost single-handedly revamp the way the real estate sector works across the board, from developers and end users and investors, to lending institutions and government agencies involved in the buying and selling of property.

Oberoi Realty, a Mumbai based real estate company, has said that the Bill is an excellent step. One of the significant issues flagged by the developers relates to cost of funds increasing on account of requirement to deposit 70 per cent of the collections in a separate bank account. I must clarify that the account to be maintained by the promoter is a separate account and not an escrow account. Also, the deposit of the 70 per cent is for both construction cost and land cost have also to be notified. Earlier it was fifty per cent. Even the Select Committee recommended 50 per cent. Some Members have given dissent note. I have taken note of the dissent also. I have raised it from 50 per cent to 70 per cent subsequently. The promoters can use the remaining 30 per cent for other expenses incurred or for any other business purposes. After all, you need to give them a little cushion, otherwise, it is not very easy to talk about an ideal situation. As you

know, the promoter purchases some land, gives advance for some other land and meanwhile, he will complete this project and go to other project. Keeping that in mind, we have given that much cushion of 30 per cent available for him and pending 70 per cent. That way, you are assured that the project will be completed in time. A lot of projects have taken time. Earlier, delegations have come and met everyone of us. What happened in NOIDA? What happened in Gurgaon and in some other places by so-called big companies also? People are pained. They are agonising and they are coming to us including some of the media friends also have been taken for a ride. Normally, nobody would touch media. But some unscrupulous elements have also taken on media and they are also taken for a ride. They are also crying. That is why, there was a positive reaction because they also had an experience. The 30 per cent to promoter is to ensure that the project funds are not diverted and the projects are completed on time. That is why, a stipulation of 70 per cent has been brought in.

I can assure the industry that with the establishment of a regulatory mechanism there would be greater flow of investment because the credibility is invested, both national and foreign, into the sector, resulting in reduction in cost of borrowing. They should understand the industry who are saying that they are concerned. I can tell them that because of this regulation, the credibility of the sector is going to go up, acceptability is going to go up and more investments are going to come from foreign investors as well as investors from other sectors also. With that, the cost of borrowing will also come down because you will have a lot of other avenues.

Madam, the Bill seeks to enhance the credibility of the realty sector. As I said, right now the consumers end up paying more than what they were told at the time of launching a project. Subsequently they say, we launched the project, that was the rate, but subsequently this has been added, that has been added and all. That is not allowed now. That has been put an end to.

Regarding the consequences of including the ongoing projects under the Bill, I discussed the issue with my officials. This shall have a bearing on the projects and consumers. In fact the Select Committee of Rajya Sabha too in its wisdom supported and retained the need for regulating existing projects. But at the same time, projects which are almost at the fag end of completion and all, what they require is they need to give only information. We are not going to harass them. Because there is so much concern among the industries circle as to what will happen to the ongoing projects, on ongoing projects whatever agreement you have entered earlier stands. You have to fulfil the obligations which you yourself have agreed upon through an agreement. And whatever conditions that were stipulated in your agreement, they have to be implemented *in toto*. All of what I am proposing will apply for the future projects along with the projects which have got stuck now. It is necessary for me to clarify that upon passage of the Bill, ongoing projects would not come to a standstill. Let me make it very clear in the premises of the Parliament. They will not come to a standstill, they will continue.

The Bill does not provide that the existing projects should stop all operations until complied with the provisions of the Bill. The Bill does not say that. The Bill only provides upon the formation of the regulatory authorities, all promoters of existing projects coming within the ambit of the Bill would need to register and provide and upload all project details on the website of the authority. This is mandatory. A window of three months from the date of the commencement of the said clauses, sections have been given to the promoters for registration also. Reasonable time has been given. All that developers need to do is to specify the project details of such apartments so that prospective buyers will make informed choice, project status is known to all, and ensure that the projects are completed on time. That is the need of the hour.

Regarding the provision of imprisonment for any violation of the orders of the regulatory authority, some concern is expressed in certain quarters including some sections of the media. It is certainly not a first option but only the last option.

Let me make it very clear, you will be cautioned, you will be penalised, and if you do not adhere to the regulatory authorities order, then you will be taken to task. Why should anybody worry? If you are not violating any of the orders of the regulatory authority, nobody is going to touch you.

Some people are saying that this regulatory authority will be in one State headquarters or at some place and how can every house buyer in a village or town go to the regulatory authority. No. Regulatory authority will be there and simultaneously 600 plus consumer courts also will be functioning. Their jurisdiction is not touched. We have the Consumer Affairs Minister here. The consumer courts also will have jurisdiction with regard to the cases wherein some people have a grievance.

There are many regulatory laws in the country with imprisonment provision for three to ten years of imprisonment. Under the Securities Act, under the Insurance Act, under the Pension Fund Act, ten years of imprisonment is provided. Food Security Act has seven years of imprisonment. Electricity Act has provision for five years imprisonment. There is imprisonment provided under Reserve Bank of India Act also. It is not that I brought in that provision only. I am just reminding them that there is a provision like this. Please be careful. That is the purpose of putting that in this Bill. And that is compoundable also. The builder can exercise these options also at that time if something goes wrong. But at the same time the authority will decide what to do.

There cannot be a consumer without a developer and vice versa. There cannot be a consumer without a developer. There cannot be a developer without a consumer. So, they have to work in unison. And we have to protect the interests of both. It is important for developers to mobilise land. Land is a big issue. Madam, I want to take a little time on this. Our projects for housing for all and affordable housing, weaker section housing, low income group housing, all are *in situ* developments also. All these things linger on the issue of land. Either the Centre or the States, at the earliest they have to take a view on land acquisition. The land

is acquired for affordable housing, for the poor man's housing, for the common man's housing.

13.00hours

Nobody should create any hurdles with regard to land acquisition. If somebody can give an idea that houses can be constructed without land, I will be glad to receive that idea and will also be ready to study that wonderful idea. The earlier Governments also have been constructing houses on land only, to my knowledge. Now, this Government also wants to construct houses on land. If I go to construct houses in the sea like in some other countries, my friend Shri Prakash Javadekar will come into picture and then there will be the issue of environment. There are also great people in this country who, without knowing the ground reality, will be shouting from the rooftops about this, that and all. Development, welfare and environment must go together. Some of the countries are developed and they are trying to put so many regulations and are trying to teach us lessons. India is on the verge of becoming a fully developed country. But at the same time, we cannot afford to ignore the nature. Nature, culture and future should go together. This is what the Government of India is doing.

SHRI K.H. MUNIYAPPA (KOLAR): It is a good combination.

SHRI M. VENKAIAH NAIDU: Yes, it is a good combination. Naturally, my friends from Kerala are more concerned about nature because it is 'God's own country' and a beautiful place to see. People visit Kerala and they really enjoy. I feel everyone in India must go to Kerala once in lifetime. They may meet Shri Venugopal or they may not; that is a different matter. Kerala does not belong to one person. Kerala is a beautiful country ... (*Interruptions*) Yes, it is a State. 'Country' means in that creation... (*Interruptions*) हिन्दी में राज्य कहते हैं। If you say *rajya*, तेलंगाना अलग राज्य है और आंध्र प्रदेश अलग राज्य है। लेंग्वेज में थोड़ा ऐसा होता है। When the term 'God's own country' was given, that is creation. That was the idea. I must tell Shri Kharge and other friends, even my friends from Kerala, that the people who are in the Government are also concerned about the Land Acquisition

Bill. They want some solution at the earliest because land is a major issue in Kerala also and a lot of activities are going on. I am giving something, the State Chief Minister is trying to mobilize something and together they want to go in a big way for housing sector in Kerala. Keeping that in mind, I would urge upon all the people concerned from different shades of political spectrum to please try to come to some sort of understanding about the Land Acquisition Bill so that the land is made available for the housing sector and we can really reach the goal of Housing For All by 2020.

Earlier, I was referring to the option of imprisonment. It is the lowest compared to all other regulations as far as the housing sector is concerned, and that too, for 'willful default'. Nowadays, the word has become very popular. It is 'willful defaulter' or as my friend Shri Tathagat Satpathy said, it is 'skilful defaulter'. But a defaulter is a defaulter. Some people have the skills and some people do not have the skills. So, I appeal to this sector to understand the provisions in that perspective.

The Government is aware that 40 approvals are required for housing project and the important thing is that they should be given in time. I tell you it is an issue that reminds of other people. For construction of a project at Thiruvananthapuram in Kerala or at Anantapur in Andhra Pradesh or Medinipur in West Bengal, people have to come to Delhi for approval for some projects. So, projects are getting delayed. So, friends from the real estate sector, people from CREDAI are all raising the issue, 'Sir, you are putting all these regulations; we have no problem. But at the same time, what about approvals? Approvals are taking six months time, one year, two years or three years also. Cost escalation takes place and you are now trying to penalize.' That is why, during the discussion on this Bill, I appeal through this House to all the State Governments and also urban local bodies to be proactive.

We insist on early completion and we must also see that speedy approvals are given. I am dealing with that separately. There are incentives and

disincentives. The Government has come forward with new regulations for AMRUT, Smart Cities, for the Housing For All and for all other urban development related issues. We are telling them that there are incentives and disincentives. You have to follow reforms. There is no other way; you cannot perform without reform. Mere reform will not suffice without performance. To perform and reform should go together. That includes speedy approvals.

You have seen how the Government of India is taking steps with regard to ease of doing business. Some people call it pro-business. We have no problem. Businessmen are also Indians; industry is also Indian. They are also needed for the country's growth. As we always believe agriculture and industry are like both eyes of the human being. We need to protect their interests also. At the same time, we have to see that the time prescribed is honoured.

I am happy to share with this House that to streamline such approvals these real estate bodies CREDAI and NAREDCO met me; they met my officers. They expressed their problems. So, this Bill has come after consultations at various levels with various stakeholders. The States have been consulted adequately; the real estate sector has been consulted adequately. Whatever has appeared in the media has also been analysed. We had a stakeholders' conference. My Secretary took a meeting for a full day to hear the views of the consumers. A lot of consumers came. They poured out. We also heard the NAREDCO and CREDAI. They also raised certain issues. All of them have been analysed.

I am happy to inform the House that I held seven high-level meetings with the Minister of Environment, Forests and Climate Change; my senior colleague Shri Ram Vilas Paswan, the Minister of Consumer Affairs; the Minister of Civil Aviation; the Minister of Defence; and the Minister of Culture.

If you have a monument in your town, to get permission for construction nearby a monument, it again takes time because you have to come to Delhi. If you are constructing a project near an airport area, you have to come to Delhi. For one project, you have to come all the way to Delhi. If defence establishments are there,

you have to come to Delhi for permissions and all. All these issues were discussed threadbare.

I am thankful to my colleagues. There were seven of them. Some of them are senior. Shri Ram Vilas Paswan, for example, is the senior most among them. All of them were very patient. They came with their Secretaries and answered each and every issue which was raised by all these Ministries. As a result, we have taken significant measures to ensure online and timely approvals.

I am happy to announce in this House that many of them are now ready for online approvals and also timely approvals. People talk about the single window approval system very easily. In phraseology, you can say, 'single window', but it is not easy; you cannot put everything in a window. The meaning of 'single window' is easy approval. Our idea at the end of the day, as the Prime Minister feels, is that 'man to man' contact or 'woman to woman' contact has to be reduced because I need not explain what will transpire if both hands meet. ... *(Interruptions)*

Sir, first of all I have to explain so that you can support me.

SHRI MALLIKARJUN KHARGE (GULBARGA): Naidu Sir, I am sorry to interfere. हम बिल को पास करना चाहते हैं और आप इतना लंबा खींच रहे हैं, because you do not want to reply after the discussion. ... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: I only think that if I present it, you apply your mind and there will be no need for a reply afterwards because all the information is supplied. ... *(Interruptions)*

SHRI MALLIKARJUN KHARGE: Already you have supplied the information and we have applied our minds also. ... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: What is needed after the information is confirmation.

The Civil Aviation Ministry has made available zoning maps for 13 major airports online. Nine more would be available by June, 2016. Automated 'No Objection Certificate' approval system and height clearance are operational from

6th January, 2016. So, you need not come here. It is supplied to all the municipalities across the country. You can see what the height is. There is a colour coding. So, you can understand where you stand and you get approval automatically. If you file false information, your project will be liable to be demolished tomorrow. We have taken that precaution. We know how it is about simple self-declarations.

Next, the Ministry of Culture has notified an online NOC process; handheld APP and heritage byelaws have been made.

In Defence, the review of ammunition storage policy is also taking place. The area commanders have been given all the details. They have to share the restricted zone details with the municipal bodies. They do not want to put it on the website because Defence security related issues are there. If you are nearby a particular Defence establishment, that information is given to the local municipal body and you can access from the municipal body.

The CCZMs for four Defence airports will also be ready by April, 2016. Defence Airports have a peculiar problem.

Model Building Bye Laws are being finalised by the Ministry of Urban Development in consultation with the Ministry of Environment and Forests. We are at an advanced stage. Once the Parliament is over, on any day, those bye laws will be amended and will be announced for the public so that they need not come to Delhi for environmental clearance for a project up to a particular level. That responsibility is given to the urban local bodies. I think it is a really historic step. The Ministry of Environment and Forests have agreed to integrate environmental conditions and norms in building approval process and now include it in the Model Building Bye Laws by the Ministry of Urban Development. It is now up to the States to adopt these model building bye laws and there shall be no need to get separate clearance from the Ministry of Environment and Forests for a project up to 1.5 lakh sq.m. If you are going to construct a project up to 1.5 lakh sq.m., you need not come to Delhi for the approval. You can get it approved there. That is

one of the major steps taken by the Ministry of Environment and I am thankful to the Minister because in the name of environment a lot of delays were taking place. There was also a talk of some environmental tax.

There is a revision of National Building Code. National Building Code, 2015 is finalised after incorporating Urban Development's Model Building Bye Laws. Unless the building bye laws are modified and National Building Code is amended, you cannot do it. So, you have to take care of these aspects also. Revision of National Building Code is finalised after taking our suggestions. I am happy to inform this august House that I will be announcing the model building bye laws incorporating all these streamline procedure in a short time. Ultimately, our target is to ensure that all required approvals are given in about a month's time. That is my wish. I would like to see that becomes a reality. The urban local bodies and the State Governments should take a proactive role. I have an example from the State of Kerala. Each municipality has to approve even the Central-Government sponsored projects. So, the Kerala Government in a historic move has brought in a legislation saying that if a project is approved by an authorised architect there is no need for the municipal body to give permission. Such things should really help in hastening the process of approval as also completion of projects on time.

To ensure housing for all, the Government has launched the Prime Minister's Awas Yojana with an intention of constructing two crore houses for urban poor. Keeping in view my request to give housing an infrastructure status, a number of announcements regarding the concessions, whether they are service tax, income tax or FDI, have been made by my colleague, Shri Arun Jaitley, in the Budget. Without giving it an infrastructure status he has practically agreed upon all the suggestions I have given. I will be further working with him. I would like to see a day wherein the interest rates are further brought down. The only way to bring down the interest rate is that the economy should grow. If the economy has to go up we must have Bills like GST by which our economy can be taken to

further heights. If you take the economy to heights you can bring the interest rate down. That is the only way to achieve it. I have some experience of Shri Atal Bihari Vajpayee Government where the housing interests were brought down to 7.5 per cent. Subsequently, they had gone up to 11 per cent. Now, they have come back to 9.5 per cent or so but ordinary persons cannot afford it. For that also, the hon. Finance Minister just yesterday announced interest subvention for which I think, we have to make a provision of around Rs.15,000 crore. He had mentioned about it yesterday. That will also go a long way. But I will be happy when the interest rate comes down to 7 to 7.5 per cent as that will make the home buyers very happy. They will be able to afford to buy a house and then will be able to repay instalments. What I am trying to suggest to the House is that we have almost incorporated a majority of the suggestions of the Standing Committee, suggestions of the Select Committee and also suggestions given informally by various people.

Keeping that in mind, I would urge upon this august House to please understand and appreciate the intent as also the objectives of this important Bill and extend full support. This is what I want to appeal to the House.

HON. SPEAKER: Motion moved:

“That the Bill to establish the Real Estate Regulatory Authority for regulation and promotion of the real estate sector and to ensure sale of plot, apartment or building, as the case may be, or sale of real estate project, in an efficient and transparent manner and to protect the interest of consumers in the real estate sector and to establish an adjudicating mechanism for speedy dispute redressal and also to establish the Appellate Tribunal to hear appeals from the decisions, directions or orders of the Real Estate Regulatory Authority and the adjudicating officer and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration.”

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, I thank you for giving me an opportunity to initiate the discussion on this historic Bill regarding real estate.

Madam, hon. Minister, Venkaiah Naiduji in his initial remarks has already admitted that this is a baby of the UPA Government. I am grateful to him for admitting that fact. Yesterday, the hon. Finance Minister while replying to the discussion on the Budget criticized us by saying that UPA is claiming everything just like Aadhar.

When Aadhar was introduced by the UPA Government, at that time, we faced a lot of agitations from other Members including the Members from Treasury Bench Parties. The entire nation was agitating against Aadhar. They said that it is not good for the people. This feeling was created by some Parties. But now everybody agrees that Aadhar is one of the important things.

The same thing happened when this Real Estate Bill was introduced in Parliament in 2013. This Bill was referred to the Standing Committee and it has given its recommendations. In the meantime, the Government had changed and NDA came to power. The Standing Committee reported in February 2014 following which the Cabinet considered the amendments in December 2014. The Bill was re-introduced in the last Budget Session with amendments by the NDA Government.

In that amended Bill, some of the provisions which were incorporated in the UPA Bill have been omitted. These provisions are crucial. That is why, there is a demand from the Rajya Sabha for referring it to the Select Committee. I would really congratulate the Select Committee which has done a good work under the chairmanship of Shri Anil Dave. He has incorporated majority of the views of the Members. This Select Committee has done a good work and this Bill has been brought and we welcome it because this is the need of the hour.

Madam, to build a home is the dream of the people especially the poor people. In our country, lakhs of people are waiting for constructing their own home. We know that a lot of faulty practices are going on and a lot of cheating is

going on in the name of real estate. People are being cheated. Somebody collects money from them and then they divert the funds. In the end, their dream will not be fulfilled. Therefore, this Bill is the need of the hour to protect the interest of the allottees and consumers. Therefore, I welcome this Bill wholeheartedly as also the steps taken by the Government for introducing this Bill. This Bill was introduced by UPA but now wisdom has prevailed upon the Government as it has incorporated every suggestion to remove the problems faced by the poor people.

Madam, coming to the Bill, what are the key features of the Bill? It says that all States and Union Territories must establish State level regulatory authorities called Real Estate Authority within one year of the Act coming into force. The Bill also proposes to constitute a Tribunal called Real Estate Appellate Tribunal to hear appeals against decisions of the Authority. Each Tribunal will consist of a Chairperson, and two members – one with a judicial background and one with a technical background. If some issue is observed, it may also refer the case to the Competition Commission. Thirdly, a Central Advisory Council consisting of representatives from the Union Ministry, State Governments, representatives of the Real Estate Regulatory Authorities, consumers and labourers will be established. The Council will advise the Central Government on major questions of policy and protection of consumer interest.

Madam Speaker, there are a lot of provisions in this Bill and the hon. Minister mentioned some of them. One of them is, 70 per cent of the amount collected from the buyers should be used only for construction. This is one of the remarkable things that has been brought in. Now-a-days what is happening is that, these developers are collecting money from the buyers and divert these funds for other purposes. This kind of diversion will damage the buyers' cause. That is why, these days the people are waiting for a long time to fulfil their dream of buying a house. Therefore, this provision has been brought in saying that 70 per cent of the amount collected should be kept in a separate account and that should be used only for constructions only. That is a very good provision which I have to mention.

Then, the Bill requires that all residential projects with some exception be registered. Promoters cannot book or offer those projects for sale without registering them. That is also one of the key aspects of this Bill. But registration is not required for projects that are less than 500 sq. metres or entail the construction of less than eight apartments or entail renovation, repair, re-development without re-allotment or marketing of the project. Here, I have a suggestion to the hon. Minister. Earlier, the limit was 1,000 sq. metres. But now you have made it as 500 sq. metres or eight flats. I have a suggestion to make. Why are you going for registration? Obviously, it is to protect the poor people. If they are constructing a building of the size of 500 sq. metres, how can we penalise them? Being a poor-friendly Bill, being a customer-friendly piece of legislation, I think, that provision should have been avoided. There is no need for such stipulations. I think the Rajya Sabha Select Committee have also given that suggestion to you. But that suggestion has not been accepted.

There is also a provision stating that the real estate agents must also register themselves. Now-a-days there are a lot of agents in the real estate sector and there is no regulation for them. But now the real estate agents must register themselves in order to regulate the sale and purchase of properties in real estate projects that have been registered. Registered agents must not facilitate the sale of unregistered projects nor can mislead buyers regarding services offered. This would also provide transparency in this sector.

I would like to invite hon. Minister's attention towards some inconsistencies. Already AIADMK pointed out an inconsistency in this Bill. This Bill already provides that the States can continue to apply their laws regulating real estate. The States have the freedom to do it because land is a State subject. The States can continue to apply their laws regulating real estate to the extent that these laws are not inconsistent with the Act. However, several States have already enacted or are in the process of enacting laws that have provisions that are inconsistent with the Bill. For example, while the Central Bill mandates that 70

per cent or less as determined by the State Government of the funds collected from buyers of a project be used only for construction of that project, certain State Governments have allowed for greater possibilities in this fund. The Maharashtra Housing Regulation and Development Act 2012, for example, mandates that the entire amount collected from buyers be kept in a separate account and be used for the purpose for which it is collected. That is what the Maharashtra legislation is telling.

Where the Central Bill mandates the establishment of statutory regulatory authority, West Bengal has delegated this function to a Government Department. While the Central Bill mandates something, the State Act mandates something else. So, there is a scope for inconsistency. So, the Government has to examine as to how to deal with that situation. That is my point.

Coming to the issue of penalty, according to the provisions of the Bill, the penalty for the consumer is higher and the penalty for the developer is less. I think the hon. Minister should note that fact. Developers have to pay only two to three per cent in case of default but the consumers pay 16 to 18 per cent of interest for their default. This is also against the suggestion made by the Select Committee. It should be rectified.

The Rajya Sabha Select Committee in its Report pointed out that the interest rate payable by the promoters as well as allottees shall be same eventually for any default by either of them. Therefore, it is against the fundamental recommendation of the Committee. My suggestion here is that both the allottees and the promoters should pay the same interest rate for any default.

The Select Committee has also recommended that 50 percent made by home buyers for real estate project shall be kept in a separate account and used for a specific project only. It was changed. I am appreciating the Minister's wisdom in that area. He stated that 70 per cent of the amount should be deposited in a separate account, as it was in the earlier UPA Bill.

In addition to penalty provision up to three years imprisonment proposed by the Government, the Committee has introduced an imprisonment clause for the realtor failing to abide by the orders by the Appellate Tribunal. This recommendation has been accepted by the Government.

About the registration of the company or association seeking to register real estate project, redefinition of allottee should be changed in such a way that wherein person agreed to be sold to must also be included. This is one of the important points I would like to bring to the notice of the Minister. Here, redefinition of allottee should be changed in such a way that wherein person agreed to be sold must also to be included. Minimum size of the portfolio of the project is required to come under the purview of this Act.

What exactly are we demanding? Earlier commercial real estate projects should also be incorporated. This also has been included in the current Bill. But there is an issue because 93 per cent belong to the housing sector. If you include this commercial real estate projects also, then, there is also a scope for diverting the things. In the earlier Standing Committee Report on the UPA Bill, it was not incorporated. That is what my suggestion is.

The Bill has been delayed for sometime. Hon. Venkaiah ji has himself pointed out that the entire House has requested for early passage of the Bill. A lot of agitations are taking place throughout the country. Congress Vice President and Shri Rahul Gandhi has raised the matter, and requested the Government to expedite it, come with a very good law. At last, this law is happening. Therefore, the speedy implementation of this law is the need of the hour.

The country is waiting for such a fruitful law. I was told that lakhs of people are waiting for the passage of this Bill so that they can have their own homes. Now a days, the real estate sector has a very great boom. After agriculture, it is the second largest employer in this country. Real estate construction is the third largest industry among the economy. It has a very great potential. Therefore, we need to regularise it. The Government has come forward with this Bill. Shri

Venkaiah Naidu has got the opportunity to introduce this historic Bill and pass it. We are complimenting you for passing of such historic Bill. Shri Premachandran has already pointed out that this type of legislation is needed for the country. We need debates and discussion. The Minister mentioned about discussions in Rajya Sabha. We are also discussing. Sometimes, here, we are passing the Bills. When it goes to Rajya Sabha, they are giving amendments. Here, you are not accepting our amendments. You are passing the Bill without our amendments. It goes to Rajya Sabha. In Rajya Sabha, they are giving amendments. That is coming to Lok Sabha again for approval. This is not a healthy democracy. Therefore, we are supporting good laws; we are supporting good legislations. That is the way of Parliamentary democracy debating.

Once again, I would like to congratulate the efforts taken by the UPA Government and the present Government for bringing such a very good Bill in the real estate sector.

Thank you, Madam Speaker.

HON. SPEAKER: The House stands adjourned to meet again at 2.30 p.m.

13.31 hours

*The Lok Sabha then adjourned till
Thirty Minutes past Fourteen of the Clock.*

14.30 hours

*The Lok Sabha reassembled after lunch
at Thirty Minutes past Fourteen of the Clock.*

(Hukmdeo Narayan Yadav in the Chair)

**REAL ESTATE (REGULATION AND DEVELOPMENT) BILL, 2016 —
Contd.**

श्री प्रहलाद सिंह पटेल (दमोह) : सभापति महोदय, भूसम्पदा सैक्टर के विनियमन और संवर्धन के लिए भूसम्पदा विकास प्राधिकरण की स्थापना के लिए सरकार जो बिल लेकर आई है, मैं उसके समर्थन में खड़ा हुआ हूँ। मैं एक लाइन में अपनी टिप्पणी करूंगा कि सुशासन की दिशा में यह एक और महत्वपूर्ण और सशक्त प्रयास सरकार का है और इसलिए मैं सरकार के मुखिया और मंत्री महोदय को हृदय से धन्यवाद देता हूँ। कृषि के बाद सर्वाधिक रोजगार देने वाला यह क्षेत्र है। जिस पर वास्तव में सरकारों को चिंता करनी चाहिए थी। उपभोक्ता हो या निर्माता, दोनों के बीच में समन्वय बनाने का काम सरकार को करना होता है। अगर उसमें भी लूट की गुंजाइश बनी हो और विश्वास टूटने लगे तो सरकार का नाम ही इसी बात के लिए है कि वह उपभोक्ता और निर्माता के बीच में समन्वय स्थापित करे, विश्वास पुनर्स्थापित करे और मुझे लगता है कि यह जो बिल आया है, यह विश्वास की पुनर्स्थापना का बिल है। दस लाख लोग हर वर्ष मकान खरीदते हैं और लगभग 3.5 लाख करोड़ रुपये का निवेश इस क्षेत्र में होता है। देशी और विदेशी कंपनियों की अगर हम चर्चा करें तो लगभग 76 हजार कंपनियां इस निर्माण के काम में लगी हुई हैं। वैसे मेरा काम मंत्री जी ने आसान कर दिया है। जितने मुद्दे थे, उनमें काफी चीजें आ गई हैं। मैं कोशिश करूंगा कि मैं उनकी पुनरावृत्ति न करूँ। लेकिन कुछ चीजें जरूर हैं, इस कानून के तहत जैसे 'रेरा', पहले उसकी अवधि 90 दिन होती थी, अब उसे घटाकर साठ दिन कर दिया गया। पहले कभी इसकी समय सीमा तय नहीं थी और इसलिए मैं सरकार को इस बात के लिए बधाई दूंगा कि आपने एक अच्छा काम किया है। बिल्डर्स के बारे में जब कोई शब्दावली उपयोग की जाती है तो ऐसा लगता था कि जैसे भरोसा नहीं होता था। विज्ञापनों में बड़ी-बड़ी बातें होती थीं, लेकिन वास्तव में उन्हें पूरा करने की जमीन पर कोई सचाई दिखाई देती नहीं थी। लेकिन इसमें साफ कहा गया है कि विज्ञापन में अगर आपने कुछ कहा है तो आपको वह पूरा करना होगा, वरना अथारिटी और ट्रिब्युनल इस बात के लिए फैसला करेंगे कि कौन दोषी है। इसलिए मैं इस बात के लिए भी सरकार को बधाई दूंगा।

सभापति महोदय, मैं गांव से एक छोटे कस्बे से आता हूँ। ऐसा लगता है कि बिल्डर्स सिर्फ महानगरों में काम करते हैं। अगर आंकड़े उठाकर देखे जाएं तो तीस फीसदी अगर कहीं कमी है तो वह महानगरों में है। 70 फीसदी अगर आज भी जरूरत है तो वह ग्रामीण क्षेत्रों और छोटे कस्बों में है। इसकी भरपाई कैसे होगी। अगर हम सरकारी आंकड़ों को देखें, दो क्षेत्र हैं, एक सरकारी और एक निजी। चाहे हुडको हो या फिर हाउसिंग बोर्ड के जितने भी चाहे स्टेट के हों या केन्द्र के हों, अगर हम उनके आंकड़ों को उठाकर देखें तो उनके पास पूंजी नहीं है कि वह इसकी भरपाई कर पायें। 2022 तक का सरकार का सपना है कि हर व्यक्ति के पास मकान होगा। लेकिन आंकड़ा बहुत बड़ा है। आपको पांच-छः करोड़ से ज्यादा मकान बनाकर देने हैं। इसके लिए पूंजी कहां से आयेगी। इस कानून का एक लाभ मुझे जरूर लगता है और इसके लिए मैं सरकार को बधाई दूंगा। सिंगापुर से मेरे एक मित्र आए थे, वह पांच हजार करोड़ इसलिए इनवैस्ट करने के लिए तैयार हैं, क्योंकि कानून सामने आ रहा है। जब आदमी को सेफ लगता है तो पूंजी लगाने के लिए दुनिया में बहुत सारे लोग हैं, लेकिन जब यहां भरोसा टूटता था तो कोई पूंजी लगाने के लिए तैयार नहीं होता था। लेकिन इस कानून के बनते ही लोगों ने निवेश करने की हिम्मत जुटाई है। एफडीआई आयेगी तो निश्चित रूप से रोजगार के अवसर भी पैदा होंगे। लेकिन मुझे लगता है कि चुनौतियां भी बहुत सारी हैं। हमने इस पूरे कानून में बहुत सारी बातों को साफ किया है। लेकिन उनकी में पुनरावृत्ति इसलिए नहीं करना चाहूंगा, क्योंकि उसमें मंत्री जी ने अपनी बात कही है। लेकिन एक बड़ी आसान सी बात गांवों में होती थी कि कोने का मकान है, सामने का मकान है तो उस प्लॉट की कीमत बढ़ जाती थी।

इस छोटी सी चीज़ को भी इस कानून में स्थान दिया गया कि इस प्रकार से डिस्क्रिमिनेशन नहीं हो सकता है। सभापति जी, आप जानकार हैं, अनुभवी हैं। मैं नाटक देखता हूँ, ताज़महल नाम का एक नाटक इस देश में होता था, लेखक का नाम मैं नहीं ले रहा हूँ। वे कहते थे कि यदि ताज़महल इस जमाने में बनता तो शाहजहां टेंडर पास नहीं करा पाते। ऐसा कर के उस बड़ी लंबी प्रक्रिया पर मज़ाक उड़ाया गया है। शायद मुझे लगता है कि इस कानून के बनने के बाद उस नाटक की मनोदशा कालग्रही हो जाएगी, लेखक को नए सिरे से नाटक लिखना पड़ेगा कि विलंब के जिन कारणों का आज हम इस सदन में उल्लेख कर रहे हैं और जिन बातों को हमने साफ कर दिया, मैं कहूंगा कि यह तो बहुत पहले हो जाना चाहिए। देश ने बहुत नुकसान उठा लिया है। इसलिए उसकी भरपाई कितनी आसान होगी, और कितने समय सीमा के भीतर हम कर पाएंगे यह हम सारे लोगों के लिए बहुत जरूरी है। मैं आपके माध्यम से मंत्री के ध्यान में एक बात लाना चाहता हूँ। दो आंकड़े मेरे सामने हैं। एक हुडको और हाउसिंग बोर्ड का है। जो आश्वासन यह सदन देता है, उसका आंकड़ा मैं कह रहा हूँ, अलग से आंकड़ा नहीं कह रहा हूँ। दिल्ली जैसी जगह पर भी

सरकारी एजेंसियों ने जो मकान बनाए हैं, उनमें से खाली मकानों की संख्या लाखों में है। जो निजी हैं उनका आंकड़ा भी मैं एक रिपोर्ट से उल्लेख कर रहा हूँ। मुंबई में 2 लाख 4 हजार से ज्यादा हैं। एनसीआर में दो लाख के आस-पास है, बेंगलुरु में एक लाख से ज्यादा है, पुणे में 67 हजार, चेन्नई में 47 हजार, बेंगलुरु में 35 हजार है। ये मकान निजी कंपनियों ने बनाए हैं और खाली पड़े हैं। देश के सामने दो समस्याएं हैं। एक तरफ जरूरतमंद के लिए मकान नहीं है और दूसरी तरफ मकान खाली पड़े हुए हैं, चाहे वह निजी कंपनियां हों चाहे सरकारी कंपनियां हों, कहीं न कहीं इस खाई को पूरा करने के लिए भी हमें इसमें सख्त प्रावधान नियमों को ले कर आना चाहिए।

दूसरा, मैं मंत्री जी से आग्रह करूंगा कि शहरों की आबादी इतनी ज्यादा है कि देश का कुल रकबा 2.3 प्रतिशत जमीन पर तीस प्रतिशत आबादी है। वहीं पर ज्यादा खर्चा है। इसलिए हमको नए सिरे से यह तय करना पड़ेगा। मैं किसान हूँ। अक्सर खेती योग्य जमीन पर ये निर्माण बड़ी तेजी के साथ शहरों के चारों तरफ फैलते हैं। क्या हम खेती योग्य जमीन को बचाने का भी कोई प्रावधान इसमें कर सकते हैं? मकान बनने चाहिए, लेकिन किस स्थान पर बनेंगे, मैं यह सावधानी बतौर एक दूसरा सुझाव सरकार को देना चाहता हूँ। तीसरी बात मैं यह कहूंगा कि जो ट्रिब्यूनल में आपने सिफारिशें की हैं, उनमें ऐसा न हो कि बिल्डरों का दोष छोटे कर्मचारियों के मध्य मढ़ दिया जाए। यह मेरा सुझाव है। तीसरा है कि रैग्युलेटरी अथॉरिटी आप बनाएंगे, राज्य उसका क्रियान्वयन करेंगे। जैसा कि हमारे मित्र भी कह रहे थे कि पश्चिम बंगाल में अथॉरिटी बनाने की बात सरकार ने की है। हमारे यहां महाराष्ट्र में सौ प्रतिशत पैसा बिल्डर को खाते में जमा करना होगा। कहीं यह कॉन्ट्राडिक्ट्री तो नहीं होगा, क्योंकि अनुपालन करने का काम राज्य करेंगे, कहीं वे उसको बदलने का काम तो नहीं करेंगे, उसके साथ छेड़खानी तो नहीं करेंगे। क्या केंद्र का कोई ऐसा प्रावधान आप बना पाएंगे, जो सारे देश में यह कानून एक रूप दिखे और एक तरह से अमल में आए।

अंत में मैं आपसे कहना चाहता हूँ कि बीपीएल का आदमी, ट्रिब्यूनल का सामना कर पाए, क्या इसके लिए कोई सस्ता और सुलभ न्याय व्यवस्था के बारे में भी क्या विचार होगा? क्योंकि जब कभी मुकदमा चलता है, तो धन और वकील का खर्चा उस पर फैक्टर है, इसलिए मुझे लगता है कि कानून बहुत अच्छा है। आपने छोटी से छोटी चीजों की उसमें चिंता की है। इसलिए मैंने उसकी पुनरावृत्ति नहीं की है, लेकिन कुछ बातें जो मेरे जीवन के अनुभव की हैं, चूंकि हम लोग गांवों से आते हैं, उसको मैंने कहने की

यहां पर कोशिश की है। आपने समय दिया, उसके लिए धन्यवाद। मैं सरकार को बधाई देता हूँ और उनका आभारी हूँ कि उन्होंने हमारा काम सस्ता कर दिया, इसलिए हम कम समय में अपनी बात कह पाए।

14.43 hours**GOVERNMENT BILLS -Introduced
(i) The Regional Centre for Biotechnology Bill, 2016 ***

HON. CHAIRPERSON: Now, Supplementary List of Business. Bills to be introduced.

Dr. Harsh Vardhan.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Hon. Chairperson, I beg to move for leave to introduce a Bill to provide for the establishment of an institution of national importance to be known as Regional Centre for Biotechnology and to provide for matters connected therewith or incidental thereto.

माननीय सभापति : प्रश्न यह है :

"कि प्रादेशिक जैव प्रौद्योगिकी केंद्र नामक संस्था को, राष्ट्रीय महत्व की संस्था स्थापित करने के लिए और उससे संबंधित या उसके आनवधिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

DR. HARSH VARDHAN: Sir, I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 15.03.2016

14.44hours**(ii) The Mines and Minerals (Development and Regulation)
Amendment Bill, 2016***

खान मंत्री तथा इस्पात मंत्री (श्री नरेन्द्र सिंह तोमर): महोदय, मैं प्रस्ताव करता हूँ कि खान और खनिज (विकास और विनियमन) अधिनियम, 1957 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

माननीय सभापति: प्रश्न यह है :

"कि खान और खनिज (विकास और विनियमन) अधिनियम, 1957 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

श्री नरेन्द्र सिंह तोमर : मैं विधेयक को पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 15.03.2016

14.46 hours**REAL ESTATE (REGULATION AND DEVELOPMENT)
BILL, 2016 – Contd.**

SHRI R.P. MARUTHARAJAA (PERAMBALUR): Sir, I express my sincere thanks to hon. Chief Minister Puratchi Thalaivi Amma for giving me this opportunity to speak in this august House.

The Real Estate (Regulation and Development) Bill, 2015 relates to land, which comes under the Seventh Schedule of this Constitution and is a State subject. The Government of India seems to be introducing this Bill under the residuary powers vested with it. The realty sector does not fall under the purview of the legislative competence of the Union Government. It would have been a better idea, had this been sent as a model Bill to the States, with States enacting their own Bill to regulate the real estate sector.

It is the constitutional right and duty of the State Government to protect the consumer in realty sector. How can we accept a Bill which eats into the powers of the States? This is one more classic example of infringing upon the powers of the State. The federal system of Government did not advocate this kind of encroachment in the powers of the State. That is why, our Party All India Anna Dravida Munnetra Kazhagam, spearheaded by the visionary leader, hon. Chief Minister, Puratchi Thalaivi Amma, categorically oppose this Bill in toto.

This Bill would bring Government agencies like the Tamil Nadu Slum Clearance Board, the Tamil Nadu Housing Board, the Police Housing Corporation, Cooperative Housing Societies under the purview of the Act. The Government agencies should be kept out of the purview of the Act since the Government is responsible for the construction and will protect the interests of the consumers.

Section 3 provides for prior registration of real estate projects with a Real Estate Regulatory Authority and talks about the area and number of apartments. The power to modify the threshold limit should vest with the State Government and should not be appropriated by the Central Government.

The time period informed by the promoter should be co-terminus with the validity of the planning permission issued by the competent authority.

As per section 4(2) (D), seventy per cent or such lesser per cent as notified by the appropriate Government of the amounts realized for real estate project from the allottees, from time to time, shall be deposited in a separate account to be maintained in a scheduled bank and shall be used only for that purpose. However, in the explanation, construction should be explained to include the cost and including the amount spent on purchase of land prior to the commencement of the project. It should also be made mandatory for the promoter to submit the accounts for the projects to the Real Estate Regulatory Authority every quarter.

The Bill casts obligations on the competent authority to complete the remaining development works. This is practically impossible. Revocation of registration should be followed by appropriate criminal and fine/compensation against the promoter. The competent authority or the Government cannot step in at this stage to complete the project.

There should be penal provision, apart from the return of the amount and compensation if the promoter fails to complete or unable to give the possession of apartment or building.

This Bill will result in making homes and flats more expensive in India. Affordability would be affected because of the various new additional costs. This would make the projects time consuming and expensive. This would drive genuine, small time marginal developers out of the realty business and MNCs would only thrive.

We must strengthen, empower the home buyer, particularly, those who are buying their first home, for whom that home is a life time dream. But this Bill may derail the ambition of a common middle class family to have a dream house of their own.

The Bill is not strictly within the legislative competence of the Central Government. Also, the Bill casts undue responsibilities and takes away the rights of the State Government and the competent authorities.

We oppose the Real Estate (Development and Regulation) Bill 2015 *in toto*.
Thank you, Sir.

PROF. SAUGATA ROY (DUM DUM): Sir, I rise to speak on the Real Estate (Development and Regulation) Bill.

It is good that this Bill has come and there is unanimity from both the sides of the House on this Bill. This Bill has been on the anvil for a long time since 2012. It was sent to the Standing Committee on Urban Development. The Standing Committee gave its Report in February, 2014. This Bill has been on the anvil ever since this new Government came to power. It is good that now this Bill has come through the Rajya Sabha route, and the Rajya Sabha has passed it. So, the Government's allegation that the Opposition blocks everything in Rajya Sabha has not been proved in this case. The Lok Sabha is to debate on the Bill, and pass it now.

Sir, these are difficult times. That is why, unanimity is important. We have elections in four States pending before us. These are times when sting operations will be done. There will be efforts to turn this Lok Sabha into a theatre of the absurd by pitting Opposition Parties against each other. This will be time when names will be called and fingers pointed at. But if in the midst of all this we can sanely discuss a Bill, legislation, then it will prove the efficacy of the parliamentary system of democracy.

Now the Minister, with a lot of portfolios like Parliamentary Affairs, Urban Development, Housing and Urban Poverty Alleviation, Mr. Venkaiah Naidu, our good friend, knows that the realty sector in the country is faced with two types of problems. On the one hand there is a total glut in the real estate sector. Sir, 18 per cent of the built apartments are lying vacant. FDI in real estate has trickled down to about six per cent. Even the built up flats of big builders of the country, DLF, Unitech and Hiranandani, are lying vacant. They are not able to sell. The Government must do something to push the real estate sector.

The second thing about the real estate sector is, there is a shortage of houses to the tune of 19 million. The Government has promised house for all by 2022. So, unless we can bring in more investment, including FDI into the housing

sector, the housing shortage will not be made up. But thirdly, the matter with which I am most concerned is the plight of the middle class person who is seeking a roof over his head. The biggest investment he makes in his life is in buying a flat. Today this middle class person is subjected to the maximum amount of trials and tribulations. Why? A promoter comes up with a project. He deposits money. The project is not completed in one year, two year or three years and in some cases in seven or eight years. He pays money for a project. But the promoter does not give him what was promised. Even in case of total area, he calculates only the carpet area. It means that the ordinary consumer is taken for a ride in most cases.

It is true that there is the Consumer Protection Act under which people can go to the Consumer Court. But that Act is not a strong enough Act which will provide relief to the affected consumers who are putting their life savings into this sector. That is why I welcome this Bill, which will bring transparency in the real estate sector. This transparency brought in the real estate sector will give a spurt in the housing activities.

माननीय सभापति: अब आप समाप्त कीजिए।

...(व्यवधान)

प्रो. सौगत राय: मैं जल्दी समाप्त कर दूंगा। मैं कुछ खराब बात नहीं बोल रहा हूं आप जानते हैं।...(व्यवधान)

माननीय सभापति : लेकिन इसे समय पर पास करना है।

...(व्यवधान)

प्रो. सौगत राय: ठीक है। हमारे बहुत सारे कन्सर्न्स हैं। आपके सामने नहीं बोलेंगे तो क्या रास्ते में जाकर बोलेंगे।...(व्यवधान)

The Bill has been well-thought out and it has several parts. First is the question of registering any new project. But there the Housing Minister has a point that he has limited the case of application to 500 sq. metre. I want it to be reduced further because there are many places where only six flats are built. Why limit it to eight? उससे नीचे कोई नहीं जा सकता।

The good thing is the total transparency. You have to put online all the applications, number of flats, the background or history of the promoter –

everything will have to be put there. A Real Estate Development Regulatory Authority is to be created. In which a person experienced in housing business will become the chairman and it will have another member.

माननीय सभापति : अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

प्रो. सौगत राय: सर, दो ही मिनट बाकी हैं। हम समाजवादी बात बोलेंगे।

Sir, the other thing is that there is a provision for a real estate appellate tribunal where anybody who is aggrieved with the decision of the Real Estate Regulatory Authority can go in appeal. That will have a judicial member of the status of a High Court judge.

Third is the advisory council at the national level which is very welcome because we need to form a housing policy for the whole country. Last, this Bill envisages certain punishments for people who will violate orders of the Regulatory Authority.

I would suggest some minor changes in it. The Bill is a well-thought out one. It is good for the country. It will bring transparency in the housing sector. It will give spurt to housing activities and it will protect the helpless and hapless consumer. I would like the Minister as soon as the Bill is passed to make it apparent at the earliest so that the Real Estate Development Regulatory Authority is formed; so that the appellate tribunal at different levels are formed at the earliest and also the advisory committee is formed at the earliest.

Mr. Venkaiah Naidu has taken up many projects of urban development though I am a little sad that he cut out the name of Jawaharlal Nehru from the Urban Renewal Mission and has included Atal ji's name.

माननीय सभापति: अब आप समाप्त कीजिए।

...(व्यवधान)

PROF. SAUGATA ROY: I have already said that I have no objection to it.

15.00 hours

SHRI KALIKESH N. SINGH DEO (BOLANGIR): Hon. Chairperson, Sir, I rise to speak on the Real Estate Regulation Authority Bill, a Bill which is much required in today's real estate business environment, both for consumers as well as for promoters. The real estate sector is the second largest employer in the country. It contributes to about nine per cent of the GDP. Ten lakh consumers buy houses every year from almost 76,000 companies. The size of the real estate sector is scheduled to grow up to 676 billion dollars by the year 2025 and the Prime Minister's vision of 'House to All' needs to be incorporated.

There was an absolute screaming need for regulation to be brought in. Under the previous avatar, many laws and many authorities regulated different aspects of the real estate business environment. I must congratulate the hon. Minister, Shri Venkaiah Naidu, for bringing this Bill in. I think, it is a wonderful start and a wonderful step towards ensuring and streamlining the regulatory environment for the real estate sector. The excesses caused by the imbalance of power during negotiations between consumers and sellers, as the hon. Minister pointed out, were indeed extreme. In many cases, projects were delayed, changed, charges were increased, rates were increased unilaterally and the buyers had no recourse. As the hon. Minister pointed out, the courts take a long time to adjudicate. Therefore, there was a need to set up an individual authority with an appellate tribunal to address the concerns of the buyers and the promoters. In that, I am happy, and I must congratulate this Government for doing so.

Sir, since time is limited, I am going to go straight to the real issues which, I believe, have been left out in this Bill. Many issues have been covered. Let me come to the first issue which Prof. Saugata Roy was addressing. The minimum size of plot covered is 500 square metres or eight apartments. I understand that going below that would mean that a lot of individual house-owners would come into the ambit and create a burden on the authority itself, but, Sir, as the hon. Minister would be well aware, all of NCR of Delhi and all of Delhi city has

apartments built on 500 square metres. You have very big builders who do 20, 30, 40 or 50 projects – I do not want to name any builder – worth hundreds and thousands of crores of rupees at one time, yet you are leaving them out of the ambit of the Real Estate Regulatory Authority Bill. Sir, if I was skeptical or if I was cynical, I would say that this Government has a nexus with those builders and that is why, they are leaving them out of the ambit of this Bill. I would urge the hon. Minister – I understand the concern of individual house-owners coming into the ambit of the Bill – that at least those people who are registered builders - and there are many whose net worth is over a thousand or two thousand crores of rupees – their projects should be brought under the ambit of this Bill so that at least they can be regulated. Otherwise, you will find that all of Delhi's construction, Delhi's apartment buildings would be left out.

15.03 hours (Shri Konakalla Narayana Rao *in the Chair*)

Sir, my second point on this issue is, and the Minister clarified that, the projects under development would be included. That is a bit strange. Please imagine a project which is sold 40 to 50 per cent already under the super area concept. Now, you are asking them to re-work the entire concept and sell it on carpet area basis. The issue of carpet area basis needs to be addressed and it is absolutely correct, but those projects which are already under construction and already underway, I think, to include them would create a lot of confusion. My suggestion to the hon. Minister would be to fix a date from whereon projects seeking application or projects seeking approval would be brought under the ambit of the authority. Let us be clear that the authority will take almost a year to be set up and to be implemented. The State Governments have also to enact it. So, it is not as simple as that. I think, the hon. Minister should clarify in his reply whether the date which he seeks is a date in the future or there is a cut off date which he has in his mind.

Now, I will come to my third and slightly technical aspect. I think that the intent of the hon. Minister and the Government is correct when they said that 70

per cent of the money given should be kept under an escrow account. It was 50 per cent earlier and it was amended to 70 per cent in the Rajya Sabha. The intent is absolutely correct because we find that the promoters take the money and buy other land and are not able to complete the project. This will ensure that the sector has only committed builders and that the rights of consumers are protected. But there are two issues in it. Sometimes, the price of land may be more than 30 per cent. So, money will be needed irrespective of the money kept into the escrow account because you have kept a certain amount for construction. Sometimes, the promoter can over-value the land itself and take out more money than he actually needs for the land. So, these are contentious issues.

My suggestion is that you look at it a little more carefully. You allow the promoter to put a certain percentage for construction separately and a certain percentage for land separately, so that the buyer and the Authority are aware as to how much money is going to go for what. As Legislators, we have to ensure that sufficient money is there for him to complete the project before he can start taking profits out.

I have two more points and I will take two more minutes to speak. In Section 2 (n) (iii), you have stated that : “the common basements, terraces, parks, play areas, open parking areas and common storage spaces;” will all be part of common areas, which have to be included in the cost of the apartments. But you have left out covered parking and basement parking. Does that mean that he is allowed to charge us extra for covered parking and basement parking? If that is the case, then the whole concept of one-price for one flat remains depleted. You have removed hundreds of extra charges, which come on as hidden costs to the apartment, but these two issues still remain and they can blackmail you. Can you imagine selling you a flat and then telling that you cannot get parking? They can charge you astronomical figures. So, some regulatory input should be there on that also.

The final point, which I have, is this. In Section 2 (n) (i) common areas mean : “the entire land for the real estate project or where the project is developed in phases and registration under this Act is sought for a phase the entire land for that phase;”. The problem comes when the project is developed in phases. This is a case, which has happened in Gurgaon. A well-known builder and the building is called ‘The Crest’. The Supreme Court has given a notification against it. The builder sought an FAR for 100 acres. Let us say that he got 1,75,000 sq. f. allocable space. He built on 50 acres. He was supposed to give the remaining 50 acres as common area to the owners. He did not do that. He went and got further increase in FAR and he has built further on the remaining 50 acres. This kind of a thing is happening. When the projects are done in phases what is going to happen is that people are going to take the common areas away from the genuine apartment owners and they are going to try and get a profit from it. I do not know how you will manage to subvent that, but a case is registered in the Supreme Court and the Patiala High Court has given a verdict against it. So, you may kindly take this into account.

At the end, I would like to say from my side and from my Party's side that we support this Bill but we seek further improvement on the Bill. I hope that this process, which is an ongoing process, will carry on. Thank you, Sir.

DR. SHRIKANT EKNATH SHINDE (KALYAN): Thank you, Chairman, Sir, for giving me an opportunity to talk on this important Bill.

Let me begin by thanking the Government on behalf of the entire nation for introducing the Real Estate Bill. It was much needed considering the fact that though the real estate sector is one of the most important sectors of our economy and though it provides direct and indirect employment to crores of people, yet it also remains one of the most unorganized sectors.

The real estate sector is the second-largest employer in the country. It is next to agriculture and it accounts for nine per cent of the GDP. The construction sector supports 250 ancillary industries. Therefore, it was really the need of the hour.

Nearly, 10 lakh buyers buy new houses every year across the nation. However, they were completely at the mercy of builders and developers. This Bill gives them hope as well as encourages the new buyers and even the foreign investors who wish to invest in the Indian realty sector but chose to stay away or were skeptical in the absence of any regulatory framework. It brings more credibility to the sector through more transparency as well as accountability. Making mandatory disclosures and registration may reduce black money transactions, thus empowering buyers with the information they need.

The most important step in this Bill is that the developer will have to put 70 per cent of the money received from the customers for a new project in a separate 'escrow' account so that the funds are not diverted to start a new project. This is a huge step to ensure that construction is completed within the stipulated time.

Earlier, in case a customer had any legal dispute, then he was stuck between the promoter, the developer and the seller. But that is not the case anymore, as proper customer protection framework will be implemented.

There are many provisions in the Bill which give comfort to the buyers against delay and fraud. It also takes care of the developer's interest. However, I would like to point out a few things that should have been a part of this Bill.

The Bill States that registration with the regulatory authority is required only for those projects where land is more than 500 square metres, or if the number of units is more than eight. I fail to understand the rationale behind this ceiling. One thing which is also not clear is whether such projects will be out of the ambit of this Act, or whether the home buyers in such projects will also be protected by this Act. I think there is ambiguity in this respect.

This clarity is important because it concerns the redevelopment projects as well. The Bill states that registration is not necessary for redevelopment projects. So, is this law applicable to such projects or not? It is because there have been a number of cases where redevelopment projects got delayed and the original occupants were left stranded with temporary tenements. There have been complaints against builders stopping payment of rents to these occupants after a while and they have nowhere to go. Therefore, the interest of these occupants must also be protected. So, I request the hon. Minister to throw some light on this aspect, in his reply.

Although the Bill focuses on developer's accountability, it should have also brought the civic and other related bodies that are responsible for giving permissions under its ambit. It will put onus of clearances or even rejections of plans on civil bodies, and the same can become faster. This would, or rather should lead to a provision of single-window and time-bound clearances as that can reduce overall approval time, helping home buyers with more supply and choices. This will also curtail the large scale corruption involved in the approval procedures. All of this will effectively impact property prices and that too in home buyers' favour.

The sector is on the verge of a structural shift from the current smoky environment to a more transparent environment and this needs to be strengthened

further by plugging the loopholes. The intention of boosting home buyers confidence and improving business environment for developers seems genuine this time, and a few more steps in the right direction will keep it that way.

The regulator must regulate all the four constituents, namely, the customer, the developer, the Government agencies and the lenders, if the Government really wants the *aam aadmi* to get the benefit of this regulation.

In the Bill, the obligation on the promoter to correct any structural defect without any charge is proposed to be only for two years. This is not a sufficient time frame and it should be extended to at least five years.

The Bill has put the onus of the conveyance deed entirely on the promoter or the developer of the project and the buyers have no say in the matter. There is no provision for the deemed conveyance if the promoter fails to execute the conveyance deed within the stipulated time. Ideally, there should be a provision for the deemed conveyance to protect the interest of home buyers with respect to the title. The Maharashtra Housing Act has this provision.

Thus the Bill brings in only a 'regulation' and not 'strangulation'. This Bill is not against anyone. The Real Estate Bill will revive investors' confidence and ensure timely completion of projects and create more opportunities. In this way it will help in achieving the target of 'Housing for All'.

I hope some of these concerns will be addressed satisfactorily. I once again thank you for the opportunity given to me to share my views on this Bill. I support the Bill.

SHRI M. MURLI MOHAN (RAJAHMUNDY): Mr. Chairman, Sir, I thank you for giving me a chance to participate in the debate.

The real estate sector plays an important role in our Indian economy in terms of GDP. It is also the second largest employer in our country after agriculture. The Bill aims to regulate the real estate sector by bringing in transparency, accountability, credibility and by protecting the consumers' interest. The purpose of the Bill is to regulate the residential and commercial real estate sector and to establish State-wise Real Estate Regulation Authorities and Real Estate Tribunals to review the decisions of the RERAs in order to boost the overall consumer confidence in the sector.

While I fully support the need to protect the interests of the consumers, I express my reservation and just concerns with regard to some of the provisions contained in the Bill, which may adversely impact the progress of the real estate sector in its onward march.

The frequent complaint against the developers is the delay in execution of the projects. The delay in approvals is the single biggest factor behind the delay in execution. However, the proposed Regulator has no powers to ensure that regulatory and statutory approvals are given on time. There is no mention of any accountability of public authorities or institutions which provide approvals, especially in terms of timelines. There should be provisions for deemed approval clause as contained in the Hyderabad Municipal Corporation Act, 1955 as it is often observed that the public authorities tend to misuse their power despite written commitments and they do not provide the essential services for years. It affects the customer adversely as he pays higher cost because of project delays due to delay in approvals.

The provision of keeping 70 per cent of the amount deposited in a separate account for the prescribed real estate project is an impractical provision. Typically, land cost is a big chunk of the project cost which the developer incurs long before the project comes up for sale. Historically, the cost of raising capital for real estate

developments has been enormously high. By denying the developer access to sale proceeds, this provision would not only adversely impact the speedy execution of projects, but would also squeeze the supply side of housing dwelling units, thus adversely affecting the customer.

The real estate activity is governed and controlled by so many State laws at present and the complaints of builders is that they are subjected to obtain a number of clearances for development of projects. They are required to approach various departments resulting in huge expenditure and causing abnormal delay on the part of the bureaucracy. The Act should not become one more layer of bureaucracy regulating the field and hence this Act should have an overriding effect on all other State laws except the laws regulating granting of permits and sanctions.

The authorities under the State laws having power to grant permits and sanctions for construction should also be brought within the control of the provisions of this Act so that any abnormal delays or violations committed by the permitting authorities shall be subject to appropriate action under this Act.

The proposed giving of retrospective effect to the present Act will not serve the purpose and on the other hand, will result in failure of entire machinery. In respect of the existing projects as on today, the permits were already granted, the agreements were already entered, and the construction is already in progress. Hence subjecting the pending projects to the provisions of this Act is not working either technically or statutorily. Hence, the present law shall be made applicable to only those projects to which permits and sanctions are to be accorded subsequent to enforcement of this Act.

The requirement of deposit of 70 per cent of sale proceeds into the escrow Bank account of the project will not yield good results and on the other hand the appropriate authority may create hurdles from time to time in disbursement of funds in exercise of various powers vested with him and which ultimately delays the project. Further, out of the total price to be collected for apartment, 60 per cent to 70 per cent of the same only represents the cost of undivided share of land and the

balance is only towards construction cost. Hence, making the builder to deposit 70 per cent of the total amount will not allow the builder to recover the cost of land by a single stretch having invested huge amount for acquiring the land. Hence, such requirement of deposit can be brought down to fifty per cent.

I have had the first hand information about the difficulties faced by the developers in ensuring the completion of the project work in the scheduled time. Keeping this in view, I would appeal to the Government to give proper representation to the developers by nominating them in the National Real Estate Development Corporation and its State bodies in all the Appellate Authority Boards to represent the case effectively from the developers' side also both at the State and the Central level.

Similarly, my another submission to the Government would be that all ongoing and pending projects till date be exempted from the purview of this Act. In the interest of the real estate sector this Act should be implemented with effect from 1-4-2016.

With regard to the provisions to set up an independent institutional framework of the Real Estate Regulatory Authority and a Appellate Tribunal in this Bill, the Government should ensure that there is uniform access in the country in terms of Real Estate Regulatory Authorities, Appellate Tribunals and other functionaries. Honest and efficient persons and persons having impeccable character should be appointed for smooth functioning of the regulatory tribunals.

With these words, I support the Bill. Thank you.

DR. BOORA NARSAIAH GOUD (BHONGIR): Mr. Chairman, Sir, today I am going to speak on the *Ghar Ghar ki Kahani*. When I saw this Bill, I immediately remembered the movie called *Khosla Ka Ghosla*. People who have seen that movie would remember that a middleclass person who buys a plot had to face police, face land mafia, real estate agents to his *sapna* of having a *ghar*. Today I would like to congratulate hon. Minister Venkaiah Naiduji for bringing this Bill. I know that he is a magician of the words. But I would to congratulate him with a few lines in Hindi. घर हर आदमी की मांग होता है, घर हर परिवार की पहचान होता है। यह बिल घर के सपने को हकीकत में बदलने में मदद करता है, ग्राहक को राहत देने का रास्ता दिखाता है।

Sir, the issues here are: (1) land, (2) competent authority, (3) developer, (4) customer, (5) finance, (6) market condition, and (7) litigations. This Bill effectively addresses most of the issues pertaining to the customer, addresses some of the issues pertaining to the developer, but does not address the issues pertaining to the most litigant in this entire complex gamut and that is the competent authority who most of the times is the reason for delay and escalation in the cost.

I would like suggest that as soon as this Bill was introduced in the RAjya Sabha I took the matter with our Chief Minister KCRji and told our hon. Minister the utility of this Bill. Within one day, our Chief Minister had called all the real estate developers and a meeting was held. And we have solved the main problem giving mandatory permission within 30 days and large permission shall be online only. That decision is being implemented now before we adopted it.

The second problem is with occupation certificates. After the entire thing is over most of the authorities delay the occupation certificate because of various causes. You know them, I do not have to deliberate. And our Government has taken a decision that within first 15 days of the application by the developer, it is mandatory to give the occupation certificate or else the competent authority will be fined Rs.500 per day on the officer till he gives the permission. So, I would request the Minister to include such clauses so that both the developer as also the buyer are equally responsible.

The second issue I would like to raise is Chapter 2, Clause v, grant of registration with regulatory authority with is granted 15 days. Rest of colleagues Murali Mohanji has talked about the apprehension of adding another authority for the list of the authorities which are there as stumbling blocks.

My request to the hon. Minister is that the registration with the regulatory authority should be an on-line process without a human interface. We have already got revenue authorities, municipal authorities, DTP authorities etc. The moment we are having a human interface, we are adding one more authority.

Secondly, for a building permission to be completed there is water supply, electricity supply, firefighting certificate and other certificates. I can tell you it is very painful. Many times, people have to go to so many officers, not to pay them to apply the rules, but to manage them. My request is that all these agencies whether it is water, electricity or firefighting or urban body, should be a part of it because the developer is going to charge huge amount from people for these things. So, the developer is the customer to the competent authority. The competent authorities should also be liable if they delay the project.

The next point is, there is a clause that the developer as a safety measure has to keep 70 per cent of the project cost with the local competent authority. What will happen if the land cost is 70 per cent of the entire project? I know there is a clause that there is discretion for the Government to have its own rules. My suggestion is that it should be subject to the local condition.

My next point is, we are now allowing the Real Estate Regulatory Authority and Appellate Tribunal. Who is going to bear the cost? That clarity is not there. I would like to know from the hon. Minister whether the Central Government is going to share some of the cost which is involved in applying these rules.

Lastly, there is rule of projects over 500 square metres. Sometimes, a clever and skilful developer may try to circumvent the real estate regulatory authorities. Kindly take care of it.

With these words, देर से आया मगर दुरुस्त आया। I wholeheartedly support the Bill.

DR. A. SAMPATH (ATTINGAL): Hon. Chairperson Sir, first of all, I may be permitted to support the Bill because this nation was longing for such a Bill for a long time. What happens in almost all the States is that people are queuing for a shelter whether it is an apartment, a flat, a two-bedroom house or whatever it may be. This is a nation where the largest numbers of families do not have a proper shelter at all, I mean a home. There are realtors- they call themselves developers and we call them real estate people. It has been in the media that most of the unaccounted money in the nation is having the roots in the real estate sector. I mean the illicit money – I am not terming it ‘black money’ because I am also black and I do not want to turn it into a racial discrimination between ‘white’ and ‘black’. So, most of the illicit money is having its roots in the real estate sector. Last week also, while the Upper House was discussing this Bill, this point was there.

With your permission, I may invite the attention of the hon. Minister that we need certain clarification in some of the clauses.

Clause 2 (c) of the Bill which has been circulated to us defines “allottee”. It says:

““allottee” in relation to a real estate project, means the person to whom a plot, apartment or buildings, as the case may be, has been allotted, sold ... ”

Here, this definition of “allottee” may be improved. That is my humble submission and request to the Minister. I was a practising lawyer. I have also executed certain deeds for my clients. In any conveyance deed, both the vendor who agrees to sell and the purchaser who agrees to purchase have a legal role to play even though the sale has not been executed. Even though only the agreement to sell has been executed, they have a role to play. In the Bill there is no mention of a party called a ‘person who agrees to purchase’ or a party called ‘a person who

agrees to sell'. I definitely *bona fide* believe that there should be some more clarification and the definition should be altered to include that also.

Many of our learned friends have expressed that the Bill excludes a land area of 500 square metres and there is exclusion on the basis of the number of apartments it has. Large developers use, if not misuse certain local bodies' laws, certain municipal and certain corporation laws. In a small area, in a small land, they construct this type of small buildings. But the number of people who are the allottees and number of people who are occupying these apartments would be very high. Why should there be a discrepancy or a difference between 500 square metres and above 500 square metres? After all, it is an apartment; after all it is a homestead; after all it is a commercial building; and after all it is a land where they have done some development activity and people are going to occupy that.

I want to make another point. We all know that even though we say that Bharat or India is one, all are my brothers and sisters, what we experience here in India is that there is discrimination on the basis of caste, creed, religion, food habits, colour of the skin and place of birth. There has been that type of discrimination. Even in this House we have discussed the discrimination that has been shown to the people from the North-East in the very capital of this nation. This is my humble submission. There should not be any discrimination on the basis of any of these. That is what the Constitution says. We are all below the Constitution. We all bow our heads before the Constitution. So, if any of the realtors or any of the real estate developers are making any difference or showing any discrimination on the basis of caste, creed, religion, food habits, skin colour, race, etc., it is an unconstitutional act. That should be punished because it is an illegal act.

While starting, I said that I am supporting this Bill. We have been seeing that delays up to seven years or even ten years have been happening. The delay does not happen because of any of the acts or misdeeds on the part of the consumer; it is all on the part of the developers. I would like to invite your

attention to the fact that when we were going to discuss this Bill, there were reports in the media that the industry welcomed the Bill with caution the grant of infrastructure status, etc. In this, the industry is very cautious but at the same time we have a responsibility in this House towards the people. ... (*Interruptions*)

We are for the people. We are elected by the people. I speak for the people. You are also Chairing this august House for the people. The Minister is also piloting this Bill for the people. So, the rights of the people should be preserved. I think, the Minister should add some more teeth to this Bill.

Thank you very much.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): I thank the Chair and my Leader Shri Jaganmohan Reddy for giving me this opportunity. In fact, the hon. Minister deserves great appreciation and everybody has been appreciating him. I also wholeheartedly appreciate him for bringing out a wonderful legislation.

It really protects the consumers, brings in the standardisation, professionalism and so many good things. It also reduces the frauds and the delays. The regulatory Authority will be statutory now. And, so many other good things have happened. But it is silent on certain issues. For example, I think it is silent if the promoter takes advance without registration and that needs to be addressed. Sometimes people take advances without even registering either for a plot or for an apartment.

All of us have been repeatedly telling that the discrepancy of the total area, number of apartments should be avoided in the sense that the present one only harms the small buyers. Therefore, the conditions of 12 apartments and above 500 sq.m. should be deleted. It requires balancing of the promoters as well as the interest of the buyers. We have a target of house for all by 2022. If you put more restrictions on the promoters, there is a scope that the construction growth may come down. So, that also needs to be properly addressed.

We suggest that more concessions may be given to affordable housing, like the tax holiday, less interest, etc. so that the middle class and the poor will also get benefited.

Sir, I have a very genuine doubt. Will the National Real Estate Development Council (NREDCO), presently working under the Urban and Housing Ministry, continue to function despite the formation of the regulatory authority because there is an overlap of the functions of both? Both literally attend to the same that is protection of the consumers from the ethical point of view. Therefore, the hon. Minister may see this aspect as well.

Already lots of flats have been delayed by more than eight years, particularly more than 3 lakh in the NCR itself. Is this aspect, which has been badly delayed, also being considered by this Act also needs to be addressed.

Sir, whether housing should also be given an infrastructure status, is a long-pending issue. Although, in the introductory remarks the hon. Minister has been telling what all has been given for infrastructure literally has been extended to housing also. But, I do not think so. As far as lending is concerned, definitely infrastructure gets a better deal when compared to housing. In most of the banks the exposure is extremely limited. Banks are not going beyond 5 per cent of the total lending money. If that being the case, there is a huge rush for that little 5 per cent of exposure and as a result the promoters have to pay very high interest rates to the bankers. Perhaps it is high time as many other countries have declared housing as infrastructure. This also needs to be addressed.

Sir, according to me the Bill is also silent on the repeated defaulters. If there is repeated default by the promoters how we are going to handle it. There are particular grades in the sense that there are very big promoters and very small promoters. So, this aspect also needs to be addressed.

Definitely, we need to define the carpet area. Initially the builders used to manipulate this carpet area. I am sure while framing the rules and regulations, after promulgating this, the aspect of carpet area also needs to be addressed.

One important point is, those who are working either in the Regulatory Authority or in the Appellate, either as the Heads or as Members, according to us they should not be allowed to reemploy in the private sector. If this aspect is not considered, there is a lot of scope to misuse it. Whatever projects have been built by the builders in the last five years should also be reflected in the website of the regulatory authority so that the buyer will have an opportunity to know the status of the builder.

As regards 50 per cent amount, I am of the strong opinion that this limit should be raised. More than restricting the deposit of the money, what is required

is the monitoring of the withdrawals. It is equally important because even if there is a small loophole, we are extremely capable of misusing it. Therefore, more than the deposits, monitoring of withdrawals is required.

Lastly, the black money is the fountain head but it is really silent on that. This also needs to be addressed.

श्री जय प्रकाश नारायण यादव (बाँका) : सभापति महोदय, भू-सम्पदा (विनियमन और विकास) विधेयक, 2016 माननीय वेंकेय्या नायडु जी द्वारा विचार और पारित करने के लिए सदन में प्रस्तुत किया गया है, इसके पक्ष में बोलने के लिए खड़ा हुआ हूँ।

महोदय, यह पुराना और लम्बित है जो कि आम आदमी के हित के लिए आया है। यह बिल आम आदमी और उपभोक्ता के हित के लिए है। घर सभी के प्रिय होता है। चिड़िया भी अपना एक घोंसला चाहती है और इंसान भी अपना एक घर चाहता है, लेकिन रीयल एस्टेट में आम आदमी और उपभोक्ता का जो शोषण होता रहा है, वह किसी से छिपा नहीं है। बिल्डर एडवांस ले लेते हैं और कहते हैं कि हम फ्लैट बनाकर देंगे। किसानों से गजरे के भाव जमीन ले लेते हैं। जिस प्रोजेक्ट के लिए जमीन ली जाती थी, वह प्रोजेक्ट लगाया ही नहीं जाता था और दूसरे प्रोजेक्ट्स को बनाने की चर्चा हो जाती थी। यहां तक कि विदेशों में उस पैसे का मिसयूज किया जाता था। किसानों को पूरी राशि नहीं दी जाती थी। आम आदमी फ्लैट के लिए बैंकों से कर्ज लेता था। बिल्डर्स कहते थे कि उनके लिए बढ़िया फ्लैट बनाएंगे, लेकिन बनाते नहीं थे। बुकिंग करवा लेते थे, पैडिंग हो जाता था और स्थिति बदतर थी। जाली रजिस्ट्री होती थी, कागजात नहीं होते थे, इस तरह का गोरखधंधा चल रहा था। इस तरह के सभी गोरखधंधों पर रोक लगाने का बेहतर प्रबंधन और प्रयास इस बिल के माध्यम से किया गया है। यह अच्छी बात है और मैं मानता हूँ कि इससे निगरानी तंत्र को मजबूत किया गया है। इन सब चीजों पर न्याय के साथ निर्णय लिया गया है।

मैं अंत में यही कहना चाहता हूँ कि घर इंसान की सुख-सुविधा के लिए होता है। यह बिल गरीबों के सपोर्ट में है और हम इस बिल को सपोर्ट करते हैं। इस बिल में उपभोक्ता का ख्याल रखा गया है, जिसके लिए हम वेंकेय्या नायडु जी को बधाई देते हैं।

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : सभापति महोदय, मैं इस बिल के सपोर्ट में बोलने के लिए खड़ा हुआ हूँ। मैं माननीय मंत्री जी को बधाई देता हूँ। जैसा कि कहा जाता है कि देर आए, दुरुस्त आए। बहुत समय से इस देश के लोगों को इस बिल की अपेक्षा थी। किसी भी मनुष्य की तीन जरूरतें होती हैं—कुल्ली, गुल्ली और जुल्ली। आज हमें इस बात पर अफसोस भी होता है कि आजादी के 68 साल बाद भी बहुत सारे लोगों के पास अपना घर नहीं है। पिछले वर्षों में देश में रीयल एस्टेट बिल्डर्स ने जो लूट मचायी, लोगों को लूटा, किसान को लूटा, हाउसहोल्डर्स को लूटा और उन सभी को डिच किया गया। उनके साथ धोखा किया गया। बहुत सारे लोगों को मकान बनाने का आश्वासन देकर उनसे पैसे ले लिये जाते थे, लेकिन मकान बनाया नहीं जाता था। इनमें ऐसे भी बहुत सारे बिल्डर्स हैं, जो रास्ते बेच दिया करते थे और यहां तक कि जो ग्रीन पार्क होते थे, वे लोग उन्हें भी बेच देते थे। इस बिल के आने के बाद ये सब चीजें रेगुलेट हो जायेंगी, नियमबद्ध हो जायेगा और मैं समझता हूँ कि जो आम लोगों की लूट है, यह उसे खत्म करेगा।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी को यह भी कहना चाहता हूँ कि पिछले दिनों से ऐसी लूट से पैसा कमाकर जो ब्लैकमनी कहीं और ले जाया गया है, उसके लिए भी कोई कमीशन बिठाया जाए कि यह पैसा कहां गया। इसके अलावा जो 70 परसेन्ट बैंक में जमा करने की इसमें क्लॉज है, मैं समझता हूँ कि इससे ब्लैक मनी पर अंकुश लग सकेगा और इस बिल से लोगों की घर बनाने की अपेक्षाएं पूरी हो सकेंगी और मकान लेने वालों के साथ, हाउसहोल्डर्स के साथ जो अन्याय हो रहा था, वह रुक सकेगा।

अंत में मैं अपनी सरकार को इस बात के लिए बधाई देता हूँ कि वह एक महत्वपूर्ण बिल सदन में लाई। धन्यवाद।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Thank you, Sir. This is a very good piece of legislation and a much needed one. This Bill aimed to create a Real Estate Regulatory Authority at the State level. This Bill ensures registration and accountability of property promoters, buyers and agents. The Bill provides to maintain separate bank account and the entire amount must only be used for the construction of that project. This Bill provides to make all transactions transparent. Establishment of appellate tribunal is also there in this Bill. All these things are excellent as far as this Bill is concerned.

Here, I would like to highlight one problem. Various States have already made legislations in this regard. The State Government of Kerala may be the latest one. In Kerala, the Kerala Real Estate (Regulation and Development) Act, 2015 was passed in December, 2015 by replacing an Ordinance. The Real Estate Authority was constituted in 2015 in Kerala. The functioning of this State Regulatory Authority was done by the hon. Chief Minister of Kerala on 25th February, 2016. On the one hand State legislations are there and now the Central legislations are going to be made. I would like to know as to how the Government is going to address the contradiction, if any, in between the State legislation and the Central legislation.

The Bill provides that the States can continue to apply their laws in regulating real estate to the extent that these laws are not inconsistent with the Act. However, several States have enacted or are in the process of enacting laws that have provisions that are inconsistent with the Bill. How can the Government address this complicated issue? We would have to find out a workable formula in this regard.

Sir, there is one more problem. As per the Bill, 70 per cent of the amount, collected from the buyers, should be used only for the construction of the project. In some cases the project cost may be less than 70 per cent and in some cases the

land cost may increase more than 30 per cent. In this situation, how can the Government find out a workable formula?

Sir, the escalation cost, arising out delays in various Stages such as clearance of land titles, approval from revenue authorities and plan approval from local bodies, etc., is another problem. There are certain other problems like that which may also kindly be addressed.

As far as the regulatory body is concerned, I suggest that a representative of the local body may also be included in that. Need for bringing small projects under this Bill is an important thing. The same may kindly be examined.

The Standing Committee's recommendations are vital. According to the recommendation, the current Bill seeks to regulate only the residential real estate. The Bill should regulate commercial and industrial real estate as well. The exclusion of projects smaller than 1000 square metre or 12 apartments from the purview of the RERA could lead to exclusion of a large number of small housing projects. This limit should be lowered to 100 square metres and three apartments.

Now, I come to the issue of the registration of real estate agents. All the real estate agents should be required to register with this Authority and not just facilitating the sale of projects are covered by this Bill. Single window system should be introduced for clearance of various projects.

With regard to the definition of carpet area, the recommendations of the Standing Committee are so vital. All these points may kindly be addressed.

Anyhow, this is a much awaited legislation, and it is very good. I, once again, support this Bill.

Thank you.

श्री कौशलेन्द्र कुमार (नालंदा) : सभापति महोदय, सरकार का यह सकारात्मक कदम है। इस विधेयक के माध्यम से घर खरीदने वाले ग्राहकों के हित की रक्षा की बात कही गई है। यह बिल लाने के लिए मैं माननीय मंत्री जी का स्वागत करता हूँ। किंतु मेरा सरकार से निवेदन है कि विनियम और कानून पहले से भी है, अगर उसे सही तरीके से किर्यान्वयन नहीं किया जाएगा तो कानून कितना भी बना लें, इससे व्यक्ति को लाभ मिलना मुश्किल हो जाएगा। सरकार इस कानून के माध्यम से एक भू संपदा विनियामक प्रधिकरण की स्थापना की बात कह रही है। यह भी व्यवस्था होगी कि कोई भी प्रोजेक्ट शुरू करने के तीन महीने के अंदर उस परियोजना का रजिस्ट्रेशन कराना अनिवार्य होगा। किंतु कमेटी की रिपोर्ट थी कि ग्राहक की 70 प्रतिशत लागत राशि बैंकों के अलग खाते में जमा होगी और उसी परियोजना पर उसका खर्च होगा, उसे घटा कर सरकार 50 प्रतिशत कर रही है। इसे स्पष्ट करना चाहिए क्योंकि यह ग्राहक के हित में नहीं है। एक अहम समस्या उपभोक्ताओं को समय पर न्याय दिलाने का है। यह प्रश्न इसलिए उठता है कि अभी तक ग्राहकों को न्याय पाने के लिए वर्षों लग जाते हैं, ग्राहक थक हार कर बिल्डर से समझौता कर लेता है।

महोदय, मैं इस ओर अवश्य ध्यान दिलाना चाहूंगा कि त्वरित न्याय कैसे मिले, इस प्रक्रिया में पारदर्शिता लाने की जरूरत है। दूसरी बात है कि सरकार कुछ विधेयक में सभी प्रकार के बिल्डरों को शामिल करने के लिए प्रावधान करना चाहिए क्योंकि आज महानगरों में छोटे-छोटे प्लॉट पर बहुमंजलीय इमारतें बना कर बिल्डर बेचते हैं। अगर इसे कानून में नहीं लिया जाएगा तो बड़ी संख्या में छोटे ग्राहक वर्ग अपने अधिकारों से वंचित रह जाएंगे। चाहे किसी भी तरह के बिल्डर हों, उसे सरकार इस कानून के अंतर्गत लाने का प्रावधान अवश्य करे। एक और बदलाव कमेटी की रिपोर्ट में किया गया है। वह भी उचित नहीं है। कमेटी का सुझाव था कि परियोजना में किसी भी प्रकार का बदलाव करने के लिए ग्राहकों की मंजूरी लेने की आवश्यकता होगी, किंतु अब उसे बदल कर मात्र सूचना देने का प्रावधान है। यह ग्राहक के हित में नहीं है। सरकार इस पर कठोर निर्णय ले। मेरा एक और सुझाव है कि बिल्डर के लिए यह अनिवार्य हो कि बड़र हाऊसिंग परियोजनाओं के साथ-साथ छोटे ग्राहकों को ध्यान में रखते हुए, उनके लिए छोटे ग्राहकों के लिए भी परियोजनाओं को लाना अनिवार्य हो, नहीं तो सिर्फ महानगरों में ही बिल्डर्स समिति रह जाएगी।

SHRI N.K. PREMACHANDRAN (KOLLAM): Hon.Chairperson, Sir, I rise to support the Real Estate (Regulation and Development) Bill, 2016.

I also take this opportunity to congratulate the hon. Minister for having admitted the fact that closer scrutiny of the Bill by the Standing Committee and the Select Committee would give fruitful results. One more fact, which has also been admitted by the hon. Minister, is that the demand of the Opposition in referring this Bill to the Standing Committee or the Select Committee is not the politics of obstruction but it is the politics of creativity. That is well proved in this Bill.

Sir, this Bill was introduced in the year 2013. It was referred to the Standing Committee and subsequently it was referred to the Select Committee, and detailed scrutiny of this Bill had been done. As a result of it, he could bring a very good and perfect legislation before the House. This is the actual legislative process which is to be followed in almost all the cases. Unfortunately, it was not done in other cases especially in the case of the Aadhaar Bill.

I am not going into the contents of the Aadhaar Bill, now. Last Friday, it was passed in a very hasty manner; and it is having very serious repercussions and ramifications in the society at large. You may kindly note that the Aadhaar Bill was not referred to the Standing Committee. It was not scrutinised by the Select Committee. Even the definition of 'what is a subsidy, what is a benefit, what is a concession' -- nothing has been elaborated in the Bill. Out of the 59 clauses in the Aadhaar Bill, the discretionary authority has been given to this Government on 23 clauses so that they can define, interpret and do whatever they like.

But in the case of the Real Estate (Regulation and Development) Bill, I definitively approve that such lacunae are not there, which were there in the Aadhaar Bill. It is a very perfect Bill. It is a customer-friendly legislation. Further transparency and accountability are being brought in.

As far as the fraudulent developers and promoters are concerned, they can be well controlled in this Bill. Why? It is because of the wisdom of Rajya Sabha,

wisdom of Lok Sabha, wisdom of Standing Committee and wisdom of Select Committee as a whole. So, we have to respect the wisdom of both the House and also the Members of Parliament.

Sir, when I support this Bill, I would like to make two-three suggestions. First is the green plan. As regards construction activities, we have to support and grow the real estate sector, I do admit. But when the construction takes place, there is rampant and continued destruction of land, trees and plants. My submission is that a considerable area should be earmarked for green plantation because the oxygen level is decreasing and the Greenhouses gases are increasing. So, a big catastrophic atmosphere is coming up. We have to take care of it.

My second point is about the emergency services. As per the present building and construction rules in the construction of the real estate properties, a very little is being given in the name of emergency provision. So, I would submit that a considerable space may be allotted for emergency services.

My last point is about the preservation and protection of cultivable lands. It should be taken care of by the hon. Minister.

With these few suggestions, once again, I appeal to the Government that the legislative process should be followed in true spirits, and I do appreciate and support this Bill.

Thank you very much.

SHRI PREM DAS RAI (SIKKIM): Hon. Chairperson, I rise to support this Bill and join my colleagues in thanking the Government, especially Shri Venkaiah Naiduji, for bring in the Real Estate (Regulation and Development) Bill, 2016.

I just have three points to make. The first point is that this Bill, as everybody has noted, is something which is needed for the orderly growth of the real estate sector. It is also a Bill, which seeks to ensure that home buyers and the people, who are looking for homes, get a much needed symmetry in terms of their negotiations with the developers and those who make the housing estates.

Sir, I would just like to make a point here that in my home State of Sikkim, the real estate industry is at an incipient stage; it is just starting out. Therefore, I would like to thank the Government that in the very nature of this Bill, it seeks to see that there is Cooperative Federalism in its intent so that the Real Estate Regulatory Authority, in each State, can be made through the decisions of the State Government.

Sir, my State is a Himalayan State with many advantages as well as challenges different from the rest of India. With the historical context and special conditions of our State in view, the Constitution grants Sikkim a very special status through Article 371F, the sanctity of which must be protected for the welfare of the people of Sikkim. It is my hope that the autonomy of the State in this matter related to land and real State will be maintained to allow for the inclusion of special circumstances in each State, specially those in the Himalayan region.

16.00 hours

The last point that I would like to make is that even though the Bill says that it is for regulation as well as for development, development, I see, is underplayed and especially, in relation to these standards that may be set for the way in which housing is built and the correct kind of standards are met. I do hope that these will be rectified in future.

With these words, I thank the Government for bringing this Bill and my Party supports the same.

श्री राजेश रंजन (मधेपुरा) : महोदय, मैं आदरणीय वैंकैया जी द्वारा लाए गए बिल के पक्ष में बोलने के लिए खड़ा हुआ हूं। कानून इस देश में 67 सालों से लागू है। एक व्यक्ति की जो भी परचेजिंग पॉवर होती है जब तक वह डिसेन्ट्रलाइज नहीं होगी तब तक कोई भी कानून या बिल सही तरीके से लागू नहीं होगा। एक कहावत है अर्थम् या अनर्थम् या यदिवाचलम् अर्थ हमेशा अनर्थ को जन्म देती है यदि उसका डिसेन्ट्रलाइजेशन नहीं होगा। सबसे बड़ी बात इस देश में अर्थ का डिसेन्ट्रलाइजेशन नहीं है इसके लिए कोई कानून नहीं है। यदि एक ही व्यक्ति के पास धन का संग्रह होगा तो दुनिया का कोई भी कानून खरीदा जा सकता है।

16.02 hours

(Shri Hukum Singh in the Chair)

हम रियल एस्टेट के बारे में आग्रह करना चाहते हैं। गांव-घर में कहावत है कि चोर के लिए ताला क्या और वकील के लिए कवाला क्या, चोर चोरी से जाए लेकिन तुमाफेरी से न जाए। आप कितना भी कानून लेकर आइए, जो पैसे वाले लोग या पूंजीपति वर्ग हैं वह किसी भी कीमत पर नहीं बख्खोगा। यह गरीब का बिल नहीं है। यह बिल पैसा लेने वाले और पैसे देने वालों का है। यह बिल बहुत अच्छा है, यह प्रक्रिया को खोलता है।

दो-तीन बातों का आग्रह करूंगा। हिन्दुस्तान में 32 करोड़ लोगों के पास जमीन और घर नहीं है, 24 करोड़ लोगों के पास घर हैं जिसमें मात्र 12 करोड़ घर ऐसे हैं जिसमें न खिड़की है न किवांडी हैं। यह बिल निश्चित रूप से रोजगार देता है। मेरा आग्रह है कानून की प्रक्रिया को लागू करने का तरीका सही हो। दूसरा, रियल एस्टेट में जो काला धन लगा है उसकी इनक्वायरी हो, इसमें सबसे अत्यधिक कालाधन लगा हुआ है। यह काला धन पदाधिकारियों, बाबुओं और कुछ बड़े नेताओं का लगा हुआ है, उसकी इनक्वायरी आवश्यक है। जब तक बड़े नेताओं और बाबुओं की इनक्वायरी नहीं होगी, इन्हीं लोगों के हाथों में सारी चीजें दी हुई हैं। सबसे बड़ी बात आप गांव में जाकर किसी से पूछेंगे कि आपका बेटा क्या करता है, तो वह कहेगा कि रियल एस्टेट का धंधा करता है। दिल्ली में आप किसी से पूछें कि क्या करते हैं तो कहेगा कि रियल एस्टेट का धंधा। आम आदमी के मन में यह झूठ-झांसे और फरेब का धंधा है और लोगों के मन में बैठा है कि यह असत्य बोलते हैं। यूपीए सरकार जो कानून लायी थी और आप जिस तरीके से संशोधित बिल लाए हैं उससे निश्चित रूप से रोजगार पाने वाले लोग और मीडिल क्लास के लोग जो घर खरीदेंगे उसके लिए आप बधाई के पात्र हैं, निश्चित रूप से यह सही है। जब तक कानून की मुकम्मल अधिसूचना जारी न हो जाए और सख्त नियम न बन जाए और सूबे में नियामक संस्था व ट्रिब्यूनल का गठन न हो जाए, योग्य और पर्याप्त कर्मचारियों की नियुक्ति न हो जाए तब तक जनता को लाभ नहीं पहुंचेगा। इसमें जनता की निगरानी कैसे हो यह आवश्यक है। रियल एस्टेट के धंधे में क्या किसी एससी व एसटी या ओबीसी

लोगों के लिए कोई ऐसा प्रावधान कर रहे हैं जिससे वह भी रोजगार या बिजनेस कर सके। रियल एस्टेट में 40-50 % आरक्षण देने जा रहे हैं। बाबा साहब अम्बेडकर और महात्मा फूले की भावना थी कि गरीब भी बिजनेस में जाए, यही मेरा आग्रह है। बहुत-बहुत धन्यवाद।

ADV. JOICE GEORGE (IDUKKI): Thank you Chairman Sir for letting me to speak on the Real Estate (Regulation and Development) Bill.

First of all, I wish to congratulate the hon. Minister for bringing this piece of legislation to curb the unfair trade practices in the real estate scenario. This is much needed and this is the need of the hour too.

The objective of this Bill is to regulate and develop the real estate in our country. I also join with the views expressed by my colleagues. I want only to make certain suggestions. This Bill is providing so many measures to regulate construction as well as selling of the real estate properties in our nation. A regulatory authority is meant to be established also. In that regulatory regime, the buildings having built up area upto 1000 square metres has been excluded from the purview of the regulatory authority. This should be brought down to 100 square metres. No harm is there, if we bring down the entire area to 100 square metres because the very purpose and purport of this enactment is to protect the buyers from their unfair trade practices. If we can bring down this exclusion area to 100 square metres, we can bring more people because the less privileged and the small buyers can be brought under the ambit of this Bill and thereby we can protect their interests too. The registration of real estate agencies is also very important.

Yet another issue is the carpet area. Of course, there is a clarity between the built up area and the carpet area but the carpet area is defined as the net usable area. The very word, 'net usable area' is not defined and much clarity is to be brought in, in this particular concept 'net usable area'.

Another issue, which I want to bring to the notice of the hon. Minister, is regarding the period of rectification of the structural defects. Two years period is fixed in the Bill. It should be increased to five years.

With these suggestions, I once again congratulate the Minister on bringing this piece of legislation, and I support the Bill. Thank you, Sir.

HON. CHAIRPERSON: Shri M. K. Raghavan – you take only two minutes.

SHRI M.K. RAGHAVAN (KOZHIKODE): Sir, I would like to support this legislation and I congratulate the hon. Minister, Venkaiah Naidu Ji who presented this Bill in this august House.

At least, some of the real estate promoters in India have been accused of cheating the allottees, especially those from the economically weaker sections and mid-income groups. In this context, this Bill is very important. I wish to place on record the following issues about the Bill for the consideration of the Government while promulgating it as law.

Apart from the Regulatory Authority, Advisory Council and Appellate Tribunal, there should be a district level forum which will help small and mid-level allottees.

Second, the constitution of the Appellate Tribunal under Chapter VII should compulsorily have one Technical Member. Therefore, clause 45(2) should be amended and paragraph-45 (3) below paragraph-45 should be added to have one Technical Member also in the tribunal.

Third is about quality. The promoters should ensure that no sub-standard materials are used as against high quality materials. The promoters should be liable to pay compensation as outlined above in paragraph-6.

Regarding non-completion and compensation under Chapter-III, paragraph-18, the promoters should face stringent punishment if they are unable to give possession of the apartment/flat/building within the contractual period. The promoter should be blacklisted. The compensation should be at least 10 per cent over and above the housing loans of banks and financial institutions.

The fifth point is regarding proper garbage disposal and waste management within the project. People living in the housing complex should not be allowed to dump their waste and garbage on the road or nearby drain, canal or sewage. There should be a proper garbage disposal and waste management option within the housing complex.

HON. CHAIRPERSON: Please conclude.

SHRI M.K. RAGHAVAN : I will conclude now.

Floor or roof heights are decreasing day by day, and it eventually reaches to nine feet or even lower now-a-days in most of the housing constructions. Such kind of a low height is not healthy in terms of air circulation and other issues. There should be a minimum height of at least 12-13 feet.

My humble submission before this august House is that the proposed law must strike a balance so that it does not kill the investment in this sector but, at the same time, ensures that the growth of the sector should not be at the cost of the consumer.

With these words, I conclude. Thank you.

SHRIMATI POONAMBEN MAADAM (JAMNAGAR): Thank you, Chairman, Sir, for giving me this opportunity to speak on this very important Bill.

Sir, this Bill is important because it is aimed at regulating a sector, which has a maximum growth potential, which is the second largest employment giver in the country and which contributes about 9 per cent to our GDP.

First of all, I would like to congratulate our hon. Minister for bringing in this Bill, which, as other Members also said, was long over due and finally putting a regulatory mechanism in place to monitor and develop the real estate sector.

Sir, as the other hon. Members said, I would repeat the same - हर इंसान का सपना होता है कि परिवार के लोगों को घर देना। But, somewhere the way this sector was going, this dream became a far fetched dream for a lot of people of our country.

This sector although has a lot of potential and has been growing very fast, somewhere, of late, in the last few years, it ended up becoming very volatile and this volatility stopped many genuine buyers from investing in a home of their own. On the one hand there was volatility somewhere in this sector and on the other hand there was mistrust between both the developers and the buyers. There was a fear in the buyers कि कहीं उनके पूरे जीवन की पूंजी जिसे वह मेहनत से कमाकर सेव करते हैं, if they invest it in a house, whether it will go waste; whether they will not get timely deliverance of their own house; or whether the quality would not match up with what has been promised.

The hon. Minister said it rightly that this Bill will actually implement through the regulatory authority what has been promised in the agreement to sale entered between the buyer and the developer. Whatever they promise, whatever they commit, they will owe it to each other to meet up those promises.

HON. CHAIRPERSON: Please conclude now.

SHRIMATI POONAMBEN MAADAM: Sir, I have just spoken for a minute only. I will conclude in about two minutes. Sir, I am the only lady, I think, who has spoken on this Bill. So, I request that I should get some special privilege.

I think this volatility – a lot of hon. Members have voiced this concern – was due to absent of any legal mechanism in place. The consumer would go to consumer forums and civil courts. But that was again a never ending process. Then, of course, the developer had an option of going to higher courts or higher bodies in the form of an appeal.

HON. CHAIRPERSON: No doubt, you are speaking very well, but there is a limit of time. Please conclude.

SHRIMATI POONAMBEN MAADAM: This Bill, as the Members referred to, went to the Parliamentary Committee, went to the Select Committee and was discussed in detail in Rajya Sabha. A lot of deliberations and consultations have been done before bringing in the Bill here. So, this Bill will ensure that the trust, the goodwill, which was missing in this sector, will be brought in again through this Bill.

Somewhere a strong mechanism will be put in place.

HON. CHAIRPERSON: Now, I call the last speaker.

SHRIMATI POONAMBEN MAADAM: Sir, I will just give one or two suggestions and conclude.

I would request the hon. Minister to give some relief to the existing projects. I would also request him to reduce the approval time for developers required in different phases of project. I think, maximum developers should be included in the ambit of this Bill.

Sir, I support the Bill. I think, this Bill will go a long way. आम इंसान के जीवन में जो आधार होता है, उसका सपोर्ट सिस्टम सरकार होती है और आम इंसान यह सोचता है कि लेजिस्लेशन के माध्यम से इम्प्लीमेंटेशन के माध्यम से उनकी सरकार उनकी सुरक्षा हर क्षेत्र में करेगी, including the financial investment in this sector. I think, this Bill will go a long way in doing so. So, I congratulate our hon. Prime Minister and our Urban Development Minister for bringing in a very detailed, a very well thought of and a very pro-consumer Bill.

Thank you so much.

HON. CHAIRPERSON: The last speaker is Shri Rahul Shewale. You may speak for only one minute.

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): Sir, I thank you for allowing me to speak on the Real Estate (Regulation and Development) Bill, 2016 which was passed by Rajya Sabha in the last week. I would like to suggest some points which I hope would be considered by the Government before passing this Bill.

I come from Mumbai and the real estate has been functioning in Mumbai widely and a large population is affected by this trade. My main suggestion is that real estate may be considered as an industry by the Government and it may be given the status of an industry. The logic behind my request to declare real estate as an industry is that the real estate contributes 6.3 per cent of Indian GDP and is also responsible for maximum revenue generation of premiums and funds. Also, as of today, the real estate industry attracts income tax, stamp duty etc.

HON. CHAIRPERSON: Now, please conclude. Your time is over. You wanted to put only one question.

SHRI RAHUL SHEWALE: Let me give only last suggestion.

The Real Estate Regulatory Authority has, however, not been put at par with other authorities, such as TRAI and other such authorities. While RERA will only regulate developers, it should also be an authority which can grant approvals for projects and monitor compliance. At present, a developer needs the approval of the municipal corporation of the city and other government authorities in various States. In Mumbai, it is required from BARC, RCF and NPC. In many cases, even an approval of the Environment Authority is required. This causes a great deal of uncertainty and takes a very long time and adds, therefore, to the cost of the project, thereby making it very difficult for housing to be affordable.

HON. CHAIRPERSON: Now, hon. Minister may speak.

SHRI RAHUL SHEWALE: In Mumbai, there are several buildings having a height of around 200 metres. Civil Aviation has granted permission in the past to

these buildings, but now the same Civil Aviation has put a ban on constructing high-rise buildings above 85 metres. One cannot understand that when the existing buildings having a height of around 200 metres are not creating any obstruction to the civil aviation, why this ban is being imposed now on new construction.

HON. CHAIRPERSON: Hon. Minister, Sir.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Mr. Chairman, Sir, 21 hon. Members have spoken on this important Bill. I am thankful to all of them. Except one hon. Member, everybody has supported the Bill. That one hon. Member also, I hope, after seeing the general consensus in the House, will join us in passing this historic Bill.

He had a point. The AIADMK hon. Member, Shri Marutharajaa made out a point that Parliament has no jurisdiction to pass this Bill. Initially, I had touched on that point, but I will just explain in one line. The Bill is meant only for contract and transfer of title. The land and other related issues are left to the local bodies. Once he gets permission for all this, this is about a contract between two - the builder and the consumer. The second thing is transfer. Then only, this will come into operation.

कानून मंत्रालय को भी इसे रेफर किया है। उन्होंने कहा कि संसद को अधिकार है और बाद में अटार्नी जनरल महोदय के पास भेजा। उन्होंने इसका गंभीरता से अध्ययन करने के बाद कहा कि यह पार्लियामेंट का ज्यूरिसडिक्शन है। So, the Law Department as well as the Attorney General have opined that the Parliament has jurisdiction because it is a concurrent subject. So, keeping that in mind only we brought this Bill. The earlier Government brought the Bill in 2013. As I told earlier, it was referred to the Standing Committee. This Government came and it brought a revised Bill. Thereafter, it was referred to the Select Committee and in the Select Committee also there was a broad consensus that this Bill is the need of the hour. Hence, this Bill has been brought in.

Shri K.C. Venugopal, Shri Prahlad Singh Patel, Shri R.P. Marutharajaa, Prof. Saugata Roy, Shri Kalikesh N. Singh Deo, Dr. Shrikant Eknath Shinde, Shri M. Murli Mohan, Dr. Boora Narsaiah Goud, Dr. A. Sampath, Shri Varaprasad Rao Velagapalli, Shri Jai Prakash Narayan Yadav, Shri Prem Singh Chandumajra, Shri E.T. Mohammad Basheer, Shri Kaushalendra Kumar, Shri N.K. Premachandran,

Shri Prem Das Rai, Shri Rajesh Ranjan - my friend, Shri Pappu Yadav; Adv. Joice George, Shri M.K. Raghavan, Shri Rahul Shewale and Shrimati Poonamben Maadam. ... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Is he only your friend and nobody else? ... (*Interruptions*)

SHRI M.K. RAGHAVAN (KOZHIKODE): We are also your friends. ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU : Okay, Raghavan *ji*, thank you. I have a little special liking for Shri Pappu Yadav because I think that after his wife I am the next man to like him.

All these people have expressed their views and they were all ... (*Interruptions*)

Yes, Shri P.P. Chaudhary could not express his views in the House. So, he has expressed it in my ears. So, I am also thankful to him.

SHRI MALLIKARJUN KHARGE: He is a permanent lawyer.

SHRI M. VENKAIAH NAIDU : Shri Chaudhary is a good lawyer. He is a lawyer with knowledge.

Chairman, Sir, I have also received a note in the form of a letter from Dr. Kirit Somaiya, Shri Anil Shirole, Shri Sanjay Dhotre, Shri Adhalrao Patil Shivajirao, Shri Arvind Sawant, Shri Gopal Shetty and other friends from Maharashtra expressing some concerns that have to be taken care while dealing with this Bill. I am thankful to all of them.

हरेक का अपने जीवन में स्वप्न होता है और उस स्वप्न को साकार करने का प्रधानमंत्री जी ने प्रयास किया है और इस दिशा में हम आगे बढ़ रहे हैं। सपनों को साकार करना और सपनों को आकार देना, उस आकार का निर्माण करने के लिए मैं एक प्रयास कर रहा हूँ। इसके लिए आपका जो सहयोग मिल रहा है, उसके लिए मैं सबको धन्यवाद भी देना चाहता हूँ। It is because it is everybody's dream.

When I was moving out of my village on a formal basis, earlier I was moving out of my village to study, go to school, go to college and then University I used to move out of my village. But when I was moving out to Nellore along

with my family I really was worried as to what type of house I will have in Nellore because we villagers are used to live in little bigger area. The house may be small, but area is big and it used to be good. So, I had a fear as to what type of house I can have in Nellore. Later, we took a loan also from the House Building Society in those days. So, I can understand and recall that anxiety in my mind.

Today also, millions across the country have the same anxiety because new aspirations have come in and the new generation has come in. So, everybody is concerned about having their own house be it an apartment, be it a villa or an independent bungalow or even a farmhouse in whatever manner whoever can afford it. But the question is about the genuineness, the promptness and the timeliness of the house delivery. This is the major concern of the people. Keeping that in mind, as I said earlier, the earlier Government has brought a Bill in 2013. But in 2011 itself the debate was started, and from 2011 to 2016, for five full years the country was debating this issue. The media was also debating this issue. Political parties were also debating this issue. At the end, the Government led by Shri Narendra Modi, has brought this Bill. Fortunately, the Rajya Sabha has approved it and then the Lok Sabha is going to approve this today. It will be a historic moment in the history of the country because we are fulfilling the aspirations of the people by giving them the needed protection and also by giving credibility to the realty sector. That is why I call this as a very, very important Bill.

Mr. Chairman, Sir, certain people have expressed certain concerns, for example, what will happen to the State legislation. The Central legislation overrides the State legislation. Let me clarify it in one line. That is the constitutional position. ... (*Interruptions*)

आप हेड-फोन निकाल दीजिए, उसके कारण आप इतना जोर से बोल रहे हैं। Sometimes, the mike misleads us and we do not know how much noise we are making. Please take care of that. It happened with me also. I was talking to my neighbour wearing the microphone. I did not know that I was speaking in a louder voice. Afterwards only,

I came to know of it. I always advise the Members that when they are talking, they should remove their microphones. If they are hearing, they can use it.

Shri Venugopal said that the Bill is a baby of the Congress Party. Yes, it is their baby which was left out; now, I am taking care of it. Secondly, he also mentioned about 70 per cent of the money being deposited in a separate account.

SHRI MALLIKARJUN KHARGE: Leaving is different, and adoption is different.

SHRI M. VENKAIAH NAIDU: He also raised the issue about confining it to 500 square metres and eight apartments. ... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Do not behave like a step-mother!

SHRI M. VENKAIAH NAIDU: There is no question at all. We have our own mother. Why should we be a step-mother? We consider India as our mother. हम तो गर्व से "भारत माता की जय हो" कहते हैं, लेकिन कुछ लोगों को इस बारे में भी आपत्ति है। मैं उनके बारे में क्या कहूँ, वे अभी नहीं हैं।

Sir, a point made was why we should confine it to 500 square metres and eight apartments and why we should not reduce it down. This point has been answered by some of the Members. You cannot regulate each and every house as it will become a little difficult. By experience we will learn further and then we can think about it. Moreover, I have left it to the discretion of the States, depending on the local situation. As some people rightly said, the land cost in certain areas is very high; in certain areas, comparatively, it is less; in the rural areas, it is less, and in the urban areas, particularly in some areas, it is very high. So, I have given that option to the States to make legislation. I may politely remind the hon. Members, initially, when the Bill came in 2011, it was 4,000 square metres and the number of apartments was not notified. From 4,000 square metres, we have brought it down to 500 square metres. It is a major improvement over the earlier proposal, which must be kept in mind.

Secondly, I have already clarified the point with regard to Central law and State law. As per clause 2 (a), the rate of interest payable by consumer and payable by builder varies. He said that in respect of some people, it is two per cent;

in some other cases, it is 16 per cent to 18 per cent. It is not correct. As per clause 2 (a), the rate of interest payable by either party will be the same. If the consumer pays a particular rate of interest, then the builder also pays the same rate of interest. So, there is no discrimination whatsoever. I am the last man to put more burden on the consumer and less burden on the builder. We will never do it also. Let me be clear about that.

With regard to the definition of 'allottee' in clause 2 (d), it is very exhaustive. He also said that the Congress Party is a Party that wants a speedy clearance of the Bill. I am happy that they realised it. I should really acknowledge it. They have not only said it here; they have said it outside also. The State Congress President of Delhi, Shri Ajay Maken, former Minister, has written to me because this Bill has a little history. I should take the House into confidence about this Bill. The Real Estate Bill was introduced in Rajya Sabha on 14th August 2013, and the Bill was referred to the Standing Committee on 23rd September 2013. The Report of the Standing Committee was tabled in Rajya Sabha on 13th February, 2014. It was tabled in Lok Sabha on 17th February, 2014; 39 recommendations were made by the Standing Committee of which 23 were accepted; official amendments based on Standing Committee's Report and stakeholders' consultation were approved by the Union Cabinet, that is, our Government, on 7th April, 2015. Then the 2013 Bill along with the official amendments was referred to the Select Committee of the Rajya Sabha on 9th May. The Select Committee submitted its Report on 30th July. As far as this Government is concerned, we have brought this to the notice of the House for consideration and passing on 15th February with three official amendments also. Subsequently, I have given notice on 4th of this month, then 7th, then 8th, then 9th and at the end of the day, I could get it listed in Rajya Sabha on 10th. I am happy to inform that it was approved. So, there is no question of any delay on our side. Moreover, we have tried to hasten the process after wider consultation.

As I have said, the Real Estate Regulatory Authority is only for regulation and not for strangulation. We are not against the builders. We want builders also to be partners to build strong and stable India. I am willing to discuss with the builders, if they have any problem. I have no hesitation in meeting them in day time also. I can hold discussion with the builders. Some people feel shy. Some people have some reservations about businessmen meeting in day time. We have no problem. We are in the business of public service. We can meet them during day time also and during evening time also. There is no problem on that count. Why I am saying this is that builders also are integral part of the nation's development. We have to hear their views. Some Members of Parliament who have some knowledge about the industry also spoke. I do not want to find fault with them. The rule says that if you have any interest, you should declare it before you speak in the House. But I do not want to invoke that rule. I want as many people as possible to speak so that the others' points of view also come before the House so that we can take a corrective view. Whatever difficulties they are going to face, those difficulties also will be addressed by me.

A concern was expressed by the hon. Member from Maharashtra *vis-à-vis* their legislation and also on other issues. I am assuring them that we will consider them during the making of the rules. That will be taken care of. I am very clear on this.

With regard to the impact of this on property prices, some people are saying that with this Bill, property prices will go up. I do not agree. I would say that we would get more investment; we would get early clearances and the property prices would come down.

My senior friend Prof. Saugata Roy has said that so many constructed houses are lying vacant and all. Prof. Saugata da, I come from that part of the country – South India. Any day, I see the newspapers, the front page is not of news but of colourful advertisement, beautiful advertisement about launching a new housing project. Shri Kharge ji knows it better. In Bengaluru, the front page

advertisement means, how much costly it is. The advertisement is colourful, costly and beautiful. But I want to make the 'beautiful' to be 'dutiful'. They have to do their duty. The very purpose of this Bill is that I am not going to interfere at all. The Parliament is not interested in interfering in their activity. What they are committing, what they are promising, they must fulfil it. That is the only purpose of this Bill. What you are promising through an advertisement, what you are promising through announcement of your project, please fulfil that. That is the purpose of this Real Estate Bill and nothing more than that. That being the case, I do not think anybody should have any apprehension at all.

With regard to the imprisonment clause, I had explained it in the morning. Shri Khargeji said that I should leave something for the reply. I have covered most of the points so that there is clarity and I get wider support. The imprisonment clause is there in various regulatory authorities including the Reserve Bank Act, Electricity Act and so on. In this, I am giving the minimum punishment because I have a vested interest. The vested interest is of Housing for All by 2022. I know it is not possible for the Central Government or the State Governments alone. Here, I have done my duty. Now, the States have to do their duties. In this connection, I would like to compliment the Chief Minister of Telangana. I want to put it on record also.

The moment I mentioned this, this discussion started and the issue came there in Telangana, he made it very clear that the permission has to be given within 30 days. And he said, after 15 days, the officers who are responsible for this will be taken care of. ... (*Interruptions*) He did not use the word punishment. He has used a local word. And the Andhra Pradesh Government has also followed it up. Some of the other States also are thinking. I am going to write to all the Chief Ministers in this regard. We cannot enforce one-sided things. On the one side you are saying conclude timely, implement what you have promised; and on the other side you are holding up things for six months, nine months, one year, and two years also in some cases. That is the responsibility of the respective State Governments

here. Through this House I seek the cooperation of all States. Please take interest and see to it, I mentioned the Kerala example in the morning, that all the approvals are given within 30 days.

At the end of the day, land is still a State subject and urban local body is the body to give permission for area of construction, FSI and other easing of regulations, stamp duty, etc. Everything is with them. What is with the Centre? Environment, defence connected issues, BIS, model building laws, Culture Ministry connected issues, etc. We are going to take all that. We have already taken care. I told you, six Ministers sat together seven times and we are taking care and they would be announced in a week or two and they will be implemented. From States' side I seek cooperation because this law will be really meaningful if the States come forward and then make those regulations and put the responsibility on the officers concerned. There a lot of delay takes place. I am not trying to shift the responsibility from the Central Government to the State Governments. You cannot expect a Minister sitting in Delhi to take care of Coimbatore Municipality or my own municipality. And the 73rd and 74th Amendments also prohibit you from interfering in local bodies. At the same time, I have told you that I have found out a method of incentives and disincentives through which we are trying to encourage the States.

If States take interest, you can do wonders. I have seen certain examples like slum clearance in Tamil Nadu. Earlier also I mentioned the initiatives taken by the present Chief Minister Madam Jayalalithaaji. ... (*Interruptions*) I have no problem. I have respect for her and I have liking also for her. I am frank on that. Whoever does something good, whichever party, deserves mention. I am going to fight AIADMK in the coming elections. I am going campaign also shortly in Tamil Nadu because it is my neighbouring State. At the same time, the work done in a particular sector, subsequently followed up even by Dr. Karunanidhi also, needs to be mentioned. This slum clearance is a model as far as Tamil Nadu is concerned because they have taken steps. Similarly I am requesting all the States to

please take a proactive role and see that these clearances are given at the earliest so that there is no heartburn or there is no grouse for the developers also. This is a very important thing and that is why I am saying this.

Raghavanji said that States should be given powers to appoint more authorities. There should not be dual authorities. At the same time, certain powers are delegated to the States. What Raghavanji said is provided in clause 20 in the second proviso. Then coming to Joyce George, he said that the threshold should be reduced. I have already responded to that. Then there is the point of structural defects. The time limit earlier was two years. Now the responsibility of rectification of structural defects lies with the builder, promoter, developer for a period of five years. So, that has been taken care of. It was said that the carpet area does not define net usable area. Article 2 (k) provides for an exhaustive definition for carpet area. Clause 4(2) provides that the promoter shall disclose the following at the time of making an application for registration of the project with the regulatory authority, the number, type and the carpet area of the apartments for sale in the project along with the area of the exclusive balcony or verandah areas and exclusively open terrace areas abutted with the apartment if any.

For existing projects, a window of three months from the date of notification has been given under Clause 3 for making an application to the authority and to disclose the same. A future disclosure of the carpet area would not affect the past sales. This was another worry expressed by many Members as to what will happen to part sales. I cannot give it retrospective effect; I can only make it prospective. While making it prospective, I am aware of the fact that there are thousands of projects going on. So, I have to take care of those consumers also. Keeping that in mind, we have asked for this provision. Future disclosure of carpet area would not affect the past sales under the existing or on-going projects. The limited requirement is to disclose the size in terms of carpet area of the apartment. This has to be understood.

Coming to the other issue raised by Shri Marutharajaa, I have answered in the beginning itself because he raised a fundamental issue as to why a Government body should be within the purview of the Act. There should be uniformity in governance. You cannot exclude Government bodies so that if the Government does something wrong, nobody can ask. King can do no wrong, that was past. Now everybody is liable to be questioned. Whether it is king or queen, questions will be raised and they have to be answered. There should be uniformity in governance irrespective of public sector or private sector in support of the houses. So, Government bodies should also be brought within the purview of the Act.

The Government bodies are collecting money and they are not constructing houses in time. There are houses constructed which are not occupied. In Delhi, 22,000 houses were completed. For the last two years, I have been making all the efforts to see people occupy them, but they have not occupied. In Hyderabad, under Rajiv Awas Yojana, houses are constructed but people are not willing to go because there are no *pucca* roads, no water and no other facilities. So, all these things have to be kept in mind while planning. Simply because you are in the Government, you cannot be out of this regulation. That is why we have also included them. That is my humble response to Shri Marutharajaa's point.

Shri Prahlad Patel said that there are a lot of vacant houses across the cities. This Bill will reinforce the trust and promote sales. Prahladji, I can assure you that the day this Act is notified, there will be a boom in the real estate sector and people will purchase houses with more confidence. Private people will come and invest more. Foreign investors are also looking for safe investment. They have money, we have the opportunities and here is the regulation so that the people may feel confident. Otherwise, if you don't give confidence, people will not come and invest. I can assure you that this point is taken care of. He also said it about the States and I have taken care of that also.

With regard to the Government formulating a National Urban Rental Housing Policy, the Government is in the process of developing this policy and a

model tenancy law which will encourage house owners to let out vacant houses on rent. There is a problem and the entire House and the political spectrum should ponder over this. People are not willing to invest in real estate sector even if they have surplus money because they are worried. The moment you lease it, you have to forget and it will be leased, sub-leased and then further leased. The owner is worried and other people are enjoying. They are more in numbers. The owners are less in numbers and the tenants are more in numbers. We in democracy go by numbers. That is a weakness in our system. Keeping that in mind, I am trying to come out with a policy on model tenancy law. This is very difficult and very challenging.

This real estate thing also is very challenging. I cannot explain in words how many pulls and how many 'recommendations' are there. I don't call it as 'pressures'. In democracy, everything is a pleasure, not pressure. But people were trying to bring a lot of these things and there was certainty. Why are people rejoicing in a law? The moment it is there, it will be done. But people are sceptical. Even today, some of the consumers had an agitation and a group has been formed for passage of Real Estate Bill. It is because they are sceptical that vested interests will thwart the Bill. So, the Government has shown its commitment, its calibre and Shri Narendra Modi is the last man to get pressurized. So, I am happy that our friends from the other side, from all sides are supporting us. I hope similar support will come to us as far as the model tenancy law is concerned. It is difficult but it is not impossible. We will also work on that in the coming days.

Coming to Prof. Saugata Roy, I have briefly touched the points he has made. The Bill cuts across all sections; the middle income group consumers have been facing problems and harassment. This Bill has been hailed by the consumers as landmark legislation. The concerns of the middle income group are well taken care of in this Bill.

With regard to the points raised by Shri Kalikesh Narayan Singh Deo about the threshold I have already responded saying the States can do it. I have brought it down from 4,000 to 500. All the projects that have not received completion certificate, when clause 3 is notified will come within the Bill and have to register within three months. That is very clear. Open parking is part of the common areas because we know people sell flat separately and car parking separately. So, 'garage' is defined in clause 2 (i) as a closed parking. So, that is also covered. On land cost and construction cost, there is clarity. The land cost will be based on some documents and can be established. Overall management will be possible within this 70 per cent. There are practical problems. Some people give advance but do not insist on voucher. What can you and I do?

Phase-wise registration, clause 3 explains, is also provided. Phase-wise project is a major issue raised by some people. They have tried to deceive us by taking up Phase-I, Phase-II, Phase-III and so on. A project could be declared and executed in phases but for every phase these provisions will apply; 70 per cent amount is the criteria applicable for each phase separately.

Dr. Shrikant Eknath Shinde said re-development projects which involve marketing new allotment are not covered. In clause 2 (c), there is clarity about that. Liability for defects has been now extended to five years. The Bill provides for five years' liability. Under clause 14 (2), there is five years' liability for structural defects, not for other defects.

Shri Murli Mohan from TDP said that there is no provision for deemed approval. I have said that this is within the purview of the local bodies. The local bodies are given proper guidance from the Centre. That will impact the cost of the capital. We come into picture after all those approvals are given; then only you have to register with the regulator. Therefore, there is no question of borrowing cost going up.

It has been said that the Bill should provide for overriding powers. The Bill will apply uniformly across the country. On 70 per cent separate account, he said

there were some difficulties but it is not impossible. In everything there is some difficulty but we have to address those problems. Our ultimate aim is to serve the consumers who are our masters. The need is to ensure timely completion of projects. It is not required to take permission for withdrawal. You are withdrawing and showing the expenditure; that is all. You need not take anybody's permission. There is no question of harassment on that count.

Coming to Dr. Sampath, the friend from Kerala, the definition of 'allottee' is very exhaustive. I have already explained it. The Law Minister has also vetted it. Discrimination is another issue. It was made out earlier also. Some people have given amendments also. Discrimination is taken care by the Constitution. Article 15 of the Constitution is very clear that you cannot discriminate on the basis of caste, creed, sex, religion or region. Still, there are some practices in certain areas with regard to letting the house on rent to vegetarians, non-vegetarians and all but they are mutually agreed upon. They are not a part of this. Secondly, the day will come when people have to cross even beyond that and make it open to all. The Constitution is already taking care of it. That is why I have not made any separate mention about this.

Article 15 of the Constitution protects against discrimination. The other points which he has mentioned have already been addressed.

Dr. Boora Narsaiah Goud supported the Bill but said that permission by the local authority should be time-bound. He himself has said about the initiative taken by the hon. Chief Minister of Telangana. I commended the Chief Minister as also all the States. Andhra Pradesh followed it up also. Other States are also doing it. So, the States have to make a detailed order on time-line. That is an important thing. From my side I have finalised the Model Building Bye Laws which will be helping in time-bound clearance. This has to be followed by the States.

Shri Varaprasad Rao from Tirupati, my village falls in his constituency, said that promoters cannot sell without registration of the project to the authority.

Yes, he cannot sell without registration. The very purpose of insisting on registration is to make accountability as a fact. Obviously, advance cannot be taken without selling to the prospective buyer. I appeal to all the home buyers across the country not to give any advance because if you give advance and do not insist on receipt you cannot enforce it tomorrow. So, keep that in mind. I have already explained about the carpet area. Re-employment in private sector is not allowed. It is for them to employ or not. After retirement as Members of the Authority there are provisions in the Act with regard to reemployment. Normally, it is not encouraged because there are suitable people available. NREDCO is not a part of the Government. It is an organisation working for the welfare of the developers. It is not a statutory body also. Hence, the question of statutory body, as proposed in the Bill, overriding NREDCO does not arise. I would like to make it very clear. We will take their suggestions because it is an organised body.

Another friend, Shri Jai Prakash Narayan supported the Bill. He made general observations. Prem Singh Chandumajra Ji also extended support to the Bill. Shri Kaushalendra Kumar Ji also supported the Bill. He has suggested to include all cases below 500 sq.m.. That has been answered by me earlier.

Shri Mohammad Basheer from Kerala talked about the Kerala State law. Kerala passed this Bill in 2015. Central Bill will override the State Bill. That is the constitutional position. He also said that smaller projects also have to be covered. I have already brought it down from 4000 sq.m. to 500 sq.m. He also said that the Bill should cover commercial establishments... (*Interruptions*)

If a Member says something and I do not cover, it does not look nice. I have a problem also. I have conveyed it to Shri Venugopal लेकिन वे निर्दयी हो कर ऐसे कर दिया।

मैं पार्लियामेंट्री अफेयर्स मिनिस्टर हूँ। राज्य सभा में चार बजे से राज्य सभा में जो सदस्य रिटायर हो रहे हैं, उनकी विदाई हो रही है। As a Parliamentary Affairs Minister I am supposed to be there. At the same time, since I have piloted the Bill I cannot leave the House and

that is why I am trying to expedite but at the same time trying to address important points raised by one and all.

So, he said that commercial establishments should also be covered. I would like to say that this will cover both residential and commercial also.

Shri Premachandran talked about protection of cultivable land. The Bill is paying 17 per cent contract entered into between buyer and the promoter. It is left to the individual whether it is a cultivable land or not. The Government cannot step into that.

Shri P.D. Rai mentioned about standards. Standards are provided in 3(2) for promotional measures. Central Advisory Council is being proposed for advising and improvement also. That also is in the offing.

Practically, to the extent possible, I have tried to cover all the suggestions given by the hon. Members. I cannot say that everything has been covered but certain things which are not covered here will be taken care during making of the rules.

I have an open mind. I am there to take care of the consumers and also to give the needed protection to the developers also because they are also partners in development.

Before we finalise the rules, if the Members of Parliament have any suggestions, they are also welcome to send their suggestions to us. We will give a serious thinking to that also and take note of all that.

With this, I appeal to the House to pass this Bill unanimously.

HON. CHAIRPERSON : The question is:

“That the Bill to establish the Real Estate Regulatory Authority for regulation and promotion of the real estate sector and to ensure sale of plot, apartment or building, as the case may be, or sale of real estate project, in an efficient and transparent manner and to protect the interest of consumers in the real estate sector and to establish an adjudicating mechanism for speedy dispute redressal and also to establish the Appellate Tribunal to hear appeals from the decisions, directions or orders of the Real Estate Regulatory Authority and the adjudicating officer and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration.”

The motion was adopted.

HON. CHAIRPERSON: Now the House will take up clause by clause consideration of the Bill.

Clause 2 Definitions

Shri Rajeev Satav, are you moving your amendment?

SHRI RAJEEV SATAV (HINGOLI): Sir, it is regarding a spelling mistake and the Minister can correct it. There are two spelling mistakes.

SHRI M. VENKAIAH NAIDU: They will be taken care of. I appeal to all the Members not to move their amendments because there is a broad consensus.

SHRI RAJEEV SATAV: Then, I am not moving my amendments.

HON. CHAIRPERSON: Shri B. Vinod Kumar, are you moving your Amendment Nos. 30 and 31?

SHRI B. VINOD KUMAR (KARIMNAGAR): Sir, I have given notice for some amendments so that the clauses have more clarity. There are some grammatical as well as spelling errors. I leave it to the hon. Minister. I am not moving.

SHRI M. VENKAIAH NAIDU: Sir, I assure all the Members that all the printing errors will be rectified.

HON. CHAIRPERSON: The question is:

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

**Clause 3 Prior registration of real estate project
with Real Estate Regulatory Authority**

HON. CHAIRPERSON: Shri Rajeev Satav, do you want to move amendment No.9?

SHRI RAJEEV SATAV: Sir, I beg to move:

Page 7, *omit* lines 18 to 20. (9)

I am moving my amendment. It is regarding 500 square metres. This issue was raised in the Rajya Sabha also.

HON. CHAIRPERSON: I shall now put Amendment No.9 to Clause 3 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: Prof. Saugata Roy, are you moving your amendment?

PROF. SAUGATA ROY (DUM DUM): Sir, I have two amendments which the hon. Minister has already dealt with. I wanted to include more smaller flats in the ambit of the Bill. I do not press for the amendment but I would only quote Tagore in one matter. He said:

*“Etotuku basa bohudin mone chilo asa dharonir ek kone, rohibo
apon mone, dhon noi, maan noi, etotuku basa, korechinu asa.”*

He says that my desire is that I will find a corner and I will have a house. So I am happy that the home buyer is being looked after. That is why, I am not pressing my amendment.

HON. CHAIRPERSON: The question is:

“That clause 3 stand part of the Bill.”

The motion was adopted.

Clause 3 was added to the Bill.

17.00 hours

**Clause 4 Application for registration
of real estate projects**

HON. CHAIRPERSON : Prof. Saugata Roy, are you moving your Amendment No. 27 to clause 4?

PROF. SAUGATA ROY: Sir, through this amendment I wanted more percentage of money deposited to be kept in an Escrow account and the hon. Minister has responded to that matter. So, I am not moving my amendment.

HON. CHAIRPERSON: The question is:

“That clause 4 stand part of the Bill.”

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5 Grant of registration

HON. CHAIRPERSON: Shri Rajeev Satav, are you moving your Amendment Nos. 10 and 11 to Clause 5?

SHRI RAJEEV SATAV: Sir, I am not moving.

HON. CHAIRPERSON: Prof. Saugata Roy, are you moving your Amendment No. 28 to Clause 5?

PROF. SAUGATA ROY: Sir, my amendment was regarding 20 days instead of 30 days for registry. The hon. Minister has replied to it satisfactorily. I am not moving my amendment.

HON. CHAIRPERSON: The question is:

“That clause 5 stand part of the Bill.”

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6 Extension of registration

HON. CHAIRPERSON: Shri Rajeev Satav, are you moving your Amendment No. 12 to Clause 6?

SHRI RAJEEV SATAV: Sir, I am not moving.

HON. CHAIRPERSON: Prof. Saugata Roy, are you moving your Amendment No. 29 to Clause 6?

PROF. SAUGATA ROY : Sir, I had given this amendment for extension of time. It should be nine months. But the hon. Minister has replied to that satisfactorily. I am not moving my amendment.

HON. CHAIRPERSON: The question is:

“That Clause 6 stand part of the Bill.”

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7 Revocation of registration

HON. CHAIRPERSON: Shri Rajeev Satav, are you moving your Amendment No. 13 to Clause 7?

SHRI RAJEEV SATAV : Sir, I beg to move:

“Page 10, *after* line 8,--

add”(d) the promoter discriminates among potential allottees on the basis of religion, caste, creed, ethnicity, gender, marital status, nationality, region of origin, sexual orientation or food preferences, etc.”.”

(13)

HON. CHAIRPERSON: I shall now put Amendment No. 13 to Clause 7 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 7 stand part of the Bill.”

The motion was adopted.

Clause 7 was added to the Bill.

**Clause 8 Obligation of Authority consequent upon
lapse of or on revocation of registration**

HON. CHAIRPERSON: Shri Rajeev Satav, are you moving your Amendment No. 14 to Clause 8?

SHRI RAJEEV SATAV: Sir, I am not moving.

HON. CHAIRPERSON: The question is:

“That clause 8 stand part of the Bill.”

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9 Registration of real estate agents

HON. CHAIRPERSON: Shri Rajeev Satav, are you moving your Amendment Nos. 15, 16 and 17 to Clause 9?

SHRI RAJEEV SATAV : Sir, I am not moving.

HON. CHAIRPERSON: The question is:

“That clause 9 stand part of the Bill.”

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10 Function of real estate agents

HON. CHAIRPERSON: Shri Rajeev Satav, are you moving your Amendment No. 18 to Clause 10?

SHRI RAJEEV SATAV: Sir, I beg to move:

“Page 12, *after* line 17

add “(f) act in good faith and shall not discriminate among potential allottees on the basis of religion, caste, creed, ethnicity, gender, marital status, nationality, region of origin, sexual orientation or food preferences, etc.”.” (18)

HON. CHAIRPERSON: I shall now put Amendment No. 18 to Clause 10 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 10 stand part of the Bill.”

The motion was adopted.

Clause 10 was added to the Bill.

Clause 11 Functions and duties of promoter

HON. CHAIRPERSON: Shri Rajeev Satav, are you moving your Amendment No. 19 to Clause 11?

SHRI RAJEEV SATAV : Sir, I beg to move:

“Page 12, *after* line 43,--

after “electricity”

add “, garbage disposal and other amenities and services”.”

(19)

HON. CHAIRPERSON: I shall now put Amendment No. 19 to Clause 11 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That Clause 11 stand part of the Bill.”

The motion was adopted.

Clause 11 was added to the Bill.

Clause 12 Obligation of promoter regarding veracity of the advertisement or prospectus

HON. CHAIRPERSON: Shrimati K. Kavita, are you moving Amendment No. 1 to Clause 12?

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD): Sir, if he says that he will make it a part of the rule, then I will not move the amendment. If a client is misled by an advertisement, the Bill says that you should give the money back. I am just saying that there should be a time frame. At least, within 45 days, पैसा वापिस दे देना चाहिए। टाइम फ्रेम स्पैसिफाई नहीं किया है तो धोखा हो सकता है। If the Minister says that it can be part of the rule, then I will not move the amendment. Otherwise, I will move the amendment.

SHRI M. VENKAIAH NAIDU: Definitely, it will be part of the rules.

SHRIMATI KAVITHA KALVAKUNTLA: Thank you, I am not moving.

HON. CHAIRPERSON: The question is:

“That clause 12 stand part of the Bill.”

The motion was adopted.

Clause 12 was added to the Bill.

Clause 13 No deposit or advance to be taken by promoter without first entering into agreement for sale

श्रीमती कविता कलवकुंतला: इसमें भी मिनिस्टर साहब का अटेंशन चाहिए। This is regarding removing cash from the system. As an application fee, लोग पैसा लेते हैं, वह भी कैश में लेते हैं। I thought it would be nice if it can be specifically mentioned that the demand of cash will not be accepted whatsoever.

SHRI M. VENKAIAH NAIDU: As per the existing system in the country, beyond Rs. 20,000, you cannot have cash transaction. It has to be through cheque only. I do not think there is any need to make it a part of the system. Otherwise, in each and every transaction, you have to go on insisting it as part of the Bill. So, I would appeal to the hon. Member to understand the present practice and it will be as per the Government norms and rules laid down by the Finance Ministry.

SHRIMATI KAVITHA KALVAKUNTLA: I am not moving.

HON. CHAIRPERSON: The question is:

“That clause 13 stand part of the Bill.”

The motion was adopted.

Clause 13 was added to the Bill.

Clauses 14 to 18 were added to the Bill.

Clause 19 Rights and duties of allottees

HON. CHAIRPERSON: Shri Satav, are you moving Amendment Nos. 20 and 21 to Clause 19?

श्री राजीव सातव : आदरणीय मंत्री जी ने यहां जो एक्सप्लेनेशन दिया है, मेरी रिक्वैस्ट इतनी रहेगी कि वह गारबेज डिस्पोजल अदर ऐमेनिटीज में अगर रूल्स में ऐड हो जाए तो I am not moving.

SHRI M. VENKAIAH NAIDU: The Government is very much committed to Swachh Bharat Mission. Be rest assured about it. Time and again, I have been mentioning it here. I do not think it is required. Sanitation will be prominently included as part of this programme.

SHRI RAJEEV SATAV: But there should be garbage disposal also so that it will become clear.

SHRI M. VENKAIAH NAIDU: Solid Waste Management is part of our programme.

SHRI RAJEEV SATAV: Sir, I am not moving..

HON. CHAIRPERSON: The question is:

“That clause 19 stand part of the Bill.”

The motion was adopted.

Clause 19 was added to the Bill.

Clauses 20 to 26 were added to the Bill.

**Clause 27 Restriction on Chairperson or Members
on employment after cessation of office**

HON. CHAIRPERSON: Shri B. Vinod Kumar, are you moving Amendment No. 32 to Clause 27?

SHRI B. VINOD KUMAR (KARIMNAGAR): I am not pressing Amendment No. 32 to Clause 27.

HON. CHAIRPERSON: The question is:

“That clause 27 stand part of the Bill.”

The motion was adopted.

Clause 27 was added to the Bill.

Clauses 28 to 31 were added to the Bill.

**Clause 32 Functions of Authority for
promotion of real estate sector**

HON. CHAIRPERSON: Shrimati K. Kavita, are you moving Amendment Nos. 3 and 4 to Clause 32?

SHRIMATI KAVITHA KALVAKUNTLA: I would not press for Amendment No. 3 to Clause 32.

Sir, amendment No. 4 is regarding grading of the builders. You have just said about grading of the builders. अगर उसके साथ थोड़ा डिटेल् दे सकते हैं like the parameters regarding the grading of the builders, it would be better. The parameters may be on energy efficiency, customer satisfaction, quality of legal documentation and the track record. अगर मंत्री जी कहेंगे कि वह रूल में आएगा तो I would not ask for the amendment.

SHRI M. VENKAIAH NAIDU: In the beginning itself, I said that all these suggestions will be kept in mind to the extent possible while formulating the rules and whichever comes under this definition of the Act, they will be incorporated.

SHRIMATI KAVITHA KALVAKUNTLA: Sir, I am not moving Amendment No. 4 to Clause 32.

HON. CHAIRPERSON: The question is:

“That clause 32 stand part of the Bill.”

The motion was adopted.

Clause 32 was added to the Bill.

Clause 33 was added to the Bill.

Clause 34 Functions of Authority

HON. CHAIRPERSON: Shri Satav, are you moving Amendment Nos. 22 and 23 to Clause 34?

श्री राजीव सातव: मंत्री जी ने सदन को आश्वस्त किया है, इसलिए मैं मूव नहीं करूंगा।

HON. CHAIRPERSON: The question is:

“That clause 34 stand part of the Bill.”

The motion was adopted.

Clause 34 was added to the Bill.

Clauses 35 to 42 were added to the Bill.

Clause 43 Establishment of Real Estate Appellate Tribunal

HON. CHAIRPERSON : Shri B. Vinod Kumar, are you moving your Amendment No.33 to Clause 43?

SHRI B. VINOD KUMAR : I beg to move:

“Page 23, line 43,-

after “the Act”

insert “subject to a maximum period of six months”.” (33)

Clause 43, sub-Clause (4), specifies about the Appellate Tribunals. I request the hon. Minister to insert the sentence “subject to a maximum period of six months”. Here, if the tribunals are not formed by the State Government, the existing Tribunal will function as an Appellate Tribunal under any law. The State Government may not constitute this Appellate Tribunal. So, I request the hon. Minister to insert the sentence “subject to a maximum period of six months”.

SHRI M. VENKAIAH NAIDU: It is not possible because it has to be established within a year. You know, we have to be extra careful. All this take some time. I am not able to accept this suggestion.

HON. CHAIRPERSON: I shall now put Amendment No.33 to Clause 43 moved by Shri B. Vinod Kumar to the vote of the House.

The amendment was put and negatived.

HON. CHAIRPERSON: The question is:

“That clause 43 stand part of the Bill.”

The motion was adopted.

Clause 43 was added to the Bill.

**Clause 44 Application for settlement of disputes
and appeals to Appellate Tribunal**

HON. CHAIRPERSON: Shrimati Kavitha Kalvakuntla, are you moving your Amendment No. 5 to Clause 44?

SHRIMATI KAVITHA KALVAKUNTLA: No, Sir, I am not moving my Amendment.

HON. CHAIRPERSON: Shri Rajeev Satav, are you moving your Amendment No. 24 to Clause 44?

SHRI RAJEEV SATAV: Sir, I am not moving my amendment. I would only like to request the hon. Minister that here it is written ‘to maintain the database’. Instead of that, it should be ‘a digital and searchable database’. It should be taken care of during formulation of the rules.

HON. CHAIRPERSON: The question is:

“That clause 44 stand part of the Bill.”

The motion was adopted.

Clause 44 was added to the Bill.

Clauses 45 to 49 were added to the Bill.

**Clause 50 Restrictions on Chairperson or Judicial Member
or Technical or Administrative Member
on employment after cessation of office**

HON. CHAIRPERSON: Shri B. Vinod Kumar, are you moving your Amendment No.34 to Clause 50?

SHRI B. VINOD KUMAR: Sir, I am not moving my Amendment. The hon. Minister has already clarified on this issue.

HON. CHAIRPERSON: The question is:

“That clause 50 stand part of the Bill.”

The motion was adopted.

Clause 50 was added to the Bill.

Clauses 51 to 92 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. CHAIRPERSON: Now, the Minister may move that the Bill be passed.

SHRI M. VENKAIAH NAIDU: I beg to move:

“That the Bill be passed.”

HON. CHAIRPERSON: The question is:

“That the Bill be passed.”

The motion was adopted.

SHRI M. VENKAIAH NAIDU: Chairman, Sir, I would like to thank all the members from all the political parties for their wholehearted support which they have extended to this Bill. I am sure that this Bill will live up to the expectations and aspirations of the people. Whatever further improvements to be made in the future, we will collectively think about them and then take it forward. Thank you.

SHRI K.C. VENUGOPAL (ALAPPUZHA): The Parliamentary Affairs Minister should understand that the House has fully cooperated with the Government. They should not take the Opposition for granted.

SHRI M. VENKAIAH NAIDU: Thank you very much for your cooperation also. Let there be no separation in between.

17.15 hours**CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT)
BILL, 2016**

HON. CHAIRPERSON: Now, we shall take up Item No. 28 – The Constitution (Scheduled Castes) Order (Amendment) Bill.

Shri Thawar Chand Gehlot.

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : सभापति महोदय, मैं प्रस्ताव करता हूँ :-

“कि संविधान (अनुसूचित जातियाँ) आदेश, 1950 का और संशोधन करने वाले विधेयक पर विचार किया जाए। ”

माननीय सभापति महोदय, छत्तीसगढ़, हरियाणा, केरल, ओडिशा और पश्चिम बंगाल की राज्य सरकारों ने अनुसूचित जातियाँ आदेश, 1950 में कुछ संशोधन करने के लिए प्रस्ताव प्रेषित किये। प्रस्ताव प्राप्त होने के बाद हमारे मंत्रालय की ओर से जो नियम प्रक्रिया है, उसके अनुसार हमने राज्यों से आये हुए प्रस्ताव को आरजीआई की राय जानने के लिए भेजा। उस पर आरजीआई ने सहमति दी। आरजीआई की सहमति के बाद हमने उन प्रस्तावों को राष्ट्रीय स्तर के अनुसूचित जाति आयोग की राय जानने के लिए भेजा। अनुसूचित जाति आयोग ने भी सहमति दी। ...(व्यवधान) जब आरजीआई और अनुसूचित जाति आयोग सहमति देते हैं, तो हम बिल बनाकर माननीय संसद के सामने लाते हैं। हमने ये सारी प्रक्रियाएं पूरी की हैं। उसके बाद संशोधन करने के लिए हमने यह बिल प्रस्तुत किया है।

इस बिल में छत्तीसगढ़ में घासी और घसिया जाति है, जिसके कुछ पर्यायवाची शब्द हैं। हमने उन्हें जोड़ने का निर्णय लिया है। मैं उन्हें पढ़ने की आवश्यकता महसूस नहीं करता हूँ। इसी प्रकार से हरियाणा में कुछ नयी प्रविष्टियाँ हैं, जैसे अहेरिया, अहेरी, हरी, हेरी, थोरी, तुरी के रूप में नयी जातियों का समावेश अनुसूचित जाति में होना है। इसके साथ ही एक और जाति राय सिख है, जिसे हम इसमें जोड़ रहे हैं। केरल में क्षेत्र विस्तार कर रहे हैं। ये जाति आलरेडी मालाबार जिले में है, परन्तु मालाबार जिले का एक जिला और बन गया है। हम उसका क्षेत्र विस्तार कर रहे हैं। इस क्षेत्र विस्तार के कारण अन्य जिले जो कोझीकोड और वयनाड जिले में हैं, उसमें भी यह जाति सम्मिलित होगी, ऐसा माना जायेगा। फिर पर्याय के रूप में शामिल करने के लिए केरल की प्रविष्टि संख्या 37 में मण्णन, पथियन, पेरूमण्णन, पेरुवण्णन, वण्णन और वेलन के पर्यायवाची शब्द हम इसमें उल्लिखित करने का प्रावधान कर रहे हैं। ओडिशा की दो

जातियां—बारीकी और कुम्हारी विलोपित की जा रही हैं। इन जातियां का वहां कोई वजूद नहीं बचा है, इसलिए इसे विलोपित कर रहे हैं। पश्चिम बंगाल में चेन (माल्दा मुर्शिदाबाद, नादिया और दक्षिण दीनाजपुर जिलों में) का जो क्षेत्रीय प्रतिबंध है, उसे हटा रहे हैं, अर्थात् पूरे राज्य में वह जाति अब अनुसूचित जाति में सम्मिलित की जा रही है।

मैं माननीय सदस्यों से प्रार्थना करना चाहूंगा कि नियम प्रक्रिया के अंतर्गत सारी प्रक्रियाएं पूर्ण करने के बाद हम यह विधेयक आपके समक्ष विचारार्थ और पास करने के लिए प्रस्तुत कर रहे हैं। आपसे अनुरोध है कि आप समर्थन करके इसे पास करवायें।

HON. CHAIRPERSON: Motion moved:

“That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950, be taken into consideration.”

Shri K.H. Muniyappa.

SHRI K.H. MUNIYAPPA (KOLAR): Hon. Chairperson, Sir, I would like to place on record one thing that after the completion of 65 years of our Independence, still there is an anomaly in respect of substituting and including certain castes in the List of Scheduled Castes and Scheduled Tribes. Some small sections of the SC/ST people have been left out.

After Independence, Article 341 has been amended six times. But there are still some castes, which have been left out including Nomadic Tribes, Semi Nomadic Tribes. Of course, a few States like Chhattisgarh, Haryana, Kerala, Odisha and West Bengal have included and substituted some of the castes in the List of the Scheduled Castes. Similarly, in Karnataka, in north Canara, there are some castes, which have been left out. In southern Karnataka, there are 101 castes in the List of the Scheduled Caste. There are some castes like Nomadic Tribes and Semi Nomadic Tribes, who are fully settled, now. But they have not been included in the List of Scheduled Castes. For example, in 1950, only SCs in the list, who are untouchables, make it one group 'A'. After substituted make one group 'B' and give all facilities to them according to their population. Their social conditions and all other things are same as that of the Scheduled Castes. So, I would urge upon the Government and the hon. Minister that one time system has to be evolved to direct the States that after a thorough study, they should send a proposal about those castes, which have been left out. Then, we may include all those castes in the List.

The dream of Mahatma Gandhiji, Jawaharlal Nehruji, Maulana Abdul Kalam Azadji, Subhash Chandra Boseji, Vallabh Bhai Patelji and other leaders who fought for the freedom of this country, was the freedom for the people of this country, to make the last person in the country enjoy the basic facilities of food, clothing and shelter, to have a social and economic liberty and to have a good education. This was the main object as to why the Gandhiji had fought for the freedom. But we were not able to fulfil the dream of our forefathers who fought for the freedom.

Sir, I would again urge upon the hon. Minister, Shri Thawar Chand Gehlot, who is a dynamic person, to immediately write to the States asking for the information on whatever castes left out, who could not get the facilities under the Scheduled Castes and Scheduled Tribes category, so that they may also be included in the List.

Sir, during the years 1994, 1995 and, 1996, I was also a Member of the Consultative Committee of the Ministry of Social Justice and Empowerment. It came to our notice that in the northern part of India, in the States of Madhya Pradesh, Rajasthan, Gujarat, Uttar Pradesh, the percentage of girls education was below three per cent. There was a Report placed before the Consultative Committee. So, we had urged upon the Government and the Consultative Committee had taken a decision to select 40 Districts in these States, which I have just, now, mentioned and start residential schools there exclusively for the girls.

I hope, while giving reply to the debate, the hon. Minister would throw some light on it. But according to my knowledge, only 20 such residential schools have been started in the northern part of India and 20 are still left out till today. After 20 years, they have started the residential schools for the SC/ST people. So, this is the state of affairs of the Scheduled Castes and Scheduled Tribes in this country. I urge upon the hon. Minister and also the Government to start Navodaya school in each district of our country. We have 650 districts. We should start at least one residential school for SC and one residential school for ST because the SC population is now 15 to 18 per cent and the population of ST has increased from 7.5 per cent to 10 per cent. Ultimately, if we look at the total population of this country, the population of SC/ST is 30 per cent. What is the budget allocation? In the earlier Governments, there was no proper budget allocation for the welfare of SC/ST people. Had that been done from the right beginning, there would not have been any caste stigma today. The dream of Mahatma Gandhi would have

been fulfilled. There would not have been any caste stigma and untouchability. Social status and equality would have been there.

Till today, no Government is looking at these things seriously to fulfil the dream of our forefathers. I would urge upon the Government to at least start a residential school for the SC/ST people in every district of this country, which will give social status to them, in this country. I am repeating this because this is very important for the welfare of the Scheduled Castes and Scheduled Tribes.

Minorities are also being neglected. They are 15 per cent in this country. There are no proper funds in this Budget also. Shri Asaduddin Owaisi Ji is not here. He mentioned in the Budget discussion that there is no proper money provided for the welfare of the minorities also. They are the backbone of this country. They are giving their blood and sweat for the development of this country but they are totally neglected. I urge upon the Government to take care of these minorities also. This is one of the most important points which I would like to place before the hon. Minister and the Government.

There is another important point. It is very unfortunate that the former Justice Rama Jois has filed a petition in the Supreme Court with regard to the reservation. We are still including some castes in the Scheduled Caste category because they belong to the below poverty line. He is trying to stop those reservations. It is a very unfortunate thing in this country. This is what Baba Saheb Ambedkar has said. Reservation is a fundamental right. Until and unless the status of the people of this country particularly, the weaker sections and the backward classes, becomes socially and economically equal to others, till that time, the reservation has to continue. During the period of Pandit Ji and also during the period of Indira Ji, renewal of reservation used to take place every 10 years. When the Vajpayee Ji's Government was there, there was a thinking to review the Constitution.

You should have a proper study on this aspect. Till then, the reservation has to be continued.

Another important thing is the amount which is allocated to the welfare of the Scheduled Castes and Scheduled Tribes. You take the model of Karnataka. Mr. Siddaramaiah's Congress Government with Mr. Anjaneya as the Social Welfare Minister belonging to the Scheduled Caste community had taken a decision in the Belgaum session last year.

HON. CHAIRPERSON: Please conclude.

SHRI K.H. MUNIYAPPA: Sir, I am concluding.

The population of the Scheduled Caste and Scheduled Tribe community is 24.1 per cent. Out of the total budget, 24 per cent of the money, Rs.16,000 crore, is allocated to the development of Scheduled Castes and Scheduled Tribes. Karnataka is a model State. You please understand this. You direct all the State Governments to introduce the same Bill and to make provisions for all the States. Even the Government of India has to take this as a lesson to increase the percentage of money which is being allocated to the welfare of the Scheduled Castes and Scheduled Tribes. You take this very seriously.

On development side also, you give priority. You are giving scholarship. You are giving scholarship to the foreign going students. There are schemes. I cannot say nothing is there. But a systematic development is required. That is why, the fundamental thing is education. Education is the basic thing. Even if you give basic infrastructure for quality education like residential schools of Navodaya and Kendriya Vidyalayas, it will take another 20 years to recoup and to make them equal in all fields.

Finally, the UPA Government has started so many welfare schemes for the Scheduled Castes and Scheduled Tribes. You continue them. That is my earnest request, and make a re-think on this issue.

Thaawar Chand Gehlot Ji, it is unfortunate. Look at the Ministers in your Government. Half a dozen Cabinet Ministers were there in the UPA Government under the blessings of Sonia Gandhi Ji and there were 10 Ministers of State. ...

(Interruptions)

HON. CHAIRPERSON: Please conclude now. You have already taken more time.

SHRI K.H. MUNIYAPPA: How many people are here? It is not more than three Cabinet Ministers and not more than six State Ministers. How can we expect development? There is no proper representation. Dr. Udit Raj and Arjun Ram Meghwal Ji are also thinking that they are capable persons. They are former IAS officers. Shri Ramesh Jigajinagi is a five-time MP. ... (*Interruptions*) People are there. No suitable person has been taken except Thaawar Chand Gehlot Ji.... (*Interruptions*) Shri Kariya Munda is there.

HON. CHAIRPERSON: Only two hours time has been allotted for this Bill. Please conclude now. I do not want to call another speaker.

SHRI K.H. MUNIYAPPA: Mr. Chairman, Sir, I am only enlightening the Government.

You give proper representation in the Cabinet. We are asking you to do social justice. It is your Government. You protect your Government by giving good representation to these people. Thank you very much, Sir. ... (*Interruptions*)

HON. CHAIRPERSON: Now, Shri Virender Kashyap.

... (*Interruptions*)

HON. CHAIRPERSON: I have already called him. This is not the way.

श्री वीरेन्द्र कश्यप (शिमला) : सभापति महोदय, सदन में संविधान अनुसूचित जाति आदेश संशोधन बिल 2016 माननीय मंत्री जी द्वारा पेश किया गया है, मैं इसके माध्यम से संविधान अनुसूचित जाति आदेश, 1950 में जो संशोधन होगा, उसमें हरियाणा, केरल, उड़ीसा, पश्चिम बंगाल और छत्तीसगढ़ की संविधान सूची, 1950 में संशोधन हो रहा है। मैं इसके पक्ष में बोलने के लिए खड़ा हुआ हूँ और मैं सामाजिक न्याय एवं अधिकारिता मंत्री श्री गहलोत जी का धन्यवाद करता हूँ कि उन्होंने कुछ जातियों को भिन्न-भिन्न राज्यों में एड करना है, डिलीट करना है और कुछ राज्यों में विस्तार करना है। इसके लिए इन्होंने यह बिल पेश किया है इसके लिए मैं इनका बहुत-बहुत धन्यवादी हूँ क्योंकि ये तुरंत इस बिल को सदन में लाए हैं और पास करने का आग्रह किया है।

महोदय, इसमें कोई संदेह नहीं है कि इस प्रकार की जो जातियाँ हैं, जो अनुसूचित जाति में हैं वे आज भी वर्ष 1950 के समय से जब से संविधान लागू हुआ है, उसके बाद जो जातियाँ इसमें सम्मिलित नहीं थीं, वे अभी भी एड हो रही हैं। हरियाणा की छह जातियाँ हैं जिसमें अहेरिया, अहेरी, हारी, हेरी, थोरी, तूरी है। इन जातियों को एड करने की बात कही गई है। केरल में कुछ जिलों में इसे आगे बढ़ाने का काम है और मनान, पाथिया, मेरोयान, पेरु, वनान, वेलान आदि जातियों को भी इसमें एड करने के लिए कहा गया है। इसी तरह उड़ीसा में, पश्चिम बंगाल में और छत्तीसगढ़ में जैसे खास कर छत्तीसगढ़ में घासी, घसिया, सईस, सारथी, सूत सारथी, थनवार को इसमें शामिल करने की बात कही गई है। ये जातियाँ इसमें आनी भी चाहिए और इसमें कोई दो राय नहीं है। जो सरकार इतने सालों तक राज करती रही, आज तक इन जातियों का प्रोपर सर्वेक्षण नहीं कर सकी कि ये जातियाँ छूट गई हैं तो समयबद्ध तरीके से इन्हें जोड़ने की बात होनी चाहिए थी। जिस तरह से यह सरकार माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में चल रही है और हमारे सामाजिक न्याय और अधिकारिता मंत्री श्री थावर चंद गहलोत जी हमारे जो दलित वर्ग के लोग हैं, पिछड़े लोग हैं, ट्राइबल लोग हैं उनकी जो समस्याएँ हैं उनके समाधान के लिए हमारी सरकार काम कर रही है। यह जो हम बाबा साहब डॉ. भीमराव अम्बेडकर जी का 125वाँ जन्म दिवस मना रहे हैं, उसमें यह सब कुछ चल रहा है। सरकार के द्वारा जिस तरह से विभिन्न योजनाएँ लायी गयी हैं, मैं माननीय श्री थावरचंद गहलोत जी, माननीय मंत्री ने जिस तरह से अपने विभाग के माध्यम से इस वर्ग के लिए जो कार्य करने का प्रयास किया है, वह बहुत ही सराहनीय है। यदि मैं थोड़ी-सी स्कीमें आपके सामने रखूँ तो लगता है आपको पता चल जाएगा कि हमारी सरकार, मोदी जी की सरकार क्या करना चाहती है।

हमने सबसे पहले शैक्षिक वर्ग अनुसूचित जातियों के उत्थान के लिए, विद्यार्थियों के लिए उत्कृष्ट श्रेणी में छात्रवृत्तियों के लिए पैसा देने की कोशिश की है। उसी तरह से ओवरसीज़ के लिए राष्ट्रीय

छात्रवृत्ति का कार्यक्रम शुरू किया है। बाबू जगजीवन राम छात्रावास योजना के अंतर्गत छात्र-छात्राओं के लिए छात्रावास के निर्माण की बात थी, उसमें दो लाख रुपये तक राशि मिलती थी पर अब हमारी सरकार ने, मोदी जी की सरकार ने उसे बढ़ाकर साढ़े तीन लाख रुपये पूर्वोत्तर राज्यों के लिए किया है और सवा तीन लाख रुपये हिमालयन क्षेत्रों के लिए किया गया है, जहाँ से मैं भी आता हूँ ताकि वहाँ पर हर प्रकार की सुविधाएँ उन छात्रावासों में हो सकें।

इसी तरह से अनुसूचित जातियों के उद्यमियों के लिए उद्यम पूंजी निधि तैयार करने का प्रयास किया गया है। इसमें दो सौ करोड़ रुपये रखे गये हैं। इसी के साथ-साथ कुछ और योजनाएँ हैं। उसी में मैं कहना चाहता हूँ कि हमारी सरकार के माध्यम से 15, जनपथ पर अम्बेडकर अंतर्राष्ट्रीय केन्द्र बनाया जा रहा है।

अभी 21 मार्च को 26, अलीपुर रोड पर, जहाँ बाबा साहेब भीमराव अम्बेडकर जी के अंतिम दिन गुजरे, माननीय प्रधानमंत्री जी...(व्यवधान) वहाँ पर एक भव्य भवन बनेगा, उसमें कार्यक्रम रखा जाएगा। दस रुपये और 125 रुपये के सिक्के जारी किए गए हैं, वह भी हमने अम्बेडकर जी के नाम पर शुरू किया है। इससे हटकर एक बात मैं आपके सामने कहना चाहता हूँ, जो शिड्यूल्ड कास्ट सब प्लान है, जैसा अभी मंत्री जी कह रहे थे, कांग्रेस के वरिष्ठ नेता कह रहे थे, बड़ी खुशी की बात है कि शिड्यूल्ड कास्ट सब प्लान में इस बार 11.99 प्रतिशत, लगभग 12 प्रतिशत बजट बढ़ाया गया है। इसी तरह से ट्राइबल सब प्लान में भी लगभग 14.50 प्रतिशत बजट ट्राइबल्स के लिए बढ़ाया गया है। यह कोई छोटी बात नहीं है।...(व्यवधान)

माननीय सभापति: अब आप अपनी बात समाप्त करें। थोड़ा सहयोग करें।

श्री वीरेन्द्र कश्यप: महोदय, जब रिजर्वेशन की बात आती है तो बड़ी परेशानी होती है। बड़े-बड़े एजिटेशन्स होते हैं। माननीय मंत्री जी भी अभी कह रहे थे, मैं कहना चाहता हूँ कि इस समाज के साथ हजारों वर्षों से किस तरह से अन्याय हुआ है, जिस प्रकार से वह सामाजिक विषमताओं से घिरे रहते हैं और किसी प्रकार से अपने जीवन को आगे ले जाते हैं, इसलिए इसकी आवश्यकता है कि जब तक समाज में विषमता रहेगी, असमानता रहेगी, तब तक इसके बारे में सोचना भी नहीं चाहिए। मैं आग्रह करूंगा अपनी सरकार से कि लगातार समाज में इस तरह की एंटी रिजर्वेशन बातें आती हैं, जो भावना आती है, उन पर कुछ लगाम लगनी चाहिए।

माननीय सभापति : श्री सी.गोपालकृष्णन ।

श्री वीरेन्द्र कश्यप: महोदय, अंत में, मैं कहना चाहता हूँ कि यह बहुत अच्छा बिल है और मैं इसका समर्थन करता हूँ, परन्तु जो रिजर्वेशन की बात है, जब तक एक एक्ट नहीं बनेगा, अभी तीन दिन पहले यह खबर आई हूँ।... (व्यवधान)

माननीय सभापति : अब मैंने माननीय सदस्य का नाम बुला दिया है, अब समाप्त कीजिए।

श्री वीरेन्द्र कश्यप: महोदय, इसे मैं आपके सामने पढ़ रहा हूँ - SC/ST cannot claim quotas for government job promotion. यह बात सुप्रीम कोर्ट कह रहा है। हम लगातार कह रहे हैं, डिमाण्ड कर रहे हैं, जो हमारे 165 एससी-एसटी सांसद हैं, सभी डिमाण्ड कर रहे हैं, हमने प्रधानमंत्री जी को पिछली बार भी कहा, इस बार भी कह रहे हैं कि जब तक रिजर्वेशन बिल पार्लियामेंट से पारित नहीं होगा, तब तक कोर्ट्स इसी तरह की बातें करेंगे। इसलिए रिजर्वेशन एक्ट का पारित होना जरूरी है। जब तक इंडियन जूडिशियरी सिस्टम में हमारे जजेज सुप्रीम कोर्ट में नहीं आएंगे, वहां पर नहीं बैठेंगे, तब तक बात बनने वाली नहीं है।... (व्यवधान)

माननीय सभापति : आपका विषय आ गया है। अब समाप्त कीजिए।

श्री वीरेन्द्र कश्यप: महोदय, इसलिए ऐसा होना बहुत जरूरी है। इसी के साथ, मैं आपको धन्यवाद देते हुए अपनी बात समाप्त करता हूँ।

SHRI C. GOPALAKRISHNAN (NILGIRIS): Mr. Chairman, Sir, I pray to my lord *Puratchi Thalaivi* Amma for having allowed me to speak on this Bill.

The Bill seeks to include certain new castes, synonymous communities and modification of existing entries in the list of Scheduled Castes for the States of Chhattisgarh, Haryana, Kerala, Odisha and West Bengal.

I wish to record in this august House that the hon. Chief Minister of Tamil Nadu *Puratchi Thalaivi* Amma has been continuously persuading the Union Government, Ministry of Tribal Affairs, the Registrar-General of India and the National Commission of Scheduled Tribes to include the Narikuravar, Badaga communities in Tamil Nadu in the list of Scheduled Tribe in Tamil Nadu. They should be accorded Scheduled Tribe status and the provisions of the Constitution should be suitably amended and modified.

The hon. Chief Minister of Tamil Nadu *Puratchi Thalaivi* Amma had written a letter to the then Prime Minister, Dr. Manmohan Singh seeking the Scheduled Tribe status for Narikuravar community in the State. She wrote in the letter:

“I write to bring to your personal attention a long pending issue relating to a nomadic tribal group found in Tamil Nadu, known as Narikoravan or Narikoravar or Kuruvikaran or Kuruvikarar community who have been representing to the Government for inclusion on the list of Scheduled Tribes in Tamil Nadu.”

The Tamil Nadu government has been repeatedly writing to the Union Minister of Tribal Affairs regarding the inclusion of the 'Narikoravan grouped with Kuruvikaran Community' on the list of Scheduled Tribes in Tamil Nadu.

In her earlier letter dated July 16, 2012 to the Centre, she had clarified to the Union Ministry of Tribal Affairs regarding the spelling of the name of the community in the colloquial and formal forms in Tamil, and the use of the names Narikoravan, Narikuravan and Narikoravar inter-changeably to represent the same

community. It was also clarified that Kuruvikaran is an additional colloquial name of the community in Tamil Nadu.

The Government of Tamil Nadu had, in this letter, clearly pointed out that the expert bodies, the Lokur Committee and the Joint Committee of Parliament had recommended the inclusion of Narikoravar and Kuruvikaran on the Scheduled Tribes list of Tamil Nadu.

Amma had said that the Registrar General of India had also agreed to the proposal for inclusion of Narikoravar grouped with Kuruvikaran community on the Scheduled Tribes list on the lines of the recommendations of the expert bodies. The State Government urged the Government of India to take appropriate and urgent steps for inclusion of Narikoravar grouped with Kuruvikaran community on the Scheduled Tribes list of Tamil Nadu by amending the Constitution as envisaged under Articles 342 (1) and 342 (2) of the Constitution of India.

Based on the recommendations of the State Government, the Union Ministry of Tribal Affairs informed that the Registrar General of India and the National Commission of Scheduled Tribes had also agreed to the proposal for inclusion of Narikoravar grouped with Kuruvikaran on the list of Scheduled Tribes of Tamil Nadu and the Ministry is in the process of preparing the draft Cabinet Note for the inclusion of Narikoravar grouped with Kuruvikaran on the list of Scheduled Tribes of Tamil Nadu.

Nearly, fifty long years have passed ever since the Lokur Committee -- appointed by the Central Government -- recommended inclusion of the Narikuravar community in the list of Scheduled Tribes. However, the members of this ancient tribal community in Tamil Nadu have been struggling to get the ST status for the past four decades.

The Narikuravars constitute one of the most deprived and vulnerable communities in Tamil Nadu who are nomadic and extremely poor, and deserve all the Constitutional protection by inclusion in the list of STs. Justice in the form of inclusion of the community in the list of STs has eluded the

Narikuravars for far too long. They urgently need to be provided all the Constitutional guarantees envisaged by Article 342 of the Constitution of India to enable them to lead a life of equality and dignity along with other citizens of India.

The Tamil Nadu Chief Minister, *Amma*, had also urged the then Prime Minister, Shri Manmohan Singh, to include the Badaga people, a community of hilly Nilgiri region, in the list of Scheduled Tribes category. The issue had been pending for a long time and an immediate action may be taken to consider the request of Badaga community to include them in the list of Scheduled Tribes at the earliest. *Amma* recalled in her letter sent to the Union Minister of Tribal Affairs with a detailed analysis of various attributes of the Badaga community such as primitive traits, a distinctive culture, shyness of contact with public at large, geographical isolation, and social and economic backwardness to declare them as a Scheduled Tribe.

In the Census of 1931, the Badagas were classified as a tribe. It was clear that the broad characteristics indicated for classification of a community as a Scheduled Tribe have been satisfied, thus making the Badaga community eligible for qualification as a Scheduled Tribe.

Finally, in the same way, the fishermen community in Tamil Nadu should also be recognized as tribal and accorded the Schedule Tribe status for getting their rightful share in education and job opportunities. Thank you very much for giving me the opportunity.

SHRIMATI PRATIMA MONDAL (JAYANAGAR): Thank you, Sir, for giving me the opportunity to speak in this august House on the Constitution (Scheduled Castes) Order (Amendment) Bill, 2016.

Sir, fate determines one's caste. One must accept it and live according to the rules. "You cannot really believe that! I do believe it. That man's misfortune is that he cannot accept his caste, his fate." I just took a few lines from Libba Bray, which was actually an explanation given on caste inequalities in India.

The Bill seeks to include certain new castes, synonymous communities and modification of certain communities in respect of entries in the list of Scheduled Castes for the States of Haryana, Kerala, Chhattisgarh, Odisha and West Bengal. The Bill also includes the removal of area restriction for certain communities and exclude entries for certain communities as in the case of Odisha.

It appears that due to non-availability of caste-wise data, it was not possible to give a precise estimate of expenditure which might be incurred. I would request the hon. Minister that Government should conduct a caste-wise survey in order to determine such expenditure which might be incurred.

I would like to bring to the notice of this House that our hon. Chief Minister has introduced a unique scheme named "Shikshashree" for the welfare of Scheduled Caste and Scheduled Tribe students, to encourage them towards education as well as for their social and economic upliftment. The Government of West Bengal has already issued near about 13-lakh caste certificates, and then online procedure has also been introduced to expedite the process.

Sir, it is evident that with inclusion of more castes, the Government will require more funds to make sure that every such member is enabled to access all opportunities and facilities. So, I would like to request the hon. Minister that the Government may consider it beneficial to revise the fund allocation meant for the welfare of Scheduled Caste communities.

Lastly, Sir, I would like to extend my gratitude to the people who work with regional communities at the grass-roots level and convert different empirical

data into simpler forms for us to better understand the needs of the people, who need the help the most.

On behalf of my Party, I would like to extend my wholehearted support to the Bill. Thank you.

SHRI LADU KISHORE SWAIN (ASKA): Hon. Chairman, Sir, I feel very fortunate and proud to present my views on this subject. I represent a State, that is, Odisha, which is an underdeveloped State where almost 40 per cent of our total population belong to the Scheduled Castes and the Scheduled Tribes. Now, I am going to share the views of my Government with regard to the present Constitution Amendment Bill, 2016.

Sir, under the Constitution (Scheduled Castes) Order, 1950, (Part XIII), 93 categories of Castes were deemed to be Scheduled Castes in Odisha. The Bill seeks to remove two such categories, namely, Barikis and Kummaris, from the list of Scheduled Castes.

As compared to other States where this Bill will add or replace categories, Odisha is a stand-alone example of a State which is progressing in the right direction. The change is bottom-up. It is a matter of pride for our State that two categories have been opted out of the SC category.

In Odisha, the estimated population of Barikis is around 25,000, while the estimated population of Kummaris is around 12,000. Odisha is a shining example of a State which has effectively worked on the advancement of SC category citizens so much so that their sole survival does not rest on reservations, after having assimilated with the general population.

The Government of Odisha had also in the year 2000 proposed exclusion of seven tribes from the ST List. The proposal was later defeated by the opposition in the Parliament. I am sorry to say that the State Government had also referred many times for inclusion of some synonymous tribes but it is not being heard by the Government of India yet.

In several States of India, we have observed as to how certain communities strive to secure their position with the SC/ST categories despite having advanced economically and socially because of very attractive package of social benefits and facilities.

Timely exclusion of categories is, therefore, necessary to accommodate the needs of the really backward communities. Also, such exclusions are necessary as inclusion into the SC/ST often operates as a stigma. Government of Odisha has recommended so many times for inclusion of some communities like Kalar, Durva, Duruwa etc. as Scheduled Castes. There are about 147 sects of tribes which are to be included. I am sorry to say that it is not being heard properly by the Government of India.

Many times, a lion's share of the various benefits and concessions earmarked for the SC/ST are appropriated by the numerically larger and politically well-organised communities. The smaller and more backward communities with the SC have tended to get lost in the democratic process though they deserve the most of these special aids. Hence, I would request the Government, through you, that the reservation of SC and ST should also be there for jobs in the corporate sector.

Here, I may mention a happening which occurred in the aftermath of Phailin during the month of October, 2013. At that time, every one lost their houses including food stuffs and other essential items of a remote village in one of the blocks of Ganjam District of Odisha. Relief items did not reach due to negligence of the officers even after three days of Phailin. So, it was obvious that the residents of that village were eagerly waiting for immediate help for their rescue and rehabilitation and also for an assurance from the Administration. Our hon. Chief Minister Shri Naveen Patnaik had declared 50 kgs of rice and Rs.500 for each family to be provided immediately. When the Tehsildar reached there, a couple of college students raised slogans against the lackadaisical approach of the Administration. They must have raised the concern before the officer. Instead of repenting for the negligence of his duty and responsibility, the officer, being from the SC community, filed a case against these college students in the name of Prevention of SCs and STs Atrocities Act for which these students were put behind the bars for 15 days.

I just highlighted an instance with regard to misuse of power and position by the officers belonging to the Scheduled Caste community. The most important concern here is that there are instances like this where even senior Government officials have been misusing their positions and powers. I have all sympathy to the under-privileged, down-trodden and marginalised communities like SCs and STs but not at the cost of the most needy within the community.

I once again thank you for this opportunity to share my views on the subject.

HON. CHAIRPERSON: It is already 6 o'clock now. What is the sense of the House? Should we continue?

SOME HON. MEMBERS: Yes.

HON. CHAIRPERSON: Should we conclude the debate on this Bill now?

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, जब तक यह बिल चल रहा है, यह कंकलूड नहीं हो जाता, तब तक और उसके बाद ज़ीरो ऑवर भी लेना है।

माननीय सभापति : हाऊस की कार्यवाही सात बजे तक बढ़ाई जाती है।

18.00 hours

श्री सदाशिव लोखंडे (शिर्डी) : सभापति महोदय, देश की आजादी के 65 साल के बाद भी अभी तक दलितों को जो न्याय मिलना चाहिए, वह अभी तक नहीं मिला है और नई-नई जाति निर्माण होने के बाद उनकी डिमांड है कि नई जाति शिड्युल कास्ट में आनी चाहिए। यह बिल उसके लिए है। डॉ. बाबा साहब अंबेडकर ने दलितों के उद्धार के लिए काम किया। देश में 65 साल के बाद भी आज दलितों की स्थिति अच्छी नहीं है। मैं महाराष्ट्र के बारे में उल्लेख करूंगा। वहां एक मॉग गरोडी समाज है, जो अनेक सालों से यह मांग कर रहे हैं कि उन्हें एससी कैटेगरी में शामिल किया जाए। उनके बारे में अभी तक विचार नहीं किया गया है। महाराष्ट्र में धंगड़ समाज है, धंगड़ और धंगर एकल है, वे चालीस साल से मांग कर रहे हैं, महाराष्ट्र शासन ने भी प्रपोज यहां भेजा है। इसके लिए मैं स्वयं गहलोत साहब और आदिवासी मंत्री से मिला। उनको अनुसूचित जाति में लेकर उद्धार करना चाहिए। मैं एक ही बात कहना चाहता हूँ कि जो दलित लोग हैं, दलितों का उद्धार करना चाहिए। 65 साल के बाद भी उनकी प्रगति नहीं हुई। मैं एक उदाहरण देता हूँ कि गांव में जो सरपंच रहता है, वह दलित समाज का रहता है, उसको अधिकार नहीं रहता है। सभापति दलित का रहता है, लेकिन उसको अधिकार नहीं रहता है। विधायक रहता है, उसको भी पूर्ण

अधिकार नहीं रहता है। यहां के जो संसद सदस्य अभी बात कर रहे थे, उन्होंने भी कहा कि रिज़र्वेशन में एससी, एसटी का जो प्रावधान है, 135 सदस्य का होना चाहिए, वह भी नहीं होता है।

मैं अहमदनगर से चुन कर आया हूँ। मैं विधायक नहीं था, हमारा जो जामखेड़ का एक विधायक था, वह मुंबई में मंत्रालय के आमदार निवास गया। मैं स्कूल के जीवन में था, उनके पास गया तो हमारा विधायक खाट के नीचे सोया था और जिन्होंने मदद की थी, वह खाट के ऊपर सोया था। आज 65 साल के बाद भी यह परिस्थिति है। मेरा कहना है कि प्रगति कुछ नहीं हुई है। आज सभी सांसद यहां हैं, किसी न किसी आधार पर हम लोग जीते हैं। जिन्होंने मदद की, उसका काम करते हैं और उसका काम करने का मतलब है कि जो सभापति है, आमदार है, लोक सभा का सदस्य है, उसको पूर्ण अधिकार नहीं है और यही बोलने के लिए जो हमारे संसद सदस्य बोले कि डिमांड करना चाहिए कि हम 165 सदस्य होने के बाद भी हमारे दलित का काम नहीं हो रहा है, यह बड़े दुर्भाग्य की बात है।

दूसरी बात, महाराष्ट्र में एक सुनगिरणी बनाई गई। यहां दलित लोगों के नाम पर सुनगिरणी बनाई गई, वहां सुनगिरणी चलाते हैं, जो वाइस चेयरमैन है, उसको 1500 स्क्वेयर फीट का ऑफिस है, जो दलित चेयरमैन है, उसके लिए मात्र एक टेबल और कुर्सी लगाई है। 65 साल के बाद भी यह देश का दुर्भाग्य है। पूरे देश की यही प्रगति है?

मैं मंत्री महोदय से बोलना चाहता हूँ कि जिस हिसाब से हम लोग मांग करते हैं, यह आदिवासी और एससी एसटी की जो आश्रमशाला है, वह डिस्ट्रिक्ट में सौ स्कूलों की है, लेकिन आज उस आश्रम स्कूल में एडमिशन के लिए 500 बच्चे आते हैं। आश्रम के लिए सिर्फ सौ बच्चों को लेते हैं। 500 बच्चों का दाखिला नहीं होता है, वह पढ़ने के लिए कहां जाएंगे। मेरी मांग है कि 500 बच्चों के लिए आश्रम स्कूल जिला और तहसील में खोलना चाहिए।

महोदय, दूसरी महत्वपूर्ण बात यह है कि यहाँ जो बजट में प्रावधान है।

माननीय सभापति: माननीय सदस्य जी, अब आप समाप्त कीजिए। आपका टाइम पूरा हो गया है।

श्री सदाशिव लोखंडे: महोदय, वर्ष 2014-15 के बजट में जो प्रावधान था, वर्ष 2015-16 के बजट में वह प्रावधान कम हुआ है। हम कहना चाहते हैं कि यह आँकड़ा घट रहा है।

मैं मंत्री महोदय से डिमांड करूँगा कि जब तक बच्चा रोता नहीं है तब तक माँ भी बच्चे को दूध नहीं पिलाती है, इसलिए आप माननीय प्रधान मंत्री जी और देश के वित्त मंत्री जी से डिमांड कीजिए कि हमारे एस.सी., एस.टी. के लिए इतने पैसे की डिमांड है तो देश के प्रधान मंत्री और वित्त मंत्री उतना पैसा दे सकते हैं। धन्यवाद।

DR. RAVINDRA BABU (AMALAPURAM): Hon. Chairperson Sir, I thank you for giving me this opportunity. On behalf of Telugu Desam Party, I support this Bill. It is very fortunate that we are talking about this Bill at the time of Babasaheb Ambedkar's 125th birth anniversary. It is also very unfortunate that the day before yesterday, there was a PIL challenging the reservations for the SCs and STs in Parliament and Legislatures. It is very unfortunate that we still have no reservation Act. On an *ad hoc* basis, we are extending the reservation every 10 years. I urge upon the most dynamic Minister Shri Thaawar Chand Gehlot that even after 67 years of Independence, we are getting the reservations only by orders of 10 years. Is it not high time that we should have a reservation Act? Is it not high time we should stop the litigations in the Supreme Court by others?

There is a case which I would like to mention to you and I would seek your support. There is a case of M. Nagaraj vs. Union of India in Supreme Court. The Supreme Court has stated that whenever you give promotions, whenever you observe reservations in promotions, there are three criteria to be fulfilled. The first is the determination of backwardness; the second is inadequacy of representation and the third is the efficiency of the organization. These three observations were made by the Supreme Court. To nullify it, the previous Government in their sincerity brought 117th Amendment which had been passed in Rajya Sabha but it has not yet been introduced in the Lok Sabha.

18.07 hours

(Dr. P. Venugopal *in the Chair*)

Hon. Chairperson, I request the hon. Minister to please bring out this amendment to stop the litigations forever. In the Nagaraj case, every State and everybody is facing a lot of difficulties in implementing reservation in promotion, especially in the Central Government. There is a department called Central Board of Excise and Customs falling under the Ministry of Finance. Under our own nose, they are threatening, they are not giving reservations, and they are not giving promotions on the ground that the Nagaraj case is coming in the way. The

Nagaraj case has nothing to do with promotion. It is only a way to hoodwink the reservation facilities provided by Dr. Ambedkar in the Constitution.

As a measure of social justice, I request the hon. Minister who is a very dynamic Minister and who has got a lot of sympathies for the SCs and STs, to kindly bring out the Constitutional Amendment so that no Court should accept these challenges against the reservations especially in promotions. There is also a threat to the elections of the SC and ST legislators to Parliament and Legislative Assemblies which has come up yesterday in the Supreme Court. If that comes through, there will be civil war. Let there be no such Court interpretations to interfere with the Constitutional provisions, to interfere with the society of India wherein they are challenging the reservations for the SCs and STs. Sir, a dangerous situation is emerging out in the Supreme Court litigations leading to so many complications in promotion and appointment.

I urge upon the Government through the hon. Minister to make a sincere effort in making a reservation Act and to make sincere effort in giving reservation in All India Judicial Service so that when it becomes Government Service, at least the SCs and STs will become judges in Supreme Court and High Courts. At the moment, it is very unfortunate that out of the population of 125 crore, we have only 160 MPs in Lok Sabha and Rajya Sabha. We don't have a single judge in the Supreme Court except a few judges in High Court.

It is most unfortunate. We are celebrating his 125th birth anniversary. Shri Tawar Chand Gehlot, you are a dynamic man. You are showing a lot of dynamic qualities. It is high time you pioneered the 117th Constitution Amendment Bill to put at rest all types of complications and litigations for SCs and STs.

Thank you.

DR. A. SAMPATH (ATTINGAL): Thank you, Chairman Sir.

This is the month of March. ... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Today is the Ides of March, be careful! ... (*Interruptions*)

DR. A. SAMPATH: Yes, I was very well aware. Most of us have read Shakespeare's Julius Caesar. As the hon. Member has just now said, 'The Ides of March, beware!' Then the answer of Julius Caesar to the soothsayer was, 'The Ides of March are come', to which the soothsayer said, 'But not gone'. It was on March 15th.

Here what happens in our nation is that the rights of the poor people, the landless people, the toiling masses, the Scheduled Caste people, the Scheduled Tribe people, the minorities, and the other backward classes are being trampled upon.

In the Parliament here we hear quite a lot of speeches, speeches and furious speeches but what happens? We all know that one million vacancies are yet to be filled up in various Government Departments and Public Sector Undertakings including public sector banks and insurance companies. Anyway, these poor people are not at all responsible for the non-performing assets. They cannot leave India. They do not even have passports.

Why has the demand for reservation in the private sector come up? Nowadays, we hear about public-private-partnership, privatisation of public sector, disinvestment, etc. I fear a day will come when the disenfranchisement of the poor people may also happen where the economic power would be grabbing away the political power of the people. I ask this because some of my hon. friends just now stated about the Supreme Court decisions and pending cases before the Supreme Court.

If the founding fathers of the Constitution did not have that much of a vision can we say that in this House so many SC and ST Members would be there? Now, it is 125. If the founding fathers of the Constitution did not envisage

reservation what would have been the sad plight regarding representation of Scheduled Caste and Scheduled Tribe people? What is their representation in the High Courts and the Supreme Court even after so many years since Independence? A boy or a girl who was born in the year 1947 or later is still not seeing a single person in the many High Courts or the Supreme Court to address, 'My Lord' or 'Your Honour'. Just because they are from a Scheduled Caste or a Scheduled Tribe, do they not have merit at all?

It has become a practice that those who are deadly against reservation, who propagate self-immolation, who encourage to commit suicide against reservation are now coming and demanding reservation. Even the propertied class are also coming. We have the National Commission for the Other Backward Classes. Unfortunately, the National Commission for the Other Backward Classes does not have any constitutional status at all. It is working just like a post office. We are sending some complaints; they are sending some replies. We are sending some appeals; they are also sending some replies. It has to be given constitutional status.

I am supporting this Constitution Amendment from my heart and from my brain. I am in the same wagon with the Minister. I am in the same boat. I express my solidarity.

It is mentioned here in page 2, clause 2 (b). ... (*Interruptions*)

Sir, I will conclude within two minutes. This is concerned about Kerala.

In Clause 2(b),:

"in Part VIII.—Kerala, for entries 36 and 37, substitute— "36. Malayan (in the areas comprising the Kannur, Kasaragode, Kozhikode and Wayanad districts)

37. Mannan, Pathiyan, Perumannan, Peruvannan, Vannan, Velan"; "

Here, some of the words we use just because 'ma' becomes 'va' and 'va' becomes 'ma'. Thousands of people are denied the fruits of reservation. Unless and until we are duty bound to ensure that the fruits of ... (*Interruptions*)

HON. CHAIRPERSON: Please try to conclude now.

DR. A. SAMPATH : Definitely, Sir, I will cooperate with you. I am going to conclude.

In this year's Budget also, as some of our hon. Members have just now pointed out, the SC sub-plan in real terms has come down. The ST sub-plan has come down in real terms. It creates a lot of ambiguity among the minds of the people. We say that you are included in the SC category and at the same time they are denied the fruits of reservation.

Last but not the least, what is the stand of the Government regarding implementation of Justice Ranganath Commission Report? What about the Ranganath Commission Report? That Report has to be implemented. That is the stand of my Party CPI(M). I also would humbly submit before you, Sir, it is high time that Justice Ranganath Commission Report should be implemented. It is a matter of opportunity. It is a matter of affirmative action. It is a matter of social justice as enshrined by the Constitution of India.

Thank you, Sir.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Thank you, Sir, for giving me this opportunity.

Sir, in principle we have no objection for this but I want to bring to the notice of the hon. Minister the philosophy for which the categorization has been done. Originally, some castes from SC/ST had been put into the List. The reason was those communities had been ostracized from the rest of the communities. They were treated as untouchables. For several centuries they were oppressed and suppressed. They were not given the human dignity. Therefore, to compensate whatever injustice had been done to them the Constitution had included some castes in SC/ST List. It is very improper. We keep on adding new communities into the List for the simple reason the existing communities themselves have not come up. Secondly, we are not too sure that the communities that are being included now whether they underwent the untouchability, ostracized from the rest of the community or whether they were kept out of the community habitation. Therefore, in the long interest, to do justice for these suppressed and oppressed people, new communities need not be added to the List of SC/ST at least in future. I am saying this because after the formation of 16th Lok Sabha this is the third time that new communities are being added to the List.

I will give you a classic example. For example, we have one community in the category of ST in the State of Rajasthan. That corner nearly 80 per cent of the reservation posts meant for the STs. That means, by any chance one educationally forward community is included in that List, the rest of the existing communities will greatly suffer. Therefore, the Government should keep in mind that whenever new communities are added to the List the existing communities will greatly suffer because they have not come up very much. Secondly, Ambedkar has been repeatedly saying that social democracy has not been achieved in India.

Political democracy has little value unless the social democracy is also achieved. Just as my earlier speakers have been mentioning, kindly think of giving income generating assets to the SCs so that at least in future, they can live

with dignity. Atrocities are increasing day-by-day. New kinds of indignities are being poured on to the people belonging to SCs/STs. The only way is to uplift these people by providing some income generating assets to them.

There should also be reservation in private sector. Otherwise, we can never come up at par with other communities. If they really want to uplift these communities which are suppressed for centuries, no new communities should be added. Whenever a new community is added, the quantum of population is not being mentioned here. At least, the Odisha Government is so grateful that they have removed the developed communities from this list. So, if the quantum of population that is going to be introduced into the list is not given, the existing community will seriously get affected.

Therefore, these points may be kept in mind by the Government. The hon. Minister is very senior. He should take at least two initiatives. One is that he should ensure during his tenure that they get proper representation in the Supreme Court as well. Secondly, the reservation in private sector should also be considered if social democracy is to be achieved which is being repeated by this present Government.

श्री जय प्रकाश नारायण यादव (बाँका) : सभापति महोदय, आपने मुझे सदन में बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। संविधान (अनुसूचित जातियाँ) आदेश संशोधन विधेयक, 2016 सदन में पेश हुआ है। कई राज्यों, जैसे हरियाणा, केरल, ओडिसा, पश्चिम बंगाल और छत्तीसगढ़ की जातियों को शेड्यूल कास्ट में डालने के लिए यह विधेयक आया है। सबसे पहले, बाबा साहेब ने जो संविधान दिया है, वही हमारे देश का आइना है, वही हमारे देश का दर्पण है, वही हमारे देश की तस्वीर है, उसी में हम सभी अपना चेहरा देखते हैं। बाबा साहेब के संविधान के साथ अगर हल्का-सा भी छेड़-छाड़ होता है तो इस देश में एक अजीब उथल-पुथल होगा। इसके लिए मैं आगाह करता हूँ।

बाबा साहेब के संविधान व सामाजिक न्याय, जो सोशल जस्टिस हम कहते हैं, उसी की धारा है, आज अगर सोशल जस्टिस नहीं होता तो जो लोग चुन कर आये हैं, वे चुन कर नहीं आते। बाबा साहेब ने जो संविधान दिया है, जो बोलने की आजादी दी है, वही ताकत है। हजारों सालों से जातियाँ बनी हुयी हैं, वर्ण व्यवस्थाएँ बनी हुयी हैं और जातियाँ सपाट नहीं बनी हुयी हैं बल्कि जातियाँ खड़ी रेखा की बनी हुयी हैं और जो खड़ी रेखा है उसी में वर्ण है, उसी में जाति है, उसमें महिमामंडित होता है कि हम बड़े हैं। इसलिए बाबा साहेब और राम मनोहर लोहिया ने कहा था कि जाति को खड़ी रेखा में नहीं रहने दो, इसको समतल करो, बराबरी का करो, गैर-बराबरी को मिटाओ और गरीबों को विशेष अवसर की सुविधा दो। दलित, आदिवासी, ओबीसी, पिछड़े और जो हजारों साल से सताये हुए लोग हैं, जो इंसान बैशाखी के भरोसे चल रहे हैं, हजारों साल से जिनके आँखों से आँसू बह रहा है, उसे कौन पोछेगा? यह सबसे बड़ा पंचायत है, यह आँसू को पोछने वाला पंचायत है। यही आँसू को पोछेगा। यही सामाजिक न्याय देगा।...(व्यवधान) सभापति महोदय, अगर एक मिनट हो गया है तो हम अपनी सीट पर बैठ जायेंगे। इसलिए आपकी कृपा होनी चाहिए। वे लोग तो नहीं सुन पाते हैं, हम आपके आदेश को मानेंगे।

जो खड़ी रेखा है, जिसको तोड़ना है, इस देश में पेट की मार और दिमाग की मार से लोगों को मारा गया है। इसलिए डा. राममनोहर लोहिया जी ने कहा था कि अगर इंसान को पेट की भूख और, ज्वाला को 24 घंटे या 48 घंटे सहना पड़े तो सह लेना, लेकिन अगर कोई दिमाग से एक सेकेण्ड के लिए भी गुलाम बनाना चाहे तो कभी बर्दाश्त नहीं करे। तभी दलितों का उद्धार होगा, पिछड़ों का उद्धार होगा। इसलिए डा. साहब ने कहा था संघर्ष करो, संगठित रहो और शिक्षित बनो। आरएसएस या जो भी हो, मनुवादी शक्तियाँ हों, आरक्षण हटाओ, आरक्षण हटाओ। जो भी इस ज्वालामुखी पर हाथ रखेगा, उसका हाथ जल जाएगा। बाबा के संविधान के साथ छेड़छाड़ बर्दाश्त नहीं है। एम्स में यही हो रहा है। इसीलिए दलित पर दमन बंद करो, गरीबों पर दमन बंद करो।

सभापति महोदय, हम बांका क्षेत्र से आते हैं जो बिहार में पड़ता है। बांका, मुंगेर, जमुई इलाके में खैर जाति है, खरवार जाति है, पुझाड़ जाति है, नैया जाति है। ऐसी जातियों को दलितों की सूची में शामिल किया जाए। बिहार सरकार ने अगुवाई की और दलितों में कई जातियों को लिया है। लेकिन न्याय होना चाहिए। हम किसी पर अन्याय नहीं करेंगे। लेकिन अगर कोई भी गरीब लोगों पर अन्याय करेगा तो इसे कभी बर्दाश्त नहीं किया जाएगा। ...(व्यवधान) आज हैदराबाद में क्या है।...(व्यवधान)

*SHRI SHER SINGH GHUBAYA (FEROZEPUR): Hon. Deputy Speaker, Sir, I thank you for giving me the opportunity to speak on the Constitution (Scheduled Castes) Order (Amendment) Bill, 2016. Sir, I congratulate the hon. Minister Shri Gehlot who is piloting this bill in this august house. This bill seeks to correct certain anomalies and will give the Scheduled Caste people their due.

Sir, in several states, several Scheduled Castes have been added in the list. This is an important step towards providing social justice. I do not want to dwell at length on this issue. However, in Haryana, there are several castes like Aheria, Rai Sikhs, *etc.* which have been provided the status of Scheduled Castes now. It was a long-pending genuine demand of these castes in Haryana. They had to bear this injustice for a long time. The Rai Sikhs were already in the Scheduled Castes list in Punjab. But, better late than never.

Sir, some communities have been given different status in different states. The same caste has the status of backward caste in one state and Scheduled Caste in another state. For instance, the Rai Sikh community is also found outside Punjab and Haryana.

They are there in Rajasthan, MP, Gujarat, UP, Uttarakhand, Delhi, West Bengal, Himachal Pradesh, Andhra Pradesh. Their social and financial condition is similar to the Rai Sikhs of Punjab and Haryana. So, I urge upon the hon. Minister Shri Gehlot to provide SC status to the Rai Sikhs of all these states.

Sir, there are other castes like Naik, Dhobi, *etc.* These castes too face a similar predicament. These castes should also be granted the Scheduled Caste status.

Hon. Deputy Speaker, Sir, rampant discrimination in employment opportunities is the harsh reality. Whether it is the judiciary or other higher posts, the SC students are discriminated against. Sir, there is paucity of time, otherwise, I could have explained at length. For instance, the SC students are deliberately given very less marks in interview.

* English translation of the speech originally delivered in Punjabi.

HON. DEPUTY SPEAKER: Please wind up.

SHRI SHER SINGH GHUBAYA: Sir, so much weightage should not be given to the interview for a job. If the SC student has secured good marks in written exam, he should not be deliberately given less marks in the interview.

In the end, I again congratulate the hon. Minister for piloting this bill in the Lok Sabha. I wholeheartedly support this bill and hope that this bill will benefit the Scheduled Castes and given them their due.

श्री राजेश रंजन (मधेपुरा) : सभापति महोदय, मैं कंस्टीट्यूशन शिड्यूल कॉस्ट आर्डर 1950 संशोधन बिल के पक्ष में बोलने के लिए खड़ा हुआ हूँ। मेरा प्रश्न है कि बाबा साहब अम्बेडकर और दलितों को हम कब तक वोट बैंक बनाते रहेंगे? बाबा साहब ने किसी जाति के बारे में नहीं बल्कि मनुवाद जैसी व्यवस्था के बारे में जो धार्मिक, सांस्कृतिक और सामाजिक शोषण का मजबूत तरीका था उसके विरोध में थे। अपने विचारों के मार्फत इस देश के 23-28 % एससी/एसटी, समाज के कमजोर दबे-कुचले और वंचित वर्गों के अधिकारों की बात कही थी। मैं मंत्री जी से जानना चाहता हूँ कि क्या हिन्दुस्तान में दलित और गरीबों पर धर्म की राजनीति का आवरण चढ़ाते रहेंगे और जबर्दस्ती नकली भगवान दुर्गा-महिषासुर के बीच दलितों को वैचारिक रूप से पेरते रहेंगे। जब तक आप हिन्दुस्तान के गरीबों और दलितों को मंदिर से दूर रखेंगे और नकली भगवान पैदा करेंगे, मंदिरों में शोषण करते रहेंगे तब तक गरीबी की जहर को हिन्दुस्तान में समाप्त नहीं किया जा सकता। आप जितना भी संशोधन बिल लाते रहिए, राजनीति करते रहिए। पिछले साल 10 तारीख को भी आप संशोधन बिल लाए थे। मैं आपसे बहुत ही विनम्रता से कहना चाहता हूँ कि हिन्दुस्तान में धार्मिक शोषण को लेकर हजारों वर्ष पहले अंधविश्वास के खिलाफ महात्मा बुद्ध, गुरु नानक, मोहम्मद साहब, कबीर, कृष्ण और शिव सभी ने हिन्दुस्तान में अंधविश्वास, कर्मकांड को शोषण का सबसे बड़ा जरिया माना। जब तक अंधविश्वास, आडम्बर और कर्मकांड की पद्धति हिन्दुस्तान की सभ्यता का आवरण ओढ़कर समाज के वंचितों पर लादते रहेंगे तब तक आप जितना भी अमेंडमेंट बिल लाइए इससे एससी/एसटी का कल्याण नहीं होगा। हिन्दुस्तान के गरीबों को धर्म की राजनीति से दूर रखना पड़ेगा और धर्म की शोषण पद्धति को मिटाना पड़ेगा। न्याय सबसे पहले हो लेकिन यहां तो राजनीति होती है। हिन्दुस्तान का सबसे बड़ा न्याय का मंदिर न्यायालय है। पांच व्यक्ति जो कोलिजियम में बैठता है वह 124 करोड़ लोगों की न्याय की बात करता है। रूस, जर्मनी, अमेरिका और दुनिया के किसी भी कंट्री में जज की नियुक्ति जज नहीं करता है। कहीं पब्लिक करती है, कहीं राष्ट्रपति करते हैं, कहीं कमेटी और कहीं पर निचली कोर्ट और ऊपरी कोर्ट द्वारा किया जाता है। यदि सही मायने में एससी/एसटी के लिए आप न्याय की बात करते हैं तो सबसे पहले हिन्दुस्तान के न्यायालयों में आरक्षण पद्धति लानी होगी। महोदय, मैं अपनी बात एक मिनट में समाप्त करता हूँ। बाबा साहब अम्बेडकर ने 29 अक्टूबर, 1942 को दलितों के अधिकार के पक्ष में भारत के गवर्नर जनरल को एक लंबा ज्ञापन सौंपा था, ज्ञापन का पूरा टैक्सट अम्बेडकर ग्रंथावली में मौजूद है।

मैं कहना चाहता हूँ कि शिंदे साहब ने महाराष्ट्र, कर्नाटक में कांग्रेस सरकार और उत्तर प्रदेश में मायावती जी ने इनके लिए काम किया। जब तक हिन्दुस्तान के सबसे कमजोर और दलित एससी/एसटी

को हर तरह के ठेके और पट्टे में 50 प्रतिशत आरक्षण नहीं देंगे, तब तक आप उनके आर्थिक और सामाजिक आधार को मजबूत नहीं कर पायेंगे।

अंत में, मैं एजुकेशन सिस्टम की बात करना चाहता हूं। वहां आत्महत्या करने वाले छात्रों के बारे में कहना चाहता हूं। जो कोचिंग सिस्टम, कॉमन एजुकेशन और कम्प्लेसरी एजुकेशन है, जो सभी तरह की प्रतियोगिताओं में इंटरव्यू सिस्टम है, उसमें जैसे ही दलित का नाम आता है वैसे ही उसे इंटरव्यू से निकाल दिया जाता है। मेरा आग्रह है कि जब तक एजुकेशन सिस्टम में यह प्रतियोगिता रहेगी, तब तक दलितों का उत्थान नहीं होगा। इसलिए प्रतियोगिता जैसी चीजों को आप खत्म कीजिए। ...(व्यवधान)

सभापति महोदय, मैं एक मिनट में अपनी बात समाप्त कर रहा हूं। ...(व्यवधान) मैं आपसे बिहार की तीन जातियों के बारे में आग्रह करना चाहूंगा। बिहार की लोहार, निषाद और नोनिया जाति को अनुसूचित जनजाति में शामिल किया जाये।

18.36 hours

**BUSINESS ADVISORY COMMITTEE
28th REPORT**

SHRI ARJUN RAM MEGHWAL (BIKANER): Sir, I beg to present the 28th
Report of the Business Advisory Committee

18.37 hours**THE CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL, 2016 – Contd.**

श्री रत्न लाल कटारिया (अम्बाला) : माननीय सभापति महोदय, मैं सामाजिक अधिकारिता मंत्री द्वारा लाये गये इस संविधान संशोधन के हक में बोलने के लिए खड़ा हुआ हूँ। जब से जन नायक नरेन्द्र मोदी जी के नेतृत्व में एनडीए की सरकार बनी है, तब से इन पौने दो वर्षों में कोई भी महीना ऐसा नहीं है जब दलितों के लिए कोई पग न उठाये गये हों। प्रधान मंत्री जी ने यह कहा कि हमारी सरकार बाबासाहेब भीमराव अम्बेडकर द्वारा बनाये गये संविधान के अनुसार चलेगी। जब उन्होंने यह कहा कि मेरे देश के सभी संसाधनों पर सबसे पहला हक गरीबों का होगा, तब देश में ऐसे लोगों को पीड़ा होने लगी जो केवल एक वर्ग विशेष के लिए ही देश के अधिकारों की बात करते थे।

सभापति महोदय, आज इस महान सदन में मैंने दूसरी ओर से कुछ सदस्यों को कहते हुए सुना कि जब किसी की बात नहीं बनती, तब आरएसएस का नाम लेते हैं कि आरएसएस आरक्षण को छीनना चाहती है। आरएसएस संविधान को बदलना चाहती है। कभी अटल बिहारी वाजपेयी जी का नाम लिया गया कि उन्होंने संविधान संशोधन के नाम पर दलितों के हक छीनने की कोशिश की।

सभापति महोदय, मैं आपको यह बताना चाहता हूँ कि मेरा और मेरे परिवार का पिछले 75 वर्षों से राष्ट्रीय स्वयं संघ से संबंध रहा है। मेरी पांचवीं पीढ़ी आज संघ के अंदर काम कर रही है। हमारे जीवन में आज तक एक क्षण भी ऐसा नहीं आया, जब हमने उस भेदभाव को महसूस किया हो। उल्टा आज यह हो रहा है कि जिस प्रकार से कुछ माओवादी संगठन और कुछ मेरे वामपंथी मित्र जिनका दायरा सिकुड़ता जा रहा है, आज वे बाबासाहेब भीमराव अम्बेडकर का चोला ओढ़ कर कई शिक्षण संस्थाओं में घुसपैठ करना चाहते हैं। बाबा साहेब भीमराव अम्बेडकर के नाम को बदनाम करना चाहते हैं। वास्तव में स्थिति यह है कि इनका सूपड़ा वैचारिक धारा से भी साफ होता जा रहा है। एनडीए सरकार जो कदम उठा रही है, उसकी चारों ओर प्रशंसा हो रही है। हम दलित सांसदों का प्रतिनिधि मंडल एक बार नहीं बल्कि तीन बार हिंदुस्तान के दलित समाज की दिक्कतों और समस्याएं आदरणीय प्रधानमंत्री जी से मिलकर उनके समक्ष रख चुके हैं। उनको एक के बाद हल करने का कदम उठाया जा रहा है। क्या 68 साल की आजादी में आज तक बाबा साहेब भीमराव अम्बेडकर के लिए इतना बड़ा आयोजन किसी ने किया जितना एनडीए ने किया है?

SHRI R. DHIRUVANARAYANA (CHAMARAJANAGAR): Sir, I thank you very much for giving me an opportunity to participate in the discussion on the Constitution (Scheduled Castes) Order (Amendment) Bill, 2016 introduced by the hon. Minister of Social Justice and Empowerment. In this Bill, new castes have been added in the States of Haryana, Kerala and Chhattisgarh. Some castes have been excluded from the State of Odisha and modification has been made in the list of West Bengal.

At present, 1,206 castes are included in the Scheduled Castes list. Karnataka alone has given 101 castes under this list. Castes of my State are included under the Scheduled Castes list. The main criterion for inclusion of the Scheduled Castes is untouchability. Those communities suffering from untouchability stigma should be added in the list. Every year, we are including some communities under the Scheduled Castes list. My humble request to the hon. Union Minister for Social Justice is, you please enhance the reservation. At present, the Scheduled Castes reservation percentage is 15 and Scheduled Tribes reservation percentage is 7.5. So, I would request you to enhance the reservation percentage according to their population.

My second point is regarding Scheduled Castes Sub Plan (SCSP) and Tribal Sub Plan (TSP). Based on their population, adequate amount is not allocated for SCSP and TSP by the present Government. For example, in our State, Karnataka, the hon. Chief Minister Mr. Siddaramaiah has allocated Rs. 16,000 crore for SCSP and TSP. The present Union Government has not allocated as per the population. I would urge upon the Union Government to allocate adequate amount for SCSP and TSP.

Regarding residential school, especially in our State, Karnataka, in each block we have got five residential schools for Scheduled Castes, Scheduled Tribes and Other Backward Classes. The hon. Union Minister of Tribal Affairs is very much here. He started Eklavya Residential Schools for providing education to tribal students. The Union Ministry of Social Justice and Empowerment do not

have any residential school for the Scheduled Castes. Like Eklavya, you may start residential schools for the Scheduled Caste students also.

Sir, there are thousands of posts vacant in the Central Government organizations; backlog vacancies are there. During the tenure of our late Prime Minister Shri Rajiv Gandhi, he had taken a decision to fill up the backlog vacancies and started special drive for filling up backlog vacancies. I would urge upon the Central Government – there are thousands of posts vacant in the Central Government organizations – to conduct special drive to fill up the backlog vacancies.

Regarding scholarships, pre-matric and post-matric scholarships should be enhanced for Scheduled Caste and Scheduled Tribe students.

Thank you very much, Sir.

श्री कौशलेन्द्र कुमार (नालंदा) : माननीय सभापति जी, आपने मुझे संविधान अनुसूचित जाति आदेश संशोधन विधेयक 2016 पर अपने विचार रखने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ।

महोदय, मैं सामाजिक अधिकारिता मंत्री जी को बधाई देता हूँ कि आप इस बिल को आज यहां लेकर आए हैं। इस बिल को यहां लाकर आपने जो दबे कुचले लोग हैं, जो समाज के वंचित लोग हैं, उनको आपने मौका दिया है। सरकार अपने पहले अध्यादेश को कानूनी रूप देने के लिए यह विधेयक सदन में लाई है। छत्तीसगढ़, हरियाणा, केरल, ओडिशा और पश्चिम बंगाल की कुछ जातियों को संशोधन विधेयक 1950 में प्रस्तावित जातियों को शामिल करने का इन्होंने प्रस्ताव दिया है।

सभापति जी, हम बिहार से आते हैं। इसके साथ ही मैं अनुरोध करूंगा कि बिहार राज्य से भी कुछ 6 प्रस्ताव राज्य सरकार ने केन्द्र को भेजे हैं जो लम्बित हैं। उसमें कुछ जातियां- चाहे मल्लाह हो, नाई हो, राजभर हो, धानुक, खतवे और बिंद जातियों के जो लोग बचे हुए हैं जिनकी माली हालत चाहे शैक्षणिक रूप से हो या आर्थिक रूप से हो, उनकी बदहाली को भी जोड़ने का प्रस्ताव मैं माननीय मंत्री जी से करना चाहता हूँ।

महोदय, यहां पर विस्तार से चर्चा हुई है और खासकर जब दलित की बात आती है तो देश भर में डॉ. भीमराव अम्बेडकर जैसे लोगों का नाम लिया जाता है। चाहे पिछड़ा हो या दलित हो, हरेक के लिए उन्होंने आगे बढ़ने का रास्ता बनाया है। आज देश में जरूरत है कि जब तक समाज का अंतिम व्यक्ति जो सबसे पिछड़े पायदान पर है, जब तक उसका विकास नहीं होगा, तब तक न राज्य का विकास होगा और न देश का विकास होगा। हम तमाम लोगों को इस पर विचार करने की जरूरत है।

आज बिहार चले जाइए। बिहार में आदरणीय नेता नीतीश कुमार जी की सरकार चल रही है। खासकर दलित लोग जो समाज की अंतिम पंक्ति के लोग हैं, चाहे बच्चियां हों, चाहे बच्चों का स्कूल हों, प्राइवेट स्कूल से भी अच्छा स्कूल बिहार में है। आज उसका विकास हो रहा है। आज मैं आपको विश्वास दिलाता हूँ कि वहां जो मैट्रिक का रिजल्ट आ रहा है, आई.ए.एस. का रिजल्ट आ रहा है, मैं आपको बताना चाहता हूँ कि बड़े-बड़े इंजीनियरिंग और मेडिकल में हमारे दलित के बच्चे आज जा रहे हैं। मैं बिहार के मुख्य मंत्री माननीय नीतीश कुमार जी को बधाई देना चाहता हूँ कि बिहार में तभी विकास हो सकता है जब समाज की अंतिम पंक्ति में बैठा व्यक्ति विकास करेगा, तभी बिहार की तरक्की होगी और देश की तरक्की होगी। मैं माननीय मंत्री जी से कहना चाहूंगा कि जो पांच-छ जातियां-मल्लाह, नाई, राजभर, धानुक इत्यादि भिन्न जातियों को इसमें लाने का हमने प्रस्ताव दिया है, उन पर आप इस बिल में ध्यान देंगे। धन्यवाद।

SHRI PREM DAS RAI (SIKKIM): Thank you Chairman, Sir. I rise to participate in the Constitution (Scheduled Castes) Order (Amendment) Bill, 2016.

At the outset, let me just say that I and my party support the Bill. However, the reason I am speaking on this particular Bill is to actually give a sense of what Sikkim was before 1975. The reason is that there is a historical element which needs to be taken in when we fashion out of how certain communities, which need to be protected and their interest needs to be protected, will have to be seen in that historical light. It was in 1975 that a historical referendum was undertaken in Sikkim through the Government of India because Sikkim was a protectorate of India. We had a king and we were the subjects. That is why, from 1961, when the Census was conducted, there was a concept of 'Sikkim Subject' and if your name was in the 'Sikkim Subject' Register then you were a Sikkim Subject. There was no difference in a subject from one community to a subject from another community.

However, through the 36th Constitution Amendment, Sikkim became the 22nd State of India. Today, we are a proud State of a proud nation and we are fully respectful of the Constitution of India. We continue as the 22nd State in its 41st year.

Sir, there has been reservation in Sikkim Assembly and there have been further reservations as Scheduled Tribes as well. But the Scheduled Tribes who were reserved earlier is not under Article 332 of the Constitution of India. It is only two communities – the Limbu community and the Tamang community – which got the reservation in 2003 through a Constitution Amendment.

Today, the State Government is pressed with the idea that we would have to give the same kind of reservation to 11 other communities – Dewan, Gurung, Mangar, Khambu Rai, Sunuwar, Bahun, Chhetri, Sanyasi, Jogi and two others – thereby making the entire Sikkim subjects, all Sikkim subjects, as tribals in the State of Sikkim. This is the demand which we have forwarded to the Central

Government, and we would like to see the light of the day in this particular demand.

Sir, it is a historical imperative. We constituted the B.K. Roy Burman Commission which gave its Report. Under that Report, the entire process through which this historical imperative concerned had been documented.

Thank you, Sir, for giving me this opportunity.

डॉ. मनोज राजोरिया (करौली-धौलपुर): महोदय, इस बिल का मैं समर्थन करता हूँ जिसके अंतर्गत छत्तीसगढ़, हरियाणा, केरल, उड़ीसा और पश्चिम बंगाल राज्यों में बची हुई जातियों को अनुसूचित जाति का दर्जा देने का काम मंत्री जी कर रहे हैं। इस बिल के तहत समाज का वंचित वर्ग को जोड़ने का काम किया जा रहा है। जो लोग यह कह रहे थे कि मोदी सरकार ने क्या किया, जो बड़ी-बड़ी कसमें खा रहे थे और अभी भाषण दे कर चले गए हैं, वे बिहार से थे लेकिन उनमें पूरी चर्चा सुनने का साहस नहीं था और वे सदन से चले गए। मैं बड़े गर्व से कह सकता हूँ कि वर्ष 2014 से जब से मोदी सरकार आई है, अनुसूचित जाति वर्ग के नाम पर पचास साल तक कांग्रेस ने राज किया लेकिन इतने समय के बाद भी इस वर्ग के लिए कांग्रेस ने केवल दिखावे के अलावा कुछ नहीं किया। सिर्फ एक वोट बैंक के तौर पर इन्हें दलित और कुचला रहने के लिए छोड़ दिया। चाहे शिक्षा का क्षेत्र हो, रोजगार का क्षेत्र हो, मंदिर की बात हो या छुआछूत की बात हो इन्हें दलित वर्ग के तौर पर सिर्फ वोट बैंक के लिए इस्तेमाल किया। मेरे साथी कह रहे थे कि उन्हें समान रूप से बैठने की कुर्सियां भी नहीं मिलती हैं। इंटरव्यू में उनके साथ भेदभाव किया जाता था लेकिन मैं गर्व के साथ कह सकता हूँ कि गरीब परिवार से गुजरात की धरती से नरेन्द्र भाई मोदी ने सरकार में आते ही बहुत-सी योजनाएं बनाईं जिनमें दलित लोगों को अपने पैरों पर खड़ा होने के लायक बनाया। ऐसी कई स्कीम्स जैसे वेंचर केपिटल फंड स्कीम जिसमें कि दलित लोग पांच लाख रुपए से पांच करोड़ रुपए तक कि वेंचर केपिटल खड़ी करके सरकार के साथ बांड शेयर कर सकता है और अपना उद्योग खड़ा कर सकता है तथा नौकरी लेने की बजाय नौकरी देने वाला बन सकता है।

इसी तरह से अगर अम्बेडकर जी की बात करें तो कांग्रेस ने बाबा साहब के लिए कुछ नहीं किया लेकिन मोदी सरकार ने सत्ता में आते ही बाबा साहब की 125वीं जयंती मनाई और 20 अप्रैल, 2015 को इंटरनेशनल स्टडी सेंटर के रूप में 200 करोड़ रुपए की लागत से बनाने के लिए शिलान्यास किया था और कुछ समय बाद 21 मार्च को जहां भीम राव अम्बेडकर जी ने अंतिम सांस ली थी, वहां सौ करोड़ रुपयों की लागत से अंतर्राष्ट्रीय स्मारक 26 अलीपुर रोड पर बनाने जा रहे हैं। मोदी सरकार वह सरकार है जो दलित वर्ग के लिए, दलित वर्ग के लिए सच्चे दिल से समर्पित है और मैं विश्वास करता हूँ कि आजादी के इतने वर्षों बाद उन्हें जो अधिकार नहीं मिले हैं, वे भी मिलें और उनका विकास शुरू हो।

श्री वीरेन्द्र सिंह (भदोही) : सभापति महोदय, सामाजिक न्याय मंत्री जी जो संविधान संशोधन बिल लेकर आए हैं, मैं उसका समर्थन करता हूँ, लेकिन अन्य प्रदेशों में जहाँ अनुसूचित जातियों को शामिल करने के लिए वह यह बिल लाए हैं, मैं उनसे निवेदन करता हूँ कि उत्तर प्रदेश में, खासकर मेरे संसदीय क्षेत्र भदोही में कुछ ऐसी जातियाँ हैं - बिन्द, निषाद, धीमर, उनकी रिश्तेदारियाँ दूसरे प्रदेशों जैसे दिल्ली, मध्य प्रदेश में हैं और वे अनुसूचित जाति में शामिल हैं। वे चाहते हैं कि उनको भी अनुसूचित जाति में शामिल कर लिया जाए और यह उनका अधिकार भी है। मैं सामाजिक न्याय मंत्री जी से मांग करता हूँ, उनके मन में गरीबों के प्रति और सामाजिक न्याय के प्रति जिस तरह की वेदना है, मैं उनको व्यक्तिगत रूप से भी जानता हूँ, इसलिए निवेदन कर रहा हूँ।

एक बात कह कर मैं अपनी बात पूरी करूँगा। जब भी इस तरह की बहस संसद में शुरू होती है तो इधर के कुछ लोगों में एक चलन हो गया है, फैशन हो गया है कि राष्ट्रीय स्वयं सेवक संघ का नाम लिए बिना उनका भाषण समाप्त नहीं होता है। मैं जयप्रकाश नारायण संस्थान का अध्यक्ष हूँ। जयप्रकाश नारायण ने एक बार कहा था, जब वह राष्ट्रीय स्वयं सेवक संघ के एक कार्यक्रम में गए थे और वहाँ समाज के सभी वर्ग के लोगों को एक पांत में बैठकर खाते हुए देखा था, वहीं बैठकर उन्होंने भी खाना खाया, उस समय उन्होंने कहा था कि जाकर लोगों को बता दो, दुनिया के लोगों को बता दो कि राष्ट्रीय स्वयं सेवक संघ अगर साम्प्रदायिक है तो जयप्रकाश नारायण एक हजार गुना साम्प्रदायिक है। उस क्षेत्र में काम करने वाले, उनके विचारों से प्रभावित होने वाले लोग ऐसा कहते हैं तो मुझे नहीं समझ आता है कि ये लोग किस तरह के समाजवाद का पाठ पढ़े हैं। यहीं बैठने वाले चन्द्रशेखर जी ने एक बार कहा था कि देश में जब खतरा पैदा होगा तो मुझे भरोसा है भारत की सेना पर और राष्ट्रीय स्वयं सेवक संघ पर कि उस खतरे से मुकाबले करने की, उस चुनौती को स्वीकार करने की ताकत राष्ट्रीय स्वयं सेवक संघ और भारत की सेना में है।

सभापति महोदय, मैं आपके माध्यम से निवेदन करना चाहता हूँ कि कुछ लोगों को राष्ट्रीय स्वयं सेवक संघ के बारे में बहुत बेचैनी है। मैं किसान का बेटा हूँ और राष्ट्रीय स्वयं सेवक संघ का कार्यकर्ता हूँ, मैं उनसे देश की संसद में और संसद के बाहर भी इस पर बहस करने के लिए तैयार हूँ। मैं उन लोगों को चुनौती देता हूँ कि जहाँ भी बहस करना चाहें, मुझसे बहस कर लें। राष्ट्रीय स्वयं सेवक संघ ने समाज के सभी वर्गों में, किसानों के क्षेत्र में, मजदूरों के क्षेत्र में, विद्यार्थियों के क्षेत्र में, दलितों के क्षेत्र में, महिलाओं के क्षेत्र में जिस तरह से काम किया है, दुनिया का यह सबसे बड़ा संगठन है। इस तरह से शिकायत करने से राष्ट्रीय स्वयं सेवक संघ को आप बदनाम नहीं कर सकते हैं। मुझे इस बात पर गर्व है कि मैं राष्ट्रीय स्वयं सेवक संघ का कार्यकर्ता हूँ।

श्रीमती कमला पाटले (जांजगीर-चाम्पा): सभापति महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देती हूँ।

सभापति महोदय, मैं माननीय मंत्री जी को धन्यवाद देना चाहूंगी जिन्होंने अनुसूचित जाति के लिए यह बिल प्रस्तुत किया है। मैं इस बिल का समर्थन करती हूँ। मैं धन्यवाद देना चाहूंगी देश के प्रधानमंत्री माननीय नरेन्द्र मोदी जी को, जिन्होंने सबका साथ और सबका विकास का नारा देते हुए समाज के सभी वर्गों के विकास के हित में काम किया है कि सभी वर्ग आगे बढ़ें। वह चाहे अनुसूचित जाति हो, चाहे पिछड़ा वर्ग हो, चाहे दलित हो, समाज का कोई भी वर्ग हो, सभी के हित में काम कर रहे हैं। मैं बताना चाहूंगी, मैं छत्तीसगढ़ प्रदेश से आती हूँ, वहां पर अनुसूचित जाति के लोगों की एक प्रमुख मांग है। सात दिसम्बर, 2011 को छत्तीसगढ़ राज्य सरकार ने अनुसूचित जाति के आरक्षण को 16 प्रतिशत से घटाकर 12 प्रतिशत कर दिया है। आरक्षण घटाने के दो कारण बताए गए हैं। पहला कारण, राज्य पुनर्गठन अधिनियम, 2000 के अनुसरण में छत्तीसगढ़ राज्य अस्तित्व में आया। पूर्ववर्ती मध्य प्रदेश राज्य को दो अलग-अलग राज्यों - मध्य प्रदेश और छत्तीसगढ़ राज्यों में बांट दिया गया है।

19.00 hours

इस पुनर्गठन से कई जनजातीय जिलों का आबंटन छत्तीसगढ़ राज्य को हुआ, जबकि अनुसूचित जाति बाहुल्य वाले अधिकांश जिले मध्य प्रदेश राज्य का भाग हो गए। परिणामस्वरूप छत्तीसगढ़ राज्य में अनुसूचित जाति की संख्या 1991 की जनगणना के अनुसार 2001 में सापेक्षिक रूप से 15.17 प्रतिशत से कम होकर 11.6 प्रतिशत हो गई।

अब मैं दूसरा कारण बताना चाहती हूँ। छत्तीसगढ़ राज्य की सेवाओं के तहत सीधे भर्ती में अनुसूचित जातियों के लिए मौजूदा आरक्षण 12 प्रतिशत है। इसी प्रकार अनुसूचित जनजातियों और अन्य पिछड़ा वर्ग के लिए आरक्षण की सीमा क्रमशः 32 प्रतिशत और छः प्रतिशत है। उच्चतम न्यायालय के विभिन्न निर्णयों के अनुसार इन समुदायों के लिए कुल मिलाकर आरक्षण की सीमा 50 प्रतिशत से अधिक नहीं हो सकती।

महोदय, उपरोक्त दोनों कारणों के सम्बन्ध में कहना चाहूंगी कि छत्तीसगढ़ राज्य का निर्माण 2000 में हुआ और 2001 की जनगणना के प्रकाशन के तत्काल बाद नया आरक्षण 2001-2002 में लागू नहीं किया गया। नया आरक्षण संशोधित रूप से 2011 में किया गया, जो कि जनगणना वर्ष था। इसी जनगणना में अनुसूचित जातियों की संख्या में वृद्धि होकर 8,55,587 हो गई। इस प्रकार 2001 में जो 11.6 प्रतिशत इनकी आबादी थी, वह बढ़कर 12.82 प्रतिशत हो गई। छत्तीसगढ़ राज्य के अधिकांश अनुसूचित जाति बाहुल्य जिले मध्य प्रदेश में जाने के बाद भी वहां अनुसूचित जातियों की संख्या में वृद्धि हुई है। सरकार द्वारा

आधारित जनगणना का प्रकाशन नहीं हो पाया, अगर वह हो जाए तो निश्चित रूप से इनके प्रतिशत में और वृद्धि होगी।

महोदय, आर्थिक स्थिति ठीक नहीं होने के कारण अनुसूचित जाति के अधिकांश लोग अन्य प्रदेशों में पलायन कर जाते हैं, जिससे इनकी गणना छत्तीसगढ़ राज्य में नहीं हो पा रही है। हमारे यहां अधिकांश अनुसूचित जाति के लोग जनगणना में अपना धर्म ईसाई या सतनाम अंकित कराते हैं, जिससे इनकी गिनती अनुसूचित जाति में नहीं हो पाई है।

महोदय, हमारा अनुसूचित जाति बाहुल्य क्षेत्र है इसलिए मुझे इस संशोधन बिल पर बोलने के लिए थोड़ा और समय दें। आरक्षण में कमी का दूसरा कारण यह भी है कि छत्तीसगढ़ में विभिन्न सरकारी कालेजेज़ में प्रवेश के लिए और सरकारी सेवाओं के लिए नई आरक्षण नीति 58 प्रतिशत अलग श्रेणियों जैसे ओ.बी.सी., एस.सी. और एस.टी. के लिए सरकार द्वारा शुरू की गई है। अनुसूचित जातियों के आरक्षण में चार प्रतिशत कटौती हो जाने पर इनके संवैधानिक तथा कल्याण संबंधी कार्य प्रभावित हो रहा है। इनके सामाजिक एवम् आर्थिक जीवन पर भी गम्भीर प्रभाव पड़ रहा है। आज की स्थिति में छत्तीसगढ़ राज्य में 58 प्रतिशत आरक्षण व्यवस्था है, जिसमें चार प्रतिशत अनुसूचित जाति के लिए व्यवस्था है। 4 प्रतिशत अनुसूचित जातियों के आरक्षण को बढ़ाकर पुनः 16 प्रतिशत रखने से राज्य की आरक्षण व्यवस्था केवल 62 प्रतिशत होगी। अतः मैं सरकार से मांग करती हूं कि संविधान के अनुसार जनसंख्या के आधार पर छत्तीसगढ़ की अनुसूचित जातियों की आरक्षण में की गयी 4 प्रतिशत कटौती को वापस लेते हुए यथावत 16 प्रतिशत रखने की सरकार कार्रवाई करे।

डॉ. उदित राज (उत्तर-पश्चिम दिल्ली) : सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय का धन्यवाद करता हूँ कि उन्होंने कुछ जातियों को अनुच्छेद 341 के तहत शामिल करने के लिए सदन में विधेयक लाए हैं।

महोदय, एक तरफ तमाम जातियों को हम आर्टिकल 341 और 342 के तहत शामिल करते जा रहे हैं, जबकि दूसरी तरफ फर्जी सर्टिफिकेट, जो 15 से 20 परसेंट हैं, के आधार पर नौकरी लेते जा रहे हैं। एक तरफ तो हम कुछ जातियों को आर्टिकल 341 में आरक्षण में रहे हैं जबकि दूसरी तरफ आरक्षण का लाभ इन लोगों से फर्जी तरीकों से डायल्यूट किया जा रहा है। एक प्वाइंट है, जिसको मैं हाइलाइट करना चाहता हूँ कि किस तरह से आरक्षण डायल्यूट हो रहा है। 11 मार्च को सुप्रीम कोर्ट का जजमेंट आया। सुप्रीम कोर्ट के उस जजमेंट का पूरा निचौड़ यह है कि प्रमोशन में रिज़र्वेशन के अंग्रेस्ट में यह वर्डिक्ट है। शेड्यूल्ड कास्ट की जब बात आती है तो शेड्यूल्ड कास्ट की जब बात आती है तो न्यायपालिका या तो उसके खिलाफ में जजमेंट देती है या न्यायपालिका डिकलाइन करती है कि हम इसमें इंटरफियर नहीं कर सकते हैं। यह दोहरी मार हो रही है। जिस तरह से आर्टिकल 341 के तहत जातियां शामिल की जा रही हैं, उसी आधार पर आरक्षण का परसेंटेज भी बढ़ाया जाना चाहिए। वर्ष 2001 के सेंसेस के अनुसार 16.2 परसेंट शेड्यूल्ड कास्ट लोगों की पॉपुलेशन आयी थी और 7.8 परसेंट शेड्यूल्ड ट्राइब्स की पॉपुलेशन आयी थी। जिस प्रकार से पॉपुलेशन बढ़ी है, उस प्रपोर्शन के हिसाब से हम लोगों का रिज़र्वेशन बढ़ाया जाना चाहिए। लेकिन अभी तक उस पर विचार नहीं किया गया है।

सरकार का मकसद यह है कि जो दबी-कुचली जातियां हैं, जो सामाजिक और शैक्षणिक रूप से पिछड़ी हुई हैं, उनको ज्यादा से ज्यादा बेनीफिट दिया जाए। हम लोगों की इसमें बहुत ज्यादा भूमिका नहीं है कि कौन सी जाति को निकाला जाए और कौन सी जाति को रखा जाए। इसमें रजिस्ट्रार जनरल ऑफ इंडिया की जब तक मोहर नहीं लगती है, नेशनल कमिशन फोर शेड्यूल्ड कास्ट और नेशनल कमिशन फोर शेड्यूल्ड ट्राइब्स का जब तक अध्ययन नहीं होता है, तब तक जातियां शामिल नहीं होती हैं। यह भी विसंगति पायी गयी है कि कुछ जातियां रिज़र्वेशन में शामिल तो हो गयी हैं, लेकिन वे जातियां सामाजिक रूप से पिछड़ी नहीं हैं। लेकिन पॉलिटिकल पार्टिज़ में इतना करेज आज तक नहीं रहा है कि यह अध्ययन कराया जाए कि कुछ जातियां जो डिज़र्व नहीं करती हैं, उनको निकाला भी जाना चाहिए। यह आज की समस्या नहीं है, यह आजादी के बाद से चली आ रही है। कुछ और विसंगतियां भी हैं, जैसे कि एक खटीक जाति है जो उत्तर प्रदेश में तो अनुसूचित जाति में आती है, लेकिन आंध्र प्रदेश और महाराष्ट्र में वह ओबीसी में आती है। कास्ट एक ही है, उनका ऑक्यूपेशन भी एक ही है, उनका सोशियोलॉजिकल,

एंथ्रोपोलोजिकल प्रोफाइल और पेशा एक ही है, लेकिन विभिन्न राज्यों में उनका विभिन्न कैटेगोराइजेशन है। इस बारे में एक व्यापक स्टडी होनी चाहिए। मैं आपके माध्यम से मंत्री जी से अनुरोध करना चाहता हूं कि एक एक्सटेंसिव और डीप स्टडी होनी चाहिए। हमें जो विरासत में मिला है, जिन्होंने बहुत दिनों तक हुकुमत की है, उसको हम इतनी जल्दी ठीक नहीं कर सकते हैं। यह विसंगतियां दूर हो गयी होतीं, लेकिन इनको अभी तक दूर नहीं किया जा सका है। हमारी सरकार इनको दूर करेगी, यह मैं उम्मीद करता हूं और उसी दिशा में यह एक कदम है, जिसका मैं समर्थन करता हूं।

श्री बलका सुमन (पेड्डापल्ली) : सभापति महोदय, आपने मुझे बहुत दिनों के बाद बोलने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। Dr. Babasaheb Ambedkar is the Father of the Indian Constitution. Today I am here because of Dr. Babasaheb Ambedkar and my leader, Shri K.C. Rao ji. Babasaheb Ambedkar fought for social democracy in this country. Till 1935, we were not allowed to get education and employment, do business and own properties. In the Indian Constitution he provided reservations for SCs/STs people of this country.

कभी हमारे माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने कहा था, we have regards for Dr. Babasaheb Ambedkar. इसीलिए बाबासाहेब अम्बेडकर की 125वीं बर्थ एनिवर्सरी हम बहुत अच्छे तरीके से मना रहे हैं। If you have regards for Dr. Babasaheb Ambedkar, I would like to bring to notice of the hon. Prime Minister that there are several demands from the people of SC and ST communities of this country. They want reservation in private sector. There is also a demand for reservation in judiciary – the High Courts and the Supreme Court. We request you to implement it.

Many atrocities on SC and ST people in this country have been taking place after NDA Government came into power. Recently we have Rohith Vemula incident in Hyderabad Central University. There is an organisation which says that we should review the reservation policy. Why should we review it? किसी भी आर्गेनाइजेशन पर सरकार वाली बात नहीं करते, यह बहुत सीरियस बात है और अफसोस की बात भी है।

इसीलिए अंत में सभापति जी मैं यही कहना चाहता हूँ कि जब तक इस देश का प्रधान मंत्री एक दलित नेता नहीं बनेगा, तब तक इस देश में जो इश्युज हैं, चाहे वह आदिवासी का हो, दलित का हो, माइनोरिटीज का हो, तब तक इस समस्या का समाधान नहीं होगा। जब प्राइम मिनिस्टर साहब बोलते थे, मुझे तेलुगू में एक सेइंग याद आती है - शुष्क प्रियालु, शून्य हस्तालू। यानी बातें ज्यादा करते हैं, काम कुछ भी नहीं करते। इसीलिए मैं यही कहना चाहता हूँ कि यदि आप एससी, एसटी के अपलिफ्टमेंट के लिए, माइनोरिटीज के अपलिफ्टमेंट के लिए, उनके वेलफेयर के लिए सीरियसली काम करने के लिए तैयार हैं तो आप प्राइवेट सैक्टर्स में रिजर्वेशन लाइये और हायर ज्युडिशियरी में रिजर्वेंस लाइये।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : सभापति महोदय, आपने मुझे संविधान अनुसूचित जातियां आदेश संशोधन विधेयक, 2016 पर बोलने की अनुमति दी, इसके लिए मैं आपको धन्यवाद देता हूं। मैं अपनी सरकार और हमारे सामाजिक न्याय और अधिकारिता मंत्री, श्री थावर चंद गेहलोत जी का बहुत-बहुत अभिनंदन करता हूं कि आज बाबासाहेब अम्बेडकर की 125वीं जन्म जयन्ती का वर्ष चल रहा है और पूरे देश में इसे मनाया जा रहा है। इसी वर्ष में सरकार इस बिल को लेकर आई है। जो अनुसूचित जातियों के लोग हैं, जो अधिकारों से वंचित रह गये हैं, सरकार उन्हें जोड़ने का बिल लेकर आई है, मैं इसके लिए सरकार का और मंत्री जी का बहुत-बहुत अभिनंदन करता हूं। अभी-अभी हमारे कुछ मित्र बोल रहे थे कि इस सरकार के आने के बाद अनुसूचित जातियों और जनजातियों पर अत्याचार बढ़ रहे हैं। मैं उन्हें बताना चाहता हूं कि इसी सदन में और राज्य सभा में अनुसूचित जातियों और जनजातियों पर एट्रोसिटीज का बिल इस सरकार ने पारित किया है, इसके लिए मैं सरकार का अभिनंदन करता हूं।

यहां अभी-अभी कई माननीय सदस्यों ने बोला है कि इस सरकार के आने के बाद रिजर्वेशन पालिसी को रिव्यू करने की बात कही जा रही है, मैं कहना चाहता हूं कि यह बात गलतफहमी के तौर पर हमारे कुछ मित्रों और कांग्रेस के मित्रों द्वारा फैलाई जा रही है। मैं इन्हें बता देना चाहता हूं कि हमारे प्रधान मंत्री, श्री नरेन्द्र भाई मोदी जी ने कई बार बोला है, उन्होंने बड़े गर्व से बोला है, उन्होंने सदन में बोला है कि रिजर्वेशन पालिसी को रिव्यू नहीं किया जायेगा, रिजर्वेशन पालिसी बनी रहेगी। जब तक अनटचेबिलिटी है, रिजर्वेशन पालिसी बनी रहेगी। आप देखिये, जहां तक एनडीए सरकार का सवाल है, वेणुगोपाल जी, मैं आपको बोलना चाहता हूं कि जहां तक एनडीए की सरकार का सवाल है, जब श्री अटल बिहारी वाजपेयी जी थे, आपकी कांग्रेस की सरकारों ने अनुसूचित जाति के लिए कुछ नहीं किया। अटल जी की सरकार के वक्त अनुसूचित जाति और अनुसूचित जनजाति के लिए पांच ऐसे अध्यादेश आए थे, वे अध्यादेश न्यायपालिका की वजह से आए थे, अनुसूचित जाति के लोगों के साथ अन्याय होने वाला था। उस वक्त अटल जी की सरकार ने तीन अध्यादेशों को इस सदन में पारित कर के अनुसूचित जाति के लोगों को न्याय दिया था। दो अध्यादेश, आपकी दस साल सरकार रही, मगर यूपीए और कांग्रेस के मित्रों ने वह अध्यादेश ला कर अनुसूचित जाति और जनजाति के लोगों को न्याय नहीं दिया था। जहां तक हमारे प्रधान मंत्री जी का सवाल है, उन्होंने संविधान के निर्माता बाबा साहब अंबेडकर और संविधान के प्रति जो प्रतिबद्धता बताई है, उस पर सदन में दो दिन चर्चा रही है और बाबा साहब अंबेडकर को जिस तरह से अंजली दी है, मैं कांग्रेस के मित्रों को बोलना चाहता हूं कि नरेंद्र मोदी जी की सरकार गरीबों की सरकार है,

नरेंद्र मोदी जी की सरकार दलितों की सरकार है। मैं अध्यादेश का समर्थन कर के अपनी बात को समाप्त करता हूँ और सरकार का बहुत-बहुत अभिनंदन करता हूँ।

श्री रविन्दर कुशवाहा (सलेमपुर): सभापति महोदय, मैं आज सामाजिक न्याय एवं आधिकारिता मंत्री आदरणीय थावर चंद गहलोत जी द्वारा लाए गए इस विधेयक के समर्थन में खड़ा हूँ और जैसा कि हमारे प्रधान मंत्री नरेंद्र मोदी जी का नारा है - सबका साथ, सबका विकास और समाज के सबसे वंचित वर्ग तक सामाजिक न्याय पहुंचाने की जो उन्होंने कल्पना की थी, हम समझते हैं यह विधेयक उस दिशा में महत्वपूर्ण कदम है। खास कर हम अपने मंत्री जी से यह कहना चाहेंगे कि हम उत्तर प्रदेश से चुनाव जीत कर आते हैं और हमारे उत्तर प्रदेश में काफी दिनों से 17 जातियों को अनुसूचित जाति में शामिल करने के लिए लगातार मांग होती रही है। पहले की सरकारें रही हैं, वहां पर समाजवादी पार्टी की भी सरकार थी, उनके नेता मुलायम सिंह जी ने यहां प्रस्ताव भी भेजा था, लेकिन बाद में आने वाली सरकार ने उसको कैंसिल कर दिया। हम आपसे कहना चाहेंगे कि इन जातियों में खास कर एक जाति का मैं आपको उदाहरण देना चाहूंगा कि हमारे पूर्वी उत्तर प्रदेश में एक मुसहर जाति है, जिनकी स्थिति अनुसूचित जाति से भी गई गुज़री है। जब उनके सामने भुखमरी की स्थिति आ जाती है तो वे चूहा मार कर खाते हैं, अपनी आजीविका चलाते हैं। इस तरह की परिस्थिति है कि आज़ादी के 60 साल बाद भी ऐसी जाति देश के अंदर है, जिनको आज तक अपना अधिकार नहीं मिला है। इसलिए आज हम सदन के माध्यम से माननीय मंत्री जी से यह मांग करते हैं कि उत्तर प्रदेश की 17 जातियों को भी अनुसूचित जाति में शामिल कर के उनका हक देने का काम करें। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करते हुए इस बिल का समर्थन करता हूँ।

श्री छोटेला (राबर्ट्सगंज) : सभापति महोदय, अनुसूचित जाति एवं अनुसूचित जनजाति कानून संशोधन बिल का मैं समर्थन करता हूँ और साथ-साथ माननीय मंत्री जी को मैं बधाई भी देता हूँ कि इस संबंध में माननीय प्रधान मंत्री जी को अपने लैटर पैड पर भी मैंने पत्र लिखा था, माननीय मंत्री जी को वह पत्र दिया था। लेकिन आजादी के बाद यह पहला कदम है क्योंकि जब देश गुलाम था और गुलामियों की जंजीरों में जकड़ी हुई भारत माँ कराह रही थी तो हमारे देश के क्रांतिकारी, रणबांकुरे जांबाज़ सिपाहियों ने इस वतन की बलवेदी पर आत्मआहुति दे कर इस देश को आज़ाद करवाया, तब से आज तक लगभग 69 साल हो गए हैं, लेकिन आदिवासी दलित गरीब, दबे कुचले लोग उठ नहीं पाए और एक कांग्रेस पार्टी के लोग 50 साल तक लगातार राज किए, इसके बावजूद भी अनुसूचित जाति, जनजाति के लोगों को फायदा नहीं दिलवा पाए, आरक्षण नहीं दिलवा पाए। जहां तक उत्तर प्रदेश का सवाल है, वहां जनजाति पांच जिलों में खरवार जाति को कहा जाता है और 13 जिलों में गौड़, चैरोमाझी बैगा और कंकर कहार को कहा जाता है। वहाँ पर कमकर, कहार, खरवार एक ही है, लेकिन वहाँ नाम यह दिया जाता है कि यह कमकर है, यह खरवार है। आज से 40 साल पहले गाँव में विद्यालय नहीं था, अशिक्षा के कारण किसी ने खरवार कहा, कोई खैरवार कहा, कोई कमकर, खरवार कहा, कोई गोड कहा, कोई गौंड कहा, इसके बिन्दु के चलते तमाम गड़बड़ियाँ हुई हैं, इसमें संशोधन किया जाए। कोल, चैरो, मुसहर को जनजाति का दर्जा दिया जाए। हम मंत्री जी से यह माँग करते हैं कि निश्चित रूप से उत्तर प्रदेश सरकार को इसका आदेश किया जाए। धन्यवाद।

श्री लक्ष्मी नारायण यादव (सागर): महोदय, मैं माननीय मंत्री जी द्वारा प्रस्तुत यह जो संविधान संशोधन विधेयक है, संविधान (अनुसूचित जातियाँ) आदेश (संशोधन) विधेयक, 2016 का समर्थन करता हूँ। असल में यह तो ऐसा है कि हिन्दुस्तान में एक टोकरा भर जातियाँ हैं, उनमें कौन जाति छूट गई, उसकी स्थिति बहुत गलत रही होगी, पर वह छूट गई थी तो उसको आप जोड़ने का काम कर रहे हैं, इसके लिए मैं आपका समर्थन भी करता हूँ और आपको बधाई भी देता हूँ।

माननीय मंत्री जी, एक तो मेरी समझ में यह बात नहीं आती है कि यह देखा जा रहा है कि कई जातियाँ ऐसी हैं, जिन्हें एक शहर में आपने उन्हें शेड्यूल कॉस्ट में लिस्ट किया है और दूसरे शहर में उनको ओबीसी में कर दिया है। मैं आपको एक जाति के बारे में बताता हूँ। अभी हमारे यहाँ एक इलाके में, मैं बुन्देलखण्ड से आता हूँ, बुन्देलखण्ड से भारी मात्रा में बसोर जाति के लोग यहाँ आकर बस गए हैं। उनकी संख्या बहुत अधिक है। यहाँ वे दलित नहीं हैं, जबकि वे सर्वाधिक दलित हैं, सर्वाधिक अनुसूचित जाति के लोग हैं, उनकी संख्या यहाँ हजारों में है। हम उन्हें अति दलित कह सकते हैं। वे लोग हमारे पास अपनी समस्या बताने आए भी थे। वे कह रहे थे कि ऐसा है कि हम वहाँ से आए, यहाँ बस गए हैं, लेकिन हमको उस लिस्ट में नहीं जोड़ा जा रहा है। मैं आपसे अनुरोध करूँगा कि उनको जोड़ा जाए। माननीय मंत्री जी, इसी प्रकार से हमारे यहाँ आपको यह विडम्बना लगेगी, भोपाल जिले में धोबी जाति जो है, वह अनुसूचित जाति में आती है, भोपाल से दस किलोमीटर इस तरफ आ जाइए, तो वहाँ उसे ओबीसी में लिस्ट कर दिया गया है। मैं इसे समझ नहीं पा रहा हूँ। मेरा आपसे कहना है, जैसा अभी भाई उदित राज जी कह रहे थे कि इसका कोई वैज्ञानिक आधार पर अनुशीलन होना चाहिए। यह मैं आपसे कहता हूँ।

माननीय मंत्री जी, मैं एक बात और आपसे कहना चाहता हूँ, आप सामाजिक न्याय एवं अधिकारिता मंत्री हैं, इस देश में एक और कमीशन बना है, नेशनल कमीशन फॉर ओबीसीज, मैं आपसे यही कहता हूँ, मैं उसमें कोई परिवर्तन नहीं करना चाहता, पर इस कमीशन को आप संवैधानिक दर्जा दिला दें, क्योंकि आज भी ओबीसीज के साथ जो अन्याय होता है, उसे कोई पूछने वाला नहीं है। उसमें क्या गड़बड़ी है, उसकी कोई पूछ, परख नहीं होती है। यह मेरा आपसे अनुरोध है। हमें बोलना तो बहुत था, लेकिन अब अगले माननीय सदस्य बोलकर पूरा कर देंगे।

श्री धर्मेन्द्र यादव (बदायूँ) : महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए हम आपको धन्यवाद देते हैं। माननीय मंत्री जी यह जो बिल लाए हैं, इसका हम अपनी पार्टी की ओर से पूरी तरह से समर्थन करते हैं, लेकिन मंत्री जी बहुत अफसोस है। अफसोस इस बात का है कि वर्ष 2004-05 के आसपास जब माननीय नेता जी उत्तर प्रदेश के मुख्यमंत्री थे, उन्होंने उत्तर प्रदेश की 17 जातियाँ, जिन जातियों की स्थिति दलितों से बदतर है, उन 17 जातियों का प्रस्ताव भारत सरकार को भेजा था कि इन्हें बैकवर्ड से दलितों में शामिल किया जाए। वह प्रस्ताव यों ही नहीं भेजा था, बहुत अध्ययन के बाद, बहुत परीक्षण के बाद उसे भेजा था, क्योंकि उनकी स्थिति बहुत बदतर है।... (व्यवधान) आप सुनिए तो सही, आप सुन नहीं रहे हैं।... (व्यवधान) वर्ष 2005 में, गणेश जी, मैं हवा में बात नहीं करता हूँ, मैं जिम्मेदारी से बात करता हूँ।... (व्यवधान) यूपीए की सरकार थी, उस समय प्रस्ताव भेजा था। आदरणीय नेता जी उस समय मुख्यमंत्री थे। मैं कभी भी समाज के जरूरतमंदों के लिए यूपीए, एनडीए में नहीं बाँटता हूँ। चाहे किसी ने गलती की हो, चाहे यूपीए करे या एनडीए करे, जो गलती करेगा, उसके बारे में हम समाज और देश के सामने कहेंगे। आदरणीय नेता जी ने एक प्रस्ताव उस समय भेजा था। उस प्रस्ताव को उस समय की यूपीए सरकार ने स्वीकार नहीं किया। उसके बाद उत्तर प्रदेश के अन्दर बहुजन समाज पार्टी की सरकार बनी, उस सरकार ने उस प्रस्ताव को वापस लिया।... (व्यवधान) मैं बोल रहा हूँ, आप सुनिए तो सही।... (व्यवधान) मुझे सभापति महोदय ने बोलने का मौका दिया है और आप लोग डिस्टर्ब कर रहे हो। बसपा ने, बहुजन समाज पार्टी की सरकार ने उस प्रस्ताव को वापस लिया। उसके बाद जब वर्ष 2012 में आदरणीय अखिलेश यादव जी उत्तर प्रदेश के मुख्यमंत्री बने, तो मुख्यमंत्री बनने के बाद उन्होंने फिर 17 जातियों को दलितों में शामिल करने का प्रस्ताव भेजा। हमें बड़ा अफसोस है, मैंने एक और मौके पर माननीय मंत्री जी आपसे सवाल खड़ा किया था।

मंत्री जी ने जवाब में यह कह दिया था कि रजिस्ट्रार जनरल के पास इस तरह का कोई भी प्रस्ताव लंबित नहीं है। मुझे नहीं मालूम कि मंत्री जी की सहमति से रजिस्ट्रार निर्णय लेते हैं या इनकी सहमति के बिना ही प्रस्ताव को वापस कर देते हैं, यह तो आप जानें, आपके विभाग की समस्या है। लेकिन उत्तर प्रदेश की सरकार ने भेजा और आपके रजिस्ट्रार जनरल ने उसको निरस्त करके वापस भेज दिया। आज भी मैं कहता हूँ कि उत्तर प्रदेश की सरकार लगातार प्रयासरत है कि उन 17 जातियों को दलितों में शामिल किया जाए जिन जातियों में प्रमुख रूप से बिंद मल्लाह, निषाद, कश्यप, धीमर, प्रजापति, राजभर सहित उत्तर प्रदेश की 17 जातियाँ हैं। माननीय मंत्री जी आज माननीय मंत्री बने हैं तो उसमें उत्तर प्रदेश का बड़ा योगदान है। मैं सुन रहा था कि आपके पक्ष के भी तमाम सदस्यों ने इसकी मांग की है। मैं भी समाजवादी पार्टी की ओर से इस बात की पुरज़ोर मांग करता हूँ कि उत्तर प्रदेश की 17 जातियों का जो प्रस्ताव भारत

सरकार को लगातार समाजवादी पार्टी की सरकार भेज रही है, उस प्रस्ताव को आप स्वीकार करिये। स्वीकार इसलिए भी करिए क्योंकि उन 17 जातियों की स्थिति दलितों से भी बदतर है। जहाँ दलितों से बदतर है, वहीं बैकवर्ड के अंदर आप तमाम जातियों को जोड़ते चले जा रहे हैं और दलितों के अंदर जो जातियाँ जाना चाहती हैं, उनको नहीं भेज रहे हैं। कहीं न कहीं जो 27 फीसदी बैकवर्ड का आरक्षण है, यह भी पूरी तरह से ओवरलोडेड हो रहा है। इसलिए मेरी माननीय मंत्री जी से प्रार्थना है कि उत्तर प्रदेश की 17 जातियों की भावनाओं के अनुरूप, उत्तर प्रदेश की सरकार की भावनाओं के अनुरूप उन 17 जातियों को यथाशीघ्र लाइए। हम लोग भी उसका पुरज़ोर समर्थन करेंगे, सहयोग भी करेंगे लेकिन बड़ा अफसोस होता है कि जहाँ से आप मंत्री बने हैं, जिस प्रदेश ने आपको इतना समर्थन दिया है, उस प्रदेश की भावनाओं की उपेक्षा हमेशा यह सरकार करती रही है। उत्तर प्रदेश से आदरणीय कलराज जी यहाँ बैठे हैं। उत्तर प्रदेश की उपेक्षा लगातार आपकी सरकार कर रही है। उत्तर प्रदेश सरकार की जितनी मांगें हैं, उत्तर प्रदेश की जनता की जो मांगें हैं, चाहे बजट हो, चाहे नीतियाँ हों या कार्यक्रम हों, हर मौके पर उत्तर प्रदेश की जो उपेक्षा आप कर रहे हैं, यह उत्तर प्रदेश का जनमानस बर्दाश्त नहीं करेगा, यह मैं सरकार में बैठे लोगों से कहना चाहता हूँ। एक बार फिर मैं अपनी पार्टी की ओर से उन 17 जातियों के लिए मांग करता हूँ। मुझे उम्मीद है कि सरकार इस पर विचार करेगी। बहुत बहुत धन्यवाद।

साध्वी सावित्री बाई फूले (बहराइच) : माननीय सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपका आभार व्यक्त करती हूँ। इसके साथ ही मैं माननीय मंत्री थावरचन्द गेहलोत जी का भी आभार व्यक्त करती हूँ जो इतना अच्छा बिल लेकर आए हैं। इस बिल का समर्थन करते हुए मैं केवल इतना ही कहना चाहती हूँ कि अभी तमाम सांसदों द्वारा यह कहा जा रहा है कि अनुसूचित जातियों में और जातियों को शामिल कर लीजिए। मैं स्वागत करती हूँ कि और जातियों को अनुसूचित जातियों में शामिल कर लीजिए लेकिन और जातियों को शामिल करने से पहले आप अनुसूचित जाति का आरक्षण का कोटा बढ़ा दीजिए।

हमारे देश में बाबा साहब डॉ. भीमराव अंबेडकर जी ने 1950 में अनुसूचित जाति और अनुसूचित जनजातियों के लिए 22 प्रतिशत आरक्षण दिया था। लेकिन 22 प्रतिशत आरक्षण में मात्र 19 प्रतिशत आरक्षण केवल अनुसूचित जाति को मिल रहा है, बाकी अभी तक लागू नहीं किया गया। यही स्थिति पिछड़ी जातियों की है जिनके लिए 27 प्रतिशत आरक्षण लागू है, भारत के संविधान में है, लेकिन मात्र 5 प्रतिशत आरक्षण पिछड़ी जातियों को मिल रहा है, 22 प्रतिशत आरक्षण कांग्रेस पार्टी के लोगों ने आखिर क्यों लागू नहीं किया? केवल जब हमारे देश में वोट की बात आती है तो अनुसूचित जाति, पिछड़ी जाति, जनजातियों का वोट लेकर इस देश पर राज करते हैं, लेकिन हमारे समाज के लोगों को क्या दिया है? मैं बताना चाहती हूँ कि बाबा साहब भीमराव अंबेडकर जी भारत का संविधान बनाने में अपने को बलिदान हो गए लेकिन कांग्रेस पार्टी के लोग बाबा साहब को बुरी निगाहों से देखते रहे, बाबा साहब को कभी बर्दाश्त नहीं किया। 50-55 साल तक कांग्रेस पार्टी ने इस देश में राज किया लेकिन बाबासाहब की प्रतिमा पूरे देश में कहीं नहीं लगाई। अगर प्रतिमा लगाने का काम किसी ने किया है तो भारतीय जनता पार्टी के माननीय नरेन्द्रभाई मोदी जी ने किया है। चाहे उनका जन्मस्थान हो, जहाँ उनका अंतिम संस्कार हुआ हो या जहाँ उन्होंने दीक्षा ली, सभी जगह बाबा साहब डॉ. भीमराव अंबेडकर का सम्मान किया। ... (व्यवधान) मैं मात्र एक मिनट लेना चाहती हूँ।

बाबासाहब डॉ. भीमराव अंबेडकर जी के सम्मान में भारत देश की आजादी के 68 साल बाद माननीय नरेन्द्रभाई मोदी जी ने लोक सभा में विशाल सत्र बुलाकर बाबासाहब का सम्मान किया है। भारत के संविधान का सम्मान किया है। यदि अनुसूचित जाति का किसी ने सम्मान किया है तो भारतीय जनता पार्टी ने किया है। मैं एक सेर के माध्यम से समाप्त करना चाहती हूँ। जो अनुसूचित जाति में, जो अभी समाजवादी पार्टी के सदस्य बता रहे थे, मैं उस समय विधायक थी, मैं कहना चाहती हूँ कि जिस तरीके से अनुसूचित जातियों के साथ में अत्याचार कर रहे हैं, यह उत्तर प्रदेश की सरकार लगातार हनन आज कर

रही है। ...(व्यवधान) यह आज बोलने के लिए खड़े हैं। ...(व्यवधान) ये बोलने के लायक नहीं हैं। ...(व्यवधान) चाहे कांग्रेस पार्टी हो, चाहे समाजवादी पार्टी हो ...(व्यवधान) मैं शेर के माध्यम से कहना चाहती हूँ कि कभी चिलमन से इधर झाँके, तो कभी चिलमन से उधर झाँके, कभी कांग्रेस, कभी सपा विरोध करती है, राज्य सभा में विरोध करती है तो कभी लोक सभा में विरोध करती है। ...(व्यवधान) कभी चिलमन से यह कांग्रेस झाँके, तो कभी चिलमन से सपा झाँके, लगा दो आग चिलमन में, न कांग्रेस झाँके न सपा झाँके। ...(व्यवधान) इन्हीं शब्दों के साथ ज्योतिबा साहब की शहादत को क्या पूछिए ...(व्यवधान)

इन्हीं शब्दों के साथ मैं इसका समर्थन करते हुए अपनी बात समाप्त करती हूँ।

श्री अजय मिश्रा टेनी (खीरी) : माननीय सभापति महोदय, मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का अवसर दिया। सामाजिक न्याय और अधिकारिता मंत्री के द्वारा आज जो संविधान संशोधन, 1950 लाया गया है, उसमें पांच प्रदेशों की कुछ जातियों को अनुसूचित जाति का दर्जा देने के लिए आर्टिकल 341 के माध्यम से काम किया गया है। निश्चित रूप से ऐसी जो भी जातियाँ, जो सामाजिक राजनैतिक और शैक्षिक रूप से पिछड़ गई थीं, जब बार-बार उनकी पहचान होती है तो हम लोग अनुसूचित जाति का दर्जा देते हैं और दर्जा देकर उनको समाज की ओर देश की मुख्य धारा में लाने का काम सरकार करती है।

आज पांच प्रदेशों की कुछ जातियों को आर्टिकल 341 के माध्यम से माननीय सामाजिक न्याय और अधिकारिता मंत्री जी ने अनुसूचित जाति का दर्जा देने का काम किया है। मैं उनसे सीधे-सीधे अपने क्षेत्र और उत्तर प्रदेश की बात करना चाहता हूँ। हमारे यहां चार जातियाँ ऐसी हैं, हिंदू बंजारा, बोट, गुर्छिया और रायसिख, ये जातियाँ ऐसा दर्जा पाने की पात्रता रखती हैं। सामाजिक, राजनैतिक, शैक्षिक और आर्थिक रूप से ये पिछड़ी हुई जातियाँ हैं। सरकार द्वारा एक कार्य विधि निश्चित है, जिसके द्वारा प्रदेश की सरकार उनको सिफारिश करती है, तभी केन्द्र की सरकार उनको दर्जा देती है। इन चारों जातियों की पात्रता के लिए केन्द्र की सरकार ने प्रदेश की सरकार में यह भेज दिया है, लेकिन प्रदेश की सरकार राजनैतिक कारणों से इन जातियों को अनुसूचित जाति का दर्जा न मिल पाए, इसके कारण सिफारिश नहीं भेज रही है। ... (व्यवधान)

मैं माननीय मंत्री जी से सीधे-सीधे एक प्रश्न पूछना चाहता हूँ कि क्या वे कार्य विधि में संशोधन करने का काम करेंगे? कार्य विधि में संशोधन करके यदि राज्य सरकार एक तय समय के अंदर अपनी सिफारिश नहीं भेजती है तो क्या केन्द्र सरकार यह काम करेगी कि प्रदेश सरकार की सिफारिश न आने के बावजूद यदि वह जाति पात्र है तो उनको अनुसूचित जाति का दर्जा देगी। ऐसे में मैं पुनः प्रार्थना करता हूँ कि मेरे लोक सभा क्षेत्र के बोट, गुर्छिया, हिंदू बंजारा और रायसिखों को अनुसूचित जाति का दर्जा देने का काम करें, बहुत-बहुत धन्यवाद।

HON. CHAIRPERSON: Shri K.H. Muniyappa for clarification.

SHRI K.H. MUNIYAPPA (KOLAR): Sir, before that, I have to correct my speech. First of all, I would like to place on record one thing. After attaining Independence, the first Prime Minister of India Pandit Jawaharlal Nehru on the suggestions of Mahatma Gandhiji, Prof. N.G. Ranga and Shrimati Sarojini Naidu appointed Dr. Baba Saheb Ambedkar as the Chairman of the Draft Committee. So many people are talking on this issue. Let it go on record that this is the Indian National Congress that has done this. It gives the Constitution for the whole country.

Another correction is, hon. Minister, whatever is done in the last few years, you are not able to complete this one. You keep it in mind. I have only one clarification to give. In 1950 when the classification of Scheduled Castes was made - as Udit Raj and Varaprasadji and well educated people have mentioned - there was a clear-cut social stigma and untouchability at that time. Those were the sections which were taken into consideration as Scheduled Castes. After that, subsequently many States had recommended for inclusions. We are not objecting to that. They are also economically and educationally backward. Make it two groups - Group A of real Scheduled Caste people who suffer untouchability and Group B who are not untouchable but are equally economically backward - and give them all the facilities. This is my correction in my speech. Thank you very much.

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : माननीय सभापति महोदय, अभी 28 माननीय सदस्यों ने इस विषय पर अपने विचार व्यक्त किये हैं। अगर मैं यह कहूँ कि जो विषय है उससे भिन्न बहुत सारी बातें भी आयी हैं। आप मुझे अनुमति दें कि क्या मैं उन सभी बातों का उत्तर दूँ या जो विधेयक से संबंधित हैं उनके उत्तर दूँ? बहुत सारे माननीय सदस्यों ने इस चर्चा का राजनीतिकरण करने की भी कोशिश की। मैं सोचता हूँ कि यह सब मुझे करने की आवश्यकता नहीं है। परन्तु, मैं इतना जरूर कहना चाहूँगा कि आदरणीय मुनियप्पा जी ने चर्चा की शुरुआत की, वह लंबे समय से इस सदन के माननीय सदस्य हैं, वह भली-भांति जानते हैं कि किसी जाति को अनुसूचित जाति में मिलाने का क्या तरीका है, अगर आज कोई जाति इसमें शामिल है और उसे इससे बाहर करना है तो उसका क्या तरीका है? उन्हें यह भी जानकारी कि यह अनुसूचित जातियाँ आदेश वर्ष 1950 में लागू हुआ। जब वर्ष 1950 में उन जातियों की सूची बनी तो बहुत सोच-विचार करके उस समय की परिस्थिति की मांग से, उन सभी जातियों का जो बैकग्राउंड था, उनके आधार पर यह निष्कर्ष जिनके लिए निकला कि वे सामाजिक दृष्टि से पिछड़ी हैं, शैक्षणिक दृष्टि से पिछड़ी हैं, आर्थिक दृष्टि से पिछड़ी हैं और उनके साथ छुआछूत का वातावरण होता है। उनको एससी का दर्जा दिया और वे अनुच्छेद 341 में लिस्टेड हो गयीं। अनुच्छेद 341(2) में समय-समय पर जब इस प्रकार की कोई बात आती है, तो उस पर विचार-विमर्श करके संशोधन करने का अधिकार भी संसद को दिया है। वर्ष 1950 के बाद में, दो बार, तीन बार, चार बार और अभी तक गिना जाये तो छः बार उसमें संशोधन हुये हैं, पर मुख्य रूप से दो बार उसमें संशोधन हुए हैं।

अब नियम यह बन गया, और यह नियम आज बन गया, ऐसा नहीं है, वर्ष 1950 में अनुसूचित जातियाँ आदेश जारी हुआ तो उस समय जो सरकार थी, उसने नियम बनाये, उसके बाद और सरकारें भी आयीं, यह नियम बरकरार है और जो नियम बरकरार है, वह ऐसा है कि अगर आज की सरकार को भी उसमें कुछ संशोधन करना है तो बहुत कठिनाइयाँ आयेंगी। नियम बना हुआ है कि किसी राज्य की सरकार किसी जाति को अनुसूचित जाति में मिलाना हो, अनुसूचित जनजाति में मिलाना हो या ओबीसी में मिलाना है तो वह प्रस्ताव करेगी। जब वह प्रस्ताव करती है और किसी जाति को एससी में सम्मिलित करना है तो हम उदारतापूर्वक रजिस्ट्रार जनरल ऑफ इंडिया, 1950 की ओर जब-जब संशोधन हुआ, उन सब जातियों का रिकार्ड और बैकग्राउंड रखते हैं। जब किसी राज्य से प्रस्ताव आता है तो आरजीआई उस बैकग्राउंड के आधार पर उस जाति का आकलन करता है, निष्कर्ष निकालता है कि क्या ये सब परिस्थितियाँ इस जाति के साथ हैं। अगर उन्हें लगता है कि हाँ, ये परिस्थितियाँ हैं तो वह यैस कर देता है। जब आरजीआई यैस करता है तो हम एससी कमीशन को भेजते हैं। एससी कमीशन भी उसी आधार पर जांच-पड़ताल करके

उनका निष्कर्ष निकालता है। यदि वह भी यैस कर देता है तो हम विधेयक तैयार करते हैं और संसद में लाते हैं। संसद की सहमति के बिना हम किसी भी जाति को जोड़ नहीं सकते, किसी भी जाति को घटा नहीं सकते। इतना ही नहीं, अगर उसमें ग्रामैटिकल मिस्टेक है तो उसे भी ठीक नहीं कर सकते, अगर पर्यायवाची शब्द है, उस जाति का नाम है, उसे भी ठीक नहीं कर सकते। ऐसी परिस्थिति में जो नियम है, उससे सरकार बंधी हुई है।

जहां तक इन पांच राज्यों की जातियां हैं, मैंने पहले ही बता दिया कि आरजीआई ने सहमति दे दी थी, एससी आयोग ने सहमति दे दी, बिल बना दिया, आपके सामने हम उसे स्वीकृति के लिए लाए हैं। जितने भी माननीय सदस्यों ने अपने विचार व्यक्त किए हैं, उन सबने इस विधेयक का समर्थन किया है। मैं उन सभी माननीय सदस्यों का हार्दिक धन्यवाद करता हूं।

मुनियप्पा साहब, आपने कहा कि कुछ जातियां छूटी हैं, उन्हें सम्मिलित करना चाहिए। शायद आपने नाम भी दिया था। बूड़क, जनाम इन दोनों जातियों का जिक्र किया था। बूड़क और जंगम कर्नाटक की सूची में सरल क्रमांक 19 पर दर्ज है। यह ऑलरेडी है। आपने मांग की है परन्तु मेरी जानकारी अनुसार यह उसमें ऑलरेडी सम्मिलित है। आपने घुमन्तु जाति की चर्चा की। घुमन्तु जाति के बारे में वर्तमान सरकार ने सुप्रीम कोर्ट के निर्णय के तारतम्य में एक आयोग गठित किया है। दादा इदाते उस आयोग के अध्यक्ष हैं, श्रवण सिंह राठोर जी उसके सदस्य हैं। दोनों मिलकर साल भर से देश के कोने-कोने में घूमकर घुमन्तु जाति में कौन-कौन आता है, क्योंकि आजकल जिसे हम घुमन्तु जाति मानते हैं, वह कहीं एसटी में है, कहीं ओबीसी में है, कहीं एससी में भी है। उनके बैकग्राउंड का अध्ययन करने के लिए यह आयोग काम कर रहा है। इससे पहले भी एक आयोग बना था, परन्तु उस आयोग पर तत्कालीन सरकार ने कोई कार्यवाही नहीं की। फिर कुछ माननीय जनप्रतिनिधि या जनता के प्रतिनिधि सुप्रीम कोर्ट गए और सुप्रीम कोर्ट ने निर्णय देकर फिर आयोग गठित करने का आदेश दिया था। वह हमने किया है। उनकी रिपोर्ट की प्रतीक्षा है। जब रिपोर्ट आएगी तो निश्चित रूप से हम उन जातियों को भी किस श्रेणी में लेना है, उसका बिल बनाकर आपके समक्ष आएंगे। लेकिन मैं आपको यह विश्वास दिला सकता हूं कि हम उस पर उदारतापूर्वक कार्यवाही करके उनके भी हित संरक्षण का कानून बनाने का काम करेंगे।

अभी मैंने बताया कि जिन राज्यों से कोई प्रस्ताव नहीं आया, बहुत सारी ऐसी मांग आई है परन्तु उन राज्यों से उनके कोई प्रस्ताव नहीं आए हैं। इसलिए हम विचार नहीं कर पा रहे हैं। एक-आध माननीय सदस्य ने कहा था कि प्रस्ताव आए हैं। परन्तु जो प्रस्ताव आए भी थे तो या तो आरजीआई ने मना कर दिया और अगर आरजीआई ने यैस कर दिया तो एससी कमीशन ने इंकार कर दिया। नियम में यह है कि इनकी सकारात्मक राय को ही सरकार विधेयक के रूप में ला सकती है, नहीं तो नहीं ला सकती। मैं यूपी और

बिहार के बारे में भी बताऊंगा। कुछ माननीय सदस्यों ने कहा कि राज्य सरकार अगर कोई प्रस्ताव नहीं भेज रही है तो हम उन्हें निर्देश या आदेश दें या उनको पत्र लिखकर यह मांग करें। यह प्रावधान भारतीय संविधान की मर्यादा के अनुकूल नहीं है। यहां संघीय ढांचा है और राज्य के अपने कर्तव्य और अधिकार हैं, राज्य सूची, केन्द्र सूची और समवर्ती सूची है। हम उन्हें निर्देश देकर कोई प्रस्ताव मंगाने की स्थिति में नहीं है। भविष्य में अगर इस प्रकार का विचार होगा तो हम जरूर कुछ न कुछ सोचेंगे। आपने बच्चियों के लिए अलग आवासीय विद्यालय और हॉस्टल की मांग की है। आप जानते हैं कि इस संबंध में भी राज्य सरकार प्रस्ताव भेजती है, राज्य सरकार प्रस्ताव भेजती है और हम उसे स्वीकृति देते हैं। मैं आपसे कह सकता हूं कि पिछले वर्षों में जितने छात्रावास या आवासीय विद्यालयों की स्वीकृतियां हुई होंगी उससे कम इस सरकार के दौरान नहीं हुई है। हमारे पास जो भी प्रस्ताव आया है उसे हमने कर दिया है। कई राज्यों में ऐसी स्थिति है कि हमने स्वीकृति दे दी और पैसा दे दिया लेकिन उपयोगिता प्रमाण पत्र नहीं आया है। कुछ राज्यों से प्रस्ताव नहीं आने के कारण ऐसी स्थिति है। यदि आप अपने राज्य में ऐसा चाहते हैं तो आप राज्य से प्रस्ताव भिजवाएंगे तो हम जरूर विचार करेंगे।

SHRI K.H. MUNIYAPPA: I have to ask for something from the hon. Minister. This is what I am requesting.

You start Navodaya model schools all over the country in 650 districts for the Scheduled Castes and Scheduled Tribes. Shri Jual Oram is also here. In the name of Ekalavya also you start Navodaya type residential schools, which will give good quality education in each district. The Government of India has to do it, not the States. This is my request.

श्री थावर चंद गहलोत : मैं भावनात्मक रूप से आपसे सहमत हूं लेकिन दुबारा निवेदन करना चाहता हूं कि आवासीय विद्यालय या हॉस्टल हो उसके लिए प्रस्ताव राज्य सरकार के द्वारा आना चाहिए या एनजीओ के माध्यम से भी आए। दूसरा, आपने नवोदय विद्यालय की तर्ज पर कहा है, नरेन्द्र मोदी जी के नेतृत्व में भारत की वर्तमान सरकार ने तय किया है कि प्रत्येक जिले में नवोदय विद्यालय होगा। देश की आजादी के 68 साल बाद भी 62 जिले ऐसे हैं जहां नवोदय विद्यालय नहीं है इस बार बजट में प्रावधान किया गया है और निर्णय लिया गया है कि चालू वर्ष में उन 62 जिलों में जहां नवोदय विद्यालय नहीं है उन जिलों में भी नवोदय विद्यालय की स्थापना की जाएगी। इसके साथ आपने आरक्षण के बारे में चर्चा की, हम एक बार नहीं अनेक बार कह चुके हैं कि भारतीय जनता पार्टी जनसंघ के समय से एससी/एसटी और ओबीसी के आरक्षण की पक्षधर थी, है और भविष्य में भी रहेगी, उसमें किसी प्रकार का कोई परिवर्तन करने का विचार

नहीं करने वाले हैं। आपसे निवेदन है कि इस विषय पर गलतफहमी पैदा करके अपने वर्ग के लोगों को भड़काने की कोशिश न करें तो अच्छा होगा। आपने एससी सब-प्लान की बात की थी उसके बारे में कहना चाहता हूँ कि 2012-13 के आंकड़े मेरे पास मौजूद हैं अगर उसे पेश करूंगा तो 7-8% से ज्यादा पहले कभी नहीं होता था। 2014-15 में 11% से ऊपर गया था, 50,000 करोड़ एससी सब-प्लान में दिया था लेकिन पिछले साल उसमें कमी आई थी और वह पचास के बजाए तीस हो गया था। इस वर्ष उसमें फिर से बढ़ोत्तरी होकर 38-39 हजार करोड़ रुपये का अमाउंट जारी हुआ है। पिछले साल जो कम हुआ था, उसका एक प्रमुख कारण था। वह यह था कि भारत सरकार ने चौदहवें वित्त आयोग की रिपोर्ट के बिना किसी काट-पीट के स्वीकार किया और राज्यों को केन्द्रांश के रूप में जो पहले 32 परसेंट मिलता था, वह 42 परसेंट दे दिया। लोकल बॉडीज को 5 परसेंट अतिरिक्त दिया। पंचायती राज व्यवस्था के लिए डेढ़-दो परसेंट अतिरिक्त दिया। इस तरह भारत के केन्द्रांश से 17 परसेंट अतिरिक्त धनराशि राज्यों को दी। हमने उनसे अपेक्षा की कि आपको धनराशि ज्यादा मिल रही है, अगर आप एससी सबप्लान में बढ़ोतरी करेंगे, तो कृपा होगी। जब उसका आंकड़ा आयेगा, तब मैं आपके सामने निवेदन करूंगा। ... (व्यवधान)

श्री धर्मेन्द्र यादव : आप पैसा भी दे रहे हैं और राय भी दे रहे हैं। ... (व्यवधान) आप केवल पैसा दो। ... (व्यवधान) आप राय क्यों दे रहे हैं? ... (व्यवधान) हमने पैसा दे दिया। सब पैसा इसमें खर्च कर दो, उसमें खर्च कर दो, तो राज्य सरकारों की क्या स्थिति रह गयी? ... (व्यवधान)

HON. CHAIRPERSON: Nothing, except whatever the hon. Minister says, will go on record.

... (Interruptions)... *

श्री थावर चंद गहलोत : आदरणीय गोपाल कृष्ण जी ने अपने विचार व्यक्त करते हुए कहा कि तमिलनाडु की नरीकुरवर जाति को एससी सूची में दर्ज करना चाहिए। परन्तु मैं आपसे निवेदन करना चाहूंगा कि वहां से जो प्रस्ताव आया है, वह एसटी में सम्मिलित करने के लिए है। हमारे साथी जुएल ओराम साहब उसे एसटी में सम्मिलित करने के बारे में विचार कर रहे हैं। भविष्य में इस पर आगे जो भी कार्रवाई होगी, उससे आपको अवगत कराया जायेगा।

श्रीमती प्रतिभा मंडल जी ने जातिवाद के आंकड़े की बात कही है। वैसे जातिवाद के आधार पर पहले काउंटिंग तो हुई है, परन्तु उसके आंकड़े प्रकाशित होने हैं। वे आंकड़े अभी तक प्रकाशित नहीं हो पाये

* Not recorded.

हैं। कुछ पिछले नियम, कानून-कायदे बने हैं, जिसके कारण वे नहीं हो रहे। परन्तु सरकार प्रयास कर रही है और निश्चित रूप से उस पर आगे कार्रवाई होगी।

जहां तक जाति प्रमाण-पत्र की बात है। जाति प्रमाण-पत्र बनाना राज्य के अधिकार क्षेत्र का मामला है। जिलाधीश अर्थात् कलैक्टर, एसडीएम और तहसीलदार लैवल के अधिकारी उसे बनाते हैं। अगर कहीं फर्जी सर्टीफिकेट बनाते हैं तो उसे निरस्त करने का अधिकार भी जिला कलैक्टर के पास रहता है। इस प्रकार की जब भी हमारे पास शिकायत आती है, तब हम कार्रवाई करते हैं और उसका निर्णय भी कराते हैं। लेकिन कई बार 10-15 या 25 साल बाद जानकारी मिलती है। जब कलैक्टर फर्जी प्रमाण पत्र निरस्त करने की कार्रवाई करता है, तो वह कोर्ट से स्टे ले आता है। परन्तु इस प्रकार की समस्या हजारों फर्जी सर्टीफिकेट से संबंधित है। विशेषकर दक्षिण भारत के दो-तीन राज्यों में यह ज्यादा है। मैं उस बारे में बहुत ज्यादा चर्चा करना उचित नहीं समझता।

श्री लड्डू किशोर स्वाई साहब ने ओडिशा सरकार के प्रस्ताव के आधार पर कुछ मांग की है। ... (व्यवधान) ठीक है। ... (व्यवधान)

श्री भर्तृहरि महताब (कटक) : मंत्री जी, हम सुनने के लिए बैठे हैं। ओडिशा के बारे में जो प्रश्न उठाया गया है, उस बारे में आप बताइये।

श्री जय प्रकाश नारायण यादव (बाँका) : आप हमारे बिहार के बारे में भी बता दीजिए। ... (व्यवधान)

श्री थावर चंद गहलोत : जय प्रकाश जी, आपने मांग की थी कि बिहार की बुखारी आदि जातियों को अनुसूचित जाति की सूची में शामिल किया जाये, तो ऐसा कोई प्रस्ताव हमारे पास विचाराधीन नहीं है। ... (व्यवधान)

HON. CHAIRPERSON: Nothing, except whatever the hon. Minister says, will go on record.

... (Interruptions)... *

श्री थावर चंद गहलोत : आपके यहां से, बिहार से चंद्रवंशी कहार जाति का प्रस्ताव आया था। वह आरजीआई ने पहले ही निरस्त कर दिया था। ओडिशा से चिकचिक बडेक का प्रस्ताव आया था, वह भी आरजीआई ने निरस्त कर दिया था। आज की तारीख में ओडिशा की एक जाति स्वलगिरी है, जो एससी कमिशन के पास विचाराधीन है। हमारे पास इसके अलावा कोई भी प्रस्ताव किसी भी राज्य का पेंडिंग नहीं है। राजेश रंजन जी ने बहुत बातें कही हैं, लेकिन अभी वह यहां नहीं हैं इसलिए मैं कुछ कहना उचित नहीं

* Not recorded.

समझता हूं। कौशलेन्द्र कुमार जी ने जो सुझाव दिया है, आरजीआई और एससी कमीशन ने पहले ही निरस्त कर दिया है। आपके यहां का एक मामला जरूर एससी कमीशन के पास गया है। जब आरजीआई ने मना किया, हमने दो प्रस्तावों पर राज्य सरकार से फिर से राय मांगी है, जब राय आएगी तब उस पर कार्यवाही करेंगे।

सदाशिव लोखंडे जी ने जो बात धनगर, मांग गारुड़ी समाज की कही है, राज्य सरकार से कोई प्रस्ताव नहीं होने के कारण इसे नहीं कर सकते हैं। आदरणीय वीरेन्द्र सिंह जी, जय प्रकाश जी ने मांग की थी, अब मैं उत्तर प्रदेश का विषय ज्यादा चर्चा में नहीं लाना चाहता हूं, मैं एक वाक्य में कहना चाहता हूं कि यह जातियां सपा और बसपा के दो पाटन के बीच में फंस गई हैं, वे आते हैं तो निरस्त कर देते हैं और दूसरे आते हैं तो प्रस्तावित करते हैं। ... (व्यवधान)

HON. CHAIRPERSON: Nothing would go on record except the statement by the Minister.

... (Interruptions)... *

श्री थावर चंद गहलोत : जब आरजीआई निरस्त करती है और हम उनसे राय लेने के लिए पत्र व्यवहार करते हैं तो उसकी भी उचित जानकारी नहीं आती है।... (व्यवधान) लक्ष्मी नारायण जी ने धोबी समाज की बात कही है। मैं कहना चाहता हूं कि देश के अनेक प्रदेशों में एक जाति दो जिलों में एससी में होती है, दूसरे जिलों में एसटी में होती है और अन्य जिलों में ओबीसी में होती है।... (व्यवधान) ऐसा हर राज्य में है, हर प्रांत में है। जब तक इनका प्रस्ताव आता नहीं है, तब तक हम विचार करने की स्थिति में नहीं हैं। अजय मिश्रा जी ने जो मांग की है, उसकी भी यही स्थिति है।

अन्य माननीय सदस्यों ने जो मांगें की हैं, उसके बारे में मैंने बता दिया है। मैं इतना ही कहना चाहता हूं कि अनुसूचित जाति वर्ग के लोगों के साथ न्याय प्रदान करने की दृष्टि से हमने सार्थक कदम उठाए हैं। अनुसूचित जाति अनुसूचित जनजाति अत्याचार निवारण अधिनियम में काफी सुधार किया है और कठोर बनाने का काम किया है। जैसे मूंछ मुंड दी, काला मुंह कर दिया, जूते का हार पहना दिया, निर्वस्त्र करके घुमा दिया, यह पहले अपराधिक श्रेणी में नहीं माने जाते थे, अब इनका प्रावधान किया गया है। दस साल से अधिक सजा वाले भी पहले इसमें नहीं आते थे, अब इसे भी जोड़ दिया है। हम विश्वास करते हैं कि हम उनको पूरा न्याय दिलाएंगे। इनके साथ जो भी अपराध करेगा, उनको सजा दिलाएंगे।

* Not recorded.

जहां तक अम्बेडकर जी की बात आई है, मैं आपसे निवेदन करते हुए कहना चाहता हूं, मैं बचपन से राष्ट्रीय स्वयं सेवक संघ हूं। आप स्वयं सेवक बनकर देखेंगे तो ज्यादा अच्छा लगेगा, नहीं तो मैं बता रहा हूं, जब हम सुबह उठकर ओटीसी वगैरह में जाते हैं, प्रातः स्मरण एक प्रार्थना होती है, उसे पढ़ते हैं, उसमें महात्मा गांधी जी, भगत सिंह जी, ज्योतिबा फूले, डॉ अम्बेडकर जी, सब महापुरुषों का नाम लेते हैं। एकात्मता स्रोत उस पुस्तक का नाम है, आप पढ़ लें। मैं बचपन से अम्बेडकर जी का समर्थक हूं। मैं भारत के संविधान का भी सम्मान करता हूं। हमारे देश के माननीय प्रधानमंत्री जी जब गुजरात के मुख्यमंत्री थे, उन्होंने हाथी को सजाकर भारत के संविधान की शोभा यात्रा निकाली थी। उन्होंने स्वयं भारत के संविधान के सम्मान में सुरेंद्र नगर में तीन किलोमीटर तक पैदल यात्रा की थी।

20.00 hours

आज भी मैं यह कहना चाहता हूं कि अम्बेडकर जी का सर्वाधिक सम्मान अगर किसी ने किया है और कोई करता है तो हमारे विचारों के लोग करते हैं। मैं आपको उदाहरण देना चाहूंगा, देश की आजादी के बाद 1989 तक अम्बेडकर जी का चित्र सेन्ट्रल हॉल में नहीं लगा था। क्यों नहीं लगा था? किसने रोका था? इसके साथ ही साथ उनको भारत रत्न से सम्मानित नहीं किया था। किसने रोका था? आपको क्यों नहीं करना चाहिए था? आपको करना चाहिए था लेकिन आपने यह नहीं किया। मैं भाग्यशाली हूं कि मैं मध्य प्रदेश का निवासी हूं और महु से 125 कि.मी. दूर रहता हूं।

1990 से लेकर 1992 के बीच में पटवा जी मुख्य मंत्री बने। मैं उसमें राज्य मंत्री था। पटवा जी ने कहा कि अम्बेडकर जी का जन्मस्थल महु है। जाओ, उस जमीन को भारत सरकार से मध्य प्रदेश सरकार के नाम कराओ। वहां स्मारक बनाएंगे और मुझे खुशी है कि पटवा जी की सरकार ने निर्णय लिया और अटल बिहारी वाजपेयी जी की सरकार ने 14 अप्रैल 1991 का निर्माण कार्य का भूमि पूजन किया। हमारी सरकार ढांचा तोड़ने के कारण दिसम्बर 1992 में चली गई। 1992 से लेकर दस साल तक आपकी सरकार रही। एक ईंट भी लगाने का काम आप लोगों ने नहीं किया। बाद में जब भाजपा की सरकार बनी और शिवराज सिंह जी मुख्य मंत्री बने तो 14 करोड़ रुपये खर्च करके वहां भव्य स्मारक बनाया। पिछले 9 साल से वहां अम्बेडकर महाकुंभ आयोजित होता है। लाखों लोग आते हैं।...(व्यवधान) आप लोगों ने अम्बेडकर जी की बात की। अम्बेडकर जी के सम्मान के बारे में बात कही। मैं बताना चाह रहा हूं,...(व्यवधान) उसके बाद भिक्षा भूमि को भी हमने डवलप करने का काम किया है। चेट्ट भूमि जो अंतिम संस्कार स्थल है, वहां भी महाराष्ट्र की सरकार ने योजना बनाई और देश के प्रधान मंत्री नरेन्द्र मोदी जी ने जाकर 350-375 करोड़ रुपये की लागत से भव्य स्मारक बनाने का और उन दो मिलों को वहां से खरीदकर उनको विस्तार में देने

का काम किया है। अम्बेडकर जी का देहान्त वर्ष 1956 में 26 अलीपुर रोड में हुआ था। वह निजी सम्पत्ति थी। उसके बाद आपने स्मारक बनाने का काम नहीं किया। अटल जी ने प्रधान मंत्री रहते हुए उस निजी सम्पत्ति को करोड़ों रुपये में खरीदा और अम्बेडकर स्मारक घोषित किया था। हमने निर्णय लिया है कि उस स्थान पर सौ करोड़ रुपये की लागत से नेशनल स्मारक बनाया जाएगा और यह जो 21 तारीख आ रही है, माननीय प्रधान मंत्री जी उसका भूमि पूजन करने वाले हैं। मैं आप लोगों को भी निमंत्रण देता हूँ। आप भी आइए। 15 जनपथ हमारा अम्बेडकर प्रतिष्ठान 192 करोड़ रुपये की लागत से अम्बेडकर इंटरनेशनल स्टडी सेंटर बनाने का निर्णय लिया। प्रधान मंत्री जी के हाथों से उसका भूमि पूजन किया गया, निर्माण कार्य चल रहा है। देख लें। आपको तो खुशी होनी चाहिए। अब होंगे कि नहीं होंगे लेकिन आप देखें जरूर।... (व्यवधान)

अम्बेडकर जी 1921 और 1923 के बीच में लंदन में पढ़ते थे। महाराष्ट्र की सरकार ने जिस भवन में वह रहते थे, उसको खरीदा और उसको अम्बेडकर स्मारक घोषित किया और देश के प्रधान मंत्री जी ने जाकर उसका लोकार्पण किया। हमने तय किया है कि अम्बेडकर जी से संबंधित जो 5 स्थान हैं, उनको हम पंच तीर्थ के रूप में विकसित कर रहे हैं। उनकी 125वीं वर्षगांठ में कर रहे हैं। उनकी 125वीं वर्षगांठ मनाने का निर्णय हम ले चुके हैं। वह कार्यक्रम हम जारी कर रहे हैं। आपसे भी मैं अनुरोध करता हूँ कि हम राज्यों में भी वह करने वाले हैं। आप उन कार्यक्रमों में भी सम्मिलित होंगे तो बड़ी कृपा होगी।

अंत में, मैं कहना चाहता हूँ कि कहने के लिए तो बहुत कुछ है और हरेक का जवाब मैं दे सकता हूँ और बहुत कुछ कह भी सकता हूँ। लेकिन 'सबका साथ सबका विकास, सबका सम्मान, सबका उत्थान' कहकर मैं अपनी बात समाप्त करता हूँ। अनुसूचित जाति, ओबीसी और पिछड़े वर्ग के लोगों के हितों के लिए भी हमने अनेक योजनाएं बनाई हैं। इन योजनाओं का लाभ देकर इन लोगों को मुख्यधारा में लाने का काम करेंगे और अम्बेडकर जी ने जैसा सोचा था कि देश में समरसता का वातावरण बनना चाहिए, हम यह काम करेंगे। इस सबके लिए आपका सहयोग अपेक्षित है।

श्री धर्मेन्द्र यादव: सभापति जी, माननीय मंत्री जी से पूछना चाहता हूँ कि क्या रजिस्ट्रार जनरल की क्षमता सरकार की कैबिनेट और देश की चुनी हुई सरकार से ऊपर है? अगर सरकार की नीयत हो तो पूरा सिस्टम उसके अनुरूप काम करता है और यदि नीयत नहीं है तो सिस्टम में बहुत सारी बातें आ जाती हैं।... (व्यवधान) आपकी नीयत नहीं है।... (व्यवधान)

DR. A. SAMPATH (ATTINGAL): Sir, we have been patiently listening to the reply of the hon. Minister.

Now, I would like to get a clarification from the hon. Minister because I am a Member of this House who has demitted my residence. I was allotted 12,

Rajendra Prasad Road and it was the residence allotted to me. It was surrendered back to the Government for the construction of Baba Saheb Ambedkar Memorial in Delhi and the CPI(M) is also very much happy to have done that.

My humble clarification which I would like to seek from the hon. Minister is like this. We are discussing the Constitution Amendment to include certain categories of Scheduled Castes. In my State, and in many other States also, the husband of a family may be from a Scheduled Caste and at the same time following a particular religion. The wife may also be from a Scheduled Caste following another religion. There is no problem in the household. There is no problem among their children. There is no problem in their family life also. ... *(Interruptions)* Please allow me to speak. Why should you suffocate me when I speak? I am seeking a clarification with the permission of the Chair. Do not impose your majoritarian rule upon me. I will not succumb to any majoritarian rule. ... *(Interruptions)*

Why is there a delay on this matter? Is the Government willing to have a discussion on the Floor of the House on the Report of Justice Ranganath Mishra. This is my question. A clarification may be given by the hon. Minister.

श्री जगदम्बिका पाल (डुमरियागंज): अधिष्ठाता महोदय, मैं आपके माध्यम से माननीय मंत्री जी से एक स्पष्टीकरण चाहता हूँ। मंत्री जी ने इस विधेयक में उन जातियों के विषय में बहुत सारगर्भित ढंग से रोशनी डाली है और सरकार द्वारा किए जा रहे कार्यों एवं बाबा साहेब अम्बेडकर के बारे में भी विस्तार से बताया है। मैं मंत्री जी से जानना चाहता हूँ कि एक राज्य में एक शिड्यूल में जातियां घोषित होती हैं। अगर कोई जाति किसी राज्य में अनुसूचित जाति में शामिल है तो उसे पूरे राज्य में अनुसूचित जाति का दर्जा मिलता है, लेकिन उत्तर प्रदेश में गोंड जाति है, जिसे किसी जनपद में बैकवर्ड की श्रेणी में रखा गया है, किसी अन्य जनपद में अनुसूचित जाति की श्रेणी में रखा गया है। आज उस गोंड जाति को बस्ती जिले में अनुसूचित जाति का प्रमाणपत्र मिल जाता है, लेकिन सिद्धार्थनगर में उसे वह प्रमाणपत्र नहीं मिलता है। ... *(व्यवधान)*

श्री थावर चंद गहलोत : सभापति महोदय, मैं पहले भी बता चुका हूँ कि एक जाति एक प्रदेश में तीन जिलों में एक कैटेगरी में हैं, दूसरे जिले में दूसरी कैटेगरी में है और अन्य जिलों में तीसरी कैटेगरी में है, ऐसे हर

राज्य में है। यह मैं पहले बता चुका हूँ और उसमें परिवर्तन करने का तरीका भी मैं बता चुका हूँ। जब तक राज्य सरकार प्रस्ताव न करे, आरजीआई उसे सहमति न दे, एससी कमीशन अपनी सहमति न दे, हम नहीं कर सकते हैं। जहां तक रंगनाथ मिश्र कमेटी और दूसरे धर्मावलम्बियों को अनुसूचित जाति का दर्जा देने का सवाल है, भारत के संविधान में स्पष्ट उल्लेख है कि अनुच्छेद 341 में जो प्रावधान किए गए हैं, वे सामाजिक, आर्थिक और शैक्षणिक पिछड़ेपन के कारण और छुआछूत की स्थिति के कारण हैं। दूसरे धर्मों में छुआछूत नाम की चीज नहीं है। इस प्रकार का विचार-विमर्श वर्ष 1948 में हुआ, 1952 में भी हुआ, 1956 में भी हुआ, एक बार नहीं, अनेक बार हुआ, परन्तु इसी संसद ने और तत्कालीन सरकारों ने उसको निरस्त किया। एक बार नहीं, अनेक बार सुप्रीम कोर्ट में मामला गया, सुप्रीम कोर्ट ने भी निर्णय दिया कि धर्मान्तरित ऐसे लोग, जो कभी दलित थे और दूसरे धर्म में चले गए, इस कारण से उनको अनुसूचित जाति का दर्जा नहीं दिया जा सकता है। सरकार का भी स्पष्ट मत है कि धर्मांतरित ऐसे लोग, जो हिन्दू धर्म छोड़कर अन्य किसी धर्म में चले गए हैं, उनको छुआछूत का वातावरण देखने को नहीं मिलता है, इसलिए हम उनको अनुसूचित जाति का दर्जा देने की स्थिति में नहीं हैं।...(व्यवधान)

श्री धर्मेन्द्र यादव: मंत्री जी ने उत्तर प्रदेश के बारे में नहीं बताया।...(व्यवधान)

HON. CHAIRPERSON: The question is:

“That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950 be taken into consideration.”

The motion was adopted.

HON. CHAIRPERSON: The House would now take up clause-by-clause consideration of the Bill.

**Clause 2 Amendment of Constitution(scheduled
castes) Order,1950**

Shri Adhir Ranjan Chowdhury – not present

The question is:

“Clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

HON. CHAIRPERSON: The question is:

“That Clause 1, the Enacting Formula and the Long Title stand part of the Bill.”

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. CHAIRPERSON: The Minister may now move that the Bill be passed.

श्री थावर चंद गहलोत : सभापति महोदय, मैं प्रस्ताव करता हूँ :

"कि विधेयक पारित किया जाए।"

HON. CHAIRPERSON: The question is:

“That the Bill be passed.”

The motion was adopted.

20.14 hours(Shri K.H. Muniyappa *in the Chair*)

HON. CHAIRPERSON: Now, we take up 'Zero Hour'.

MOHAMMED FAIZAL (LAKSHADWEEP): Thank you very much, Hon. Chairman, Sir, for giving me this opportunity to raise a very important issue which is alarming in my constituency, Lakshadweep. On the last Sunday, the 13th March, 2016, at around 4.30 p.m., the Chairperson of Agati Village Panchayat, Shri Mohammed Nazar has called me up for an emergency situation concerning a lady named Salina. She has been airlifted from my native place, Andrott for expert treatment to Agati Island in the Rajiv Gandhi Speciality Hospital. After taking her to that hospital, after carrying out a thorough examination by CT scan, it was learnt that it was internal bleeding due to hypertension and that hospital was not in a position to treat her. They insisted that the patient should be immediately airlifted for further treatment in Kochi. By that time it was five o'clock and the pilots, who were flying Pawan Hans helicopter which is meant for medical emergency evacuation to Kochi, were not in a position to fly as the rule says that if the destination is not reachable by sunset, the helicopter is not supposed to fly. In that situation, I was left out with no option other than talking to the hon. Defence Minister for his help to instruct either the Navy or Coast Guard to provide helicopter to lift this patient. I am thankful to the hon. Minister that he has extended all the help. But unfortunately, I got a call at around 9.30 p.m. in the night from Rear Admiral Phillipose saying that they were not in a position to come and land in Agatti because there is no night landing facility available in Agatti. This patient was in a very critical condition and if she was not evacuated immediately, it was sure that she would die. So, we were praying to the God the entire night that God should show mercy so that she can be airlifted to Kochi at least the next morning.

Sir, the issue is, the Home Ministry had taken a meeting with the Navy and the Pawan Hans to make night landing facility available in Lakshadweep.

HON. CHAIRPERSON : Please conclude now. I am calling the next Member. In 'Zero Hour', you should not take more than two minutes. You should make your submission very briefly.

MOHAMMED FAIZAL: Sir, it is a very important issue. I am concluding. Please allow me.

Sir, this matter of providing night landing facility in Lakshadweep is pending before the Home Ministry. I met the hon. Prime Minister also regarding this matter. So far nothing has been done in this regard. This is a very alarming situation. Therefore, I request that the night landing facility is provided at the earliest.

HON. CHAIRPERSON: Dr. Manoj Rajoria and Shri Rajeev Satav are permitted to associate with the issue raised by Mohammed Faizal.

श्री मुकेश राजपूत (फर्रुखाबाद) : सभापति जी, मेरे संसदीय क्षेत्र फर्रुखाबाद में दो विश्व प्रसिद्ध तीर्थस्थल हैं, जहां देश-विदेश से प्रतिदिन सैकड़ों की संख्या में तीर्थ यात्रियों और पर्यटकों का आवागमन होता है। लेकिन वहां यातायात की कोई सीधी और सरल व्यवस्था नहीं होने की वजह से पर्यटकों को काफी कठिनाइयों का सामना करना पड़ता है। फर्रुखाबाद के निकट उत्तर मध्य रेलवे के रेलवे स्टेशन बाबा लक्ष्मण दास पुरी, जो नीव करोरी धाम के नाम से देश-विदेश में विख्यात है, स्थित है। इसके अतिरिक्त वहां अंतर्राष्ट्रीय बौद्ध तीर्थस्थल संकिंसा भी इसी स्टेशन के निकट है। इस रेल मार्ग फर्रुखाबाद-टुंडला-आगरा और मथुरा होते हुए हजरत निजामुद्दीन तक कोई सीधी ट्रेन नहीं है। इसकी वजह से पर्यटकों को काफी घूमकर आना-जाना पड़ता है। मेरा आपके माध्यम से रेल मंत्री जी से अनुरोध है कि फर्रुखाबाद-मैनपुरी-टुंडला-आगरा-मथुरा होते हुए एक एक्सप्रेस ट्रेन हजरत निजामुद्दीन तक चलाई जाए और इस ट्रेन का नाम नीव करोरी धाम एक्सप्रेस रखा जाए। इस ट्रेन के चलने से तीर्थ यात्रियों, पर्यटकों, व्यापारियों और दैनिक यात्रियों को आवागमन में सुविधा हो सकेगी तथा मेट्रो सिटीज पर होने वाले दबाव को कम किया जा सकेगा।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra, Shri Chandra Prakash Joshi and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Mukesh Rajput.

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): Mr. Chairman, Sir, I would like to raise the matter regarding the pathetic situation and the burning issue of our fishermen living in the coastal area of Tamil Nadu.

Our Indian fishermen from Tamil Nadu face death and threat to their livelihood every time they go for fishing. Last Sunday, five fishermen were arrested at Rameswaram, three country boats with 23 fishermen were also arrested on 12th March at Pamban and totally 28 fishermen and four boats have been taken away by the Sri Lankan Navy.

Our Tamil Nadu Chief Minister, hon. Amma has been writing repeatedly to the hon. Prime Minister to take immediate steps to release the poor fishermen through dialogue with the Sri Lankan Government.

So far, 82 fishing boats and 96 fishermen have been taken away by the Sri Lankan Armed Forces. The main reason for this harassment is the ignorance of the traditional fishing rights enjoyed by our Indian fishermen around Katchatheevu.

According to the 1974 and 1976 agreements, Katchatheevu was ceded to Sri Lanka without our Parliament's approval. The harassment started against our Tamil fishermen only after the Katchatheevu agreement. So, retrieval of Katchatheevu alone can be a lasting solution. For this, our Tamil Nadu Chief Minister, hon. Amma has approached the Supreme Court.

Our Tamil Nadu Chief Minister, Amma is of the view that minimizing fishing activities on the Palk Strait and retrieval of Katchatheevu can be the permanent solution. In order to facilitate the deep sea fishing with the infrastructure development at a cost of Rs. 1520 crore, the permission and the funds have to come from the Centre.

Sir, Sri Lankan Navy often attacks brutally and violently our innocent Indian fishermen. Even though our Indian Navy and Coast Guards are stationed near Rameswaram, they have not protected our fishermen even once.

Hence, I urge upon the Centre to take immediate steps to protect our fishermen and their traditional fishing rights.

Thank you, Sir.

HON. CHAIRPERSON: Shrimati V. Sathyabama is permitted to associate with the issue raised by Shri A. Anwhar Raajhaa.

DR. SHRIKANT EKNATH SHINDE (KALYAN): Thank you, Chairman, Sir. I wish to bring to the notice of this august House, through you, a very burning issue that has currently grappled the jewelers of this country. The jewelers of this country are facing a very bad situation. The hon. Finance Minister has proposed in his budget to levy one per cent excise duty on non-silver jewellery. The jewelers across the nation are on indefinite strike since 2nd March. While I appreciate his efforts to raise the additional resources to meet the ever increasing needs of the country, it is pertinent to note that this particular measure is going to bring a lot of hardships not only to jewelers but also to lakhs of *karigars* or artisans that are involved in actually manufacturing the jewellery.

Jewellery making in India is mostly dependent on human skill rather than machine. Most of the *karigars*, though at top of their skills, are hardly literate. Therefore, it will be difficult for them to maintain records as it will involve a lot of paperwork. There is a fear among jewelers that it will lead to the inspector raj, confiscation of gold and other precious metal and loss of jobs to lakhs of *karigars*.

So the collateral damage of this proposed tax is huge as compared to the gain that we are expecting from it. Therefore I request the hon. Finance Minister, through you, Sir, to find out some other means to raise the resources he is expecting from this one per cent excise duty. I am sure, the jewelers would be very happy to contribute to the nation's cause and would not mind if they are made to pay by some other way which is less troublesome and seamless.

Thank you, Sir.

HON. CHAIRPERSON: Shri Ajay Misra Teni, Shri Bhairon Prasad Mishra, Dr. Manoj Rajoria and Shri Rahul Kaswan are permitted to associate with the issue raised by Dr. Shrikant Eknath Shinde.

श्री राम टहल चौधरी (राँची) : सभापति महोदय, मेरे लोक सभा क्षेत्र राँची में भारतीय सरकार का एक प्रतिष्ठान एचईसी है। पिछले कई वर्षों से एचईसी के सेवानिवृत्त कर्मचारियों का वर्ष 1997 से 2008 तक के पुनर्ीक्षण, एरियर एवं अन्य भत्तों का भुगतान अभी तक नहीं हो पाया है। कुछ सेवानिवृत्त कर्मचारी चिकित्सा के अभाव में मर गए और अभी जो बहुत से वृद्ध सेवानिवृत्त कर्मचारी हैं वह पैसे के अभाव में इलाज नहीं करवा पा रहे हैं। बहुत से ऐसे सेवानिवृत्त कर्मचारियों का इस कारण से जीना दुभर हो गया है। इस बारे में त्रिपक्षीय वार्ता हुई थी, जिसमें सरकारी पक्ष के लोग, एचईसी के चेयरमैन और यूनियन के नेताओं के बीच एक समझौता हुआ कि बकाया भुगतान कर दिया जाएगा, परन्तु अभी तक उनका बकाया भुगतान नहीं किया गया है, जब कि जितने भी सीएमडी और चेयरमैन आए, उन सभी ने कहा कि इनका जो भी बकाया है, उसका भुगतान होना चाहिए। मैं इस संबंध में बार-बार सरकार का ध्यान आकर्षित करता रहा हूं मगर अभी तक इसका भुगतान नहीं किया गया है।

मेरा आपसे आग्रह है कि जिन गरीब कर्मचारियों ने अपने खून-पसीने से एचईसी को सींचा है और इसे आगे बढ़ाने में अपना योगदान दिया है, जितना जल्दी हो सके, उनकी बकाया राशि का भुगतान कर दें, क्योंकि लोग आंदोलित हैं और वहां कभी भी कोई बड़ा आंदोलन हो सकता है। धन्यवाद।

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Ram Tahal Chaudhary.

श्री रवनीत सिंह (लुधियाना) :

“मानस की जात सबै, एके पहिचान बो,
हिन्दू, तुर्क कऊ रफ जी ईमाम शाफी।”

“अव्वल अल्लाह नूर उपाया कुदरत के सब बंदे,
एके नूर ते सब जगह उपज्या, कौन भले को मंदे।”

सभापति महोदय, मैं बहुत दुख के साथ खड़ा हुआ हूं। राज्य सभा में गुरुद्वारा अमैन्डमेंट बिल लेकर आ रहे हैं। उस बिल में जिसने अमृत नहीं चखा, जो अमृतधारी नहीं है, वह शिरोमणि गुरुद्वारा प्रबंधक कमेटी के चुनाव में वोट नहीं दे सकता। हम लोग जो आज के नौजवान हैं, जिनकी संख्या करीब 70 लाख है, वे इस बिल के आने से वोट देने से वंचित हो जायेंगे।

महोदय, मैं आपके सामने खड़ा हूँ...(व्यवधान)

रक्षा मंत्री (श्री मनोहर पर्रिकर): महोदय, यह बिल का मामला है, राज्य सभा में बिल आया है। जब बिल लोक सभा में आ जायेगा, उस समय इस मामले को उठा सकते हैं।

HON. CHAIRPERSON: Let him speak.

... (Interruptions)

श्री मनोहर पर्रिकर : बिल आज राज्य सभा में इंट्रोड्यूस किया गया है, जब यह लोक सभा में आ जायेगा, उस समय अगर ऑनरेबल मैम्बर को कुछ कहना है तो वह कह सकते हैं। ...(व्यवधान) वह बिल वहां डिस्कशन में है, यहां आने वाला है, यहां आप उस समय चर्चा कर सकते हैं। अभी चर्चा करने का कोई औचित्य नहीं है।

श्री प्रहलाद सिंह पटेल (दमोह) : इस पर चर्चा शून्यकाल में कैसे हो सकती है।

श्री रवनीत सिंह: आप मेरा हक क्यों मार रहे हो, आप कौन हो मेरा हक मारने वाले, मैं कोई डिस्कशन नहीं कर रहा हूँ। ...(व्यवधान)

श्री मनोहर पर्रिकर : जो बिल राज्य सभा में आया है, जब यह लोक सभा में आयेगा, उस समय इस पर चर्चा करें।

HON. CHAIRPERSON: Let him speak.

... (Interruptions)

श्री रवनीत सिंह : महोदय, हमें एक बहुत बड़ा खतरा है, क्योंकि सिख धर्म एक बहुत ही मॉडर्न धर्म है। गुरु तेग बहादुर जी ने दिल्ली में अपनी शहादत किसके लिए दी, हिन्दुओं के लिए दी। टोडरमल, अगर बात की जाए कि दुनिया में सबसे महंगी जमीन कौन सी है तो टोडरमल जी ने सिक्के खड़े करके साहबजादों के लिए जमीन लेकर उनका संस्कार किया था। इससे ज्यादा हमारा धर्म मॉडर्न क्या हो सकता है।

इसलिए मेरी आपसे गुजारिश है, क्योंकि यह मामला सुप्रीम कोर्ट में लम्बे अरसे से चल रहा है। उन्होंने यह बंद किया हुआ है कि जब तक इलैक्शन नहीं होंगे, तब तक सुप्रीम कोर्ट में फैसला नहीं होगा। वहां पर जो एसजीपीसी प्रेसिडेंट हैं मक्कड़ साहब, वह अकाली दल, बीजेपी की मान नहीं रहे हैं। उन्हें बदलने की कोशिश ...(व्यवधान) हमें कोई ऐतराज नहीं है कि अमृतधारी हों, लेकिन जो हम लोग सिख हैं।...(व्यवधान) मैं आपके सामने खड़ा हूँ, क्या मैं सिख नहीं हूँ। आप मुझे क्या कहेंगे? वहां पर यह कानून है, जो कैंडिडेट होगा, जो इलैक्शन लड़ेगा, वह सिख होगा, अमृतधारी होगा, लेकिन वोट का अधिकार हमसे

नहीं छीनना चाहिए। ... (व्यवधान) मंत्री जी, आप बार-बार क्यों खड़े हो रहे हैं। आप क्यों डर रहे हैं, आपको कोई इतना डरने की बात नहीं है।

श्री मनोहर पर्रिकर : हम एक नई परम्परा डाल रहे हैं। जो बिल आने वाला है, उस समय चर्चा करें।

श्री अर्जुन राम मेघवाल (बीकानेर): यह अदर हाउस का बिल है।

HON. CHAIRPERSON: When his name is there in the Zero Hour list, I have to allow him. But I can understand the hon. Minister's view point. He said that the Bill is in the Other House, the moment it will come here then only a proper discussion can be made.

Now, Shri Rahul Kaswan.

श्री राहुल कस्वां (चुरू) : सभापति महोदय, मैं अपने संसदीय क्षेत्र चुरू की समस्त तहसीलों नोहर, भादरा, सुजानगढ़, सरदारशहर, रतनगढ़, तारानगर व चुरू में ओला वृष्टि से हुए भारी नुकसान की तरफ आकृष्ट करना चाहूंगा। मेरे संसदीय क्षेत्र की जनता 80 प्रतिशत कृषि पर आधारित है। उस 80 प्रतिशत की जनसंख्या में से 87 प्रतिशत लोग सिर्फ वर्षा पर निर्भर करते हैं। ऐसी स्थिति में मॉनसून वर्षा पर जब इस तरह की परिस्थिति आ जाती है, जहां ओलावृष्टि होती है तो किसानों पर उसका बहुत भारी असर पड़ता है। महोदय, मेरा संसदीय क्षेत्र मरुस्थलीय क्षेत्र है। कृषि के अलावा अन्य रोजगार का कोई साधन नहीं है। मेरा आपसे यही कहना है कि जो ओलावृष्टि और अतिवृष्टि पिछले हफ्ते हुई है, जिसके कारण किसानों को भारी नुकसान हुआ, किसान बर्बादी की कगार पर पहुंच गया। मैं आपसे यही अनुरोध करना चाहता हूँ कि केंद्र सरकार से टीम भेज कर हर तहसील में उसका मापदण्ड देखें, सर्वे करे और सही मायने में किसानों को उनका मुआवजा दिया जाए।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra, Shri P.P. Chaudhary and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shri Rahul Kaswan.

श्री धर्मेन्द्र यादव (बदायूँ) : सभापति महोदय, मैं आपके माध्यम से सरकार से, देश में सबसे बड़ी तादात में, देश के पिछड़ों के बारे में चर्चा करना चाहता हूँ। आज से नहीं सन् 1931 की जनगणना, जनगणना के बाद मंडल आयोग की रिपोर्ट, रिपोर्ट के बाद इंदिरा साहनी केस और तमाम संघर्षों के बाद विशेषकर समाजवादियों के संघर्ष के बाद, आदरणीय नेता जी और उनके तमाम साथियों के संघर्षों के बाद देश के अंदर 27 फीसदी लोगों को आरक्षण मिलने का काम हुआ। एक नहीं अनेक मुद्दों पर पिछड़ों के साथ अन्याय है। अगर आरक्षण मिला तो उससे पहले क्रीमी लेयर के माध्यम से उनको रोकने का पूरा षडयंत्र किया गया।

ये आ न पाएं किसी तरह, पढ़ न जाएं, इसलिए क्रीमी लेयर की ऐसी सीमा लगा दो कि ये आय ही नहीं पाएंगे। इसके बाद अभी सदन में जातिगत जनगणना पर चर्चा हुई। जातिगत जनगणना के बारे में पूरा सदन एक था, लेकिन मैं उस समय की यूपीए सरकार को दोष दूंगा कि यूपीए सरकार ने जातिगत जनगणना नहीं होने दी। सभापति महोदय, चाहे यूपीए हो, या एनडीए हो या और भी लोग रहे हों, पिछड़ों के साथ भेदभाव और अन्याय लगातार हुआ है। अभी मेरे पास आंकड़े हैं। अगर आप पढ़ने की अनुमति देंगे तो देश के अधिकांश विभागों में पिछड़े वर्ग की तादाद अगर ग्रुप ए की बात करेंगे तो कहीं भी तीन चार फीसदी से ऊपर किसी विभाग में नहीं है। बहुत सारे विभाग हैं, जहां जीरो फीसदी हैं। कल ही एचआरडी मिनिस्टर ने एक सवाल के जवाब में बताया कि देश के अंदर प्रोफेसरों की स्थिति केंद्रीय विश्वविद्यालय में आठ फीसदी है। यह इसलिए है कि इस समिति की सिफारिश, मंडल आयोग और तमाम जो चीजें हैं, उन चीजों की निगरानी की जो जिम्मेदारी है, वह राष्ट्रीय पिछड़ा वर्ग आयोग के ऊपर है। हमारे देश का जो राष्ट्रीय पिछड़ा वर्ग आयोग है, उसके पास कोई भी संवैधानिक अधिकार नहीं है। कल एचआरडी मंत्री ने इस सदन में कहा कि मैंने कुलपतियों को कई बार एडवाइज़री भेजी, कुलपतियों को कई बार लिखा, लेकिन कुलपति नहीं कर रहे हैं। मैं आपसे कहना चाहता हूँ कि कुछ कीजिए या मत कीजिए, देश के पिछड़ा वर्ग आयोग को संवैधानिक दर्जा दे दीजिए, सबको सही करने का इंतजाम, व्यवस्था को सही करने का इंतजाम देश का पिछड़ा वर्ग आयोग कर देगा। लेकिन जब तक पिछड़ा वर्ग आयोग को संवैधानिक दर्जा नहीं देंगे, तब तक पिछड़ों के साथ न्याय नहीं हो सकता है। चाहे कितनी ही बातें कर लो कि मोदी जी बैकवर्ड हैं। मैं बड़ी जिम्मेदारी से कहता हूँ कि बैकवर्ड लोगों की रक्षा सम्मान और उनके हकों की रक्षा एनडीए की सरकार भी नहीं कर रही है। यूपीए की सरकार ने तो उपेक्षा की ही थी, एनडीए की सरकार भी साथ नहीं दे रही है। ... (व्यवधान)

HON. CHAIRPERSON: Shri Laxmi Narayan Yadav, Dr. Manoj Rajoria, Shri Jai Prakash Narayan Yadav, Dr. A. Sampath, Shri Ganesh Singh and Shri Jitendra Chaudhury are permitted to associate with the issue raised by Shri Dharmendra Yadav.

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): Hon. Chairperson, Sir, I thank you for giving me an opportunity to raise the issue of irregularities that took place in the National Institute of Industrial Engineering, Powai, Mumbai in the last few years on the floor of this House.

Sir, I would like to mention a few irregularities that took place in the Institute – recruitment scam, illegal foreign tour, illegal MoUs with foreign universities, nepotism and rampant corruption by the Registrar. He has made excessive payments favouring certain individuals causing loss to the exchequer. Though I have written letters to the Director, NITIE as well as to the Minister of Human Resource Development giving the details of the irregularities, I am yet to get a reply from them.

The Director of the Institute is not accessible and does not give any appointment. She is adamant and acts with vendetta against union leaders and staff of the Institute.

I would, therefore, urge upon the HRD Minister to look into the matter personally and take suitable action against the erring officials so that it can act as a deterrent against the officials who want to adopt dubious methods and run the Institute according to her whims and fancies. Thank you.

HON. CHAIRPERSON: S/Shri Sharad Tripathi, Kunwar Pushpendra Singh Chandel, are permitted to associate with the issue raised by Shri Gajanan Kirtikar.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Hon. Chairman Sir, I would like to invite the kind attention of the Government to the concern raised by the students, teachers and parents regarding the recently concluded CBSE Class 12th Mathematics examination. The Central Board of Secondary Education's Class 12th Mathematics examination on Monday, that is, yesterday, has reportedly left students in tears. Most of them claimed that they could not complete it on time as it was very lengthy, unusually lengthy. Teachers and students complained that unlike last year, when the whole paper was from the NCERT syllabus, this year, maximum questions were outside the NCERT syllabus. The students found it difficult.

Sir, it is also reported that the questions were not only tricky but also required elaborate steps. The students said that they could not answer the questions of 20 to 25 marks. Concepts such as Linear Programming and Matrices

which have generally got easy questions over the years had tough questions this time. Every question was tricky, as a result of which many of the students found it tough to finish the paper on time. In fact, many students including the top scorers in schools were crying after the examination.

The successive Governments had adopted many measures to avoid unnecessary competitions and examphobia among the students. The performance in a single examination is not a criterion of intelligence. This sort of tricks and toughness has to be avoided to ease the tension of the students. Why is the CBSE creating such types of tensions?

I would, therefore, request the Government to look into the concern of the students regarding the recently concluded CBSE 12th Standard Mathematics examination and take necessary actions to remove their anxiety and concerns. Thank you.

HON. CHAIRPERSON: Shri C.P. Joshi, Kunwar Pushpendra Singh Chandel, Adv. Joice George, Dr. A. Sampath Shri M.K. Raghavan, Md. Badaruddoza Khan, Shri Anto Antony are permitted to associate with the issue raised by Shri K.C. Venugopal.

श्री राजकुमार सैनी (कुरुक्षेत्र) : महोदय, आपने मौका दिया, इसके लिए आपका धन्यवाद।

महोदय, मेरा सिर्फ 4 मिनट 30 सेकेंड का विषय है, इसके लिए मैं आपसे एडवांस में विनती कर लेता हूँ।

महोदय, आज मैं इस महान सदन का ध्यान हरियाणा में हुए जन संहार की ओर दिलाना चाहता हूँ। पिछले दो सप्ताह से अधिक संसद की कार्यवाही चल रही है, परन्तु जे0एन0यू0 पर, असहिष्णुता पर तो लोग घमासान कर लोक सभा की कार्यवाही रोकने की चेष्टा कर रहे हैं, परन्तु दिल्ली के बिल्कुल पड़ोसी प्रदेश, हरे-भरे हरियाणा का उपद्रवियों ने आरक्षण की आड़ में हत्या, लूटपाट व आगजनी जैसी घिनौनी करतूत कर पूरे प्रदेश का अमन, विकास व लोगों की सम्पत्ति तक का सफाया कर दिया है। उसका संज्ञान इस सदन में अभी तक नहीं लिया गया है। आप सभी ने मीडिया के माध्यम से देखा होगा कि रोहतक, झज्जर व अन्य जगहों पर योजनाबद्ध तरीके से विशेष वर्गों की दुकानों, सम्पत्तियों को निशाना बनाया गया। इस बारे में इस महान लोकतंत्र की बेदी से एक आवाज भी नहीं उठाई गई। सत्तारूढ़ दल पर सवाल खड़ा

करना विपक्ष का काम होता है, परन्तु विपक्ष जहाँ खुद दोषी बना बैठा हो, वहाँ पर चर्चा कैसे हो। यह चुप्पी अपने आपमें एक बहुत ही दुखदायी व आश्चर्य चकित करने वाली है। इसी कारण आज मैं बड़े दुखी मन से आप लोगों को उन आहत लोगों की भावनाओं से अवगत कराना चाहता हूँ।

यहाँ देखने वाली बात यह है कि माननीय सुप्रीम कोर्ट ने पिछली कांग्रेस सरकार द्वारा राष्ट्रीय पिछड़ा वर्ग आयोग की अनुशंसा के विपरीत जाकर दिए गए आरक्षण को अवैध घोषित किया था। माननीय अदालत का फैसला किसी राजनीतिक दबाव या सामाजिक दबाव के बगैर था और उसको उसी संदर्भ में देखने की आवश्यकता थी।

परन्तु अपने को पहले से प्राप्त सामाजिक, आर्थिक व राजनीतिक समप्रभुत्व का दुरुपयोग करते हुए व अपने निजी स्वार्थों से प्रेरित होकर जाति विशेष संगठनों द्वारा एक योजनाबद्ध तरीके से आरक्षण की आड़ में लूटपाट व कुर्सी हथियाने का जो खेल खेला गया, उसके पीछे ...* की ऑडियो क्लिपिंग के माध्यम से मामला उजागर हुआ है। हरियाणा के दूसरे राजनीतिक दल इनेलो के समाज विशेष के कार्यकर्ताओं द्वारा भी जमकर लूटपाट करना अपने आप में एक बड़े राजनीतिक षडयन्त्र का परिचायक है।

HON. CHAIRPERSON: The names will not go on record.

श्री राजकुमार सैनी: सभापति महोदय, मुझे लगता है कि राजनीतिक महत्वाकांक्षाएँ ही आरक्षण के आंदोलन के नाम पर हुई हिंसा में निर्दोष लोगों की हत्या, आगज़नी, लूटपाट के अलावा महिलाओं के उत्पीड़न का कारण है, जिसमें समुदाय विशेष के नेता सभी राजनीतिक दलों से शामिल होकर जिनका मूल उद्देश्य कहीं न कहीं प्रदेश के अमन चैन को नुकसान पहुँचाकर प्रदेश की सत्तारूढ़ पार्टी की सरकार को अस्थिर करना था। ... (व्यवधान)

सभापति महोदय, मैं पिछले काफी समय से यह कहता आ रहा हूँ कि सामाजिक और शैक्षणिक तौर से पिछड़े वर्गों के लिए दिए गए 27 प्रतिशत आरक्षण से किसी प्रकार की छेड़छाड़ न की जाए और अगर छेड़छाड़ करनी ही है तो ज्यादा बेहतर तब होगा कि 100 प्रतिशत आरक्षण सभी जातियों में जातिगत संख्या के आधार पर बांट देना चाहिए। मेरा उपरोक्त बयान माननीय सुप्रीम कोर्ट के आदेश व राष्ट्रीय पिछड़ा वर्ग की अनुशंसा के अनुरूप था जिस पर मैं आज भी कायम हूँ। ... (व्यवधान)

मेरे इस बयान को जो तोड़ मरोड़ रहे हैं, उन्हीं लोगों ने माननीय सुप्रीम कोर्ट के आदेश की धज्जियाँ उड़ाते हुए अपने बाहुबल का प्रयोग करते हुए हर स्थिति में आरक्षण लेने के बयान दिए और दिल्ली हरियाणा में आग लगा देने और मुझे जान से मार देने की धमकियाँ प्रतिदिन दी जाती रहीं। यदि इसका

* Not recorded.

विरोध किसी भी राजनीतिक दलों व सामाजिक संगठनों द्वारा किया गया होता तो आज यह दिन न देखना पड़ता। ... (व्यवधान)

HON. CHAIRPERSON : Please conclude.

श्री राजकुमार सैनी : महोदय, जो लोग समुदाय विशेष के आरक्षण में हुई हिंसा के शिकार हुए और जिनका कारोबार राख के ढेर में तब्दील हो गया है, उनको मरहम लगाने के लिए मेरा सदन के माध्यम से केन्द्र सरकार से आग्रह है कि वे प्रदेश सरकार को साथ जोड़कर प्रभावित लोगों के जीवन के पुनर्निर्माण के लिए ज्यादा से ज्यादा सहयोग करें। साथ ही हाल ही में माननीय सुप्रीम कोर्ट द्वारा की गई टिप्पणी के अनुसार उपद्रवियों की संपत्तियों को कुर्क करके इस नुकसान की भरपाई कराई जाए व दोषियों के खिलाफ बिना राजनैतिक द्वेष के एक निश्चित समय सीमा में सख्त से सख्त कार्रवाई की जाए। ... (व्यवधान)

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel and Shri Sharad Tripathi are permitted to associate with the issue raised by Shri Rajkumar Saini.

श्री नन्दी एल्लैया (नगर कुरनूल) : सभापति महोदय, आपने मुझे ज़ीरो आवर में बोलने का मौका दिया है, उसके लिए मैं आपका धन्यवाद करता हूँ। तेलंगाना राज्य की बोया, बीसी ए वाल्मीकि बोया समुदाय को तेलंगाना राज्य में अनुसूचित जनजाति समुदाय में परिवर्तन करने की अपील है। महान पुण्य व्यक्ति महर्षि वाल्मीकि जिन्होंने महान ग्रंथ वाल्मीकि रामायण की रचना की, उनका जन्म अत्यंत पिछड़े बोया समुदाय में ही हुआ था। अतः इस समुदाय को तेलंगाना राज्य में अनुसूचित जनजाति में शामिल किया जाना चाहिए। 1956 से पहले आंध्र प्रदेश राज्य गठन के सामने बोया समुदाय को अनुसूचित जाति जनजाति के रूप में घोषित किया गया था, लेकिन आंध्र प्रदेश राज्य के गठन के पश्चात् यह राज्य आंध्र प्रदेश और तेलंगाना राज्य के रूप में छंट गया। बिना किसी उचित कारण के इसी बोया समुदाय को तेलंगाना राज्य में बीसीए वाल्मीकि समुदाय में जोड़ा गया, जबकि आंध्र प्रदेश राज्य के गठन के समय से आज तक बोया समुदाय को अनुसूचित जाति समुदाय में जोड़ा गया। बोया समुदाय की जनसंख्या 3,36,349 है जिसको अनुसूचित जाति समुदाय में जोड़ा गया। तेलंगाना राज्य में महबूबनगर डिस्ट्रिक्ट है जहाँ से मैं चुनकर आया हूँ। इस जिले में अकेले ही बोया समुदाय की जनसंख्या 2,50,696 है। तेलंगाना राज्य से संबंधित बोया समुदाय अत्यंत ही निर्धन है तथा सामाजिक और आर्थिक रूप से एकदम पिछड़ा हुआ है। इनका जीवन हर स्तर पर पिछड़ा हुआ है। इससे कुछ लोग अभी भी मैदान क्षेत्र में अत्यंत पिछड़े हुए हैं। अतः बिना किसी सामाजिक ढाँचे के बदलाव के ऐसे तत्वों पर दृष्टि रखते हुए मैं केन्द्र सरकार से आग्रह करूँगा कि इस समुदाय को तेलंगाना राज्य की अनुसूचित जाति में दर्जा दिया जाए।

HON. CHAIRPERSON : Hon. Members, whatever you want to say, please put your demand directly to the Government. It would be difficult for me if you continue for a long time as many Members are there to speak.

SHRI T.G. VENKATESH BABU (CHENNAI NORTH): Sir, recently the Union Government has decided to discontinue the scanning of food products from Japan as they run the risk of being contaminated by radioactive substance.

Even after five years of the Fukushima nuclear disaster in 2011, reports indicate that food products from Japan carry the risk of radioactive contamination that leads to various forms of cancer. Various countries like US, Germany, Turkey, Russia, are still following a strict mechanism to keep a check on Japanese food products. There are also strict checks on radiation for vessels and containers from Japan but the Indian Government feels otherwise. In March, 2015, radiation was found in the sample of green tea imported from Japan to the US. In a study by the US, it was stated that freshwater fish and ocean bottom dwellers around Fukushima are at a higher risk of radioactive contamination compared to most other types of ocean fish in the same area.

HON. CHAIRPERSON : Please conclude.

SHRI T.G. VENKATESH BABU: Sir, you have not even given a single minute time. Please give me some time.

The Imports Division of the Food Safety and Standards Authority of India (FSSAI) under the Ministry of Health has recently issued an order saying that the advisory dated 15.03.2011 issued regarding monitoring of food articles imported from Japan for radioactive contamination issued earlier as a temporary measure in 2011, is hereby withdrawn.

The abrupt end to the practice has, however, alarmed the experts. The Indian Government should not have stopped the screening because the kind of nuclear disaster that happened in Japan can still have its effects. As the cancer scenario in the country is quite alarming over the years, I urge upon the Union

Government to reconsider the decision of lifting the scanning of food product imports from Japan in order to save the life of common man. Thank you, Sir.

माननीय सभापति : डॉ. मनोज राजोरिया और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री टी.जी.वेंकटेश बाबू द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री जगदम्बिका पाल (डुमरियागंज): अधिष्ठाता महोदय, मैं आपका अत्यन्त आभारी हूँ कि आपने मुझे एक अत्यन्त लोक महत्व के और तात्कालिक प्रश्न पर मुझे बोलने का अवसर दिया है। इस विषय पर मैं आपके माध्यम से सरकार का ध्यान आकृष्ट करना चाहता हूँ। वित्त मंत्री जी ने अपने बजट के रिप्लाय में जिस तरीके से देश की जनता के समक्ष और देश के जो सर्राफा व्यापारी हैं, जो विगत 14 दिनों से हड़ताल पर थे, उनकी समस्याओं को एड्रेस करते हुए, उनकी समस्याओं के समाधान के लिए उन्होंने एक बात स्पष्ट की थी। उन्होंने कहा था, क्योंकि पिछले दिनों एक भ्रम की स्थिति पैदा हो गई थी। जो एक पर्सेंट एक्साइज ड्यूटी अनब्रांडेड गोल्ड आर्नामेंट्स पर लगने की बात थी, तो उस पर एक भ्रम से एक हड़ताल शुरू हुई, जिसके कारण देश के लोगों को शादी-विवाह के समय दुकानें बंद होने के कारण आज लोगों को ज्वैलरी लेने में या चीजों के मिलने में कठिनाई हो रही है। उस संबंध में वित्त मंत्री जी ने कहा था कि अगर 12 करोड़ रुपए से ऊपर किसी का टर्न ओवर होगा, तभी उसको एक पर्सेंट की एक्साइज ड्यूटी देनी होगी। इससे जो लाखों हमारे ऐसे व्यापारी हैं, जिनका साल में 12 करोड़ रुपए का टर्न ओवर नहीं है, उनके ऊपर इस तरह की कोई एक्साइज ड्यूटी नहीं लगनी है। दूसरी यह बात कही गई थी सेंट्रल बोर्ड ऑफ एक्साइज एंड कस्टम डिपार्टमेंट से कि इस संबंध में कानून को सिंपलीफाई किया जाए। यहां तक कहा गया था कि सेल्फ असेसमेंट भी, जो प्राइवेट रिकार्ड होगा, वह भी इसमें स्वीकार किया जाएगा उस परपज के लिए और जो स्टेट का वैट का रिकार्ड होगा, उस वैट के रिकार्ड को भी स्वीकार किया जाएगा।

हॉलमार्क के लिए जो बीआईएस है, ब्यूरो ऑफ इंडियन स्टैंडर्ड है, उसको भी स्वीकार किया जाएगा, लेकिन इसके बावजूद भी आज भी देश में हड़ताल चल रही है। सौरतगढ़ हो, डरणी, डुमरियागंज उत्तर प्रदेश के हैं, हम लोगों को इसके संबंध में ज्ञापन दिए गए हैं। इस संबंध में आपके माध्यम से मैं सरकार से चाहता हूँ कि भ्रम की स्थिति जिसके कारण यह हड़ताल चल रही है, एक तरफ वित्त मंत्री जी उदारतापूर्वक ...(व्यवधान) उन्होंने यह स्पष्ट कर दिया कि इस संबंध में केवल सर्टेन लिमिट के ऊपर ही यह होगा। ...(व्यवधान)

माननीय सभापति : केवल विष्णु दयाल राम जी की बात रिकार्ड में जाएगी।

... (Interruptions)... *

माननीय सभापति : इसका रिप्लाई भी आ गया है जगदंबिका पाल जी। The hon. Minister has replied during the Budget discussion. Why are you taking such a long time?

...(व्यवधान)

माननीय सभापति : श्री पी.पी.चौधरी, श्री भैरों प्रसाद मिश्र, श्री शरद त्रिपाठी, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री ददन मिश्रा, डॉ. मनोज राजोरिया को श्री जगदम्बिका पाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री विष्णु दयाल राम (पलामू) : सभापति जी, मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का अवसर दिया। मैं आपकी अनुमति से झारखंड राज्य के एक अति महत्वपूर्ण विषय को शून्य काल में उठाना चाहता हूँ। झारखंड राज्य के सृजन के बाद से अब तक 950 से अधिक व्यक्तियों की हाथियों के द्वारा हत्या कर दी गई। इसका सबसे कारण यह है कि हाथियों के विचरण की जो जगह होती है, उस जगह की कमी हो गई। नतीजा यह है कि हाथियों द्वारा लोगों की न केवल हत्या की जा रही है बल्कि उनकी फसलों को भी बर्बाद किया जा रहा है, उनकी संपत्तियों को बर्बाद किया जा रहा है। यह बहुत बड़े पैमाने पर हो रहा है और झारखंड राज्य के लिए एक समस्या बन चुकी है। ऐसी परिस्थिति में वन विभाग पुराने तरीकों से ही हाथियों को भगाने का काम कर रहा है, वे वही मिर्ची छोड़ने और पटाखे फोड़ने का काम कर रहे हैं। ऐसी परिस्थिति में उन्हें आधुनिक तरीकों को अपनाने की आवश्यकता है।

मैं सदन के माध्यम से माननीय पर्यावरण मंत्री जी से अनुरोध करना चाहता हूँ कि झारखंड राज्य में हाथियों के आतंक से प्रभावित गांवों और निवासियों की सुरक्षा के लिए एक विस्तृत योजना बनाई जाये, जिससे उनकी जीवन, संपत्ति और फसलों को बर्बाद होने से बचाया जा सके। ऐसी योजना के अंतर्गत प्रभावित गांवों के चारों तरफ बाड़ लगाने एवं हाथियों की ऊँचाई जितनी ऊँचाई की दीवार बनाने जैसे सुझावों पर उचित ध्यान देने की आवश्यकता है। इसके साथ ही साथ मैं यह भी मांग करता हूँ कि जान गंवाने वाले लोगों के परिवारों, फसल बर्बाद होने वाले किसानों और संपत्ति गंवाने वाले लोगों को पर्याप्त मुआवजा दिया जाये। धन्यवाद।

* Not recorded.

HON. CHAIRPERSON: S/Shri Sharad Tripathi, Bhairon Prasad Mishra, and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Vishnu Dayal Ram.

ADV. JOICE GEORGE (IDUKKI): Thank you, Chairman, Sir, for allowing me to bring to the notice of the Government a very important issue regarding hardships faced by retired Central Government pensioners, MPs and ex-MPs from Kerala. The issue is regarding the Central Government Health Schemes dispensaries. We are having only one dispensary at Thiruvananthapuram. The people from the northern districts of Kerala like Kasargod, Kozhikode and Kochi have to travel to Thiruvananthapuram for getting admission in hospital. More than 200 to 300 patients are attended everyday at dispensary at Thiruvananthapuram. But the dispensary is not sufficiently staffed. There is no facility to attend such a large number of people. We have been raising this issue for long but no dispensaries are being set up at Kochi and Kozhikode.

The number of CGHS empanelled hospitals is also not sufficient. So, there should be more CGHS empanelled hospitals. Huge amounts of money are due to the private hospitals which are empanelled under CGHS scheme but they are not giving medical treatment to the pensionaries and other personnel, who depend on the CGHS facility. Hence, I urge upon the Government to intervene in the matter and establish new CGHS dispensaries at Kozhikode and Kochi. Thank you, Sir.

HON. CHAIRPERSON: S/Shri Kaushalendra Kumar, Jitendra Chaudhury, C.R. Chaudhary, Dr. Manoj Rajoria and Dr. A. Sampath are permitted to associate with the issue raised by Adv. Joice Georg.

SHRI M.K. RAGHAVAN (KOZHIKODE): Respected Chairman Sir, thank you for giving me this opportunity. Sir, I want to highlight the plight of an ancient industry exclusively handled by the Vishwakarma community in my constituency. The industry once flourished is now facing crisis.

Sir, Uru is a seagoing vessel made of wood, similar to the Arab Dhow and made with high quality wood by highly skilled carpenters at Beypore in Calicut,

Kerala, which falls under my parliamentary constituency. Since ancient times it has been used as trading vessels. Good seaworthiness, durability and fine architecture of Urus have made them popular as seagoing passenger vessels also. These vessels are aggressively marketed to Qatar and other Gulf countries as luxury yachts. All the work, right from sawing logs of wood to launching, is done by hand in which around 35-40 people complete the work in about 24 months.

The Beypore Uru is the largest single piece of handicraft afloat. The vessel is moved to Dubai for outfitting and upholstery as these facilities are currently not available at Beypore. Sir, an Uru of 1000 tones will cost about Rs.8 crore to build the hull at Beypore. An equivalent amount is required at Dubai for outfitting and upholstery. If these activities are done at Beypore, each Uru could fetch Rs.16 crore in foreign currency. Falling under the unorganized sector without any corporate or government backup, it is very difficult to raise funds from financial institutions. Urus could be promoted as luxury yachts to rich, seafaring countries such as UAE, Brunei, Singapore, South Africa, Australia, New Zealand and Europe. A focused and dedicated promotion effort through Indian Missions in these countries could win orders.

Sir, it is requested that manufacturing of Urus should be brought under Make in India banner which can help obtain loan and facilitate for better marketing abroad. Secondly, in order to promote manufacturing, they may add the latest technology and also retain the ancient tradition. In this regard, a study should be conducted by the Government of India by constituting an Expert Committee.

Being one of the oldest manufacturing units in the country, Beypore should also have a museum on the evolution of Uru.

Thank you.

HON. CHAIRPERSON: Adv. Joice George is permitted to associate with the issue raised by Shri M.K. Raghavan.

श्री प्रहलाद सिंह पटेल (दमोह) : सभापति महोदय, मेरा शून्यकाल सरकार के लिए कम सदन के लिए ज्यादा है। हमारे ही सदन के एक माननीय सदस्य के बयान को हम सबने टीवी पर सुना और आज अखबारों में भी पढ़ा होगा। मेरी एक प्रार्थना है, मैं किसी पर आरोप नहीं लगाना चाहता। अगर भारत माता की जय के मामले जैसी टिप्पणियां सदन का निर्वाचित सदस्य करे...(व्यवधान) मुझे ऐसी कार्यवाही की अपेक्षा नहीं है। मैं विनम्रता के साथ सिर्फ इतना कहना चाहता हूँ कि आपका धर्म और आपका मजहब किस बात की इजाजत देता है, यह आपका निजी मामला है। लेकिन अगर आप भारत माता की जय पर भी राजनीति करेंगे, हानि और लाभ की बात करेंगे तो मुझे लगता है कि देश को उकसाने की कार्यवाहियां हैं। उससे कहीं ज्यादा खतरनाक है कि हम सदन की मर्यादा को कहां लेकर जा रहे हैं। अगर मैं किसी धर्म को मानता हूँ और वह इस बात की इजाजत नहीं देता तो सदन में खड़े होकर उनको यह बात स्पष्टता के साथ कहनी चाहिए ताकि यह आसन तय कर सके कि उन्हें यहां सदस्य रहने का अधिकार है या नहीं। यहां तमाम पार्टियों के लोग बैठे हुए हैं। राजनीति करने की सबको छूट है। जब चाहे आप अपना मुद्दा उठाएं। अगर हम गलती करते हैं तो हमें कटघरे में खड़ा करना चाहिए। संत परम्परा, परम्परा है, किसी धर्म की ठेकेदारी नहीं है। अगर कोई इस्लाम को मानने वाला फकीर है, कोई ईसाइयत को मानने वाला संत है तो हम श्रद्धा के साथ उस परम्परा का सम्मान करते हैं। आप ऐसे मजाक नहीं उड़ा सकते। इसके अलावा कोई कहे कि हम किसी पार्टी किसी जमात के हैं। अगर इस्लाम की बात की जाती है तो बाकी कानून भी उन्हें स्वीकार करना पड़ेगा कि चोरी में हाथ काटे जाएंगे। लेकिन तब आप धर्मनिरपेक्षता दुहाई नहीं दे सकते। इसलिए मैं आपसे प्रार्थना करना चाहता हूँ कि ये बातें इस आधार पर सदन में नहीं होनी चाहिए। वह कोई सदन का सदस्य है तो मैं आपसे प्रार्थना करूंगा, यह अवसर उचित नहीं है। अगर सरकार सामने है तो मैं उससे प्रार्थना करूंगा कि कहीं न कहीं स्पष्टीकरण सख्ती से मांगा जाना चाहिए। सरकार जवाबदेह नहीं है, यह सदन जवाबदेह है।...(व्यवधान)

HON. CHAIRPERSON: Nothing will go on record.

... (Interruptions)... *

श्री प्रहलाद सिंह पटेल: मैं सभी से प्रार्थना करता हूँ। इसलिए मैंने कहा है कि यह सरकार का विषय नहीं है, यह पूरी तरह सदन की मर्यादा का सवाल है। श्री ओवेसी जैसे लोगों को सदन में अपनी बात स्पष्ट करनी चाहिए ताकि तय हो सके कि आप संविधान की मर्यादा को मानते हैं।...(व्यवधान) आपने बोलने का समय दिया, इसके लिए मैं आपका आभारी हूँ।...(व्यवधान)

* Not recorded.

माननीय सभापति : श्री गणेश सिंह, श्री अजय मिश्रा टेनी, श्री भैरों प्रसाद मिश्र, श्री पी.पी. चौधरी, श्री ददन मिश्रा, श्री अश्विनी कुमार चौबे, डा. सत्यपाल सिंह, श्री शरद त्रिपाठी, डा. मनोज राजोरिया, श्री सी.पी. जोशी तथा कुंवर पुष्पेन्द्र सिंह चन्देल को श्री प्रह्लाद सिंह पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

... (*Interruptions*)

HON. CHAIRPERSON: It is not going on record.

... (*Interruptions*)... *

SHRI TATHAGATA SATPATHY (DHENKANAL): Sir, I am an Indian. I also love my country. I also say 'Bharat Mata ki Jai', but it is improper and unfair to politicize an issue like how I address my mother.

HON. CHAIRPERSON: No, it will not go on record.

... (*Interruptions*)... *

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Sir, in my constituency, Krishnagiri, there is a government Women Arts and Science College in Anginayanapalli village at NH 46. There are about 1,200 girl students studying in this college. These students are coming from Bargur and Krishnagiri which are five kilometres and 25 kilometres away respectively.

The girl students have to cross the national highway for getting bus to go to their destinations from both the sides during college days. About 1,000 vehicles are moving on both sides of the roads. The students meet with accidents, sometimes by the speeding vehicles. Since there is a dangerous curve in front of the college, the speeding vehicles are not visible when they cross the highway. There must be constructed a foot over bridge or an underpass which is required over there. It is also essential to construct a bus bay with shelter on both sides of the road.

Sir, I would urge upon, through you, the hon. Minister of Highways to take necessary steps. Thank you

* Not recorded.

HON. CHAIRPERSON: Shri Sharad Tripathi and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri K. Ashok Kumar.

21.00 hours

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): Thank you, hon. Chairman, Sir.

The CBSE Class XII examinations are going on. The Mathematics paper was held on 14th March, 2016. To the shock and dismay of the students, the Mathematics paper was tough like the last year's one. Many 6 mark questions were based on multiple concepts from different chapters leading to consumption of 15 to 20 minutes for each question. Many 4 mark questions in this year's paper were of 6 mark category during the previous years. ... (*Interruptions*)

SHRI MANOHAR PARRIKAR: Sir, the issue has already been raised by an hon. Member.

SHRI S.R. VIJAYA KUMAR: Across the country, numerous students felt that the paper was lengthy, many questions were asked out of the NCERT prescribed syllabus and thus could not complete the full paper within the time. The worst-hit are the poor students from the rural and semi-urban areas.

In a nutshell, the unprecedented tough Mathematics paper in more than a decade has put many students to worry about their marks and consequential effect on their admission to professional courses as mathematics score would have a direct impact on their cut-off.

I would, therefore, request the hon. HRD Minister to consider the plight of the worrying students and direct the CBSE to take note of the issue and correct the Mathematics paper with liberal valuation and award of grace marks. Thank you, Sir.

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra and Shrimati V. Sathyabama are permitted to associate with the issue raised by Shri S.R. Vijaya Kumar.

श्री कौशलेन्द्र कुमार (नालंदा) : सभापति महोदय, अखबारों और कई सूचनाओं से मिली सूचना की तरफ मैं माननीय वित्त मंत्री जी का ध्यान आकृष्ट कराना चाहता हूँ। हमें पता चला है कि आईडीबीआई बैंक का

निजीकरण किया जा रहा है। आईडीबीआई बैंक काफी पुराना है और इसकी अच्छी साख है, इसमें लगभग 17,000 कर्मचारी हैं। अगर आईडीबीआई बैंक को निजीकरण करने या निजी हाथों में देने का प्रस्ताव है तो माननीय मंत्री जी बताने का काम करें। मैं आग्रह करता हूँ कि आईडीबीआई बैंक के कई कर्मचारी हमारे पास आकर मिले थे। उन लोगों ने जब इस बारे में बताया कि तो हमें दुख हुआ, सरकार कहती है और देश के प्रधानमंत्री कहते हैं कि सबके साथ सबका विकास होगा। मैं विनती करता हूँ कि आईडीबीआई बैंक के साथ ऐसा कोई काम न किया जाए जिससे आईडीबीआई बैंक के कर्मचारी हैं और उनके जो बाल-बच्चे हैं उनकी क्या हालत होगी। माननीय मंत्री जी बैठे हुए हैं, मैं निवेदन करता हूँ कि कोई ऐसा काम न किया जाए जिससे आईडीबीआई बैंक के कर्मचारियों का अहित हो जाए।

माननीय सभापति : श्री धर्मेन्द्र यादव, डॉ. ए.सम्पत, श्री जितेन्द्र चौधरी, श्री मोहम्मद बदरुद्दोज़ा खान और श्री जय प्रकाश नारायण यादव को श्री कौशलेन्द्र कुमार द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

Now, I want to tell this to the hon. Members. I can only give one minute each or else I have to adjourn the House if you do not understand the problem. There are 45 Members who wish to speak. Please understand the issue.

SEVERAL HON. MEMBERS : Yes, please allow for one minute only.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, to protect and preserve the coastal areas including human habitations from natural calamities, mangroves play a vital role.

The coastal area of Bhitarkanika and Mahanadi Delta are the second largest mangroves of our country. Three coastal sites like Bhitarkanika, Mahanadi Delta and Devi-Kadua Estuary have been approved at the State-level Steering Committee, but only two Estuaries have been sanctioned, namely, Bhitarkanika and Devi-Kadua during 2015-2016. The sanction of Action Plan in respect of Mahanadi Delta for this year, that is, 2015-2016 has not been done.

Therefore, my demand is that the Central Government should take immediate steps as the Government of Odisha has requested in view of the fact that the mangroves play a vital role in protecting and preserving the coastal areas from natural calamities. The money should be released as quickly as possible.

I hope that I have not taken more than a minute to complete my submission.
HON. CHAIRPERSON: Thank you very much. You are always helpful.

SHRI BHARTRUHARI MAHTAB: Thank you, Sir.

HON. CHAIRPERSON: Shri Sharad Tripathi and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

SHRI PREM DAS RAI (SIKKIM): Sir, thank you.

The Supreme Court has directed the Government of India, through the Ministry of Home Affairs, to resolve the matter related to the reservation of seats in the Sikkim State Assembly for Scheduled Tribes, specifically, of Limboo and Tamang Communities within 4 months from the date of order, which is 4th January 2016.

They were granted ST status in 2003 by an amendment in the Constitution. Under Article 332 (1) of the Constitution of India, they are mandated to be given reservation in the State Assembly, but so far this has not been done by the Government of India.

The Government of India, till date, has not taken any action in respect of the point mentioned by me above. In view of the special and very sensitive nature of this issue, the Central Government may initiate action as recommended by the State Government on a number of occasions, which is in alignment with the Burman Commission's recommendations, as it is known.

A Committee of Secretaries of both the Centre and the State may be constituted immediately to resolve this issue without further delay. The Government of India may inform this House and the State Government about the population of these two communities as per the 2011 Census. This matter is urgent, sensitive and important. Hence, the Ministry of Home Affairs may take up this issue, as mentioned above by me, without any further delay. Thank you very much, Sir.

SHRI PRAKASH B. HUKKERI (CHIKKODI): Mr. Chairman, Sir, I would like to bring to your kind notice that five days ago, the Crime Branch of the Maharashtra Police seized Rs. 3.07 crore in Bethlehem Village, Miraj Taluka, Sangli District. The Maharashtra Police has arrested one person by name Mohiddin Mulla. During the inquiry, he had informed the Police that the money belongs to a Member of Parliament from Karnataka. He has even accepted that he stole the money from the MP's personal car.

In this connection, the Sangli Police visited Chikkodi Taluka and conducted an investigation, but it is quite surprising that the Karnataka Police had no clue about this investigation. Therefore, I urge the hon. Home Minister and also the hon. Finance Minister to seek the details from the Governments of Karnataka and Maharashtra, and to conduct a detailed inquiry as early as possible. यह तरुण भारत न्यूज पेपर में 14 तारीख को आया है कि 'कर्नाटक के एमपी के वाहन से पैसा आया है!'

हमारे बेलगांव पार्लियामेंट क्षेत्र में यह एरिया आता है। उन्होंने पुलिस को कहा है कि वे 3 करोड़ 7 लाख रुपये कर्नाटक से लेकर गये हैं। ... (व्यवधान) इसकी इन्क्वायरी होनी चाहिए। ... (व्यवधान)

HON. CHAIRPERSON: You can approach the appropriate authority.

श्री प्रकाश ब. हुक्केरी : कर्नाटक पुलिस को कुछ मालूम नहीं है। महाराष्ट्र की पुलिस कर्नाटक में आकर इन्वेस्टीगेशन करती है। हमारा कहना है कि दोनों को साथ इन्वेस्टीगेशन करनी चाहिए कि कौन एमपी है, कौन सी संस्था है, कहां से पैसा आया, कैसे आया, इस बारे में देखना चाहिए। ... (व्यवधान) इसकी इन्क्वायरी होनी चाहिए। ... (व्यवधान)

HON. CHAIRPERSON: You have already mentioned it and it is all recorded.

श्री हरिश्चन्द्र चव्हाण (दिंडोरी) : महाराष्ट्र के कई इलाकों में सालाना मानसून की कमी की वजह से पीने के पानी की समस्या गहराती जा रही है। जब तक इसके लिए कुछ ऑल्टरनेटिव नहीं मिलेगा तब तक यह समस्या हल नहीं होगी। उदाहरण के तौर पर सी वाटर डीसैलिनैशन प्लांट बहुत ही अच्छा मॉडल है। चेन्नई में अभी एक निम्मेली डीसैलिनैशन प्लांट और मिन्जुर डीसैलिनैशन प्लांट तैयार हो गया है। उस प्लांट का पानी वह चेन्नई में देते हैं। हमारे नासिक और मराठवाडा का पानी मुम्बई में जाता है। महाराष्ट्र में बहुत सारा सागरी किनारा है।

मेरी आपके माध्यम से सरकार से विनती है कि यदि मुम्बई के पास ऐसा डीसैलिनैशन प्लांट बनाया गया, तो नासिक के वेतनारा और भंडारदरा का पानी वहां जायेगा। उस प्लांट का पानी मुम्बई में मिलेगा। आजकल नासिक-मराठवाडा में पानी के लिए संघर्ष हो रहा है। यह पानी पीने, खेती और उद्योगों के लिए भी सफ़ीशेंट होगा। यह नयी टेक्नोलॉजी है। चेन्नई में यह प्लांट सैक्ससफुल हुआ है। यदि मुम्बई में ऐसा प्लांट बन गया तो नासिक-मराठवाडा के पानी की समस्या हल हो जायेगी।

श्री गणेश सिंह (सतना) : सभापति महोदय, मैं आपके माध्यम से भारत सरकार के गृह मंत्री तथा कृषि मंत्री जी का ध्यान मध्य प्रदेश में लगातार किसानों की फसल पर हो रही ओलावृष्टि से हुए भयंकर नुकसान की ओर दिलाना चाहता हूँ। माननीय कृषि मंत्री जी ने आम बजट में कल संसद में हो रही बहस के दौरान इंटरविन करते हुए देश में हुई विभिन्न राज्यों में भीषण ओलावृष्टि का उल्लेख कर रहे थे। मैंने उसी समय कहा था कि मध्य प्रदेश में 260 गांव जो पहले थे, उसके अलावा 14 तारीख को भयंकर ओलावृष्टि हुई है, जिसमें मेरे जिले के 124 गांव प्रभावित हुए हैं। रघुराज नगर तहसील में 14, कोटर तहसील में 23, रामपुर बाघेलान तहसील में 13, बिरसिंहपुर तहसील में 14, उचेहरा तहसील में 24, अमरपाटन तहसील में 9, मैहर तहसील में 27 गांवों के किसानों की गेहूं, चना, जवा, मसूर, मटर, राई, सरसों, टमाटर, प्याज, लहसुन की फसल पूरी तरह से नष्ट हो गयी है। सभी खेतों में आंवले के बराबर ओले गिरे हैं। ... (व्यवधान)

मैं भारत सरकार से तत्काल केन्द्रीय अध्ययन दल भेजे जाने तथा किसानों को राहत राशि देने की मांग करता हूँ।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi and Dr. Manoj Rajoria is permitted to associate with the issue raised by Shri Ganesh Singh.

श्री राजीव सातव (हिंगोली) : सभापति जी, शनिवार और रविवार की छुट्टियों में जब मैं अपने संसदीय क्षेत्र गया तो हिंगोली, उमरखेड़ और धानकी के बहुत से सर्राफा क्षेत्र के शिष्टमंडल मुझे मिले। पिछले 10-12 दिनों से जिस तरह से सर्राफा दुकानें बंद हैं, उस कारण जिनके घरों में शादियां हैं, उन्हें बहुत परेशानी हो रही है। इसके अलावा सर्राफा क्षेत्र भारतीय अर्थव्यवस्था का सबसे मजबूत और सुदृढ़ क्षेत्र हैं, इस क्षेत्र में करोड़ों लोगों को रोजगार मिला है। यह देश का तीसरा सबसे बड़ा क्षेत्र हैं जिससे लोगों को रोजगार मिला हुआ है। इतना ही नहीं बल्कि देश की अर्थव्यवस्था में एक लाख करोड़ रुपए मूल्य का योगदान दे रहा है। मेरी आपसे विनती है कि एक परसेंट का जो नया वैट टैक्स लगाया गया है, उसे माफ करना चाहिए और सरकार को तुरंत इस बारे में कार्रवाई करनी चाहिए।

श्री पी.पी.चौधरी (पाली) : सभापति महोदय, मैं एक मिनट में अपनी बात समाप्त करूंगा।

महोदय, लगभग छः माह पूर्व प्राकृतिक आपदा से फसलों के 30 प्रतिशत खराब होने पर क्षति के एवज में राजस्थान सरकार द्वारा प्रभावित किसानों को मुआवजे के लिए 11,886 करोड़ रुपये की धनराशि की मांग भारत सरकार से की गयी थी, जिसके एवज में 1378 करोड़ रुपये की धनराशि ही राजस्थान सरकार को वर्ष 2015 में आवंटित की गयी थी, जो कि प्रभावित काश्तकारों को भारत सरकार के एसडीआरएफ नॉर्म्स के अनुसार वितरित की जा चुकी है। अभी हाल ही में गृहमंत्री जी की अध्यक्षता में हुई उच्चस्तरीय कमेटी की बैठक में सूखे प्रभावित क्षेत्रों को आपदा प्रबंधन मद में धनराशि आवंटित की गयी, जिसमें राजस्थान राज्य को 1193 करोड़ रुपये की धनराशि जारी की गयी। राजस्थान सरकार की शेष राशि का आवंटन अभी भी बाकी है। यही नहीं, इसके अतिरिक्त पिछले सप्ताह से लगातार मौसम की मार झेल रहे राजस्थान के किसानों की फसल चौपट हो गयी है। पश्चिमी राजस्थान में हुई ओलावृष्टि के कारण पूरी फसलें नष्ट हो गयी हैं।

अतः सदन के माध्यम से मेरा अनुरोध है कि जल्द से जल्द नुकसान का आकलन करने के लिए केन्द्रीय टीम भेजी जाए तथा राजस्थान सरकार को बकाया धनराशि के साथ वर्तमान धनराशि आवंटित करने की कृपा करें ताकि किसानों को आपदा प्रबंधन मद में पूरी सहायता मिल सके। धन्यवाद।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shri P.P.Chaudhary.

डॉ. सत्यपाल सिंह (बागपत) : सभापति महोदय, देश की लगभग 65 प्रतिशत जनसंख्या कृषि और उससे संबंधित धंधों पर निर्भर है। कृषि की उत्पादकता कम है और अमेरिका में इससे लगभग तीन गुना मिलता है। हमारे यहां कृषि मूल्य कम हैं। इसका सबसे बड़ा कारण यह है कि हमारे देश में राज्यों और केन्द्र में लगभग 75 प्रतिशत नॉन-एग्रीकल्चरिस्ट लोग कृषि नीति को डिसाइड करते हैं। इसलिए भारत सरकार से मेरी मांग है कि जल्द से जल्द आल इंडिया एग्रीकल्चर सर्विस शुरू की जाए। इसके लिए नालागढ़ कमेटी, राष्ट्रीय कृषि आयोग, सरकारिया आयोग एवं सिक्स्थ पे कमीशन ने इसकी सिफारिश की है और राज्य सभा ने इसे दो बार पारित किया है। यही मेरा निवेदन है। धन्यवाद।

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Dr. Satya Pal Singh.

SHRIMATI V. SATHYABAMA (TIRUPPUR): Hon. Chairman, Sir, the excise duty for man-made fibre should be made as zero. This will help to increase of usage of man-made fibre. The production of garments will ultimately help to

increase the export of man-made fibre garments, as the global market is available for this garment throughout the year.

HON. CHAIRPERSON: Very good.

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Sir, I come from a very hilly terrain State. There are some institutions like the Kendriya Vidyalayas and the Navodaya Vidyalayas. They play a very pivotal role, not only for education but also to bring the national integration. Though Kendriya Vidyalayas and Navodaya Vidyalayas are supposed to be one in each district yet in my State there are no Kendriya Vidyalayas in the districts like South Tripura, Gomti, Khwai, Sepoyjala and North Tripura and there are no Navodaya Vidyalayas in the districts of South Tripura, Sepoyjala, West Tripura, Unakoti and North Tripura.

I would request the Government of India through you and especially the Ministry of Human Resource Development that Navodaya Vidyalayas and Kendriya Vidyalayas are established in these uncovered districts of the hilly State Tripura for the children of this State as also to bring national integration.

श्री सी.आर.चौधरी (नागौर) : सभापति महोदय, मैं आपके माध्यम से राजस्थान का एक बहुत महत्वपूर्ण विषय आपके सामने रखना चाहता हूँ। एक्चुअली एनडीआरएफ के तहत किसानों के बारे में यह बात है, किसानों के बारे में पहले भी बताया था, किसान का नुकसान होने के समय में स्पेशली दो हेक्टेअर तक मुआवजा दिया जाता है। मैं भारत सरकार से मांग करना चाहता हूँ, क्योंकि किसान की उपज का मूल्य निर्धारण करना उसके हाथ में नहीं है, पैदावार भी प्रकृति के हाथ में है, इसलिए उसकी पैदावार का जब ओलावृष्टि या किसी कारण से नुकसान हो जाता है तो केवल दो हेक्टेअर तक के किसानों को उसका फायदा दिया जाता है। दो हेक्टेअर से ज्यादा वाले जो मध्यम श्रेणी के किसान हैं, they do not get any benefit. It is my humble request to hon. Prime Minister, hon. Agriculture Minister and hon. Home Minister of the Union Government of India कि किसानों को दो हेक्टेअर की बजाय चार हेक्टेअर तक मुआवजा दिया जाए। माननीय मुख्यमंत्री राजस्थान सरकार एवं राजस्थान सरकार ने निवेदन किया है कि चार हेक्टेअर तक मुआवजा दिया जाए।

HON. CHAIRPERSON : Shri Bhairon Prasad Mishra, Dr. Manoj Rajoria and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri C.R.Chaudhary.

SHRI BHEEMRAO B. PATIL (ZAHEERABAD): Mr. Chairman, Sir, Telangana cricketers from the Districts have been orphans ever since evolution of Cricket in India. Opportunities in Telangana region to learn, play, administer Cricket and pursue careers were given to only the city based elite with influence. Telangana Cricketers need justice in terms of equal opportunities to represent higher standards and to build careers through sports.

Comparative studies reveal that sportspersons from rural backgrounds have more focus on their goal than city boys who are distracted by many extra-curricular activities. But the boys and girls from rural Districts of the State were never considered to be groomed in the city based and city confined Hyderabad Cricket Association history.

There are a number of irregularities, frauds, breaches of trust in Telangana State. The Telangana Cricket Association is a State level cricket association operating and developing cricket in the entire State and it speaks the language of transparency, responsibility and answerability that the BCCI is speaking of late. The Government should encourage it with timely help and support to build careers through sports at an early age. That will create a successful life path to youngsters so that they can become responsible citizens of India rather than being ignored and become disturbed elements in the society.

Therefore, we urge the Minister of Home Affairs and the Minister of Sports and Youth Affairs to look into the subject and do the needful for Telangana cricket.

श्री बलभद्र माझी (नबरंगपुर): धन्यवाद सभापति महोदय। मुझे यहां से बोलने की अनुमति दी जाए।

महोदय, ओडिशा में, विशेषकर मेरे एरिया में चार प्रकार के स्कूल होते हैं - गवर्नमेंट स्कूल, प्राइवेट स्कूल, ब्लॉक ग्रांट और गवर्नमेंट एडेड स्कूल। गवर्नमेंट एडेड स्कूल में सिवाय सैलरी का कुछ पार्ट देने के अलावा और कोई प्रावधान नहीं है। हमने एचआरडी मिनिस्टर से रिक्वेस्ट की थी कि उसके इंफ्रास्ट्रक्चर

डेवलपमेंट के लिए किसी तरह की कोई हेल्प नहीं मिलती है, न पेरेंट्स से मिलती है, न किसी अन्य इंस्टीट्यूशन से, इसलिए जिस तरह से गवर्नमेंट स्कूल को रामसा से इंफ्रास्ट्रक्चर डेवलपमेंट के लिए फण्ड मिलता है, वैसे ही गवर्नमेंट एडेड और ब्लॉक ग्रांट स्कूलों को भी रामसा से पैसा मिले, ताकि वहां इंफ्रास्ट्रक्चर तैयार हो सके। हमारे यहां स्कूलों में पर्याप्त क्लासेस नहीं हैं।

*SHRI R. K. BHARATHI MOHAN (MAYILADUTHURAI): In my Mayiladuthurai parliamentary constituency, there is a urgent need for doubling of railway line between Thanjavur and Mayiladuthurai section. Thanjavur, Kumbakonam and Mayiladuthurai are the 'A' Category railway stations that fall in this route. Four Express trains, 2 Janshatabdi trains and 10 passenger trains run on daily basis in this rail route. Moreover, 6 weekly once Express trains, 4 fortnightly once trains and 2 tri-weekly once trains also pass through this route. This single line section witnesses 33 passenger train crossings on daily basis apart from goods trains which cause inordinate delay in travel time. I therefore urge the Hon. Minister for Railways to allocate adequate funds for doubling of this railway section between Thanjavur and Mayiladuthurai at the earliest. Thank you.

* English translation of the speech originally delivered in Tamil.

श्री अरविंद सावंत (मुम्बई दक्षिण) : सभापति महोदय, एक महत्वपूर्ण विषय यह है कि मुंबई में ट्रेन में रोज लगभग 75 लाख यात्री यात्रा करते हैं, उनमें से 30 प्रतिशत से ज्यादा महिलाएं होती हैं। दुर्भाग्यवश अगर कोई हादसा हो या खासकर मानसून में जब पानी भरता है, गाड़ियां दो स्टेशन्स के बीच रुक जाती हैं, ऐसी स्थिति में महिलाओं, खासकर प्रेग्नेंट महिलाओं एवं एजेड महिलाओं की हालत बहुत बुरी हो जाती है, वे ट्रेन से जम्प भी नहीं मार सकतीं क्योंकि पानी भरा रहता है। मेरी आपके माध्यम से रेल मंत्रालय से मांग है कि रेल की जो लोकल ट्रेन्स हैं, उनमें महिला डिब्बों के लिए खासकर टॉयलेट की व्यवस्था करें। यही मांग मैं आपके माध्यम से कर रहा हूँ। धन्यवाद।

श्री वीरेन्द्र कश्यप (शिमला) : सभापति जी, फॉरेस्ट कंजर्वेशन एक्ट 1980 से पूरे देश में लागू है। विभिन्न राज्य सरकारों द्वारा अपने-अपने प्रदेशों में सड़कों का निर्माण कराया जाता है। यह बड़े आश्चर्य की बात है कि हिमाचल प्रदेश और अन्य पहाड़ी राज्यों में इस फॉरेस्ट कंजर्वेशन एक्ट की वजह से पर्यावरण का नाम लेकर कच्ची सड़कों को पक्की सड़कों में बदलने से मना किया जा रहा है। अतः मेरा आपके माध्यम से केन्द्रीय सरकार से आग्रह है कि कच्ची सड़कों को पक्की सड़कों में बदलने के लिए इस कानून को बीच में न आने दिया जाए।

HON. CHAIRPERSON: Shri Kunwar Pushpendra Singh Chandel, Dr. Manoj Rajoria and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Virendra Kashyap.

DR. A. SAMPATH (ATTINGAL): Hon. Chairperson, we are all thankful for the services of the nurses. We all appreciate their sincerity, honesty, faithfulness and love also. We are all here either because of a male nurse or a female nurse. But when it comes to payment of salaries, allowances etc., there have been so many complaints regarding the discrepancies shown to them. Even in the 7th Pay Commission, I understand that the male and female nurses working in Government hospitals, especially under the Government of India including AIIMS have been complaining that their discrepancies have not been looked upon by the 7th Pay Commission. So, my humble request to the Government of India is that their salary should be at par with other Government employees. Their allowances should be increased. Their interest free loans and their advances which are charged with some interest also, should be increased. Their workload should be

reduced. This is my humble request. The hon. Minister of Defence is also here. I think that his brain and his heart are also with me regarding the issue of nurses under the Government of India because our armed forces are also having thousands of nurses in military hospitals. So, when we implement the 7th Pay Commission's recommendations, the salaries, allowances and other pecuniary benefits of the Government nurses should be at par with their counterparts.

HON. CHAIRPERSON: Adv. Joice George, Shri Jitendra Chaudhury and Shri Md. Badaruddoza Khan are permitted to associate with the issue raised by Dr. A. Sampath.

DR. KULMANI SAMAL (JAGATSINGHPUR): Hon. Chairperson, the Disaster Management Committee under the leadership of Ministry of Home Affairs visited Odisha during the period of cyclone Phailin. They allocated Rs 399 crore to address the situation. Out of that, only Rs 99 crore has been allocated and Rs 300 crore is yet to be allocated. So, it is my humble request to the Ministry of Home Affairs to see that Rs 300 crore should be immediately sanctioned to address the situation in Odisha.

श्री रामस्वरूप शर्मा (मंडी) : सभापति जी, मैं मंडी संसदीय क्षेत्र से आता हूँ। यह क्षेत्र देश में क्षेत्रफल के हिसाब से दूसरे नम्बर पर आता है। वहां स्वास्थ्य सेवाओं के लिए ई.एस.आई. द्वारा वर्ष 2009 में नेर चौक में एक मेडिकल कालेज और अस्पताल खोलने की घोषणा हुई थी। ई.एस.आई. द्वारा 1,000 करोड़ रुपए खर्च करके मेडिकल कालेज के संचालन हेतु भवन का निर्माण भी पूरा कर लिया गया था। लेकिन पिछले सात वर्षों के अंदर नेर चौक में न तो मेडिकल कालेज खुला और न ही अस्पताल। मेरे संसदीय क्षेत्र में तीन जनजातीय क्षेत्र आते हैं और वहां साल में छः महीने बर्फ पड़ती है। इस कारण वहां के मरीजों को शिमला, चंडीगढ़ या दिल्ली आना पड़ता है। मेरा सरकार से आग्रह है कि नेर चौक पर मेडिकल कालेज और अस्पताल शीघ्र खोला जाए।

HON. CHAIRPERSON: Shri Sharad Tripathi is permitted to associate with the issue raised by Shri Ram Swaroop Sharma.

SHRI R. GOPALAKRISHNAN (MADURAI): Hon. Chairperson, thank you very much for giving me this opportunity. I would like to raise the matter regarding

rejuvenation of the Vaigai river of Tamil Nadu. Madurai has the famous Meenakshi Temple. The Vaigai river runs through the city of Madurai. It is the lifeline of the city. It quenches the thirst of lakhs of people of the city of Madurai. There is a need to protect and preserve the ancient river.

Hon. Chief Minister of Tamil Nadu *Puratchi Thalaivi Amma* understood the need of Madurai city and the importance of the Vaigai river. Amma has been insisting upon inter-linking of rivers associated with Vaigai river for a long time. Amma lends her support and voice for this cause. The Central Government should prepare a detailed project report on Mahanadhi-Godavari-Krishna-Palar-Cauvery-Vaigai-Gundar link. The National Water Development Agency had completed a feasibility report long back in this connection. On the course of interlinking, the Vaigai river could be rejuvenated. The Vaigai river can have a new lease of life. Lakhs of people in and around Madurai city and the surrounding districts could be benefited through this.

It merges with the sea in Rameswaram, a holy and religious place near the Palk Strait. It is the main water source for drinking and irrigation of these districts. Every year, the famous religious 'Kallalagar Festival' is conducted on the River Vaigai. The River Vaigai is the identity of Madurai city as well as its surrounding districts. Therefore the efforts of hon. Amma's Government to protect the River Vaigai from pollution, garbage, dumping, etc., shall have to be supported and complemented by the Central Government to the maximum extent possible.

Therefore, I urge upon the Central Government to initiate immediate steps for rejuvenation of the River Vaigai by providing clear cut budgetary provisions as has been done in the case of the River Ganga. I am sure, under the leadership of our kind hearted hon. Puratchi Thalaivi Amma, rejuvenation of the River Vaigai would not be a tough task, provided the Central Government extends sufficient budgetary support.

On behalf of the people of Madurai, I would assure that the people of Madurai would extend necessary support for this noble cause of rejuvenating the River Vaigai.

श्री शरद त्रिपाठी (संत कबीर नगर): सभापति महोदय, मैं आपके माध्यम से सरकार को बधाई देना चाहूंगा कि गरीबों को सस्ती दवा उपलब्ध कराने के लिए पूरे देश में तीन हजार जन-औषध वितरण हमारी वर्तमान केन्द्र सरकार ने खोलने का निर्णय लिया है, इससे आभास होता है कि हमारी सरकार गरीबों को सस्ती एवं सुलभ दवा उपलब्ध कराने के लिए कितनी गम्भीर है। साथ ही साथ मैं अपनी सरकार को इस बात के लिए भी बधाई दूंगा कि आठ सौ ऐसी दवाओं को दवा नियंत्रण मूल्य के तहत निर्धारित करने का कार्य किया है, जिससे गरीबों को आसानी से सस्ती दवा उपलब्ध हो सके। लेकिन मैं आपके माध्यम से सरकार से आग्रह करना चाहूंगा कि जो आठ सौ दवाइयों को दवा नियंत्रण मूल्य के दायरे में लाया गया है, उस पर विशेष निगरानी समिति बनाकर गम्भीर बीमारियों जैसे कैंसर, एचआईवी और हृदय रोग से संबंधित जो दवाइयां हैं, वह गरीबों को सस्ती और सुलभ मिल सके। धन्यवाद।

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel, Dr. Manoj Rajoria, and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Shri Sharad Tripathi.

श्री चन्द्रकांत खैरे (औरंगाबाद) : सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे बोलने का मौका दिया।

महोदय, बांग्लादेश में हिन्दुओं की हत्या का सिलसिला जारी है। पिछले रविवार का एक मंदिर में घुसकर अज्ञात लोगों ने एक 50 वर्षीय हिन्दू पुजारी जनेश्वर राय की गला काटकर नृशंस हत्या कर दी। उत्तरी पंचागढ़ जिले के देवीगंज उप जिला में हुए इस हमले में दो श्रद्धालु भी घायल हो गए थे। इस घटना की जिम्मेदारी इस्लामिक चरमपंथी इस्लामिक स्टेट ने ली है। हिन्दू समुदाय को लक्ष्य बनाकर आईएस संगठन के द्वारा किया गया यह पहला हमला है। लेकिन इससे पहले भी बांग्लादेश में हिन्दुओं पर कई बार हमले किए जा चुके हैं जो चिन्ता का विषय है। मेरा सदन के माध्यम से माननीय विदेश मंत्री और माननीय गृह मंत्री जी से अनुरोध है कि वह बांग्लादेश सरकार से इस घटना पर अपना सख्त एतराज जताए, साथ ही बांग्लादेश सरकार से वहां रह रहे 10 प्रतिशत हिन्दू परिवारों की सुरक्षा व्यवस्था सुदृढ़ करने हेतु तत्काल आवश्यक कदम उठाए जाएं ताकि भविष्य में आईएस एवं अन्य संगठनों द्वारा फिर से ऐसी घटना की पुनरावृत्ति न हो।

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Chandrakant Khaire.

श्री सुमेधानन्द सरस्वती (सीकर): महोदय, किसानों की समस्या आपके माध्यम से सरकार के समक्ष प्रस्तुत करना चाहता हूँ। मेरे क्षेत्र सीकर तथा आसपास के क्षेत्र में किसान बड़ी संख्या में प्याज उगाता है। आपको ध्यान होगा कि गत दिनों में प्याज का भाव पचास रुपये प्रति किलो तक गया था, लेकिन अभी मेरे क्षेत्र में पांच-छः रुपये प्रति किलो का भाव है। उसका कारण यह है कि सरकार किसान का प्याज नहीं खरीदती है और वहां मंडी का अभाव है। जबकि सीकर जिले के रसीदपुरा में मंडी स्वीकृत हो चुकी है। मेरा निवेदन है कि सरकार किसान के हित में और पब्लिक के हित में प्याज की खरीद करे ताकि किसान को भी उचित मूल्य मिले और आगे चलकर प्याज का अभाव न हो और उसका भंडारण किया जा सके। मैं आपके माध्यम से सरकार से निवेदन करता हूँ कि इस पर ध्यान दिया जाए।

HON. CHAIRPERSON: Shri Chandra Prakash Joshi and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Sumedhanand Saraswati.

SHRI MD. BADARUDDOZA KHAN (MURSHIDABAD): Hon. Chairman, Sir, I am a Member of Parliament from Murshidabad Parliamentary Constituency, which comprises 100 kilometres of Indo-Bangladesh border area. There are various types of problems in these border areas. The Madhugari Mouza at Karimpur Block under Nadia District, West Bengal, which is a border area is facing regular threat of Bangladeshi goons. They are cultivating crops in their own lands but could not harvest because Bangladeshi goons are looting their crops regularly as there is no permanent B.S.F. Camp. After 5 p.m., those areas are the free zone for the Bangladeshi anti-socials. No Indian can go there after evening. Sometimes, Bangladeshi armed robbers come to our border villages and loot the cattle and other valuable materials. In such a serious condition, I would request the Home Minister to provide a permanent B.S.F. Camp at Madhugari Mouza at Karimpur Block under Nadia District, West Bengal to save the Indian people and their properties.

SHRI G. HARI (ARAKKONAM): Sir, Sholinghur is an ancient Temple town known for Lakshmi Narasimha and Yoga Anjaneya temples. It has a railway station which about 13 kilometres away from Sholinghur in a place called Banavaram.

In recent years, Sholinghur is emerging as an industrial town with Brakes India and associated companies operating from this town. It also houses the TVS Motor industrial production unit which employs more than ten thousand employees. Apart from this the school going children of these employees, people of all walks of life have to travel in trains every day to reach their destinations. Many pilgrims from all over Tamil Nadu, are visiting Sholinghur.

There is an need for introduction of shuttle train service between Chennai and Sholinghur. If all the Express trains passing through Sholinghur could halt for two minutes at Banavaram Station, it will benefit train passengers immensely.

I urge upon the Union Government to introduce shuttle train service between Chennai and Sholinghur and create stoppage for all Express trains at Sholinghur Banavaram Railway station.

श्री अजय मिश्रा टेनी (खीरी) : सभापति महोदय, वर्ष 2011 में संघ लोक सेवा आयोग द्वारा सिविल परीक्षा की प्रारम्भिक परीक्षा में सी-सेट का प्रश्न पत्र लाया गया था। उक्त प्रश्न पत्र की वजह से ग्रामीण क्षेत्र के जो हमारे अभ्यार्थी, परीक्षार्थी थे, वे असफल होने लगे थे और मुख्य परीक्षा में जाने का उनका जो 37.77 प्रतिशत था, वह घटकर 2.6 प्रतिशत रह गया था। तदुपरान्त सरकार की निगवेकर कमेटी के द्वारा एक संस्तुति आई कि उस प्रश्न पत्र को समाप्त करके मात्र उसे क्वालिफाइंग कर दिया जाए और वह किया भी गया। लेकिन इसमें महत्वपूर्ण तथ्य यह है कि संघ लोक सेवा आयोग ने पहले भी 1979, 1992 और 2013 में बदलाव किये थे और उन बदलावों के कारण जिन परीक्षार्थियों का समय व्यर्थ हुआ था, उन्हें अतिरिक्त अवसर दिये गये थे।

मेरा आपसे अनुरोध है कि इस बीच में जिन परीक्षार्थियों के चार अवसर समाप्त हुए हैं, मैं आपके माध्यम से सरकार से मांग करता हूं कि उपरोक्त परिस्थितियों के मद्देनजर सी-सेट की परीक्षा के कारण जो

प्रभावित उम्मीदवार हैं, उनको तीन अतिरिक्त अवसर वर्ष 2016, 2017 और 2018 में दिये जाएं। धन्यवाद।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Ajay Mishra Teni.

SHRI Y.V. SUBBA REDDY (ONGOLE): The Ministry of Urban Development has undertaken an ambitious plan of constructing 2 crore houses by 2022 to achieve the goal of housing for all under Pradhan Mantri Avas Yojana. As a part of this, Ministry has allotted 1.93 lakh houses to Andhra Pradesh in 59 Municipalities and Corporations.

The procedure is that Municipalities and Corporations enter into an agreement with the Ministry to implement the project. But, the question is who will identify beneficiaries - is it the State Government or Municipality or Corporation? It is not clear. With my little understanding, I think, the beneficiaries are going to be identified by the State Government. If the entire power of identifying the beneficiaries is given either to the State Government or Municipalities or Corporations which are otherwise under the control of the State Government - there will be discrimination in identifying beneficiaries. There is every possibility - and it has become a norm - not to give importance to MPs of the opposition parties.

So, I would request the hon. PM that MPs be given some percentage of houses for allotting in their respective constituencies so that nobody feel discriminated and houses are also distributed equally among all the sections and in all districts/constituencies.

श्री भैरों प्रसाद मिश्र (बांदा) : सभापति महोदय, पूरे देश में सन् 1975 में आपातकाल लगा दिया गया था। उस दौरान देश भर में लोकतंत्र सेनानी. जो आपात काल का विरोध कर रहे थे, उन पर बर्बर अत्याचार किया गया था। उन पर झूठी धाराएं लगाकर उन्हें जेलों में बंद कर दिया गया था। लोकतंत्र सेनानियों को ही नहीं बल्कि उनके पूरे परिवार तथा रिश्तेदारों को भी उत्पीड़ित किया गया था। अधिकतर लोग दो वर्ष के

करीब जेलों में रहे थे, जिन्हें अपने परिवारों से भी मिलने नहीं दिया जाता था। इन पर स्वतंत्रता आंदोलन के समय जो अंग्रेजों ने अत्याचार किये थे, उनसे भी ज्यादा अत्याचार किये गये थे। इन्हीं लोगों के त्याग, तपस्या की बदौलत आज हमें दूसरी आजादी मिली है और लोकतंत्र जिंदा है।

अस्तु मेरा सरकार से अनुरोध है कि इन्हें भी स्वतंत्रता संग्राम के सेनानियों की भांति सम्मान एवं सुविधाएं दी जाएं एवं एक सहयोगी के साथ प्रथम श्रेणी के पास के साथ रेलवे में यात्रा हेतु व्यवस्था करने हेतु निर्देश देने की कृपा करें।

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Bhairon Prasad Mishra.

श्री राहुल शेवाले (मुम्बई दक्षिण मध्य) : सभापति महोदय, मेरे संसदीय क्षेत्र मुंबई साउथ सेंट्रल में एटोमिक एनर्जी डिपार्टमेंट के कई विभाग स्थित है। इनमें भामा एटोमिक रिसर्च सेंटर में ग्रुप बी के 4200 रुपये ग्रेड पे के फार्मासिस्टों को पेशेंट केयर एलाउंस देना बंद कर दिया गया है। यह एलाउंस उन फार्मासिस्टों को मिलता है, जो ग्रुप सी में कार्यरत है, परंतु जैसे ही उनका मैरिट प्रमोशन होता है, पीसी एलाउंस बंद कर दिया जाता है। सेंट्रल गवर्मेंट के सभी विभागों में कार्यरत फार्मासिस्टों के बारे में छठे वेतन आयोग सिफारिशें लागू होने के बाद यह विषय जे.सी.एम. में उठाया गया। जे.सी.एम. की 15.03.2012 को 33वीं मीटिंग में निर्णय लिया गया कि पेशेंट केयर एलाउंस उन सभी कर्मचारियों को दिए जाए जो ग्रुप डी या सी से मैरिट बेसिस पर 4200 रुपये ग्रेड पे पर ग्रुप बी में प्रमोट होते हैं। यह भी निर्णय हुआ कि जिनसे रिकवरी हुई वह बंद की जाए और रिकवर एमाउंट वापस पे किया जाए। परंतु 15.03.2012 के बाद से अभी तक जे.सी.एम. के निर्णय को लागू नहीं किया गया है।

आपके माध्यम से स्वास्थ्य मंत्री से मेरा अनुरोध है कि केंद्रीय सरकार के सभी विभागों विशेषकर बीएआरसी में कार्यरत फार्मासिस्ट को 4200 रुपये के ग्रेड बी में मैरिट बेसिस पर प्रमोट हुए हैं, उन्हें जे.सी.एम. के निर्णय के अनुसार पेशेंट केयर एलाउंस अवार्ड किया जाए।

डॉ. महेन्द्र नाथ पाण्डेय (चन्दौली) : सभापति महोदय, मैं आपकी अनुमति से यहां से बोलना चाहता हूँ। मेरे संसदीय क्षेत्र चन्दौली तथा पड़ोस के वाराणसी, गाजीपुर, मिर्जापुर ऐसे तमाम पूर्वांचल के जिलों में खेती की फसल में आपदा राहत घोषित हुई, वह मात्र 15 से 18 पर्सेंट ही वितरित हो पाई है। उस वितरण में भी राज्य सरकार के अधिकारियों ने, हमारे पूरब में एक कहावत कही जाती है कि अंधा बांटे रेवड़ी, अपना पहचान-पहचान कर दे, उस तरह उन्होंने रूलिंग पार्टी सपा के लोगों के कहने पर कुछ खास किसानों को दिया, शेष किसान आज तक वंचित हैं। मान्यवर, स्थिति यह है कि माननीय मोदी जी की सरकार ने किसानों के बारे में इतने अच्छे फैसले किए हैं, लेकिन राज्य सरकार के उपेक्षात्मक रवैये से वे फैसले

क्रियान्वित नहीं हो रहे हैं। उनके सर्वे हो चुके हैं, लेकिन उन्हें पूरी राहत नहीं दी जा रही है। कभी कहते हैं कि पैसा नहीं है, कभी कहते हैं कि यहां से नहीं है, जब कि भारत सरकार ने पैसा भी दिया है, उन्हें यह अधिकार भी दिया है कि राज्य आकस्मिक निधि से आप खर्च कीजिए, हम उसकी प्रतिपूर्ति करने को तैयार हैं, लेकिन वे कर नहीं रहे हैं, किसान पीड़ित हैं। मान्यवर, मेरा आपसे निवेदन है कि जितनी फसल नष्ट हुई हो, उनका मुआवज़ा दिया जाए और केंद्र सरकार से मैं यह निवेदन करना चाहता हूँ कि राज्य सरकार के उपेक्षात्मक रवैये से उत्तर प्रदेश के किसानों को बचाया जाए तथा उनको राहत और मदद दी जाए।

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Mahendra Nath Pandey.

श्री अश्विनी कुमार चौबे (बक्सर) : महोदय, देश के कई राज्यों, विशेषकर बिहार में हमारे संसदीय क्षेत्र बक्सर, रामगढ़, दिनारा सहित 16 जिलों में बांका, मुंगेर, भागलपुर एवं अन्य जगहों पर भीषण पेयजल का संकट विद्यमान हो गया है। पानी का स्तर जमीन से काफी नीचे जाने के कारण पानी बहुत ही नीचे चला गया है। हजारों चापाकल बोरिंग बंद पड़ा हुआ है और बिहार सरकार कुंभकर्णी निद्रा में सोई हुई है। लोग पानी लाने के लिए कोसों दूर जा रहे हैं। यहां तक कि हमारे क्षेत्र में, ब्रह्मपुर में पानी में बहुत ज्यादा मात्रा में आर्सेनिक और फ्लोराइड आने के कारण लाखों लोग लीवर, कैंसर और अन्य बीमारियों से ग्रसित हो रहे हैं। यह देश के अन्य राज्यों में भी हो रहा है। मैं आपके माध्यम से आग्रह करना चाहूंगा कि जो प्लांट हमारे क्षेत्र में मैंने मंत्री काल में 105 करोड़ रुपये में बक्सर के ब्रह्मपुर में लगवाने का काम मैंने किया था, कहलगांव में लगाया था। आज तक वह बिहार सरकार नहीं लगा पाई है। केंद्र सरकार के निदेश पर ही उनके सहयोग से वह राशि दी गई थी। इसके अतिरिक्त हमारे क्षेत्र सासाराम में भीषण ओलावृष्टि हुई है, किसान तबाह हो गया है। मैं आपसे आग्रह करूंगा कि जल्दी सर्वेक्षण टीम भेज कर किसानों को उचित मुआवजा दें। रोहताश में यह संकट ज्यादा है।

SHRI P.R. SUNDARAM (NAMAKKAL): Mr. Chairperson, Sir, thank you for giving me this opportunity. I would like to proudly declare here about the launch of a new round-the-clock Amma Call Centre in the State of Tamil Nadu under the leadership of our hon. Puratchi Thalaivi Amma mainly to ensure quick delivery of government services. The Call Centre with the latest technology like computer telephony integration and Voice Logger System, the centre will initially handle upto 15,000 calls a day with 138 operators recruited for this purpose.

Already a Chief Minister's Special Cell is functioning successfully addressing people's issue by referring petitions and letters to the Departments concerned. There are various issues in the Central Government Departments to be notified to the common citizens about their petitions and appeals.

Taking this example from the State of Tamil Nadu, I would like to request the Central Government to establish such Call Centres in every State capital in order that it functions as a Central Grievance Redressal System. Thank you.

PROF. RICHARD HAY (NOMINATED): Sir, it is shocking and disturbing to see that the BJP workers in Kazhakootam, near Trivandrum, Kerala were mercilessly attacked by, in this case, CPI(M) workers yesterday evening and night as per newspaper reports. These are glaring examples of intolerance and violence. The BJP workers were peacefully protesting against the irregularities in Municipal Draft Master Plan. The former BJP State President, Shri V. Muraleedharan and 20 members are hospitalized and the condition of one party worker is very critical.

As the State elections are nearing, I urge upon the Government of India to intervene and convey the concern and angst in this horrendous incident and ensure a peaceful, democratic and healthy election in the State of Kerala.

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Prof. Richard Hay.

श्री विद्युत वरन महतो (जमशेदपुर): महोदय, आपने मुझे मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। झारखण्ड में राष्ट्रीय प्रौद्योगिकी संस्थान (एनआईटी) आदित्यपुर, जमशेदपुर में है। जिसमें कार्यरत कर्मचारियों की उनके सेवाकाल के दौरान आकस्मिक मृत्यु हो जाने के बाद उनके लगभग 50-60 आश्रितों को सन् 2003 से लेकर आज तक अनुकम्पा के आधार पर नियुक्त नहीं किया गया है। आज उन सभी कर्मचारियों के आश्रित परिवार दस-दर की ठोकरें खाते फिर रहे हैं एवं भुखमरी के कगार पर पहुँच गए हैं और उनकी स्थिति बहुत खराब है। अभी तक वहाँ के संस्थान प्रबंधक के द्वारा नियुक्ति करने हेतु कोई ठोस पहल नहीं की जा रही है।

अतः मैं आपके माध्यम से माननीय मंत्री जी से माँग करता हूँ कि आश्रित परिवारों की स्थिति को देखते हुए उनकी अविलम्ब नियुक्ति करने हेतु आवश्यक कार्रवाई करने की कृपा की जाए। धन्यवाद।

*SHRI A. ARUNMOZHITHEVAN (CUDDALORE): Hon. Chairman Sir, Vanakkam. The East Coast rail project proposed along the east coast of Tamil Nadu, from Cuddalore to Chennai via Puducherry, Marakkanam, Mahabalipuram, and Velachery, has been kept pending for long. Keeping in view of the increasing passenger traffic in this route this ECR Railway Project should hence be expedited. Particularly, Cuddalore is an ancient town which has high density of population. There is heavy traffic between Cuddalore and Puducherry. Puducherry railway station is 23 kilometres east from Cuddalore. In the east coast railway project, in the first phase, this 23 kilometer stretch of rail route between Cuddalore and Puducherry should be laid immediately. Puducherry-Kanniyakumari Express (Train No 16861) passes from Puducherry to Cuddalore *via* Villuppuram. If this 23 kilometer stretch of railway line is laid, it could save rail travel time up to a distance of almost 80 kilometers besides saving money. Therefore I urge upon the Hon. Minister of Railways to issue orders for laying railway line between Cuddalore and Puducherry in the first phase of implementation of east coast railway project, besides expediting the extension of same line up to Chennai via Marakkanam, Mahabalipuram and Velachery. Thank you.

श्री जनार्दन मिश्र (रीवा) : महोदय, आपने समय दिया, इसके लिए आपका धन्यवाद। मध्य प्रदेश में भारी ओलावृष्टि हुई है। मेरे निर्वाचन क्षेत्र रीवा में सैंकड़ों गाँव ओले से प्रभावित हुए हैं। इसके पहले भी भयंकर सूखे की वजह से पूरे जिले की रबी और खरीफ की फसल सूख गई है। जो भी थोड़ी-बहुत फसल बोई गई थी, वह इस ओलावृष्टि से समाप्त हो गई है। मध्य प्रदेश सरकार ने, भारत सरकार ने मनरेगा के तहत मजदूरों के लिए राशि आवंटित की है, लेकिन पिछले तीन महीने से मजदूरों को मजदूरी नहीं मिल पाई है।

इसलिए मेरा केन्द्र सरकार से अनुरोध है कि मनरेगा के तहत जो शेष मजदूरी है, वह मजदूरी दिलाई जाए तथा ओलावृष्टि का आंकलन करने के लिए भारत सरकार की ओर से केन्द्रीय अध्ययन दल भेजने की कृपा की जाए। धन्यवाद, जय हिन्द।

* English translation of the speech originally delivered in Tamil.

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Janardan Mishra.

*SHRI K. PARASURAMAN (THANJAVUR): Hon. Chairman Sir, Vanakkam. I bow before Hon. Chief Minister of Tamil Nadu *Puratchithalaivi* Amma. I urge upon the Hon. Minister of Human Resources Development to take necessary action for setting up of a Music and Fine Arts University in Thanjavur. Tamil Music (Tamilisai) is 3000 years old. There are some important grammar books on Tamil Music like *Kalaria*, *Virai*, *Muthunaarai*, *Muthukurugu*, *Isainunukkam*, and *Panchamarabu*. Tamil Music (Tamilisai) is very ancient which is 3000 years old. There are seven notes in Tamil Music such as Sa, Ri, Ga, Ma, Pa, Tha and Ni. No one is able to find the eight note till now. *Pann* in Tamil is called as *Raaga* in Sanskrit, The word *Alatti* has a Sanskrit equivalent called *Alapana*. *Isai* is called as *Sangeet* in Sanskrit. This traditional and ancient music of Tamil Nadu should be preserved and passed on to the youth of this country. Hon. *Puratchithalaivi* Amma has been taking continuous efforts in this direction with a foresighted vision. Government Music Colleges in Chennai, Tiruvaiyaaru, Coimbatore and Madurai; Colleges of Fine Arts in Kumbakonam and Chennai; Government College of Architecture and Sculpture in Mamallapuram; Unaided Private Colleges which teach Music, Drama and Fine Arts could be brought under one umbrella *i.e.* Music and Fine Arts University. There could be Under Graduate and Post Graduate courses on Music and Fine Arts offered by these institutions. I therefore urge upon the Hon. Minister of Human Resources Development to set up a University for Music and Fine Arts in Thanjavur with 13 full-fledged departments to teach Vocal music, Veena, Violin, Nadhaswaram (Nagaswaram), Thavil, Ghatam, Mridangam, Kanjira, Morsing (Mukharshanku), Flute, Bharathanatyam, Nattuvangam and Folk Arts. Thank you.

* English translation of the speech originally delivered in Tamil.

डॉ. मनोज राजोरिया (करौली-धौलपुर): महोदय, मैं आपका ध्यान राजस्थान में पानी की कमी की ओर दिलाना चाहता हूँ। राजस्थान एक सूखा प्रदेश है और पीने के पानी और सिंचाई की योजनाओं के लिए वहाँ पानी की बहुत कमी है। चूँकि राजस्थान आर्थिक रूप से भी कमज़ोर है, अतः मैं आपके माध्यम से भारत सरकार से निवेदन करना चाहूँगा कि राजस्थान की विशेष भौगोलिक परिस्थितियों को देखते हुए पेयजल और सिंचाई योजनाओं को पूर्ण करने के लिए 10 हजार करोड़ रुपये का एक विशेष पैकेज राजस्थान को दिया जाए।

माननीय सभापति: श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल एवं श्री चन्द्र प्रकाश जोशी को डॉ. मनोज राजोरिया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): I am a Member of Parliament from Tirupati constituency of Andhra Pradesh. Before becoming an MP, I was an IAS officer. A few IAS aspirants have represented to me, particularly with rural background that in 2011 CSAT, the Aptitude Test has been introduced, and it was continued up to 2015. Earlier the selection was 40 per cent from the rural background, it has come down to 10 per cent. During that five years time, those IAS aspirants from rural background who faced CSAT exam have badly affected. As they lost five chances, I urge upon the Government and the UPSC to give all these IAS aspirants who have appeared between 2011 and 2015 three more free options so that justice is done to the IAS aspirants with rural background.

श्री भानु प्रताप सिंह वर्मा (जालौन) : सभापति जी, मेरे लोक सभा क्षेत्र जालौन गरौठा भोगनीपुर के अंतर्गत एक जनपद झांसी की तहसील मोठ के अंतर्गत ग्राम लोहागढ़ के पास में ब्रिटिश सरकार के समय में एक करही बांध बनाया गया था जिससे किसानों को सिंचाई हेतु जल दिया जाता था। बरसात के समय जब यह बांध ओवरफ्लो करता है तो इसका पानी करीब 100 गांवों को प्रभावित करता है। इस मलंगा नाले से जो पानी निकलता है, वह कौंच नगर के बीचों बीच से निकलता है। जब भी यह बांध ओवरफ्लो होता है तो निश्चित रूप से इस क्षेत्र में बाढ़ का रूप ले लेता है। उस बाढ़ के रूप की वजह से नगर के लोग प्रभावित होते हैं और क्षेत्रीय किसानों की फसल नष्ट होती है।

मैं आपके माध्यम से केन्द्र सरकार से मांग करना चाहता हूँ कि निश्चित ही कौंच नगर से जो मलंगा नाला निकलता है, उसकी सफाई की जाए। साथ ही साथ उसमें से पानी सुगमता से निकाला जा सके जिससे उसके आसपास रहने वाले किसानों को बचाया जा सके, नगर के नागरिकों के जान-माल की रक्षा की जा सके और जन-धन की हानि को बचाया जा सके जिससे वे लोग अपने फसल को बचा सकें और वहाँ नगर के लोग अपने जान-माल की रक्षा कर सकें।

माननीय सभापति : श्री भैरों प्रसाद मिश्र एवं कुँवर पुष्पेन्द्र सिंह चन्देल को श्री भानु प्रताप सिंह वर्मा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री लल्लू सिंह (फ़ैज़ाबाद) : सभापति जी, हमारे क्षेत्र फ़ैज़ाबाद में छः वर्षीय बालिका के साथ दुराचार समय पर पुलिस द्वारा संज्ञान न लेने के कारण हुआ है। उसके कारण पूरे फ़ैज़ाबाद में आक्रोश है, जन आंदोलन है, लोग धरना प्रदर्शन कर रहे हैं। प्रदेश सरकार के ऊपर से उनका विश्वास उठ गया है। उन लोगों की मांग है कि जो अपराधी 18 घंटे बाद उस बच्ची के होश में आने के बाद गिरफ्तार हुआ है, उस अपराधी को बचाने का काम प्रदेश सरकार कर रही है ऐसा उनका मानना है।

उनकी मांग है, हम लोगों ने भी मुख्यमंत्री को लिखा है कि 25 लाख रूपए उसको सहायता दी जाए और सही जांच कराई जाए, लेकिन विश्वास न होने के कारण आपके माध्यम से केन्द्र सरकार से हमारी मांग है कि केन्द्र सरकार उन पर दबाव डाले और उस अपराधी के खिलाफ जांच हो और उसे कठोर से कठोर दण्ड मिले एवं उसे 25 लाख की सहायता मिले।

इसके साथ ही साथ केन्द्र सरकार से भी निवेदन है कि यदि संभव हो तो निर्भया फंड से उसको कुछ सहायता दी जाए। नरेन्द्र मोदी जी के द्वारा जो सुकन्या बीमा योजना चलाई जा रही है, 1 लाख 68 हजार रूपए जमा करने का आश्वासन दिया है, जिससे 21 साल बाद उसको साढ़े 6 लाख रूपए, शादी योग्य जब वह बच्ची हो तो उसे मिल सके। इतना ही मुझे आपसे निवेदन करना था, धन्यवाद।

माननीय सभापति: श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री लल्लू सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI P.R. SENTHILNATHAN (SIVAGANGA): Mr. Chairman, Sir, Indian Postal Service is an ancient, traditional and largest postal service in the world. It had 1,54,866 Post Offices. The traditional service of mails in this Department has now been reduced due to technical advantage like mobile, courier, e-mail, internet service and introduction of delivery of mail through bus services at selected places under urban areas by the State Government. In spite of developed infrastructure

and efficient man power, the Department needs to be strengthened by the Central Government with innovative ideas. To extend the service to rural areas, gas subsidy payment may be arranged through Post Offices and Branch Offices so as to increase money transactions. All the subsidies provided by the Government of India under various welfare schemes, particularly the payment of wages of MGNREGS, may be made through Post Offices and Branch Offices at villages. The service of Media Post, Direct Post and Logistics Post in the Department of Posts may be utilized by the Central and State Governments instead of others.

The Prime Minister introduced the *Jan Dhan Yojana* in which every citizen of the country is encouraged to open Savings Account in Nationalised and Private Banks, but the public are not encouraged to open Savings Account in Post Offices. The Central Government may utilize Post Offices as a model for banking transactions. The opening of ATMs at select Post Offices after more than 150 years of postal history is appreciable. However, this facility may be provided in all Post Offices and linked with other banks for the convenience of the people.

In order to achieve the dream of the Father of the Nation Mahatma Gandhi, the interest for all savings scheme in Post Offices may be increased by offering a little more interest than what banks offer, as was the case earlier. This may be done so that middle class people and weaker sections throughout the country in every nook and corner may be encouraged to inculcate the habit of savings for their better standard of life in future and also to increase the revenue at all Post Offices in the country.

श्री ददन मिश्रा (श्रावस्ती) : सभापति जी, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। हमारे संविधान में व्यवस्थापिका, कार्यपालिका और न्यायपालिका लोकतन्त्र के तीन प्रमुख स्तम्भ माने गए हैं। तीन खंभों पर खड़ी इमारत शायद उतनी मजबूत न होती, इसलिए प्रेस और मीडिया को लोकतन्त्र के चौथे स्तम्भ की संज्ञा दी गई है।

सभापति जी, मैं आपके माध्यम से आज सदन और सरकार का ध्यान उत्तर प्रदेश की समाजवादी पार्टी की सरकार में प्रेस की आजादी और पत्रकारों पर हो रहे जानलेवा हमलों के ऊपर ध्यान आकृष्ट करना चाहता हूँ। हमारे संसदीय क्षेत्र के जनपद बलरामपुर के विकासखंड गैंसड़ी में विगत 7 जनवरी को ब्लॉक प्रमुख चुनाव के दौरान दिन के 12 बजे जब एक महिला बीडीसी सदस्य मतदान करने के लिए आई, वहां पर मौजूद प्रदेश सरकार के एक मंत्री पुत्र द्वारा उसको जबरदस्ती खींच कर अपने साथियों के साथ ले जाने लगे, उसका अपहरण करने का प्रयास किया। वहां पर मौजूद प्रदेश सरकार के पुलिस और प्रशासनिक अधिकारी मूकदर्शक और तमाशबीन बने रहे। वहां पर मौजूद पत्रकारों ने अपने कर्तव्य का बोध करते हुए जब उसका कवरेज करने का साहस किया, फोटोग्राफी और वीडियोग्राफी करने की कोशिश की तो यह मंत्री पुत्र को नागवार गुजरा और पत्रकारों के ऊपर उन्होंने जानलेवा हमला बोल दिया, जिसमें तमाम पत्रकार गंभीर रूप से घायल हुए। इसके तमाम सबूत हैं, फोटो हैं, वीडियो हैं, इसके बावजूद भी वहां की स्थानीय पुलिस आज तक न एफआईआर दर्ज कर रही है और न कोई कार्रवाई कर रही है। यह बहुत गंभीर मामला है। पत्रकारों और प्रेस की आजादी के ऊपर हमला है। मैं आपके माध्यम से सरकार से मांग करता हूँ कि लोक तंत्र के चौथे स्तम्भ के लिए सरकार समुचित ध्यान दे। ... (व्यवधान) मैं दोषियों के खिलाफ कड़ी से कड़ी कार्रवाई की मांग करता हूँ। बहुत-बहुत धन्यवाद॥

माननीय सभापति : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री ददन मिश्रा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI C. MAHENDRAN (POLLACHI): Thank you Chairman Sir. First of all, I thank my leader Hon. Chief Minister Puratchi Thalaivi Amma.

At present, the Union Government is importing palm oil used for cooking purpose. The Union Government has also permitted to import palm kernel oil by the private companies which is commonly used in commercial cooking because of its relatively low cost and remains stable at high cooking temperatures and can be stored longer than other vegetable oil. Ninety per cent of the imported palm kernel oil is adulterated and mixed with other cooking oils and they are selling it for

higher rate. If we use these oils continuously, it will create adverse effect in the body.

Chairman Sir, coconut oil is good for health. So, the Union Government should take immediate action to ban and stop the import of palm oil and palm kernel oil.

So, I request the Agriculture Minister and Commerce Minister, through this august House, that the import of Palm oil and Palm Kernel oil should be stopped or import duty of these oil should be raised and steps should be taken for supplying of coconut oil through Fair Price Shops across the country, so that the coconut farmers life and their income will Improve. Thanking you.

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): सभापति महोदय, मुझे आपने शून्य काल में बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं एक बहुत महत्वपूर्ण विषय सदन में उठाना चाहता हूँ। सुबह के दस बजे से लेकर अभी रात के दस बजने जा रहे हैं, हम लोग इस बात के लिए यहां पर रुके थे कि मेरे संसदीय क्षेत्र के 170 गांव ओला वृष्टि से बर्बाद हो गये हैं। मैं बुंदेलखंड क्षेत्र से चुन कर आया हूँ। हमीरपुर संसदीय क्षेत्र के हमीरपुर, कुरारा, भरुआ, सुमेरपुर, मोदहा, राठ, कुलपहाड़, चरखारी, महोबा, श्रीनगर अनेक गांवों, पूरे क्षेत्र के क्षेत्र, हमारे यहां लगभग 10 प्रतिशत बुआई हो पायी थी, उसके बाद किसान ने किसी प्रकार से अपनी फसल खड़ी की थी, उनकी पूरी फसल ओला वृष्टि से बर्बाद हो गयी।

मैं आपके माध्यम से भारत सरकार से निवेदन करना चाहता हूँ कि बुंदेलखंड के किसान पिछले 10 वर्षों से सूखे की स्थिति को झेल रहे हैं। आज तक पिछले सूखे राहत के चेक्स वहां के किसानों को नहीं मिली है। किसानों को चेक्स नहीं मिले हैं, मेरा भारत सरकार से निवेदन है कि वर्तमान में वहां केन्द्रीय समिति को भेज कर, उसका आकलन करके सीधे किसानों के खातों में पैसा पहुंचाने का काम किया जाये, क्योंकि उत्तर प्रदेश की सरकार, आज मेरे संसदीय क्षेत्र का कोई भी ऐसा गांव नहीं है, जहां पिछली बार की सूखा राहत की चेक मिली हो। हमारे यहां उत्तर प्रदेश की सरकार सिर्फ राजनीति कर रही है। आने वाले विधानसभा चुनाव को देखते हुए प्रदेश की सरकार वहां किसानों के साथ धोखा कर रही है। इस पर विशेष गौर किया जाये, यह मेरा आपसे विनम्र निवेदन है।

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, हमारे रक्षा मंत्री जी, आप एवं कई माननीय सदस्य सदन में रात 10 बजे तक उपस्थित रहे, इसके लिए मैं आप सभी को धन्यवाद देता हूँ, शायद कल हम इतनी देर तक सदन में उपस्थित न रहें। ... (व्यवधान)

माननीय सभापति: आप भी सदन में उपस्थित रहें, इसके लिए मैं आपको भी धन्यवाद।

...(व्यवधान)

श्री अर्जुन राम मेघवाल : मैं एआईएडीएमके दल के उपस्थित सभी माननीय सदस्यों को भी धन्यवाद देता हूँ।

HON. CHAIRPERSON: Okay. The House stands adjourned to meet tomorrow, the 16th of March, 2016 at 11 a.m.

21.58 hours

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, March 16, 2016 / Phalguna 26, 1937 (Saka).*
